

# LOK SABHA DEBATES (English Version)

**Sixth Session  
(Fifteenth Lok Sabha)**



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\* Due to continuous interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were treated as unstarred questions.

# LOK SABHA DEBATES

## LOKSABHA

Thursday, November 11, 2010/Kartika 20, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

[English]

MADAM SPEAKER: Q. No. 41-Shri Jayant Chaudhary.

...(Interruptions)

11.01 hrs.

At this stage, Shri P. Kumar, Shri Virendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)\*

MADAM SPEAKER Hon. Member, please go back.

...(Interruptions)

MADAM SPEAKER: Hon. Member, please go back.

...(Interruptions)

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Growth of Food Processing Sector

\*41. SHRI JAYANT CHAUDHARY:

SHRI KAMLESH PASWAN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the action plan and strategy prepared by the Government to realise the targets set for the growth of the food processing sector, as per Vision 2015;

(b) the total investment required for achieving the targets; and

(c) the areas/sectors identified by the Government for the purpose?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) The Government has approved Vision Document 2015 for the growth of food processing sector which envisage enhancement of processing levels from 6% to 20%, increase in value addition from 20% to 35% and increase in share of India in world food trade from 1.5% to 3% by 2015. To realize the targets set for the growth of the food processing sector, multipronged strategy has been formulated by the Government during the 11th plan. The strategy involve sustained fiscal incentive to the food processing sector to enhance investment, suitable financial assistance and institutional strengthening to address the requirement of skill & entrepreneurship development. Ministry is implementing 6 plan schemes to ensure growth of the sector.

(b) As per the Vision 2015, the total investment required for achieving the targets have been estimated to be Rs. 1 lakh crore.

It is estimated that Rs. 10,000 crore of this will come from the public funds, Rs. 45000 crore will be credit from the financial institutions and another Rs. 45000 crore would be private sector investment.

(c) The areas/sector identified by the Government for the purpose are as follows:

- Infrastructure Development having component of Mega Food Park, Cold Chain and Modernisation of Abattoirs.
- Human Resource Development
- Institutional strengthening of NIFTEM, IICPT, Indian Grape Processing Board, National Meat Processing Board
- Food Safety and Quality
- Upgradation of Quality of Street Food

- Research & Development, Codex Standards, HACCP & ISO certification
- Technology Upgradation of food processing industries.

[Translation]

#### Gauge Conversion Projects

\*42. SHRI RAGHUVIR SINGH MEENA : Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the gauge conversion projects undertaken in different Railway zones during the last three years;
- (b) the funds proposed and actually released for each project so far;
- (c) the status of such projects during the current year; and
- (d) the steps taken to expedite the said projects ?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) to (c) During last three years and current year, 14 gauge conversion projects have been taken up in different Railway Zones. Details of these projects including expenditure incurred upto 31.03.2010, funds allotted for 2010-11 and present status are given in the enclosed statement.

(d) Railways have huge throw-forward of ongoing projects with limited availability of resources. The projects are progressed as per availability of resources. To expedite completion of projects a number of initiatives have been taken to generate additional resources through non budgetary measures like Public-Private Partnership, funding by State Governments and other beneficiaries. Besides, Railways have introduced Railway Infrastructure Investment Initiative (R3i) policy for attracting private sector participation in rail connectivity projects. To reduce delay on account of land availability, security issues, forestry clearances etc. meetings with State Govt./Central Government officials are held from time to time. Contract conditions have been modified to bring efficiency in contract management and field units have been further empowered.

#### Statement

*Details of ongoing gauge conversion projects sanctioned during last three years i.e. 2007-2010 and current year*

(Rs. in Crores)

Sl. No.	Year of sanction	Railway	Name of the project	Length (in Km)	Latest anticipated cost	Exp. upto Mar' 10 (Pink Book)	Outlay 2010-11	%age progress
1	2	3	4	5	6	7	8	9
1	2007-08	ER	Burdwan-Katwa	51.52	303.96	17.09	40	10%
2	2007-08	NER	Bhojipura-Pilibhit-Tanakpur	101.79	144.99	10.04	25	10%
3	2007-08	NWR	Sadulpur-Ratangarh-Bikaner & Ratangarh-Degana	394.35	695	272.94	100	98%
4	2007-08	SR	Mayiladuturai-Karaikudi & Tiruturaipundi-Agastiyampalli	224	789.6	29.18	60	30%
5	2008-09	NWR	Jaipur-Ringus-Churu & Sikar-Loharu	320.04	653.55	0	30	0%

1	2	3	4	5	6	7	8	9
6	2008-09	NWR	Suratpura-Hanumangarh-Sriganganagar	240.95	449.01	0	30	5%
7	2008-09	SR	Madurai-Bodinayakanur	90.41	182.66	1	7	0%
8	2008-09	WR	Ahmedabad-Himmatnagar-Udaipur	299.2	742.88	3.78	30	1%
9	2008-09	WR	Bhuj-Naliya with extn. to Vayor	126	318.24	21.05	20	2%
10	2008-09	WR, SCR	Ratlam-Mhow-Khandwa-Akola	472.64	1421.25	0	40	0.50%
11	2010-11	ECR	Jaynagar-Bijalpura with extn. to Bardibas	68	470	0	*	0%
12	2010-11	NCR	Dholpur-Sirmuttra with extension to Gangapur City	144.6	622.41	0	2	0%
13	2010-11	NCR	Gwalior-Sheopurkalan with extension to Kota	284	1176.09	0	2	0%
14	2010-11	SECR	Chhindwara-Mandla Fort	182.25	449	0	4	0%
Total				2999.75	8418.64	355.08	390	

\* Sanctioned as deposit work of Ministry of External Affairs.

ER - Eastern Railway  
 ECR - East Central Railway  
 NCR - North Central Railway  
 NER - North Eastern Railway

NWR - North Western Railway SR Southern Railway  
 SCR - South Central Railway  
 SECR - South East Central Railway  
 WR - Western Railway

### Pricing of ethanol

\*43. SHRI JAGDISH SHARMA:  
 SHRI HARSH VARDHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

- the annual availability of ethanol in the country;
- whether the domestic procurement of ethanol is sufficient to implement the Ethanol Blended Petrol Programme (EBP) Programme;
- if not, the steps taken to bridge the gap between the demand and the supply;
- whether the Group of Ministers has recommended to fix the selling price of ethanol at Rs.27/- litre;

(e) if so, the details thereof; and

(f) the likely impact of the proposed increase in the selling price of ethanol on implementation of EBP Programme?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) In compliance of the decision of the Government, the Oil Marketing Companies (OMCs) are procuring ethanol for the Ethanol Blended Petrol (EBP) Programme to the extent of the ethanol made available by the domestic ethanol producers at the ex-factory declared price decided by the Government. For the period 1st November, 2010 to 31st October, 2011, against the requirement of 105.3 crore litres by the OMCs, contracts for 57.59 crore litres have been signed with the eligible suppliers till 31st October, 2010. The entire quantity offered by the eligible suppliers at the ad-hoc ex-factory price of

Rs. 27/litre will be absorbed by the OMCs for the EBP Programme. It is for the domestic suppliers to make available the required quantity of ethanol at the declared ad-hoc price.

(d) to (f) On the basis of the recommendation of the Group of Ministers (GoM) the price of ethanol has been fixed at Rs. 27/- litre on an ad hoc basis till such time the final price based on formula/principles as recommended by the Expert Committee appointed in this regard is approved by the competent authority. The price of Rs.27/- litre would be purely interim in nature and subject to adjustment with respect to the final price.

At the ad hoc ex-factory price of Rs.27/- litre, OMCs have signed (upto 31.10.2010) contracts for a quantity of 57.59 crore litres of ethanol for the period 1.11.2010 to 31.10.2011, as against quantity of 58.7 crore litres of ethanol actually supplied in the previous 3 years contract period from 1.11.2006 to 31.10.2009.

[English]

#### **Inquiry on Mangalore Air Crash**

\*44. SHRI P. KARUNAKARAN:  
SHRI MANISH TEWARI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Court of Inquiry constituted to enquire into the Mangalore air crash has submitted its report to the Government;

(b) if so, the findings thereof;

(c) the follow-up action taken thereon;

(d) whether compensation has been fully paid to the victims of the crash;

(e) if so, the details thereof and the total amount paid so far;

(f) the steps taken by the Directorate General of Civil Aviation to beef up operational safety including comprehensive safety audit;

(g) whether the Government has asked to conduct a study on stress and fatigue on pilots during quick turn around night flights;

(h) if so, the details thereof; and

(i) the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The term of the Court of Inquiry appointed under Rule 75 of Aircraft Rules, 1937 to investigate the accident of M/s. Air India Express Boeing 737 aircraft on 22nd May, 2010 at Mangalore has been extended till 15th November, 2010 for formal submission of the report to the Central Government and presentation of the contents thereof.

(d) and (e) An interim compensation of Rs. 10 lakh for each adult deceased passenger, Rs. 5 lakh for each passenger below age of 12 and Rs. 2 lakh for each injured passenger has been given. Payment of remaining full and final compensation as per Montreal Convention is in progress and an amount of Rs. 6,64,95,000/- has been paid.

(f) Directorate General of Civil Aviation (DGCA) has taken the following steps to beef up operational safety:- (i) safety audit of Air India Charters Limited and other airlines; (ii) inspection of critical airports; (iii) formation of Board for Aviation Safety (BFAS) to discuss and analyse weekly incidents and accidents; and (iv) review of procedure for Issuance of Foreign Aircrew Temporary Authorisation (FATA).

(g) to (i) A Committee has been constituted under the Chairmanship of Director General of Civil Aviation to study Flight Duty Time Limitation (FDTL) of flight and cabin crew for stress and fatigue, and make necessary recommendations, keeping in view the prevailing international practices, availability of pilots and their optimum utilisation in the context of the Indian aviation sector, without compromising on safety. DGCA has also issued Air Safety Circular 05 of 2010 regarding Management of Crew Fatigue during flight.

#### **Cancellation of Air India Flights**

\*45. SHRI K. C. VENUGOPAL:  
SHRI P. T. THOMAS:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the difficulties being faced by the passengers of Gulf countries particularly from Kerala due to the frequent cancellation of flights of Air India;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Few representations drawing attention of the Government towards frequent cancellations/delays of flights of Air India Express to Trivandrum, Cochin and Calicut, have been received.

(c) Air India has been advised to look into the matter of frequent cancellations/delays of flights operating between Kerala to Gulf. In order to avoid delays/disruption of flight due to bad weather especially at Calicut, flights have been rescheduled to operate in the 'Safe window' of clear weather. A standby aircraft has also been positioned in Kochi to maintain schedule integrity and to cater to any requirement of an aircraft on emergency. Recruitment of Cabin Crew was conducted in August, 2010 to meet the shortfall. In order to address technical/engineering aspects of the aircrafts on emergency basis, Air India Express has shifted its Engineering Base at Trivandrum. Air India Management has been advised to be extra vigilant on operations between Gulf and Kerala and to inform the passengers on continued basis to avoid any inconvenience to them.

#### Execution of railway projects

\*48. SHRI P. KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the ongoing new lines, gauge conversions, doublings and electrifications have undergone time and cost overruns under the 11th Five Year Plan;

(b) if so, the details thereof and the reasons therefor;

(c) the achievements made against the physical annual targets fixed for these projects during the past three years;

(d) the extent to which the initiatives taken by the Railways to generate additional resources through Public Private Partnership (PPP) mode, funding by the State Governments and other beneficiaries have helped achieving the targets during the said period; and

(e) the steps proposed to be taken by the Railways to expedite completion of the said projects?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) As on 01.04.20010, there are 360 ongoing new line, gauge conversion and doubling projects and railway electrification projects. The targets for the projects are generally fixed on yearly basis based upon the progress of the projects, their relative priority and availability of resources. Besides financial constraints, the railway projects get delayed due to delay in availability of land, forestry & other clearances, law and order conditions, contractual failure, etc. Railways have a huge throwforward of about Rs. 1 lakh crore for ongoing new line, gauge conversion and doubling projects and there is limited availability of Gross Budgetary Support.

(c) During first three years of 11th Five Year Plan, 771 Kilometers of New Lines, 3628 Km of Gauge Conversions, 1237 Km of Doublings and 2416 RKM of electrification have been completed against revised/proportionate target of 1200 Km for New Line, 3600 Km for Gauge Conversion, 1500 Km for doubling work and 2100 RKM of electrification.

(d) and (e) Due to initiative taken by Railways, State Government/beneficiaries have agreed for sharing of cost of 26 projects. Funds provided by State Governments for cost sharing projects will help in speedy execution of projects. Four projects have also been taken up through Rail Vikas Nigam Limited in partnership with strategic investors, these are Haridaspur-Paradip New Line-(82 Km), Obulavaripalle-Krishna-patanam New Line-(113 Km), Bharuch-Samni-Dahej Gauge Conversion-(62 Km) and Angul-Sukinda New Line-(100 Km).

To expedite completion of the ongoing projects as also to avoid cost and time overrun the railways are making efforts to generate additional funds through measures which are other than Gross Budgetary Support. Besides, Railways have introduced Railway Infrastructure Investment Initiative



(R3i) policy for attracting private sector participation in rail connectivity projects. 4 projects have been taken up under special purpose vehicle with industry participation. The measures adopted such as Public Private Partnership, participation by State Governments/beneficiaries, additional funds for National Projects as also implementation through Rail Vikas Nigam Limited have started yielding positive results.

[Translation]

#### Misuse of domestic LPG

\*47. SHRI JAYWANT GANGARAM AWALE :  
DR. SANJAY SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether cases of pilferage of LPG cylinders by retail outlets and their employees, supply of under-weight cylinders and irregularities including black-marketing have been reported during the last one year;

(b) if so, the details thereof and the reaction of the Government thereon;

(c) whether the domestic LPG cylinders are being used in hotels, restaurants and other eateries outlets in small and medium towns and cities;

(d) if so, the details thereof;

(e) whether any High Powered Committee was constituted for suggesting ways and means to prevent misuse of domestic LPG and check other irregularities/corruption by retail outlets;

(f) if so, the details thereof and the follow-up action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (d) The possibility of blackmarketing/diversion of subsidized domestic LPG cylinders by some unscrupulous elements can not be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

Oil Marketing Companies (OMCs) have reported that based on the established complaints of diversion / supply of partially used cylinders / under-weight cylinders / pilfering product from LPG cylinders, action has been taken in 97 cases against the erring LPG distributors in the country during the last one year and between April and September, 2010 under the provisions of Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

Surprise Quality Control Checks which include weighment of cylinders, are carried out at the distributor godowns and weight checking of filled cylinders in transit is being done by the field officers to check pilferage/presence of any underweight cylinders. The distributors have also been instructed to satisfy the customers about the correct weight of cylinders by weighing them, to ensure that the seals are verified & shown to the customers at the time of delivery. In case any under-weight cylinder is received by the customer, such cylinders are replaced free of charge by the OMCs.

Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provide for penal action against erring LPG distributors for serious malpractices like diversion of domestic LPG cylinder for non-domestic use, recovery of unauthorized charges from customers, supply of underweight cylinders, etc.

MDG, 2001 provides inter-alia following action against erring LPG distributors for major offences:

- Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.
- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.
- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are also empowered to take action under the LPG (Regulation of Supply & Distribution) Order, 2000. Similarly, the Weights and Measures Departments of the States/UTs initiate legal action against those LPG distributors found supplying under-weight LPG cylinders.

(e) and (f) No such committee was constituted for suggesting ways and means to prevent misuse of domestic LPG and check other irregularities/corruption by Retail Outlets (ROs). However, State Governments have been advised from time to time to take necessary action to prevent/curb diversion of domestic LPG/malpractices at ROs.

[English]

#### Utilisation of MSDP Funds

\*48. SHRIMATI BOTCHA JHANSI LAKSHMI:  
SHRIMATI SUSHILA SAROJ:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the funds sanctioned and released under the Multi-Sectoral Development Programme (MSDP) for Minorities for the financial year 2010-11 by the Union Government, State-wise;

(b) the details of the unutilised funds under MSDP in the minority concentration districts in each State of the country with reasons therefor; and

(c) the steps taken by the Union Government to ensure optimum utilisation of these funds by all the States?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) The details of funds sanctioned, released and unutilized under Multi-sectoral Development Programme (MsDP) for 90 Minority Concentration Districts implemented in 20 States/UTs since 2008-09 are given in the enclosed statement. There is an unutilized amount of Rs. 2951.30 lakh for 2008-09. A large majority of projects taken up under MsDP are for construction of assets for which utilization certificates are awaited from the States/UTs. Utilisation reports for 2009-10 will be due 12 months after the close of the financial year. The scheme of MsDP has a monitoring mechanism for regular review at district, State/UT and Centre. The programme is reviewed and monitored periodically at various levels in the Centre. Field visits are carried out by Government officers and National Level Monitors (NLMs) and review meetings are held with the States/UTs.

#### Statement

Sl. No.	State/UT	(Rs. in lakhs)				(Rs. in lakhs)				(Rs. in lakhs)		
		2008-09		2009-10		2009-10		2010-11		2010-11		
		Sanc- tioned	Rele- ased	Utilized	Balance	Sanc- tioned	Rele- ased	Utilized	Balance	Sanc- tioned	Rele- ased	Utilisa- tion certificate
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Uttar Pradesh	24886.15	12442.11	11902.00	540.38	20991.62	29436.33	9975.24	19461.09	28422	4896.58	Utilisation certificate
2	West Bengal	8655.17	4327.59	4261.00	66.59	35074.02	23539.13	4223.17	19315.96	6131.78	6663.22	due by 31st March, 2012
3	Haryana	3613.57	1401.23	732.06	669.17	243.00	460.45		460.45			
4	Assam	8453.28	4226.65	4226.85		21338.38	15192.08	1555.44	13636.64	3969.74	1870.44	
5	Manipur	6023.53	3011.78	3011.75		6265.10	6004.25		6004.25		360.00	
6	Bihar	3350.37	1675.16		1675.16	10902.33	10503.92	1575.65	8928.27	8627.73	1947.39	
7	Meghalaya	2157.67					1086.82		1086.82	882.00		
8	Andaman and Nicobar Island	229.95					109.14		109.14	13.50	15.93	

1	2	3	4	5	6	7	8	9	10	11	12	13
9	Jharkhand					4271.86	4429.83	1386.79	3043.04	1765.98	1407.57	
10	Orissa					1506.75	1041.24	992.24	49.00	240.00	1112.24	
11	Kerala					153.00	76.50		76.50			
12	Karnataka					1124.14	580.18		580.18	2845.91	925.71	
13	Maharashtra					4454.21	2227.11		2227.11	919.00	20.50	
14	Mizoram					821.13	403.04		403.04	1592.55		
15	Jammu and Kashmir					1186.79	599.58		599.58			
16	Uttarakhand					1236.00	811.85	336.00	475.85	1177.10	150.00	
17	Madhya Pradesh					1291.20	645.60		645.60	197.00	263.75	
18	Delhi					310.00	155.00		155.00			
19	Sikkim									157.14	9.00	
20	Arunachal Pradesh									4968.46		
<b>Grand Total</b>		<b>57369.69</b>	<b>27084.57</b>	<b>24133.66</b>	<b>2951.30</b>	<b>111169.53</b>	<b>97302.05</b>	<b>20044.53</b>	<b>77257.52</b>	<b>61909.89</b>	<b>19642.33</b>	

### Revival of closed jute mills

\*49. SHRI AMBICA BANERJEE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government is aware that several jute mills including the Central Jute Mills, Sankrail, Howrah have been lying closed;

(b) if so, the details thereof and the reasons for their closure;

(c) whether a large number of workers are rendered jobless due to this closure; and

(d) if so, the steps taken by the Government to revive the closed jute mills including the Central Jute Mills, Sankrail, Howrah?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) and (b) Yes, Madam. As on date, production

has stopped in 16 jute mills out of a total of 79 jute mills in the country including the National Jute Mill, Sankrail, Howrah which belongs to National Jute Manufacturers Corporation (NJMC), a Central Public Sector Undertaking. The main reasons for closure (i.e. stoppage of production) include financial ill health and labours related issues.

(c) Yes, Madam. However, stoppage and restart of production in the jute mills is a continuous process.

(d) Since most of the mills including those where production has stopped are in the private sector, it is left primarily to the initiatives of the respective private sector to restart the same. The Central Government through NJMC owns six jute mills. In all these six jute mills production has stopped for the last 7-10 years. Based on the recommendations of the High Powered Committee and duly supported by the Board for Reconstruction of Public Sector Enterprises (BRPSE), the Union Cabinet has decided to revive three mills. Steps have already been

initiated accordingly. In the said six mills of NJMC, all the workers and the clerical staff numbering approximately 17,000 have opted for and been given VRS. At present there is no plan to revive National Jute Mill, Sankrail, Howrah of the NJMC.

#### **Shortage of fertilizers**

\*50. SHRI N. CHELUVARAYA SWAMY:

SHRI SAJJAN VERMA:

Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) the production, demand and supply of various fertilizers in the country during each of the last three years and the current year, Fertilizer-wise and State-wise;

(b) whether there is shortage and huge gap between the demand and the supply of fertilizers in various States and the farmers are suffering on this count;

(c) if so, the details thereof and the reasons therefor, State-wise and;

(d) the steps taken by the Union Government to supply fertilizers as per the demands/requests of the State Governments and to increase the production and the supply of fertilizers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The State-wise demand (Requirement), supply (Availability) of major fertilizers namely Urea, DAP and MOP during the last three years i.e. 2007-08, 2008-09, 2009-10 and also during the current year 2010-11 (upto 31.10.2010) is given in the enclosed statement-I, II, III and IV. Department of Fertilisers (DOF) started monitoring of complex fertilizers with effect from Kharif, 2008 for which information is furnished. State-wise production of urea, DAP & Complexes for last three years i.e. 2007-08, 2008-09, 2009-10 and also during the current year 2010-11 (Kharif 10 season) is given in the enclosed statement-V, VI and VII.

(b) and (c) State-wise requirement, availability and sales of Urea, DAP, MOP and complex fertilizers during the year 2010-11 (April - October, 2010) is at Annexure - 'D'. As can be seen, the availability of urea has been

adequate to support its sales. There is no shortage of DAP, MOP and Complex fertilizers (NPK) in the country.

(d) The steps taken for smooth distribution and increase the production of fertilizers are as under:

(i) The movement of all major subsidized fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertiliser Monitoring System (FMS);

(ii) The state governments have been advised (i) to instruct the State Institutional agencies to coordinate with manufacturers and importers of fertilizers for streamlining the supplies (ii) to review the railway rake points in their states and take up the issues with the Railways for improvements, if any, required to ensure availability of fertilizers in every nook and corner of the State;

(iii) The Government has introduced Nutrient Based Subsidy (NBS) Policy in respect of Phosphatic & Potassic fertilizers w.e.f. 1.4.2010. Under the NBS, State Governments have to play more proactive role to co-ordinate with the manufacturers/importers to tie up supplies of fertilizers as per the requirement of states;

(iv) Department of Fertilizers and Department of Agriculture & Cooperation are jointly reviewing fertilizer availability with State Agriculture department through Video Conferences every week. The corrective actions, if required, are taken immediately to avoid any hardships to farmers;

(v) The Department of Fertilizers contacts on phone the officials of major fertilizer consuming states on daily basis to find out any shortages of fertilizers in any part of the state and the corrective actions are taken immediately;

(vi) Under NBS, Fertilizer companies are required to print Maximum Retail Price (MRP) along with applicable subsidy on the fertilizer bags clearly. Any sale above the printed net retail price will be punishable under the EC Act.;

- (vii) The gap between requirement and indigenous availability of Urea is met through imports;
- (viii) In so far as decontrolled Phosphatic and Potassic fertilizers are concerned, subsidy is released on sale of fertilizers;
- (ix) Department of Fertilisers is having constant interaction with Ministry of Petroleum & Natural Gas, GAIL and other prospective suppliers of NG/LNG so that gas requirement of the fertilizers industry is met;
- (x) Government is always encouraging production of urea in the country to achieve self-sufficiency. The Government has announced a new policy on 4th September, 2008 to attract new investments. The policy is based on Import Parity Price (IPP) benchmark with suitable floor & ceiling prices aiming to revamp, expansion, revival of existing urea units

and setting up of Greenfield projects. The country is almost fully dependent on imports to meet the requirements of phosphatic and potassic fertilizers. Government has taken initiatives to encourage indigenous production in P&K sector by allowing import parity price to the indigenous manufacturers of DAP. Government has also reduced the custom duty on phosphoric acid from 5% to 2% to enable indigenous manufacturers of P&K fertilizers to acquire this important input at reasonable price. Government is also encouraging private sector and public sector companies to explore the possibilities for joint ventures abroad to ensure uninterrupted supply of fertilizers inputs to P&K sector; and

- (xi) All possible steps are taken by the Department of Fertilisers to match the availability of fertilizers with the assessed requirement.

**Statement-I**

*State-wise Availability & Sale of Urea, DAP & MOP*

2007-08 Name of State	UREA			DAP/MAP			MOP (LMTs)		
	Requirement	Availability	Sales	Requirement	Availability	Sales	Requirement	Availability	Sales
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	27.50	26.84	25.12	8.24	7.16	7.15	5.55	4.52	4.50
Karnataka	12.80	13.63	12.54	5.80	4.54	4.50	4.00	3.70	3.58
Kerala	1.40	1.44	1.34	0.28	0.18	0.18	1.40	1.19	1.16
Tamilnadu	9.85	9.68	9.16	4.25	3.35	3.35	4.90	4.85	4.77
Gujarat	17.25	18.37	17.93	5.80	6.76	6.47	1.70	1.82	1.79
Madhya Pradesh	13.75	14.76	14.31	7.50	6.82	6.34	1.10	0.76	0.74
Chhattisgarh	5.90	6.17	5.87	1.70	1.38	1.35	0.74	0.69	0.62
Maharashtra	21.20	23.05	21.39	7.05	6.45	6.29	3.05	3.46	3.23
Rajasthan	14.70	13.83	13.21	6.05	5.51	4.50	0.23	0.23	0.19
Haryana	18.75	19.30	18.47	5.85	6.80	5.36	0.50	0.34	0.29
Punjab	25.00	26.97	26.46	8.00	9.14	6.81	0.95	0.58	0.57

1	2	3	4	5	6	7	8	9	10
Uttar Pradesh	55.00	54.37	52.72	15.50	14.89	13.20	3.00	1.27	1.14
Uttaranchal	2.30	2.42	2.31	0.32	0.23	0.23	0.18	0.05	0.05
Himachal Pradesh	0.61	0.60	0.60	0.00	0.00	0.00	0.05	0.05	0.05
Jammu & Kashmir	1.40	1.19	1.15	0.84	0.33	0.33	0.28	0.07	0.07
Bihar	20.00	19.40	18.56	4.25	3.30	3.07	2.05	1.19	1.07
Jharkhand	2.10	1.67	1.58	0.90	0.75	0.74	0.13	0.08	0.08
Orissa	5.50	5.19	4.58	1.25	1.79	1.72	1.20	1.05	1.01
West Bengal	12.95	12.45	11.56	4.55	3.80	3.78	4.00	2.76	2.73
Assam	2.30	1.99	1.93	0.70	0.08	0.08	0.85	0.40	0.40
All India	271.70	274.26	261.71	89.21	83.40	75.55	36.13	29.28	28.28

**Statement-II**

*Cumulative availability of Fertilizers during the year 2008-09 (April' 08 to March 09)*

Qty. in LMTs

2008-09 State	UREA			DAP			MOP			COMPLEX		
	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	27.50	27.84	27.33	8.50	9.98	9.97	5.85	6.27	6.04	20.50	16.50	16.30
Karnataka	13.50	12.88	12.82	6.05	8.12	8.07	4.55	5.14	5.05	11.17	8.44	8.39
Kerala	1.49	1.68	1.63	0.31	0.24	0.24	1.33	1.53	1.51	1.72	1.85	1.81
Tamil Nadu	10.37	11.28	11.28	4.31	3.85	3.85	4.84	5.95	5.84	3.62	3.55	3.51
Gujarat	18.65	18.69	18.48	7.10	8.241	8.19	1.90	2.26	2.22	4.39	4.92	4.70
Madhya Pradesh	15.75	13.83	13.59	8.25	8.31	8.14	1.20	1.17	0.88	4.35	2.20	2.15
Chhattisgarh	5.40	5.23	5.06	1.75	2.31	2.28	0.771	0.95	0.92	1.31	1.23	1.22
Maharashtra	23.25	22.84	22.46	8.60	10.19	10.15	3.70	5.17	4.92	15.65	10.40	10.29
Rajasthan	15.10	13.21	12.97	5.60	5.90	5.77	0.33	0.32	0.24	1.42	0.67	0.66
Haryana	19.90	17.59	17.36	6.00	6.69	6.61	0.46	0.47	0.39	0.67	0.31	0.31

1	2	3	4	5	6	7	8	9	10	11	12	13
Punjab	25.50	26.28	25.77	8.10	8.82	8.82	0.95	0.98	0.81	1.01	0.59	0.57
Himachal Pradesh	0.65	0.66	0.66	0.00	0.00	0.00	0.07	0.06	0.06	0.44	0.40	0.40
Jammu & Kashmir	1.35	1.28	1.26	0.80	0.59	0.59	0.33	0.14	0.14	0.00	0.01	0.01
Uttar Pradesh	55.00	55.74	54.83	15.50	15.12	14.93	2.50	2.79	2.47	10.50	7.44	7.32
Uttarakhand	2.30	2.22	2.20	0.35	0.31	0.31	0.18	0.08	0.08	0.45	0.51	0.51
Bihar	21.25	18.33	17.96	4.25	4.12	4.11	1.90	2.28	2.13	3.60	2.59	2.59
Jharkhand	2.00	1.57	1.54	1.05	0.80	0.80	0.13	0.16	0.14	0.40	0.38	0.38
Orissa	5.50	4.74	4.61	2.00	1.89	1.89	1.35	1.53	1.34	2.88	2.66	2.55
West Bengal	13.00	11.94	11.67	4.86	4.03	4.03	4.15	4.80	4.62	7.49	7.29	7.23
Assam	2.40	2.30	2.30	1.03	0.14	0.14	1.06	1.08	0.95	0.30	0.06	0.06
All India	281.34	270.88	266.51	94.83	199.78	199.03	37.86	43.34	40.95	92.32	72.26	71.22

\$ Excludes 10.4 LMT of urea extra sold in March, 2008  
(March, 08 requirement 10.36 LMT, the sales was 22.76 LMT)  
Note: DOF started monitoring of complex fertiliser w.e.f. Kharif, 2008.

### Statement-III

#### *Cumulative Requirement, Availability & Sales of Fertilizers during the year 2009-10 (April to March)*

8.4.10

Qty. in LMT

2009-10	UREA			DAP			MOP			COMPLEX		
	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales	Require- ment	Avaija- bility	Sales	Require- ment	Availa- bility	Sales
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	27.50	26.16	25.95	9.75	8.89	8.85	6.60	6.07	6.01	20.50	18.69	18.15
Karnataka	13.75	13.77	13.77	8.20	8.46	8.46	5.15	6.12	6.08	11.20	10.95	10.76
Kerala	1.63	1.53	1.53	0.35	0.30	0.30	1.54	1.57	1.54	1.90	2.12	2.05
Tamil Nadu	11.50	9.98	9.98	4.25	2.94	2.94	5.84	5.14	5.12	4.00	6.18	6.13
Gujarat	18.75	18.21	18.12	8.00	7.64	7.62	2.30	2.86	2.69	4.72	4.20	4.01
Madhya Pradesh	15.25	16.00	15.93	8.50	9.52	9.47	1.20	1.67	1.43	3.55	2.48	2.43
Chhattisgarh	5.48	5.27	5.27	1.77	2.65	2.65	0.84	0.93	0.90	1.42	1.04	1.04

1	2	3	4	5	6	7	8	9	10	11	12	13
Maharashtra	24.75	22.87	22.87	12.50	13.83	13.82	5.60	7.07	7.06	14.00	11.25	11.13
Rajasthan	15.10	13.37	13.15	6.50	5.86	5.85	0.35	0.55	0.42	1.37	0.78	0.78
Haryana	19.65	18.05	17.95	7.00	6.66	6.66	0.52	0.90	0.90	0.45	0.48	0.48
Punjab	25.50	24.65	24.46	8.50	8.08	8.06	0.91	1.00	1.08	0.55	0.57	0.55
Himachal Pradesh	0.67	0.54	0.54	0.00	0.02	0.02	0.48	0.07	0.05	0.50	0.38	0.38
Jammu & Kashmir	1.40	1.22	1.22	0.78	0.48	0.48	0.26	0.18	0.18	0.00	0.00	0.00
Uttar Pradesh	55.00	53.64	53.08	17.00	16.51	16.49	2.85	3.47	3.43	8.50	9.47	9.40
Uttarakhand	2.15	2.33	2.33	0.40	0.38	0.38	0.13	0.04	0.04	0.45	0.41	0.40
Bihar	19.00	17.04	17.03	4.50	3.98	3.97	2.10	2.26	2.26	3.10	2.68	2.68
Jharkhand	2.05	1.50	1.50	1.15	0.82	0.82	0.15	0.17	0.17	0.50	0.69	0.68
Orissa	5.75	4.61	4.59	2.25	2.24	2.21	1.70	1.31	1.27	3.00	2.28	2.24
West Bengal	13.00	11.71	11.71	4.80	4.56	4.55	4.15	4.97	4.97	7.50	8.39	8.39
Assam	2.60	2.56	2.56	0.35	0.22	0.22	1.26	0.97	0.97	0.06	0.06	0.06
All India	281.90	265.97	264.48	106.98	104.09	103.92	43.85	47.60	46.74	87.73	83.38	82.03

**Statement-IV***Cumulative Requirement, Availability and Sales of UREA, DAP, MOP and Complex Fertilizers during 2010-11 (April'10 to October'10)*

(Figures in 000'MTs)	UREA			DAP			MPO			Complex		
	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales	Require- ment	Availa- bility	Sales
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	1675.00	1915.38	1872.98	825.00	842.55	812.79	415.00	401.60	375.80	1370.00	1497.82	1457.01
Karnataka	960.00	1009.65	1001.17	650.00	741.65	724.57	340.00	327.45	296.77	667.50	856.69	831.45
Kerala	116.00	93.68	92.10	24.00	30.81	30.70	107.50	107.57	102.99	157.50	150.58	143.89
Tamil Nadu	585.00	522.46	519.76	279.00	211.74	209.02	545.37	322.00	253.35	250.53	245.25	409.08
Gujarat	1085.00	1236.10	1225.36	615.00	552.94	136.00	128.39	121.27	286.80	419.21	411.89	404.44
Madhya Pradesh	855.19	863.23	858.45	779.94	826.88	789.00	101.81	103.07	95.58	261.02	249.67	243.85



1	2	3	4	5	6	7	8	9	10	11	12	13
Chhattisgarh	461.66	433.30	432.29	236.69	231.75	224.97	87.32	67.65	65.61	103.75	92.41	88.32
Maharashtra	1595.00	1556.85	1537.38	1100.00	1066.69	1035.74	380.00	389.76	362.88	945.50	1061.18	1040.13
Rajasthan	698.00	679.26	667.16	515.00	545.00	493.98	488.83	35.50	27.85	20.98	87.20	105.77
Haryana	995.00	962.22	940.78	595.96	579.77	45.00	60.23	48.43	35.00	63.10	57.36	105.31
Punjab	1550.00	1628.18	1602.57	785.00	699.67	693.37	76.00	90.57	67.95	60.00	94.25	76.43
Himachal Pradesh	40.00	32.62	32.58	0.00	0.00	0.00	3.55	0.00	0.00	21.70	15.98	13.34
Jammu & Kashmir	94.29	84.89	81.05	57.32	41.36	38.11	23.21	3.01	2.58	0.00	0.00	0.00
Uttar Pradesh	2835.00	2767.83	2614.89	1435.00	1278.61	1145.28	220.00	137.02	116.44	680.00	809.97	763.23
Uttarakhand	128.00	130.97	123.11	27.00	17.55	15.31	6.60	2.93	2.93	28.00	47.07	45.51
Bihar	1050.00	825.35	818.01	260.00	297.77	292.04	120.00	85.96	83.83	210.00	175.13	169.17
Jharkhand	154.00	107.82	104.51	83.00	57.58	51.17	12.50	4.43	4.43	57.50	26.86	26.22
Orissa	425.00	374.16	355.23	165.00	169.06	161.93	118.17	105.84	96.22	209.70	178.13	171.44
West Bengal	578.77	524.24	516.57	285.50	318.68	301.93	181.08	161.66	161.47	423.20	488.17	476.69
Assam	132.60	170.44	170.14	23.60	26.06	19.97	66.30	36.89	36.46	6.57	7.76	7.26
All India	16120.89	15961.81	15611.34	8719.29	8507.95	8169.89	2823.88	2501.35	2319.65	5887.86	6764.08	6547.91

\* Includes Stock Pre-positioned

**Statement-V***State-wise Production of Urea from 2007-08 to 2009-10 and Kharif 2010*

(000' MT)

Name of State/Zone	Installed Capacity as on 1/4/2006	Production			
		2007-08	2008-09	2009-10	Kharif 10
1	2	3	4	5	6
<b>South Zone</b>					
Andhra Pradesh	1194.6	1354.4	1378.0	1480.1	833.4
Kerala	0.0	0.0	0.0	0.0	0.0
Karnataka	380.0	379.6	379.3	379.5	203.4
Tamil Nadu	1106.8	440.5	405.7	435.9	190.8
Total (South Zone)	2681.4	2174.5	2163.0	2295.5	1227.6

1	2	3	4	5	6
<b>West Zone</b>					
Goa	399.3	395.4	412.4	387.5	208.9
Madhya Pradesh	1729.2	1766.5	1803.8	1828.1	924.4
Maharashtra	2036.8	1832.3	1903.3	2089.1	1033.8
Gujarat	3280.3	3195.3	3131.6	3264.0	1582.3
Rajasthan	2108.2	2380.8	2313.6	2413.0	1205.6
Total (West Zone)	9553.8	9570.3	9564.7	9981.7	4955.0
<b>East Zone</b>					
Jharkhand	0.0	0.0	0.0	0.0	
Bihar	0.0	0.0	0.0	0.0	0.0
Orissa	0.0	0.0	0.0	0.0	0.0
West Bengal	0.0	0.0	0.0	0.0	0.0
Assam	555.0	329.3	189.2	309.6	111.4
Total (East Zone)	555.0	329.3	189.2	309.6	111.4
<b>North Zone</b>					
Haryana	511.5	511.6	488.3	512.9	235.2
Punjab	990.0	990.1	1052.0	988.7	484.9
Uttar Pradesh	5738.7	6282.4	6464.9	7023.9	3398.2
Total (North Zone)	7240.2	7784.1	8005.2	8525.5	4118.3
Grand Total	20030.4	19858.2	19922.1	21112.3	10412.3

**Statement-VI**

*Zone/State-wise installed capacity and production of DAP from 2007-08 to 2009-10 and Kharif 2010*

(‘000’ MT)

Name of Zone/State	Annual Installed Capacity	2007-08	2008-09	2009-10	Kharif 10
1	2	3	4	5	6
<b>South Zone</b>					
Andhra Pradesh	670.0	567.9	518.2	520.6	319.8
Kerala	0.0	0.0	0.0	0.0	0.0
Karnataka	180.0	211.4	158.3	198.1	113.3
Tamil Nadu	475.0	71.5	0.0	0.0	0.0
Total (SZ)	1325.0	850.8	676.5	718.7	433.1

1	2	3	4	5	6
<b>West-Zone</b>					
Goa	330.0	212.5	205.0	351.8	93.9
Gujarat	2749.0	1438.0	1057.3	1826.3	533.3
Total (WZ)	3079.0	1650.5	1262.3	2178.1	627.2
<b>East-Zone</b>					
Orissa	2220.0	1473.0	906.7	1166.0	741.3
West Bengal	675.0	237.6	147.8	183.7	123.7
Total (EZ)	2895.0	1710.6	1054.5	1349.7	865.0
Grand Total	7299.0	4211.9	2993.3	4246.5	1925.3

**Statement-VII**

State/Zone-wise installed capacity & production of complex fertilizers from 2007-08 to 2009-10 & Kharif 2010

(000' MT)

Name of Zone/State	Annual Installed capacity	2007-08	2008-09	2009-10	Kharif 10
<b>South-Zone</b>					
Andhra Pradesh	600.0	1194.5	1313.1	1789.0	906.1
Kerala	633.5	425.0	605.3	758.1	329.4
Karnataka	0.0	33.7	74.3	84.1	10.6
Tamil Nadu	1080.0	223.5	158.4	387.0	205.3
Total (SZ)	2313.5	1876.7	2151.1	3018.2	1451.4
<b>West-Zone</b>					
Goa	240.0	477.1	373.2	366.2	272.5
Maharashtra	891.0	519.7	528.9	603.9	322.1
Gujarat	1357.9	1908.0	1960.3	2111.1	1593.1
Total (WZ)	2488.9	2904.8	2862.4	3081.2	2187.7
<b>East-Zone</b>					
Orissa	420.0	676.8	1421.5	1544.9	613.3
West Bengal	0.0	392.3	413.4	394.0	169.2
Total (EZ)	420.0	1069.1	1834.9	1938.9	782.5
Grand Total	5222.4	5850.6	6848.4	8038.3	4421.6

**Coal Bed Methane gas reserves**

\*51. SHRI UMASHANKAR SINGH:

DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total Coal Bed Methane (CBM) reserves in the country as on date, State-wise;

(b) whether any CBM Gas reserve has been identified in Bihar at Jharkhand border areas;

(c) if so, the details thereof;

(d) the present status of commercial production of CBM in the country; and

(e) the further measures being taken in this regard to boost production?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) Coal Bed Methane (CBM) reserves have been established presently in the following five block.

Sl. No.	Block	Operator	State	Reserves Established (TCF)*
1	BK -CBM-2001/1	Oil and Natural Corporation Ltd. (ONGC)	Jharkhand	1.20
2	Raniganj (South)	Great Eastern Energy Corporation Ltd. (GEECL)	West Bengal	1.92
3	SP (East)-CBM-2001/1	Reliance Industries Ltd. (RIL)	Madhya Pradesh	1.69
4	SP (West)-CBM-2001/1	RIL	Madhya Pradesh	1.96
5	RG (East)-CBM-2001/1	ESSAR	West Bengal	2.15
<b>Total</b>				<b>8.92</b>

TCF\*- Trillion Cubic Feet.

(b) No, Madam.

(c) Does not arise, in view of (b) above.

(d) Currently, CBM is being commercially produced @ 1, 00,000 m<sup>3</sup>/day from the Ranganj (South) block in West Bengal operated by Great Eastern Energy Corporation Limited (GEECL).

(e) In order to boost production of CBM in the country, a total of 33 CBM blocks have been awarded so far. The estimated CBM production in the country is about 7 Million Standard Cubic Meter Per Day (MMSCMD) by the year 2014.

**Upgradation of Auto Fuel  
Quality Programme**

\*52. SHRI PRADEEP MAJHI:

SHRI K. SUGUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether various oil companies have completed their upgradation of auto fuel quality programme;

(b) if so, the details in this regard;

(c) the details of the schedule fixed by various oil companies for the said programme; and

(d) the details of the expenditure incurred by various oil companies on such upgradation programme, company-wise; and

(e) the time by which the road map as prescribed in the National Auto Fuel Policy for introduction of upgraded fuel in the country will be implemented?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (e) Yes, Madam. The Auto Fuel Policy, approved by the Cabinet in its meeting

held on 3.10.2003, gave a roadmap for upgradation of the quality of auto fuels (Petrol and Diesel) to Bharat Stage (BS) IV in 13 identified cities and BS-III in the rest of the country effective from 1.4.2010. Accordingly, supply of BS-IV Petrol & Diesel was commenced on 1st April, 2010, in the 13 identified cities as per the roadmap laid down in Auto Fuel Policy. However, due to significant increase in the demand for auto fuels and critical logistic issues including movement of products in large quantities, it was decided by the Government to stagger the introduction of BS-III Petrol and Diesel in rest of the country between 1st April, 2010 and 1st October, 2010. Accordingly, BS-III auto fuels have been introduced in the entire country (other than 13 cities), between 1st April, 2010 and 22nd September, 2010.

The details of the schedule fixed for introduction of

BS-IV and BS-III Petrol and Diesel and the implementation thereof are given in the enclosed statement-I. Compared to the approved schedule, introduction of BS-III Petrol was advanced in 20 states and BS-III Diesel in 23 States.

Refinery upgradation is an on-going process. However, in order to ensure the availability of BS-III/IV (equivalent to Euro-III/IV) Petrol and Diesel effective 1.4.2010 in line with the Auto Fuel Policy, the public sector oil companies (oil PSUs) undertook several fuel quality upgradation projects and modernization/capacity expansion projects in their Refineries. The projects involved huge investment of approximately Rs.32,760 crore to facilitate production of BS-IV and BS-III grade of Petrol and Diesel from PSU Refineries. The details of the expenditure incurred by various oil PSUs on such upgradation programme are given company-wise in the enclosed statement-II.

**Statement-I**

Sl.No	State/area covered	Petrol (BS-IV)		Diesel (BS-IV)	
		Schedule	Actual	Schedule	Actual
1	2	3	4	5	6
1.	Delhi/NCR, Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Ahmedabad, Pune, Surat, Kanpur, Agra, Solapur and Lucknow	1.4.2010	1.4.2010	1.4.2010	1.4.2010
Sl.No.	State/area covered	Petrol (BS-III)		Diesel (BS-III)	
		Schedule	Actual	Schedule	Actual
1.	Goa	1.4.2010	1.4.2010	1.4.2010	1.4.2010
2.	Chhattisgarh	1.6.2010	16.5.2010	1.6.2010	16.5.2010
3.	MP & Maharashtra	1.6.2010	31.5.2010	1.6.2010	31.5.2010
4.	A&N Islands	1.7.2010	16.5.2010	1.7.2010	16.5.2010
5.	Haryana, Himachal Pradesh, Uttarakhand	1.7.2010	16.6.2010	1.7.2010	31.5.2010
6.	Punjab, Rajasthan, Chandigarh, Orissa, Sikkim, West Bengal, Gujarat, U.T of Dadra Nagar Haveli and Daman & Diu	1.7.2010	16.6.2010	1.7.2010	16.6.2010

1	2	3	4	5	6
7.	Western UP, Andhra Pradesh, Tamil Nadu & Puducherry (other than markets fed ex-Kerala)	1.7.2010	30.6.2010	1.7.2010	16.6.2010
8.	Jammu & Kashmir (other than Leh & Kargil)	1.7.2010	30.6.2010	1.7.2010	30.6.2010
9.	Jammu & Kashmir (Leh & Kargil)	1.10.2010	16.7.2010	1.10.2010	16.7.2010
10.	Bihar & Jharkhand	1.10.2010	16.9.2010	1.7.2010	16.6.2010
11.	Eastern UP	1.10.2010	16.9.2010	1.7.2010	30.6.2010
12.	Karnataka	1.8.2010	31.7.2010	1.8.2010	30.6.2010
13.	Kerala, U.T. of Lakshadweep & Puducherry (markets fed ex-Kerala)	1.10.2010	16.9.2010	1.10.2010	16.9.2010
14.	Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura	1.10.2010	22.9.2010	1.10.2010	22.9.2010

**Statement-II**

Oil Company	Refinery	Project Title	Estimated Investment (Rs. Crore)
1	2	3	4
IOC	Guwahati	MS Quality Upgradation	372.00
	Digboi	MS Quality Upgradation	356.00
	Barauni	MS Quality Upgradation	1492.00
		Installation of 3rd Reactor in DHDT	84.00
	Gujarat	MSQ & HSD Upgradation under Residue Upgradation project	2998.00
	Mathura	MS Quality Upgradation	348.00
	Panipat	MS Quality Upgradation	1131.00
		2nd stage reactors in DHDT and quality related facilities under Expansion project from 12 to 15 MMTPA	690.00
	Haldia	Diesel Quality and Distillate Yield Improvement	2869.00

1	2	3	4
	Bongaigaon	MS Quality Upgradation	294.00
		DHDT Project	1646.00
		Sub-Total	12280.00
HPCL	Mumbai	Green Fuel Emission Project (GFEC)	1731.00
		Diesel Hydrotreater (DHT)	3284.00
	Visakhapatnam	Clean Fuel Project (CFP)	2148.00
		Diesel Hydrotreater (DHT)	3597.00
		Sub-Total	10760.00
CPCL	Manali	BS-III/Euro IV Quality Improvement Project for MS and HSD	2615.00
		Sub-Total	2615.00
BPCL	Mumbai	Hydrocracker and Hydrogen Plants, CRU revamp	2300.00
	Kochi	Capacity Expansion & modernization Project phase II	3407.00
		Sub-Total	5707.00
NRL	Numaligarh	Diesel Quality Upgradation Project	435.00
		Sub-Total	435.00
MRPL	Mangalore	CCR/1SOM	963.00
		Sub-Total	963.00
		Grand Total	32760.00

[Translation]

#### Exploration of Natural Gas

\*53. SHRI MAHESH JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of sources of Natural Gas discovered in various parts of the country during the last three years, State-wise;

(b) the details of the reserved quantum of the said finds;

(c) the extent to which the exploration of the said sources has been made; and

(d) the steps taken by the Government for ensuring optimum use of the said gas reserves in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) The statewise details of sources of Natural Gas Discovered in various parts of the country during the last three years is as under:

States	ONGC	OIL	Pvt/ JVs	Total
1	2	3	4	5
Assam	2	4	1	7
Andhra Pradesh	8	-	-	8
Gujarat	4	-	1	5

1	2	3	4	5
Rajasthan	1	1	3	5
Tripura	6	-	2	8
Tamil Nadu	1	-	-	1
East Coast	8	-	14	22
West Coast	10	-	1	11
Total	40	5	22	67

All the above gas discoveries are under various stages of evaluation/appraisal/commerciality establishment.

(d) An empowered Group of Ministers (EGoM) has been constituted to take decisions on allocation of gas produced from fields allotted under the New Exploration Licensing Policy (NELP). The EGoM has taken decisions to allot NELP gas to the following priority sectors for optimum utilization of the gas:

- Existing gas-based fertilizers plants producing subsidized fertilizers.
- Existing gas-based LPG plants.
- Existing gas-based power plants and those to be commissioned in 2009-10, including liquid fuel plants, which are now running on liquid fuel and could switch over to natural gas.
- City Gas Distribution (CGD) entities for supply to domestic & transport sectors.
- Existing gas-based steel and petrochemical plants (only for feedstock & not for captive power requirement) and existing refineries.
- CGD entities for supply to commercial & industrial sector customers consuming up to 50,000 scmd (standard cubic meters per day).
- Captive power plants.

[English]

#### LPG connection to BPL families

\*54. SHRI K.P. DHANAPALAN :  
CHAUDHARY LAL SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has any proposal/scheme to provide free cooking gas connections to families living Below Poverty Line (BPL) across the country;

(b) if so, the details thereof;

(c) whether the Government has identified the families living below poverty line for the purpose of providing gas connections;

(d) if so, the details thereof, State-wise; and

(e) the likely annual financial implications thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Yes, Madam. A proposal for providing one time financial assistance to Below Poverty Line (BPL) families for acquiring new LPG connection is under consideration of the Government. Under the proposed scheme, the Government and the Oil Marketing Companies would provide one time assistance of Rs.1400 for acquiring a new LPG connection to a BPL family. The Rs.1400 would cover the present security deposit on a LPG cylinder and regulator.

(c) to (e) The scheme would cover all eligible households in the BPL list of the State Government/Union Territory. Since LPG connections are being made available to all on demand, there is no state-wise limit or quota. Annually about 80-100 lakh new LPG connections are released. If 40% of the new LPG connections are to the BPL households, the annual financial implication is estimated to be about Rs. 490 crore.

#### Live-in-relationship

\*55. SHRI KAUSHALENDRA KUMAR:  
SHRI RAMKISHUN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is aware that the Supreme Court has recently pronounced a judgement regarding grant of maintenance in cases of live-in-relationship;



(b) if so, the details thereof;

(c) whether the Government proposes to amend the relevant law(s) in this regard; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Hon'ble Supreme Court of India while allowing Criminal Appeal No.'s 2028 - 2029 of 2010 in the case of *D. Velusamy Vs. D. Patchaammal*, has inter alia held as under:-

"33. In our opinion a 'relationship in the nature of marriage' is akin to a common law marriage. Common law marriages require that although not being formally married:

- (a) The couple must hold themselves out to society as being akin to spouses.
- (b) They must be of legal age to marry.
- (c) They must be otherwise qualified to enter into a legal marriage, including being unmarried.
- (d) They must have voluntarily cohabited and held themselves out to the world as being akin to spouses for a significant period of time.

(see 'Common Law Marriage' in Wikipedia on Google)

In our opinion a 'relationship in the nature of marriage' under the 2005 Act must also fulfill the above requirements, and in addition the parties must have lived together in a 'shared household' as defined in Section 2 (s) of the Act. Merely spending weekends together or a one night stand would not make it a 'domestic relationship'.

34. In our opinion not all live in relationships will amount to a relationship in the nature of marriage to get the benefit of the Act of 2005. To get such benefit the conditions mentioned by us above must be satisfied, and this has to be proved by evidence. If a man has a 'keep' whom he maintains financially and uses mainly for sexual purpose and/or as a servant it would not, in our opinion, be a relationship in the nature of marriage."

(c) No, Madam.

(d) Does not arise.

#### **Guidelines for security of passengers**

\*56. SHRI MAROTRAO SAINUJI KOWASE;  
SHRI S. S. RAMASUBBU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have issued guidelines from time to time to Railway Protection Force (RPF) regarding security and safety of passengers and their belongings;

(b) if so, the details thereof;

(c) whether the Railways are aware of the increase in the incidents of extremists, bandh organisers and anti-social elements targeting the trains and other railway properties at regular intervals in various parts of the country;

(d) if so, the number of such incidents reported during the last three years, till date; and

(e) the steps taken by the Railways to prevent recurrence of such incidents and ensure adequate safety and security to the railway properties and the travelling public?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Yes, Madam. 'Policing' on Railways is a State subject. Prevention of crime, registration/investigation of cases and maintenance of law and order in Railway are the statutory responsibility of the State Governments concerned, which they discharge through Government Railway Police (GRP) and the Civil Police. Railway Protection Force does not have any legal power to prosecute the offenders involved in criminal offences on Railways.

However, necessary guidelines / instructions are being issued from time to time from Railway Board to Railway Protection Force officers to coordinate with Government Railway Police and Civil Police to take necessary steps jointly to ensure security of passengers and their belongings.

(b) RPF officers have been advised to hold frequent coordination meetings with Government Railway Police and State Police Authorities to share crime intelligence, analyse crime trends, to impress upon them for arresting the gangs operating and to take joint preventive measures for controlling crimes. They have been advised to make surprise checks in the worst affected trains in crime prone areas/sections to make the RPF and GRP escorts more effective.

RPF officers have also been advised to constitute joint teams of RPF and GRP to detect the cases of passengers offences of serious nature reported frequently. They have been advised to deploy maximum force jointly with GRP and Local Police during bandh/agitation by various activists/outfits including Left Wing Extremists (LWE) for safety and security of passengers and their belongings.

(c) and (d) There has been a rise in the incidents of attacks by various extremist groups and other outfits on critical infrastructure of Railways. The Railways because of its vast network and expanse, has become a soft target for them. The incidents of attacks of LWE and other outfits reported during the last two years and the current year are as under:

Year	No. of incidents of attack	No. of Bandhs
2008	30	391
2009	60	309
2010	66	224
		(Upto October)

(e) Steps taken for safety and security of passengers and their Belongings:

- (i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/areas. 1275 trains are being escorted by RPF daily on an average, in addition to escorting of about 2200 trains daily by GRP.
- (ii) The Ministry of Railways has been closely coordinating with the State Governments for

prevention and detection of crimes on Railways and maintenance of law and order.

- (iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held at Rail Bhavan, New Delhi in which various security issues were discussed encompassing almost all the aspects concerning passenger security, tackling Naxal/Militancy problems etc.
- (iv) An amendment in the Railway Protection Force Act has been approved by the Railway Ministry and is being sent to the Ministry of Law and Justice to enable Railway Protection Force to deal with the passenger related offences more effectively.
- (v) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable Railway stations. In the first phase, it is being implemented at 202 sensitive Railway stations.
- (vi) On the request of Railways, Ministry of Home Affairs, Govt. of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar and West Bengal to make additional deployment of Civil Police, GRP and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disaster.

[English]

#### Shale gas reserves

\*57. SHRI C. SIVASAMI:  
SHRI GAJANAN D. BABAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government has worked out a policy framework for shale gas;
- (b) if so, whether any discussion in this regard

has been held with the US Geological Survey for sharing of knowledge and technology;

(c) if so, the details of the outcome thereof?

(d) whether shale gas exploration is different from oil and gas exploration;

(e) if so, whether the Union Government has evaluated the potential of shale gas in country; and

(f) if so, the number of blocks identified therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) Considering the importance and potential, Government has initiated actions to formulate a policy on Shale Gas. During the visit of the President of the United States of America (USA) to India, Government of India has signed a Memorandum of Understanding (MOU) with the Government of USA on Shale Gas Resources. Under the MOU, both the countries would cooperate in the following areas of Shale Gas development:

- Shale Gas Resource assessment in India.
- Technical studies on Shale Gas exploration in India.
- Share best practices on establishing a regulatory framework and safeguard measures for the sustainable development of Shale Gas.
- Promoting sustainable domestic and foreign investment in Shale Gas development.

(d) Yes, Madam. In case of exploration of conventional oil and gas, oil/gas migrates from the source rocks and is trapped in reservoir rocks such as sandstone or limestone. The shale gas, however, is found in source rock itself. The gas is stored in shales and is produced through drilling of horizontal wells followed by multi-stage hydro-fracturing techniques.

(e) and (f) Government has initiated actions to identify the potentially prospective areas for Shale Gas resources as well as to formulate a policy. Based on the identification of prospective areas and resource assessment and after formulating an appropriate policy for exploration and exploitation of Shale Gas resources, blocks would be carved out and offered for bidding.

[Translation]

#### Construction of road over-bridges

\*58. SHRI RAJU SHETTI:

SHRI PREMDAS:

Will the Minister of RAILWAYS be pleased to state:

(a) the policy of the Railways regarding construction of over-bridge on road and railway crossings;

(b) the details of road over-bridges and railway crossings which are still under construction, State-wise;

(c) the details of under construction over-bridges which are running behind schedule, State-wise;

(d) the reasons for the delay in completion of such under construction over-bridges which are causing avoidable accidents;

(e) the details of the proposals under consideration, location-wise, for construction of over-bridges on busy crossings across the country State-wise, including Maharashtra & Uttar Pradesh; and

(f) the time by which said proposals are likely to be implemented?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Over bridges (ROB) on road and railway crossings are constructed on cost sharing and deposit term basis, as the case may be. Railways share the cost of ROB where traffic density i.e., Train Vehicle Unit (TVU) of the level crossing is one lakh or above, subject to State Govt's consent for closing of level crossings, provision of funds in their Budget, advance action for land acquisition, etc. All such proposals, found technically feasible, are included in the Railway's Works Programme and approval of the Parliament is sought along with other works at the time of presentation of Railway Budget. Work wise allocation of fund is made keeping in view (i) the fund available during the year (ii) exigency of the work (iii) priority assigned by concerning State Govt. and safety consideration. If the TVU of the level crossing is less than one lakh, construction of over bridges can be taken up on Deposit terms, Build Operate and Transfer basis wherein cost is fully borne by the sponsoring agency.

(b) Information regarding road over bridges and railway crossings, which are still under construction state-wise is given in the enclosed statement-I.

(c) and (d) Construction of Road Over/Under Bridges is a joint venture of Railway, State Government, National Highway Authority of India and Ministry of Surface Transport. At times, completion of ROB works get delayed due to contractual problem, non-availability of land, late diversion of road traffic, delay in shifting of utilities, fund shortage with State Government, etc. Therefore, railway alone cannot decide the date by which all sanctioned ROB/RUB works will be completed. Efforts are made to expedite ROB works

as it considerably improves the safety of train operation. The progress has picked up in recent past. Railways has targeted completion of 100 nos. of cost sharing works during this financial year.

(e) Details of proposals under consideration, State-wise and location-wise for construction of road over bridges on the entitled level crossings across the country, including Maharashtra and Uttar Pradesh, are given in the enclosed statement-II.

(f) Technically suitable proposals will be considered for inclusion in railways works programme in phases.

**Statement-I**

Sl.No. State		No. of works in progress (As on 01.10.2010)				
		Cost sharing	Deposit	Build Operate Transfer	National Highway Authority of India	Total
1	2	3	4	5	6	7
1	Andhra Pradesh	87	12	8	21	128
2	Assam	0	9	0	13	22
3	Bihar	35	0	0	50	85
4	Chhattisgarh	17	5	0	3	25
5	Delhi	14	7	0	0	21
6	Gujarat	25	7	1	23	56
7	Haryana	30	4	4	16	54
8	Jharkhand	9	0	0	5	14
9	Karnataka	63	19	0	23	105
10	Kerala	51	11	0	7	69
11	Maharashtra	24	30	12	24	90
12	Madhya Pradesh	26	7	4	20	57
13	Orissa	17	0	0	11	28
14	Punjab	21	7	5	25	58

1	2	3	4	5	6	7
15	Pondichery	3	0	0	0	3
16	Rajasthan	34	4	8	15	61
17	Tamilnadu	127	20	0	43	190
18	Uttar Pradesh	116	13	0	47	176
19	Uttarakhand	1	2	0	5	8
20	West Bengal	38	1	0	28	67
21	Himachal Pradesh	0	0	0	0	0
22	Jammu and Kashmir	1	1	0	5	7
Total		739	159	42	384	1324

**Statement-II**

Sl.No.	Railway	State	Name of the work
1	2	3	4
1.	West Central	Rajasthan	Kota Division: Provision of limited height subway to eliminate Level Crossing (LC) No. 27 Up & DN and Level Crossing No. 31 on Kota-Nagda section (3 nos).
2.	West Central	Madhya Pradesh	Jabalpur-Manikpur section: Construction of new Road Over Bridge (ROB) & Road Under Bridge (RUB) at LC No. 318 at Railway Km 994/5.
3.	West Central	Madhya Pradesh	Bhopal Division:- Elimination of manned/unmanned level crossing Noby providing normal/limited height subway on Ruthiyai-Maksi section.
4.	West Central	Uttar Pradesh	Construction of ROB at KM 1227/12-14 in lieu LC No. 255 between Bayana-Mathura Jn. Section.
5.	West Central	Madhya Pradesh	Bhopal Division: Elimination of manned LC No.03 on Guna-Gwalior and um LC No. 33 & 70 on Bina-Ruthiyai section
6.	West Central	Rajasthan	Construction of Limited Height Subway (LHS) in lieu of LC between Malarna-Bayana section LC No. 167, 169, 183-B, 194 & 204.
7.	West Central	Madhya Pradesh	Bhopal Division: Elimination of unmanned level crossing No. on Talvadya-Bir spur line by providing normal/limited height subway

1	2	3	4
8.	South East Central	Chhattisgarh	Nipania - Bhatapara - Road over bridge in lieu of level crossing at km 763/17-19
9.	South East Central	Chhattisgarh	Akaltara - Road over bridge in lieu of level crossing No.355
10.	South East Central	Chhattisgarh	Uslapur - Road over bridge in lieu of level crossing No. BK-2
11.	South East Central	Chhattisgarh	Uslapur - Road over bridge in lieu of level crossing No. BK-4.
12.	South East Central	Chhattisgarh	Raigarh - Kotarlia - Road over bridge at level crossing gate
13.	South East Central	Maharashtra	Tumsar - Road over bridge in lieu of level crossing No. 532
14.	South East Central	Chhattisgarh	Bilaspur - Dadhapara - Road over bridge in lieu of level crossing at km 723/9-11
15.	South East Central	Chhattisgarh	Amanaka, Raipur - Road over bridge in lieu of level crossing No. 420
16.	South East Central	Chhattisgarh	Champa - Naila - Road over bridge in lieu of level crossing No. 342 (Khoksa level crossing)
17.	South East Central	Chhattisgarh	Champa Yard - Road over & road under bridge in lieu of level crossing No. 337
18.	South East Central	Chhattisgarh	Raipur - Baloda Bazar Road - Road over bridge at level crossing No. RV-5
19.	South East Central	Chhattisgarh	Construction of ROB at Raigarh level crossing at km. 588/13-15 between Raigarh - Kirodimalnagar.
20.	South East Central	Chhattisgarh	Construction of ROB in lieu of level crossing No. 364 at Km 715/20-22 between Bilaspur-Gatora.
21.	South East Central	Chhattisgarh	Construction of ROB at Ranisagar Railway across level crossing at Km 615/11-13 between Robertson-Kharasia.
22.	South East Central	Chhattisgarh	Construction of RUB at level crossing No.397 at Km.790/4-6 between Tilda - Simga route (NH-37) near Tilda Railway Crossing in Raipur Division
23.	South East Central	Chhattisgarh	Construction of limited height subway on multi line section at Km. 719/34-36 in Bilaspur yard Tarbahar level crossing under the jurisdiction of Sr. Divisional Engineer/Central/ Bilaspur.

1	2	3	4
24.	South East Central	Chhattisgarh	Construction of ROB and RUB at level crossing No.370 at Km. 728/13-15 between Dadhapara-Belha of Raipur Division.
25.	South East Central	Chhattisgarh	Raipur Division - Road under bridge near H-cabin in lieu of level crossing No. 433 & 434
26.	South East Central	Chhattisgarh	Nipania-Dagori - Road under bridge in lieu of level crossing No.377
27.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 1 at km 2/3-4 between Bansberia - Bandel Station.
28.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 12 at km 49/15 50/0 between Ambikakalna - Dhatrigram Station.
29.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 27 at km 74/17-19 at Debipur Station.
30.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 13 at km 45/15-17 between Adisaptagram -Mogra Station.
31.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 12 at km 42/9-11 between Bandel -Adisaptagram Station.
32.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 4 at km 19 between Guskara - Pichkurirdhal Station.
33.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 32 at km 129/4-5 between Murarai - Nalhatil Station.
34.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 27 Spl. at km 112/10-11 between Nalhatil -Rampurhat Station.
35.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 11 at km 23/33-24/1 at Baidyabati Station on G.T.Road.
36.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 4 at km 0/10-11 between Seoraphuli - Diara Station on G.T.Road.
37.	Eastern	West Bengal	Howrah Division - Construction of ROB in lieu of LC No. 23A at km 34/4-5 between Bahirkhand -Tarakeswar Station.
38.	Eastern	West Bengal	Asansol Division - Construction of ROB in lieu of LC No. 22 B/T in Andal - Sainthia section on Suri west end.
39.	Eastern	West Bengal	Howrah Division - Construction of new 2 lane ROB in lieu of existing ROB No. 71 (Lalpul Bridge) at Bolpur.

1	2	3	4
40.	Northeast Frontier	West Bengal	Jorhat Town: Repl. of existing Level Crossing Gate No. FM - 58 Spl. near Jorhat Railway station with Road over Bridge on cost sharing basis.
41.	South Central	Andhra Pradesh	Secunderabad Division: Ballaharsh - Kazipet section - Proposed construction of ROB in lieu of L.C. No. 51 at km. 273/20-22 between Peddampet and Ramagundam stations.
42.	South Central	Andhra Pradesh	Guntur Division: Guntur - Krishna Canal Crossing section - Proposed construction of ROB in lieu of L.C. No. 2 at km. 01/13-15 between Guntur and Mangalgiri stations.
43.	South Central	Andhra Pradesh	Vijayawada Division: Gudur - Vijayawada section - Proposed construction of ROB in lieu of L.C. No. 193 at km. 272/18-20 between Tangutur and Surareddypalem stations.
44.	South Central	Andhra Pradesh	Secunderabad Division: Secunderabad - Kazipet section - Proposed construction of ROB in lieu of L.C. No. 12 at km. 206/28-30 between Cherlapally and Ghatkesar stations.
45.	South Central	Andhra Pradesh	Guntur Division: Guntur - Nandyal section - Proposed construction of RUB in lieu of L.C. No. 312 at km. 3/9-11 between Guntur and Nallapadu stations.
46.	Western	Gujarat	Construction of 02 lane ROB in lieu of LC No 6A at Km 5/4-5 between Anand-Petlad on Anand Khambat section of Vadodara Division.
47.	Western	Gujarat	Construction of 2 lane ROB in lieu of LC No. 101 at Km 138/0-1 between Keshod - Ranikpura Road on Rajkot - Veraval section of Bhavnagar Division.
48.	Western	Gujarat	Construction of 04 lane ROB in lieu of LC No. 2A at km. 2/1-2 near Palanpur-Chatodar on National Highway (NH)-8 of PaFanpur-Samakhiali sectin of Ahmedabad Division.
49.	East Central	Jharkhand	Construction of ROB in lieu of level crossing No. 9B in bet. Matari-NSC Bose J Gomo in Ghatkopar section LC No. 9B/ CIC in bet. NSC Bose J Gomo -Telo in Central India Coal field section & LC No. 9B in bet. NSC Bose J Gomo-Khanudih.
50.	East Central	Jharkhand	Hazaribagh Road-Keshwari (GC sections-Construction of ROB in lieu of level crossing No. 20/B/T.
51.	East Central	Bihar	Parsauni-Sitamarhi :- Construction of ROB in lieu of level crossing No. 56 at Km 104/10-11.



1	2	3	4
52.	East Central	Bihar	Laheriyasarai-Darbhanga-Construction of ROB in lieu of level crossing No. 25spl. in bet. at Km 36/1-2.
53.	East Central	Jharkhand	Tori-Mahuamilan (CIC section):- Construction of ROB in lieu of level crossing No. 24/A/T (Old S&T No.12/A/T).
54.	East Central	Bihar	Biharsharif-Nalanda: Construction of ROB in lieu of level crossing No. 41 'B' at Km 34/13-14.
55.	East Central	Bihar	Naugachhiya-Katareah: Construction of ROB in lieu of level crossing No. 11spl. in Barauni-Katihar section between station at Km 55/1-0.
56.	Southern	Kerala	2017- Palghat Division - Podanur - Palghat section -Providing under bridge for safe passage of crossing of wild elephants at Km. 506/9G0-506A/000 on "B" line.
57.	Southern	Kerala	2018- Trivandrum Division: Shoranur-Ernakulam Section - Proposed Sub-way in lieu of LC No.61 at km 78/100 -200 in Angamali for Kaladi yard.
58.	Southern	Kerala	2016- Trivandrum Central Division - Ollur Yard -Proposed limited use subway at km 38/900-39/000 in lieu of LC No. 25 (Traffic gate)
59.	Southern	Kerala	2015- Palghat Division - Palghat - Pollachi Jn. section - Rebuilding of existing ROB - 7 nos.
60.	North Eastern	Uttar Pradesh	Construction of ROB in Lieu of level crossing No .243/Spl Kuddeshia Phatak at Km. 313/2-3 Between Izzatnagar-Bariely City Stations.
61.	North Eastern	Uttar Pradesh	Widening of existing two lane ROB by construction of new two lane ROB at Km. 1021/15-17 at Govindpuri in Kanpur on Kanpur-Tundla section.
62.	North Eastern	Uttar Pradesh	Construction of new ROB at level crossing No. 105 Km. 1320/4-5 in Kanpur-Ghaziabad section.
63.	North Eastern	Uttar Pradesh	Construction of ROB at level crossing No. 37 B at Km. 907/31-33 in Allahabad-Kanpur section near Khaga station on Khaga-Kishanpur road.
64.	North Eastern	Rajasthan	Construction of 4 lane ROB in lieu of LC No.113 at km 1515/8-9 on Mathura-Alwar section.
65.	North Eastern	Uttar Pradesh	Construction of new ROB at level crossing No. 85 at Km. 1276/23-25 in Tundla-Ghaziabad section.

1	2	3	4
66.	North Eastern	Uttar Pradesh	Proposal for inclusion in PWP-2011-12 costing > 5 Cr. (Proposal Construction of ROB in lieu of L-Xing No. 182-B in Jhansi-Kanpur Section).
67.	North Eastern	Uttar Pradesh	Jhansi-Bina: Construction of limited height sub-way near L-xing no. 366 at km 1125/34-36 Jhansi.
68.	Northern	Uttar Pradesh	Construction of ROB in lieu of Level Crossing no 51-B at km 73/3-4 on Ghaziabad-Moradabad sec near Garh-mukteshwar Railway Station
69.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 43 Spl at 69/31-33 on Lucknow-Kanpur sec near Jaipuria School Kanpur city.
70.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 92-c at 194/21-23 on Saharanpur-Ambala section near Sarsawa station
71.	Northern	Punjab	Construction of ROB in lieu of LC no 169-B at 361/3-5 on Ambala-Ludhiana section near Sahnewal Station
72.	Northern	Chandigarh	Construction of RUB in lieu of LC no 125 C at 240/18-19 on Ambala-Kalka section near Chandigarh.
73.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 127 at km 145/1-2 on Delhi-Sahadra-Shamli-Saharanpur section.
74.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 53 A at km 81/1-2 on Sitapur Jn.-Sitapur Cant section near Sitapur.
75.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 84C at km 117/4-5 on Ghaziabad-Moradabad section.
76.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 1A at km 3/2-3 on Moradabad-Chandausi section.
77.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC 15-A at km. 24/11-12 on Meerut City-Khurja section
78.	Northern	Uttar Pradesh	construction of ROB in lieu of LC 13-A at km. 23/0-1 on Meerut City-Khurja section
79.	Northern	Uttar Pradesh	Providinf RUB in lieu of LC no.2-A/3T at km. -4/2-4 near Manak Nagar station (RDSO/LKO)
80.	Northern	Uttar Pradesh	Construction of ROB in lieu LC No. 112 at km 113/13-14 on Delhi-Shadra- Samalka-Salempur Section.
81.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 135 at km 115/ 1-2 on Oelhi-Shadra- Samalka-Salempur Section Saharanpur seciton.

1	2	3	4
82.	Northern	Uttar Pradesh	Construction of ROB in lieu of LC no 213 at 1069/9-10 on Lucknow-Utraitia section in Lucknow city.
83.	East Coast	Orissa	Provision of Limited Height RUB in lieu of the existing unmanned level crossing at Km. 7/4-5 (ST-4), km.7/8-9 (ST-5), km. 11/7-8 (ST-10) & 12/2-3 (LC No. ST-11) in Sambalpur-Angul section.
84.	East Coast	Orissa	Provision of Limited Height RUB in lieu of the existing unmanned level crossing at Km. 26/0-1 (ST-20), km.34/3-4 (ST-22), km. 56/5-6 (ST-33) & 74/9-75/0 (LC No. ST-42) in Sambalpur-Angul section.
85.	East Coast	Orissa	Provision of Limited Height RUB in lieu of the existing unmanned level crossing at Km. 76/4-5 (ST-44), km. 85/7-8 (ST-51), km. 95/1-2 (ST-58) & 99/8-9 (LC No. ST-62) in Sambalpur-Angul section.
86.	North Western	Rajasthan	Construction of ROB at L.C.No. 76 at km. 107/4-5 RANAPRATAPNAGAR-UDAIPURCITY in Chittorgarh-Udaipur City section.
87.	North Western	Rajasthan	Construction of ROB at L.C. No. 74 at km. 105/3-4 DEBARI-RANAPRATAPNAGAR in COR-Udaipur section.
88.	North Western	Rajasthan	Construction of ROB at L.C.No. 43 & 43/1 at km. 289/7-8 Madar-Daurai (BP) in Madar-Daurai (By Pass) section.
89.	North Western	Rajasthan	Construction of ROB at L. C.No. 228 at km. 246/4-5 KANAKPURA-JAIPUR in Jaipur-Phulera section.
90.	North Western	Rajasthan	Construction of ROB at L. C.No. 89 at km. 137/8-9 D AH ARKA-BALAJI-NINDHAR-BENAR in Jaipur-Phulera section.
91.	North Western	Rajasthan	Construction of ROB at L. C.No. 233 at km. 254/2-3 KANAKPURA-DHANKYA in Jaipur-Phulera section.
92.	North Western	Rajasthan	Construction of ROB at L.C. No. 200 at km. 207/8-BASSI-YARD in Bikaner-Jaipur section.
93.	North Western	Rajasthan	Construction of ROB at L.C. No. 110 at km. 161/5-6 CHOMUN SAMOD-GOVINDGARH MALIKPUR in Jaipur-Ringus section.
94.	North Western	Rajasthan	Construction of ROB at L.C. No. 232 at km. 252/3-4 KANAKPURA-DHANKYA in Jaipur-Phulera section.
95.	North Western	Rajasthan	Construction of ROB at L.C. No. 234 at km. 256/6-7 KANAKPURA-DHANKYA in Jaipur-Phulera section.

1	2	3	4
96.	North Western	Rajasthan	Construction of ROB at L.C. No. 116 at km. 74/8-9 ALWAR -YARD in Rewari-Bikaner section.
97.	North Western	Rajasthan	Construction of ROB at L.C. No. C-18 at km. 19/3-4 MANDOR -MARWAR MATHANYA in Rai ka Bagh Palace -Jaisalmer section.
98.	North Western	Rajasthan	Construction of ROB at L.C. No. C-2 at km. 0/5-6 RAI-KA-BAGH PALACE-MANDOR in Rai ka Bagh Palace -Jaisalmer section.
99.	North Western	Rajasthan	Construction of ROB at L.C. No. C-168 at km. 620/1-2 JODHPUR CANT.- RAI KA BAGH in Jodhpur-Merta Road section.
100.	North Western	Rajasthan	Construction of ROB at L.C. No. C-165 at km. 617/4-5 JODHPUR CANT.- RAI KA BAGH in Jodhpur-Merta Road section.
101.	North Western	Rajasthan	Construction of ROB at L.C. No. 32 at km. 272/5-6 KISHANGARH- GEGAL in Phulera-Madar section.
102.	North Western	Rajasthan	Construction of ROB at L.C. No. 76 at km. 101/8-9 NIMKATHANA-BHAGEGA in Ringus Phulera Cord section.
103.	North Western	Rajasthan	Construction of ROB at L.C. No. 108 at km. 148/9-149/0 RINGAS-KISHANMANPURA in Ringus Phulera Cord section.
104.	North Western	Rajasthan	Construction of ROB at L.C.No. C-34 at km. 60/0-1 KUCHAMANCITY-MAKRANA in Phulera-Degana section.
105.	North Western	Haryana	Construction of ROB at L.C. No. 61-A at km. 1/5-6 REWARI-ANAJ MANDI - REWARI in Alwar-Rewari section.
106.	Central	Maharashtra	Construction of ROB in lieu of existing L.C. No. 144 at Kms. 398/17-19 on Igatpuri-Bhusawal section.

[English]

**Indo-Iran gas  
pipeline project**

\*59. SHRI PONNAM PRABHAKAR:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present status of the Indo-Iran gas pipeline project;

(b) whether India continues to have serious differences over the pricing of the gas and security of the proposed \$ 7.5 billion Iran-Pakistan-India pipeline that will pass through the unstable regions of Baluchistan; and

(c) if so, the details thereof and the steps being taken by the Government to resolve such issues amicably with each concerned country within a timeframe?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) India is pursuing the import of natural gas from Iran through Iran-Pakistan-

India (IPI) Gas Pipeline Project. Various important issues, viz., pricing of gas, delivery point of gas, project structure, payment of transportation tariff, transit fees and security of the pipeline for passage of natural gas through Pakistan, etc., are under discussion amongst the participating countries.

Such multilateral projects involve protracted discussions, as all the aspects have to be carefully examined and deliberated upon to the satisfaction of the participating countries to protect each country's interests and to avoid any problems in the future in the successful operation of the Project.

*[Translation]*

#### **Blacklisting of textile industry**

\*60. DR. MURLI MANOHAR JOSHI:

SHRI DINESH CHANDRA YADAV:

Will the Minister of TEXTILES be pleased to state:

(a) whether attention of the Government has been drawn to reports that the United States of America (USA) proposes to black-list the textile industry of India on the basis of the alleged use of child labour and forced labour;

(b) if so, the details thereof; and

(c) the steps being taken/proposed to be taken by the Government in order to address the implications of such blacklisting by USA?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) to (c) The US Department of Labor (US DoL) has on July 20, 2010 listed certain Indian textiles & clothing products in their final determination of the Executive Order list No. 13126 and Trafficking Victims Protection Reauthorization Act (TVPR) list, on grounds that the list of products might have been produced or manufactured by forced or indentured child labour. Government has taken the following steps to initiate a dialogue with the US government to get Indian garments off the US DoL lists:

(i) Apparel Exports Promotion Council has had three rounds of meetings with concerned US Departments and has submitted the industry response to the final determination by US DoL based on field level surveys.

(ii) AEPC has adopted an advisory on child labour and a Common Compliance Code on labour practices for sensitizing domestic industry.

*[English]*

#### **Renewal of mining leases**

461. SHRI PRALHAD JOSHI: Will the Minister of STEEL be pleased to state:

(a) the number of mines leased to National Mineral Development Corporation (NMDC);

(b) whether some mining leases are due for renewal and the proposal for the lease of fresh mines applied by NMDC is pending with the Government;

(c) if so, the details thereof; and

(d) the steps taken to clear such mining lease applications for renewal?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) A total of twelve mines for various minerals have been leased to NMDC Ltd. in the country.

(b) and (c) Two mining leases viz. Panna main mining lease and Panna supplementary mining lease for diamonds are due for renewal. NMDC has applied for renewal of these two mining leases. However, the renewal of mining leases is awaited. Besides, NMDC has applied to many state governments viz. the Government of Chhattisgarh, the Government of Karnataka, the Government of Jharkhand, the Government of Orissa, the Government of Madhya Pradesh, the Government of Andhra Pradesh and the Government of Jammu & Kashmir for grant of many new mining leases for minerals including iron ore, manganese, dolomite, gold, bauxite, coal, diamond and sapphire. Most of these applications are pending with the concerned State Governments, while some are sub-judice. One of the application is pending with Ministry of Mines, Government of India for grant of prior approval on behalf of the Central Government.

(d) NMDC is pursuing the matter with the concerned State Governments as well as Ministry of Mines. As and when required, Ministry of Steel also takes up matter with the concerned authorities.

### Lack of skilled manpower

462. SHRI S. PAKKIRAPPA: Will the Minister of STEEL be pleased to state:

(a) whether the Government's target of steel production of 120 million tonnes by 2019-20 is likely to be severely hampered due to lack of skilled manpower, which could not be provided by present Industrial Training Institutes due to under-utilization of intake for skill development;

(b) if so, whether any mechanism has been created between the Ministries of Steel, Labour and Employment and Human Resource Development to overcome this difficulty;

(c) If so, the details thereof; and

(d) the extent to which it is likely to be helpful?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) and (d) A study on technical manpower in steel industry was conducted by Indian Institute of Metals (IIM), Kolkata. The aim of this study was to assess the requirement of trained technical manpower to meet the growing need of iron and steel sector. The report has been submitted by IIM, Kolkata to Ministry of Steel in March, 2008. In this report, no shortage of Industrial Training Institutes (ITIs) has been envisaged. However, the report has projected shortage of technical manpower in discipline like Metallurgy and Ceramic Engineering. Similarly, some shortages have envisaged in Diploma holders for Metallurgy. Ministry of Steel has initiated several steps to meet the requirement of technical manpower in the field of Metallurgical Engineering which inter-alia includes:

(i) Department of Education & AICTE have been requested to address the problems relating to increasing number of seats in existing colleges or introducing metallurgy in private institutes.

(ii) CEOs of Steel Companies and Associations have been requested to find ways and means to attract

Metallurgical & Ceramics Engineers by giving attractive packages and improving working conditions of Engineers.

(iii) Ministry of Steel has created a Steel Technology Centre at NT, Kharagpur to promote higher study and research in the field of iron and steel making and to increase the number of trained manpower to sustain the growth and development of steel industry.

(iv) Ministry of Steel has created Chair Professor and scholarship to five undergraduate students in several institutes to address the problem of shortage of faculties in these institutes and also to attract students towards Metallurgy.

[Translation]

### FPI units in Rajasthan

463. SHRI HARISH CHOUDHARY:

SHRI BADRI RAM JAKHAR:

SHRI IJYARAJ SINGH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of Food Processing Units functioning in Rajasthan as on date location-wise;

(b) the financial assistance provided during the last three years and the current year, unit-wise;

(c) the time by which the actual assistance is provided after receiving the proposal; and

(d) the steps taken by the Government to set up more food processing units in Rajasthan particularly in Jodhpur and Pali Division?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Food Processing Industries are set up both in organized and unorganized sectors and as such data on the number and location of food processing units in the country is not centrally maintained by the Ministry. However, as per competitiveness report of National Manufacturing Competitiveness Council, Government of India, a total 506 registered food processing units are functioning in Rajasthan.

(b) The details of financial assistance provided to food processing units in Rajasthan under the Scheme of Technology Upgradation, Establishment, Modernisation of Food Processing Industries during last three years are given as below:

(Rs. in lakhs)		
Year	No. of unit approved	Amount released
2007-08	35	566.07
2008-09	44	551.97
2009-10	27	325.46
2010-11	42	559.56

(c) In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks via an e-portal under the Scheme of Setting up/Modernization/Expansion of food processing industries with effect from 01.04.2007. The time frame for releasing the fund depends upon the availability of funds.

(d) To promote food processing in the country, Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to implementing agencies/entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Setting up/Modernization/Expansion of food processing industries. In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks/financial institutions under the scheme of setting up/Establishment/Modernization/Expansion of Food Processing Industries w.e.f. 01.04.2007.

Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units, creation of infrastructure, support of R&D, human resource development besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several

steps like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to compete in the international market. All these measures are applicable to entire country including Pali & Jodhpur.

[English]

#### Introduction of new train

464. SHRI CHANDRA KANT KHAIRE:

SHRI KODIKKUNNIL SURESH:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of proposals for introduction of new trains pending as on date;

(b) whether various States have made certain proposals;

(c) if so, the details thereof;

(d) the criteria norms for introduction of new trains; and

(e) the grounds for non-acceptance of the proposals received from the State?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA) : (a) to (c) Representations for introduction of new trains are received from various quarters including the State Governments, Ministers, MPs, MLAs, general public etc., at various levels of railway administration viz. railway station, division, zonal headquarters and the Ministry of Railways. The requests are examined and action as found feasible and justified is taken. However, no consolidated compendium of statistics of these representations received at all levels is maintained.

(d) Introduction of new passenger carrying trains is a continuous process on the Indian Railways. The

decision to introduce trains is generally taken on an annual basis, year after year, depending upon the following factors:

- (i) Patronization/demand for travel on any particular sector.
- (ii) Availability of resources rolling stock including locomotives and coaches.
- (iii) Availability of terminal infrastructure such as pit lines, stabling lines and platform lines.
- (iv) Availability of manpower for maintenance and safe operation of trains.
- (v) Availability of spare line capacity so that the path and schedule for the train can be fixed.

(e) Requests received from various quarters are examined and action taken thereupon keeping in view competing demands, infrastructural availability, operational feasibility and other constraints.

[Translation]

#### Textiles colleges in Rajasthan

465. SHRI BADRI RAM JAKHAR: Will the Minister of TEXTILES be pleased to state:

- (a) the places in Rajasthan where colleges under the jurisdiction of Ministry of Textiles are situated;
- (b) whether the textiles college running in Jodhpur district of Rajasthan fulfill the criteria stipulated for this;
- (c) whether the Government proposes to set up textile college in Pali district of Rajasthan; and
- (d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) There are no colleges under the jurisdiction of Ministry of Textiles, situated in Rajasthan.

(c) and (d) There is no such proposal under consideration of this Ministry.

#### FPI in Gujarat

466. SHRI MANSUKHBHAI D. VASAVA:

SHRI VITHALBHAI HANSRAJBHAI RADADIYA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the total number of Food Processing Units functioning in the State at present;
- (b) the details of financial assistance extended to various Food Processing Industries during the last three years, alongwith the location of such industries; and
- (c) the details and salient features of schemes for Food Processing Industries being run by the Government and the way by which the food processing industries of various states are being promoted through said schemes?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Food Processing Industries are set up both in organized and unorganized sectors and as such data on the number of food processing units in the country is not centrally maintained by the Ministry. However, as per competitiveness report of National Manufacturing Competitiveness Council, Government of India, a total 1307 registered food processing units are functioning in Gujarat.

(b) The details of financial assistance provided to food processing units along with location in Gujarat under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries during last three years through modified Decentralized System are given in the enclosed statement.

(c) The Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to implementing agencies/entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas and 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Technology Upgradation/Establishment/Modernization of food processing industries.

Earlier, all the applications for such grants were received by the Ministry through the State Nodal Agencies. These applications were then Centrally processed and



grants disbursed directly by the Ministry. From 2007-08, the receipt of applications, their appraisal, calculation of grant eligibility as well as disbursement of funds has been completely decentralized. Under the new procedure, an entrepreneur/ applicant can file application with the neighborhood Bank branch/ Financial Institution (FI). The Bank/ FI would then appraise the application and calculate the eligible grant amount as per the detailed guideline

given to them by the Ministry. The Banks/ FIs appraisal report and its recommendation for the release of grant is transmitted to the Ministry through e-portal established for this purpose. After the recommendation and requisite documents is received from the Bank/ FI, the Ministry sanctions the grant and transfer the funds through the e-portal. Salient features of other Schemes of Ministry are available at [www.mofpi.nic.in](http://www.mofpi.nic.in).

**Statement-III**

*FPI in Gujarat relating to financial assistance provided during 2007-08, 2008-09 and 2009-10 under scheme of technology upgradation/establishment/modernization of food processing industries*

**2007-08**

Sl. No.	Name of the Unit assisted	Name of District/ Location	Amount released (Rs. in lakhs)
1	2	3	4
1.	M/s Modern Flour & Food Products	Banaskanta	6.995
2.	M/s Arabe Bhavani Agro Products	Balasad	6.67
3.	M/a Murohi Food Product	Valsad	3.10
4.	M/s Pardes Dehydration Company	Gondal	13.125
5.	M/s Bhavnagar Jilla Sahakari Dudh Utpadak Sangh	Bhavnagar	23.31
6.	M/s Shree Parkar Oil Mill	Banaskantha	5.72
7.	M/s Kaneriya Oil Industries	Rajkot	21.54
8.	M/s Gujarat Spices & oil Seeds Growers Co-op. Union Ltd.	Kutch	25.00
9.	M/s Bharat Foods Co operative Ltd.	Kutch	25.00
10.	M/s Shakti Agric Foods (India) Pvt. Ltd.	Kuchch	16.69
11.	M/s Mahalaxmi Industries	Patan	8.75
12.	M/s Siddhi Vinayak Industries	Patan	25.00
13.	M/s Siddhi Oils Ltd.	Ahmedabad	25.00
14.	M/s Rasmadhur Sweet Home	Ahmedabad	11.51
15.	M/s Das Pendawala Foods Pvt. Ltd.	Bhavnagar	10.08

1	2	3	4
<b>2008-09</b>			
1.	M/s Punit Proteins Pvt. Ltd.	Badodara	5.95
2.	M/s Fiza Foods Pvt. Ltd.	Mahuva	8.215
3.	M/s ADF Foods	Nadiad	7.00
4.	M/s Vibrant Dehydro Foods Pvt. Ltd.	Mahuva	25.00
5.	M/s Bagora Dehydrates	Rajkot	25.00
6.	The Panchmahal District Cooperative Milk Producers Union Ltd.	Godhra	37.50
7.	M/s Kan Foods	Porbandar	25.00
8.	M/s J.K. Agro Industries	Ahmedabad	25.00
9.	M/s Mangal Oils Pvt. Ltd.	Porbandar	25.00
10.	M/s Bhartiya Processing Co-operative Federation Ltd.	Ahmedabad	25.00
11.	M/s Labh Sortex	Mehsana	32.65
12.	M/s Shree Gurunanak Poha Mill	Navsari	13.88
13.	M/s Amira Tanna Industries Pvt. Ltd.	Gandhinagar	50.00
14.	M/s Nirmal Foods	Valsad	9.43
15.	M/s Om Agro Industries	Deesa	12.41
16.	M/s Global Energy Foods Industries	Ahmedabad	50.00
17.	M/s Rajkamal Agro Industries	Basankantha	10.035
18.	M/s Jabsons Foods	Bharuch	13.46
19.	M/s Gujarat Ambuja Exports Ltd.	Ahmedabad	37.50
20.	M/s Rajbhog Foods Pvt. Ltd.	Himatnager	18.20
21.	M/s Print - n - Pack Pvt. Ltd.	Ahmedabad	18.75
22.	M/s Shri Kishan Food Proteins	Navsri	11.59
23.	M/s Santosh Starch Products	Ahmedabad	50.00
24.	M/s Balaji Wafers Pvt. Ltd.	Rajkot	25.00
25.	M/s Jay Agro Product	Mehsana	30.48

1	2	3	4
26.	M/s Balaji Wafers Pvt. Ltd.	Valsad	25.00
27.	M/s Dotivala Bakers & Confectioners	Surat	17.53
<b>2009-10</b>			
1.	M/s Maharaja Dehydration Pvt. Ltd.	Bhavnagar	10.95
2.	M/s Bhalala Foods Pvt. Ltd.	Bhavnagar	18.11
3.	M/s V.T. Foods Pvt. Ltd.	Bhavnagar	12.59
4.	M/s Vadiwala Dehydration Pvt. Ltd.	Bhavnagar	12.59
5.	M/s Freshtrop Fruits Ltd.	Ahmedabad	25.00
6.	M/s K.T. Exports	Bhavnagar	14.55
7.	M/s R. M. Food Industries	Gandhi Nagar	23.79
8.	M/s Madhav Agro Foods Pvt. Ltd.	Vodadara	3.415
9.	M/s J.K. Masala	Unjha	13.78
10.	M/s Panjetani Dehydrate Export	Bhavnagar	8.88
11.	M/s Merchant Dehydration Pvt. Ltd.	Bhavnagar	12.38
12.	M/s Darshan Foods Pvt. Ltd.	Bhavnagar	13.82
13.	M/s Janak Dehydration Pvt. Ltd.	Bhavnagar	18.075
14.	M/s Krishna Dehydration Pvt. Ltd.	Amrell	11.955
15.	M/s Swami Shanti Prakash Agro Pvt. Ltd.	Ahmedabad	5.625
16.	M/s King Dehydrated Foods Pvt. Ltd.	Bhavnagar	25.00
17.	M/s Oceanic Foods Pvt. Ltd.	Jamnagar	15.385
18.	M/s Ali Foods	Bhavnagar	14.31
19.	M/s Kisan Dehydration	Rajkot	23.375
20.	M/s Pooja Dehydration Foods Pvt. Ltd.	Bhavnagar	14.015
21.	M/s Shivam Food Industries	Mehsana	4.895
22.	M/s Punit Proteins Pvt. Ltd.	Vadodara	5.95
23.	M/s Bhavnagar Jilla Sahakari Dudh Utpadak Sangh	Bhavnagar	23.31

1	2	3	4
24.	The Panchmahal District Cooperative Milk Producers Union Ltd.	Godhra	37.50
25.	M/s Kan Foods	Porbandar	25.00
26.	M/s Kisan Proteins Pvt. Ltd.	Banaskantha	25.00
27.	M/s Nice Sesame Agro Industries	Kapadwanj	10.08
28.	M/s Sarjan Nutraceuticals Pvt. Ltd.	Ahmedabad	30.58
29.	M/s Riddhi Siddhi Gluco Biols Ltd.	Ahmedabad	50.00
30.	M/s Surati Sweets and Snacks Pvt. Ltd.	Distt. Vadodara	10.275
31.	M/s Ruperal Foods Pvt. Ltd.	Bhavnagar	23.885
32.	M/s Delson (India) Foods,	Surendranagar	11.71
33.	M/s Dharmesh Food Process Pvt. Ltd.	Bhavnagar	6.47
34.	M/s Siddhi Margarines Specialties Ltd.	Ahmedabad	25.00
35.	M/s Jai Ganesh Foods Pvt. Ltd.	Rajkot	25.00
36.	M/s Kunal Food Industries	Vadodara	9.435
37.	M/s Accura Organic Foods	Gandhinagar	25.00
38.	M/s Rasbahar Sweet Mart	Ahmedabad	3.75

[English]

#### Removal of retail price cap on SSP

467. SHRI KODIKKUNNIL SURESH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Minimum Retail Price (MRP) cap on Single Super Phosphate (SSP) has been removed by the Government; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Department of Fertilizers has introduced Nutrient Based Subsidy Policy for SSP w.e.f. 1.5.2010, based on which subsidy for an amount of Rs. 4400 PMT is being

provided based on the contents of the Phosphate and Sulphur therein. In order to make the fertilizers available to the farmers at the affordable prices, the SSP manufacturers and marketers have entered into Memorandum of Understanding with Department of Fertilizers for sale of SSP at the MRP of Rs. 3200 PMT (powdered) and Rs. 3600 PMT (Granulated) during 2010-11.

#### Introduction of Flights

468. SHRI RAYAPATI SAMBASIVA RAO:  
SHRI PONNAM PRABHAKAR:

Will the Minister of CIVIL AVIATION be Pleased to state:

(a) whether the Air India proposes to add more flights on domestic and international routes in the current year;

(b) if so, the details thereof; and

(c) the actual demands pending from each State in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) In the current financial year, Air India has introduced new flights/ made changes to schedule as per the details given in the enclosed statement.

(c) The requests for introduction of flights on various sectors are sent to Air India for due consideration keeping in view its commercial considerations and resource availability. The airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by the Government.

#### Statement

#### Domestic market

#### New Services

Delhi-Goa daily non-stop

Delhi-Dehradun 5/week

#### Increase in frequency of operations

- Delhi-Mumbai - 10 daily to 14 daily
- Delhi-Kolkata - 4 daily to 5 daily
- Delhi-Chennai - 4 daily to 5 daily
- Delhi-Bangalore - 4 daily to 5 daily \*  
Delhi- Hyderabad - 3 daily to 5 daily
- Delhi-Amritsar - 1 daily to 4 daily
- Mumbai - Ahmedabad - 3 daily to 5 daily
- Delhi-Ahmedabad - 2 daily to 3 daily
- Delhi-Patna - 2 daily to 3 daily
- Delhi-Cochin - 1 daily to 2 daily
- Delhi-Jaipur - 1 daily to 2 daily
- Mumbai-Cochin-Trivandrum daily service to operate daily standalone services on Mumbai-Cochin and Mumbai-Trivandrum routes.

#### International Market

- Services to Seoul reintroduced from August, 2010
- Services on Delhi-London route increased from 10/ week to 14/week
- Services on Delhi-Paris to be increased from 3/week to 4/week (from 1.12.2010)
- Services on each of the Mumbai-Abu Dhabi and Delhi- Abu Dhabi routes increased from 3/week to daily
- Services on Trivandrum-Dammam route increased from 1/week to 4/week
- Services on Bangalore-Male route increased from 5/ week to daily
- Services from Chennai-Goa-Kuwait route increased from 3/week to 4/week and that on Chennai- Hyderabad-Ahmedabad-Kuwait increased from 2/ week to 3/week.
- Once weekly service on Gaya-Yangon route reintroduced to cater to winter traffic
- The Hyderabad-Mumbai-Frankfurt-Chicago services restructured to operate as Hyderabad-Delhi-Chicago, thus offering Delhi-Chicago non-stop
- The Ahmedabad-Frankfurt-Newark services restructured to operate as Ahmedabad-Mumbai-Newark, thus introducing non-stop service between Mumbai and Newark
- The 4 weekly services on Amritsar-London-Toronto and 3 weekly Delhi-London-Toronto services restructured to operate as daily on each of the Amritsar-Delhi-Toronto and Amritsar-Delhi-London routes, thus offering Delhi-Toronto non-stop
- The Mumbai-New York and Delhi- New York B777- 200LR services restructured to operate as Mumbai-Delhi-New York with B777-300ER.

[Translation]

#### Shifting of office of NMDC

469. KUMARI SAROJ PANDEY: Will the Minister of STEEL be pleased to state:

(a) whether the Government has received any request regarding the shifting of the Head Quarter of National Mineral Development Corporation from Hyderabad to Jagdalpur; and

(b) if so, the action taken in this regard by the Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam. Ministry of Steel had received a few requests including requests from the Government of Chhattisgarh for transfer of Headquarter of NMDC from Hyderabad to Jagdalpur, Chhattisgarh.

(b) The matter was examined in consultation with NMDC. It has been decided that NMDC is a multi-unit, multi-product and multi-locational organisation as it is having production units not only in Chhattisgarh, but also in Madhya Pradesh and Karnataka. Besides, NMDC has also planned projects in various other states. The present location of Head office at Hyderabad has not come in any way against the development of the area around its mines in Chhattisgarh, as NMDC is continuously striving for upliftment of the people living around its projects in Chhattisgarh. Therefore, there is no justification for shifting its headquarters from Hyderabad to Chhattisgarh. Further, the transfer of Headquarter of NMDC Ltd. from Hyderabad to Chhattisgarh will only upset the well-established systems at NMDC and may result in considerable waste of public money, besides adversely affecting proper administration of an established corporation. It is also added that similar demands and counter-demands may also be made by other State Governments, thereby adversely affecting inter-state relationship.

[English]

#### Adarsh railway stations in Tamil Nadu

470. SHRI A. K. S. VIJAYAN: Will the Minister of RAILWAYS be pleased to state:

(a) the details of Railway stations selected to be developed as Adarsh Station in the country, State-wise;

(b) the criteria for selecting any railway station as Adarsh Station;

(c) the facilities/amenities that are provided/being provided in these Adarsh Stations;

(d) whether the Railways are considering to include the Nagapattinam Railway Station to be developed as Adarsh Station; and

(e) if so, by what time all the facilities/amenities that are provided for Adarsh Station are likely to be provided in Nagapattinam railway station also?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) State-wise details of stations selected as Adarsh Stations are given in the enclosed statement.

(b) Selection of railway stations as 'Adarsh Stations' is based on the identified need for upgradation of amenities.

(c) Adarsh stations are provided with basic facilities such as drinking water, adequate toilets, catering services, waiting rooms and dormitories especially for lady passengers, better signage etc.

(d) and (e) At present, Nagapattinam railway station is not included in the list of Adarsh stations.

#### Statement

##### State-wise details of stations selected as Adarsh Station.

State	Number of Stations
1	2
Andhra Pradesh	18
Assam	02
Bihar	08
Delhi	02
Gujarat	02
Haryana	08
Jammu & Kashmir	01
Jharkhand	07

1	2
Karnataka	05
Kerala	07
Maharashtra	50
Madhya Pradesh	03
Orissa	17
Punjab	03
Rajasthan	04
Tamilnadu	15
Uttar Pradesh	17
Uttarakhand	01
West Bengal	208

[Translation]

#### Basic amenities at Delhi station

\*471. SHRI JAI PRAKASH AGARWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether stations located in the National Capital of Delhi are not clean and are acutely lacking basic amenities;

(b) if so, the reaction of the Railways thereto; and

(c) the steps taken/proposed to be taken by the Railways to address such problems?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) No, Madam. All basic passenger amenities are available at each of the station located in National Capital of Delhi as per prescribed norms depending upon the category of the station.

(c) Improvement in cleanliness and augmentation of basic amenities is a continuous process. Besides, regular checks are conducted at officers/ supervisors levels and corrective action is taken wherever any deficiency is noticed.

#### Model railway station

472. SHRI GORAKH PRASAD JAISWAL:  
DR. SANJAY SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the criteria for setting up a model railway station;

(b) the number of railway station fulfilling said criteria at present in Uttar Pradesh;

(c) whether many railway stations have not been upgraded as model stations in Uttar Pradesh despite fulfilling these criteria;

(d) the name of railway stations of Uttar Pradesh which have been upgraded into a model railway station so far; and

(e) the reason for non-availability of the facilities of model station in the station despite declaring them as model station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The 'Model Station' scheme was in vogue between June, 1999 and November, 2008. Initially, one station per Division of Indian Railways was selected under the scheme. In the year 2006, the criteria were revised to include all 'A' and 'B' category stations, on the basis of the annual passenger earnings, under the scheme.

(b) and (c) 82 stations fulfilled the criteria and were accordingly listed under the 'Model Station' scheme.

(d) and (e) Works for upgradation of identified railway stations under 'Model Station' scheme had been undertaken and so far following stations in Uttar Pradesh have been developed as Model Station as per norms:

Chopan, Mughalsarai Jn., Renukut, Agra Cantt., Agra Fort, Aligarh, Allahabad, Banda, Chitrakootdham Karvi, Etawah, Fatehpur, Jhansi, Kanpur, Lalitpur, Mathura Jn., Mirzapur, Naini, Orai, Raja-ki-Mandi, Tundla, Allahabad City, Azamgarh, Badshah Nagar, Bahraich, Ballia, Barhni, Basti, Belthra Road, Bhatni Jn., Deoria Sadar, Farrukhabad Jn., Ghazipur City, Gonda Jn., Gorakhpur Jn., Izzatnagar,

Kaimganj, Kasganj Jn., Katra (UP), Khalilabad, Lakhimpur, Lucknow City, Lucknow Jn., Manduadih, Mau Jn., Pilibhit Jn., Rawatpur, Salempur Jn., Sitapur, Varnasi City, Ayodhya, Baghpat Road, Barabanki, Baraut, Bareilly, Chandausi, Faizabad, Garh Muktesar, Hapur, Hardoi, Lucknow, Moradabad, Najibabad, Rae-Bareilly Jn., Rampur, Saharanpur Jn., Shahjahanpur, Unnao and Varanasi.

[English]

#### High speed rail link

473. SHRI RAJAJIAH SIRICILLA:  
SHRI K. R. G. REDDY:  
SHRI SURESH KUMAR SHETKAR:  
SHRI P. BALRAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the India and other neighbouring countries propose to set up high-speed rail link to India to improve the rail connectivity;

(b) if so, the details thereof during the last three years; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

#### Strike by petrol pump owners

474. SHRI P. VISWANATHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the petrol pump owners in the country have threatened indefinite strike recently;

(b) if so, the details thereof;

(c) whether the Government have taken any step to address their grievances and to ensure easy availability of petroleum products to the consumer in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN

PRASADA): (a) and (b) Yes, Madam. The Federation of All India Petroleum Traders (FAIPT) had called for a 'no purchase no sale' campaign from 20th September, 2010 to press upon their various demands.

(c) and (d) The Government has formed a Committee to consider the demands of FAIPT related to fixation of dealers' commission, suggesting rationalization of the criteria of planning and operationalising new ROs, and issues related with OMCs charging fees from the RO dealers for operating non-fuel activities (NFA) etc.

The Committee is to finalize its recommendations within a period of 3 months. The first meeting of the Committee was held on 09.10.2010.

[Translation]

#### Setting up of LPG agencies In Gujarat

475. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of LPG agencies set up in Sabarkantha areas in Gujarat during the last 3 years; and

(b) if so, company-wise, category-wise and location-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) During the last three years, three LPG distributorships have been commissioned by Indian Oil Corporation Limited (IOC) and Hindustan Petroleum Corporation Limited (HPCL) in Sabarkantha areas in Gujarat. The company-wise, category-wise and location-wise details are as under:

Name of oil company	Category	Location
IOC	Open	Bayad
IOC	Open	Modasa
HPCL	ST	Modasa



**Railway network West Central Railway**

476. SHRI IJYARAJ SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to construct road over bridges, level crossing and under way paths at different places in the West Central Railways; and

(b) if so, the details thereof with present status of work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Yes, Madam. In West Central Railway (WCR), 15 nos. of Road Over Bridges (ROB) have been sanctioned, out of which, 13 nos. are on Cost Sharing basis and two are on Deposit terms. Total 87 nos. of road under bridges (RUB) have been sanctioned. During the current financial year, three ROB and 26 RUB have been targeted for completions, out of which, 15 RUB have already been completed.

[English]

**Corruption in Judiciary**

477. SHRI RAMSINH RATHWA:  
SHRI NARAHARI MAHATO:  
SHRI NRIPENDRA NATH ROY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of rampant corruption in the judicial system;

(b) if so, whether Government has carried out any survey in this regard;

(c) if so, the details thereof;

(d) the number of cases of corruption against judges of Supreme Court/High Courts came to the light during the last three years and the number of cases have been disposed of out of them;

(e) whether the Government proposes to establish some mechanism to reform the judicial system;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (g) The allegations of corruption in the judiciary, have come to the notice of the Government and have been reported in the press also, from time to time. The Government has not carried out any survey in this regard.

The Judges (Inquiry) Act, 1968 regulates the procedure for investigation and proof of misbehaviour or incapacity of a Judge of the Supreme Court or a High Court and for presentation of an Address to the President of India for removal of a Judge of the Supreme Court or a High Court.

The Government has decided to introduce a Bill titled "The Judicial Standards and Accountability Bill, 2010" in the current session of the Parliament. The Bill incorporates a mechanism for enquiring into individual complaints against the Judges of the Supreme Court and the High Courts, enables declaration of assets and liabilities of Judges and lays down judicial standards to be followed by the Judges.

At present, the complaints filed by the public against the Judges of the Supreme Court and the High Courts are received and examined by the Chief Justice of India or the Chief Justices of the High Courts, as the case may be.

[Translation]

**Artisan Clusters**

478. SHRI YASHBANT LAGURI: Will the Minister of TEXTILES be pleased to state:

(a) the number of artisan clusters working in the country particularly in Orissa location-wise;

(b) whether the Government has identified new locations for such clusters; and

(c) if so, the details thereof and the financial status of functioning clusters at present?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Govt. Implement a cluster development scheme for artisans

clusters by the name "Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)". Under the Scheme artisans clusters are supported for a period of 5 to 7 years. The number of artisans clusters presently working under the Scheme including the State of Orissa is 642. A Statement-I indicating location wise details of artisans clusters functioning under AHVY is enclosed.

(b) and (c) Yes, Madam. During the current financial year i.e 2010-11, the new cluster which have been identified is enclosed as statement-II.

The financial status of functioning of these clusters shall be assessed on the completion of the project.

#### Statement-I

Location wise details of artisans clusters functioning under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)

Sl.No. Location sanctioned during 2003-04 & 2004-05

1	2
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#### Tamil Nadu

1. Koottamavu, Kanyakumari District
2. Madurai, Madurai District
3. Auroville, Villupuram District
4. Kallakurichi, Villupuram District
5. Kaniyambadi block, Vellore District
6. Nirgachimund, Nilgiris District

#### Kerala

7. K.S. Puram and Thazha, kollam District
8. Thazha, kollam District
9. Angamali, Ernakulam District
10. Anavur, Thiruvananthapuram District
11. Thalayolaparamvu, Kollam District
12. Payyannur, kannur District

1	2
---	---

13. Kottapuram, Trissur District

#### Andhra Pradesh

14. Charminar, Hyderabad, Hyderabad District
15. Rangasaipet, Warangal, Warangal District
16. Narasapur, West Godavari District

#### Karnataka

17. Bidar, Bidar District

#### Maharashtra

18. Tajabad, Nagpur District

#### Gujarat

19. Ahmadabad, Gujarat
20. Nadiad, Khera District

#### Punjab

21. Chamkur Sahib-Anandpur & nearby Village, Ropar District

#### Haryana

22. Rasina, Jalala Beera, Padmawa, Sandhir & Kachwa, Kaithal District
23. Kheri Brahmana, Salarpur & Thanesar Panchayat, Kurukhetra
24. Baldev Nagar Babyal & its surrounding area Ambala District.

#### Orissa

25. Balikuda Block District Jagatsinghpur

#### Uttar Pradesh

26. Sandila. Jait Nagar, Hardoi
27. Kakori block Chowk area of Lucknow
28. Keedqanj Bi Naini Distt. Allhabad

*Location wise details of artisan clusters functioning  
under Baba Saheb Ambedkar Hastshilp  
Vikas Yojana (AHVY)*

Sl.No. Name of Cluster sanctioned during 2005-06  
currently functioning

1

2

**Andhra Pradesh**

1. Devarakunda Mandalam, Nalgonda Distt.
2. Narasaraopet mandal, Guntur Distt.
3. Proddaturu Mandalam, Kadapah Distt.
4. Nellore Rural Mandal, Nellore Distt.
5. Ravulapalem Mandal, East Godavari Distt.
6. Khammam & Bhadrachalam Mandalam, Khammam Distt.
7. Old City, Hyderabad, Ranga Reddy Dist.
8. Kashimkotta, Visakhapatnam Distt.
9. Gattumandal, Gadwal Taluk, Mahaboobnagar Distt.

**Kerala**

10. Chellanam, Kochi Taluk, Ernakulam Distt.
11. Ochira, Kollam Distt.
12. Veliyannoor, Nedumangad Taluk, Distt. Thiruvananthapuram

**Tamil Nadu**

13. Mannarkoil and Vagaikulam, Thirunelveli Distt.
14. Fibre craft at Sirumalai Hills (80 artisans) and Palm Leaf & Terracotta Craft at Dindigul Village (100 artisans)
15. Athangadi, Minuature Metal Casting and Sheet Metal Craft at Ariyakudi in Sivagangai Distt. (TN)

**Karnataka**

16. Tumarikoppa, Saptapur & Dharwad, Dharwad District

1

2

17. Channapatna, Bangalore Rural Distt.

**Tripura**

18. Bholanda palli Village, Mohanpur Block, Distt. West Tripura (Tripura)
19. Santir Bazar & Jolai Bari, Distt. West Tripura
20. Katlamara Distt. West Tripura

**Nagaland**

21. Clusters of Dhansiri Block, Dimapur
22. Zutovi village and Dimapur area of Nagaland
23. Diphupar Vill. Diphupar B Vill. Dimapur, Nagaland
24. Langhilato colony Distt. Zunheboto, Nagaland
25. Jakhama Vill. Kohima Distt. Nagaland
26. Viswema Vill. Kohima Distt. Nagaland

**Manipur**

27. Clusters of Yumnam Leikai, Keishampat Top Leirak of Imphal (W), Porompat of Imphal (E), Manipur
28. Clusters of Haoransabal Block (Patsoi Part-1, 2, 3, 4 & Taobungkhok), Manipur
29. Keinou, Yumnam, Khunou, Irengbam & Leimaram, Bishnupur Dev. Block Distt. Bishnupur, Manipur
30. Irosemba, Tathong, Lamsang under Haoangsabal, Block Imphal West -11, Manipur
31. Thangmeiband Meisnam Leikai and Khagenpalli, Imphal
32. Konthoujam, Imphal West, Manipur
33. Singjamei Kshetri Leikai, Bamon Leikai, Bashikhong & Kongba, Distt. Imphal East, Imphal
34. Khurai Sajor Leikai & Bamon Kampu, Distt, Imphal East (Imphal)
35. Keishamthong cluster, Imphal West Dist. Manipur

1	2
36	Kongba Nandeibam Leikai, Pungdongbani, Keirao & Wangkhi, Distt East Imphal, Manipur
<b>Mizoram</b>	
37	Tanhril Vill., Saakawrtuichhun Vill., Luangmual Vill., & Relek Vill. Of Tlangnuam R.D Block Distt. Aizawl
<b>Arunachal Pradesh</b>	
38	Kimin Cluster, Distt. Papumpare, Arunachal Pradesh
39	Along Cluster, Along East Block, Arunachal Pradesh
40	Borjhar West Guwahati, Distt. Kamrup (Assam)
41	Jaipur (Hirimpur, Ramcha Hill Indrapur), Jaipur Bathou Mandir, Hatihila Pahar Villages), Distt. Kamrup Assam
42	Rangia Cluster, Kamrup, Assam
43	Azara gaon Panchayat, Kahilkuchi Gaon Panchayat & Gargara Gaon Panchayat area, Distt. Kampur, Assam
44	Nolgor, Sitapara, Teliakhalepur, Malukandi, Mobarakpur, Chargola, Medimile & Bakorsal PS&Dist-Karimganj, Assam
45	Sonapur, Dimoria Block, Assam
46	Mullapaty Cluster, Dist-Nagaon, Assam
47	Kakodonga Development Block, & Dergaon North Development Block, Dist-Golaghat, Assam
<b>Meghalaya</b>	
48	Umroi Clustrer, Dist-Ri-Bhoi, Meghalaya
<b>Gujarat</b>	
49	30 villages of Bhuj
50	Shiva Nagar & Tharad. Distt. Banaskantha
51	39 villages of Bhuj, Distt. Kutch

1	2
52	8 villages of Mundra
53	62 villages of Mundra Taluk, Distt: Kutch
54	19 Villages of Radhanpur Taluka, Distt. Patan
55	Tharad, Distt. Banaskantha (Guj)
56	Kuber Nagar, Naroda patiya, Meghaninagar, Thakkar Bapunagar and Hansol, Ahmedabad
57	Vishavadi, Zinzar, Vadgam, Panva, Nagwada, Zinguwada, Surel. Rozva, Fatepura, Sadariyana, Distt. Surendranager, Tal. Patadi
58	Mahuva Loichada, Bagdana, Khari Kalthar, Talgarjrada, Vadali, Gudarna, Logadi. Bharod of Distt. Bhavnagar
59	Behrampura, Rajpur, Gomptipur, Danilimda, Shah-E.Alam, Odhav, Amraiwdi, Khokra, Hatkeshwar, Rakhial of Distt. Ahmedabad (Guj)
60	8 Villages of Mandavi Taluka, Distt. Kutch (Guj)
61	Narshinagar Society, Ramapirno Tekro, Navavadaj, Akhabarnagar in Ahmedabad (Guj)
62	11 villages of Taluka Mundra, Distt. Kutch (Guj)
63	B-Coloni, Hiralal Ni Chal, Chamanpura, Om Nagar, D-Coloni, B-Coloni Chal in Ahmedabad (Guj)
64	9 Villages. Of Distt. Bhavnagar (Guj)
65	Naroda Rly. Station area Naroda GIDC. Naroda Gam, Krishna nagar, Prashwanath Township. Nava Naroda, Khodiyar Nagar, Nobalnagar, Nikolgam and Mothiyagam (Guj)
66	Anand Vallabhaividhyanager and Gamdi
67	Giridharnagar, Shahibaug, Asarwa, Camp Sardarbazat Ahmedabad City (Gujarat)
68	Malpur, Nanavada, Mevada, Chorivad, Helorder, Rasapur, Maiyapur, Satarada, Nava, Ubharan, Indran, Gabhat, Jeetpur, Distt. Sabarkantha.

1	2	1	2
69	Danilimda, Shahalam, Chandola, Bhulabai. Cross Road, Narol, Shahvadi Gam, Narol Chokdi, Narol Gam in Ahmedabad City, Guj.	90	Ahrora, Mirzapur
70	Kalupur and Dariapur. Distt. Ahmedabad Guj.	91	Belhar Kala, Sant Kabir Nagar
71	Vavol, Petapur and Sector-29,30 Gandhinagar Guj.	92	Lucknow
72	Chansma, Brahmanvada, bahuchrajim Dhinoj, Kerala, Distt. Patan Guj.	93	Varanasi City
73	Chandkheda, Adalaj and Jundal, Distt. Gandhinagar, Guj.	94	Barabanki City
74	Nirnay Nagar and Ranip, distt. Ahmedabad, Guj.	95	Gorakhpur Distt.
75	11 clusters of Tal. Mandli, Distt. Panchmahal Guj.	96	Kanpur
76	Deesa, Old Deesa, Dama, Bhoyan, Akhol, rasana, Malgad, Bhiladi, Bhacharva, ladki, Rajpur Distt. Banaskutch, Gujarat	97	Barabanki City
77	Gondal, Distt. Rajkot	98	Gorakhpur Distt. Himachal Pradesh
78	Dhanala, Pachcham, Kamiyala, Gaf, Fedra, Pipali and ratanpar, Distt. Ahmedabad Gujarat	99	Palampur, Distt. Kangra(HP)
<b>Uttar Pradesh</b>		100	Vill. TillaPul Shill, Spneel, Dari, Diyar, Madana, Manuhara, Shtyam, Tuny, Sharan, Daauri, distt. Kullu, HP
79	Palia (Lakhimpur Kheri), Nighasan	<b>J &amp; K State</b>	
80	Dewa & Meal Raiganj, Barabanki	101	Akhnoor, Jammu Boarder and Bhalwal Block, Distt. Jammu (J&K)
81	Chinhat, Lucknow	102	Block Rajouri, Dist. Rajouri (J&K)
82	Amroha	103	Panchayat Mangloor, Hira Nagar, Distt. Kathua (J&K)
83	Mainpuri	104	Vill. Tikri, Mand, Flata, Seen-Thankran, Penthal, Distt. Jammu (J&K)
84	Chitrakoot	105	Vill. Kanihama, Zuhama, Mahawara and Porapora, Distt. Badgam (J&K)
85	Badaun	106	Karnah and Tanglar Block, Distt. Kupwara (J&K)
86	Saharanpur	107	Bisholi Block, Distt. Kathua and Block Jaatri, Distt. Doda J&K
87	Mirzapur	108	Block Uri, Distt, Baramaulla, J&K
88	Allahabad	109	Block-Puranmandal, Distt. Jammu, J&K
89	Behat, Saharanpur	110	Baramulla, J&K

1	2
<b>Haryana State</b>	
111	VIII. Sadhaura, Bhiwanipur, Bilashpur, Daurang, Naggalpatti, Radaur, Distt. Yamuna Nagar (Haryana)
112	Karnal, Landora, Distt. Karnal (Haryana)
<b>Rajasthan</b>	
113	Khetri Distt. Jhunjhunu (Raj)
114	Kala Dera, Distt. Jaipur (Raj)
115	Hanumangarh Town, Distt. Hanumangarh (Raj)
<b>Punjab</b>	
116	Villages Adjoining Distt. Gurdaspur (Pb)
<b>Uttaranchal</b>	
117	Munkireti, Rishikesh, Dev Prayag (UA)
<b>Jharkhand</b>	
118	Sehebganj, Distt
<b>West Bengal</b>	
119	Nandkumar & Matangini of, Purba Midnapur (WB)
120	Charghat, Sabuna, Gokulpur, Goldah, Aarbelia, Basirhat Sub Division of North 24 Parganas, WB.
121	Bolpur Block of Distt. Birbhum (WB)
122	Sandesh Khali (1), South 24 Parganas (W.B.)
123	Chinsura-Mogra, Polba-Dadpur, Distt. Hooghly (WB)
<b>Madhya Pradesh</b>	
124	Pranpur, Ramnagar, Nanakpur and Shyamgarh Villages in Chanderi Block of Distt. Ashok Nagar (MP)
125	Gwalior
126	Indore
127	Indore

1	2
<b>Goa</b>	
128	Keri, Wikoi, Bicholim, Palyam, Pednem and Mandrem in North Goa and Sanguem, Quepem and Sovordem in South Goa
<b>Biher</b>	
129	Jitwarpur, Rohika Block, Distt. Madhubani
130	Saran, Distt. Saran
131	Nawada, Distt. Nawada
132	Raja Nagar, Distt. Madhubani
<b>Orissa</b>	
133	Banapur, Distt. Khurda
134	VIII. Bhainchua, Block-Balianta, Distt. Khurda, Orissa
<b>Delhi</b>	
135	New Seemapuri, D-Block, Seemapuri B-Block, Dilshad Colony, Nand Nagri, East Delhi
136	New Ashok Nagar, Delhi
<b>Sikkim</b>	
137	Surrounding areas of Gangtok
<i>Location wise details of artisan clusters functioning under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)</i>	
Sl. No.	Name of Cluster sanctioned during 2006-07 currently functioning
1	2
<b>Tripura</b>	
1.	Uttar Ramchandraghat cluster, Distt. West Tripura, Tripura
	Mizoram
2	Khatla, Tuikhuahtlang, Vaivakawn & Upper Republic, Aizawl, Mizoram
<b>Arunachal Pradesh</b>	
3	Daporijo Block and Dumporijo Block, District Upper Subansiri, Arunachal Pradesh

1	2	1	2
<b>Meghalaya</b>		18	Block Mandi, Surankot Haveli Mendhar, Distt. Poonch, J&K
4	Tangmang village, B.P.O. Pynursla, Distt. East Khasi Hilla, Meghalaya	19	Block Thana Mandi, Darhal, Manja Kot. Bunthal & Noshera, Distt. Rajouri, J&K
<b>Manipur</b>		<b>Himachal Pradesh</b>	
5	Wangoo Laiphem, Tera, Heinoujam & Khangabok, Distt. Thoubal, Manipur	20	Block-Sadar Ghumarwan & Jhandutta. HP
6	Willong Khunou village & its surrounding areas, Distt Senapati, Manipur	21	Neoli, Juani, Seobagh, Lugarbhatti, Distt. Kullu
7	Nungbi & Andro cluster, (Rungbi village, Ukrul District and Andro ccliage, Imphal East District), Manipur	<b>Rajasthan</b>	
8	Uripok cluster (Polem, Achom, Yambem Leikai) & Kangabam Leikai, Imphal West District, Manipur	22	Block and Distt. Bikaner
<b>Nagaland</b>		23	Block Pilibangan, Distt. Hanumangarh, Rajasthan
9	Ghokimi cluster, ghokimi village, Distt. Zunheboto, Nagaland	<b>Haryana</b>	
10	Natsumi & Pushoboto cluster, Nagaland	24	Block Farookh Nagar Gurgaon and Block Jhajjar & Bahadurgarh, Distt. Jhajjar
11	Viswema Vill. Kohima Distt. Nagaland	25	Sonepat city, vill. of Rai Block, Badmalik Kharkhoda Block
<b>Assam</b>		26	VIII. Rajound, Sivan, Cheeka Kallthal Distt. Kaithal
12	Chakchka Dev. Block, Barpeta, Assam	<b>Delhi</b>	
13	Kathlatali Rangaloo cluster under Kathlatali Development Block, Distt Nagaon, Assam	27	Bamraull, Kapashera, and Basthal, Bijwasan, New Delhi
14	Cane & bamboo, Artistic Textiles & Mirzilm craft at North Lakimpur & Sonitpur clusters, Assam	28	Patel Nagar and its surrounding areas, W.Delhi
<b>Punjab</b>		29	Kakrola, Madhu Vihar, Hastal Tirkrikhurd, Distt. South Delhi
15	Block-Pathankot, Gurdaspur, Pnb.	<b>Uttar Pradesh</b>	
16	Block Mukerian Distt. Hoshiarpur, Punjab	30	Block-Rajpura, Hasanpur Distt. Meerut
<b>J&amp;K</b>		31	Firozabad and nearby villages
17	Kanishawal, Pashmina shawl, sozni, Sangeen, Ari, Needle embd. At Block Khag Distt. Budgam	32	Kunderki, Rajaka Sahajpur, Bilari, Distt. Moradabad
		33	Bachrawan
		34	Block-Gosalganj
		35	Mahmoodabad Block, Distt. Sitapur

1	2
36	Pratapgarh City
37	Gyanpur Sant Ravi Das Nagar, Bhadohi
38	Faizabad
39	Chandauli, Magalsari Paraw, Marriya etc.
40	Sadar Distt. Basti
41	Musafirkhana, Distt. Sultanpur
42	Charanwa, Bhathan Pipraich
43	Dubeypur, Dhanpatnagar, Distt. Sultanpur
44	Varanasi Nearby
45	Badarka, Distt. Unnao
46	Block Mall, Lck.
47	Kannauj
48	Distt. Banda
<b>Bihar</b>	
49	Bhusura, Muzaffarpur, Bihar
50	Patna City, Bihar
51	Meashi and Chakkia block, Distt. Motihari, Bihar
<b>Orissa</b>	
52	Distt. Boudh, Orissa
53	Paralakhemundi Distt. Gajapati Distt, orissa
54	Mareigaon Distt. Keonjhar, Orissa
<b>West Bengal</b>	
55	Khejuri I & II Blocks of East Midnapore Distt. WB
56	UN Bick of Howrah and Khanakul I & II blocks of Hooghly Distt.
<b>Jharkhand</b>	
57	Barhi, Bishnugarh and Ichak Block, Distt. Hazaribag)

1	2
58	Village Nutan tasaria, Golpur(Msriya Tola) Lahrjoria. Mahodin, Barachyaria. Muhalbana of Masalia Block of Dumka Distt.
59	Ratu, Kanke, Chano and Mandar Block
<b>Uttaranchal</b>	
60	Rudharpur (Uttaranchal)
61	Dehradun
62	Guptkashi
63	Distt. Champawat, Uttranchal
<b>Andhra Pradesh</b>	
64	Kurabalakota & Madanapalle Mandal, Chittoor Distt. AP
65	Afandi Farm Thanda, Sevalal Thanda, Depo Thanda & Varni and Pottary craft at Namdevwada, Nizamabad District, AP
66	Mahanandi, Allagadda, Nandial & Srisailem Mandals, Kurnool District, AP
67	East Godavari District, West Godavari District & Kadapa District, AP
68	Vikarabad Mandal, Ranga Reddy District, AP
<b>Tamil Nadu</b>	
69	Perundurai Taluk, Erode District, Tamilnadu
70	In Cuddalore District (TN)
71	Kaverlyampoondi & Palm Leaf craft at Kilchettipattu, Thiruvannamalai. TN
72	Thirumangalam Kandigai, Tamilnadu
<b>Kerala</b>	
73	Purthipara, Aryanadu Panchayet Nedumangad Taluk, Thiruvananthapuram, Distt. Kerala in
74	Aruvikuzhy & Chaikulam, Thiruvananthapuram, Distt. Kerala



1	2
<b>Karnataka</b>	
75	Azad Nagar, Maddipat, Raichur Distt. Karnataka
76	Lakkavvanahalli In Chitradurga District, Karnataka
<b>Madhya Pradesh</b>	
77	Ektak Sirmud, Balgandh, Kondagaon, Barkal, Jamkotpara, Kusuma & Golavan, Kondagaon, Distt. Raigarh, Bastar
78	Mhow, Indore
<b>Gujarat</b>	
79	Vinzol, Ramol & Vadodar, Tal. Daskroi, Distt. Ahmedabad, Gujarat
80	Sardarnagar, Ghoga Jakatnaka Road, Bharatnagar, Vadva Talavadi & Chitra in Bhavnagar City, Distt. Bhavnagar, Gujarat
<b>Maharashtra</b>	
81	In seven blocks Palam, Chatori, Dhabunaiktanda, Anadwai, Sambhajigagar Tanda, Bargon Kurd, Bargoan Bhudrukhu, Distt. Prabhani (MS)
82	Sulibhanjan- Khultabad, Tal. Khultabad, Distt. Aurangabad
<b>Goa</b>	
83	Sputh Goa Distt.
<i>The Location-wise artisan clusters where Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY) is under implementatic..</i>	
Sl. No.	Name of Cluster sanctioned during 2007-08 currently functioning
1	2
<b>Andhra Pradesh</b>	
1.	Jamgaon, Ushagaon, Kasalaguda & Chittalburu, Adilabad District, AP

1	2
2.	Ajjaram, W.G. District
3.	Kantevaripalli, Angallu & Ghanyavuru, Chittoor District, AP
4.	Nellimarla, Gurla & Jani Mandals, Vizianagaram District. AP
5.	Ghatkeshar, Ranga Reddy District, AP
6.	Singarayakonda, Prakasham District, AP
7.	Kadiri Mandal, Anantapur District, AP
8.	Galiveedu Cluster, Cudafppa District, AP
<b>Karnataka</b>	
9.	Srinivas Saradgi, Gulbarga Taluk, Gulbarga District, Karnataka
10.	Harapannahalli Taluk, Davangere District, Karnataka
11.	Kolipalya & Mookanapalya, Chamrajanagar District, Karnataka
12.	Mysore, Mysore District, Karnataka
13.	Hiriyur Taluk, Chitradurga District, Karnataka
14.	Bangalore, Bangalore District, Karnataka
15.	Maralawadi Kanakapura Taluk, Ramnagar District, Karnataka
<b>Kerala</b>	
16.	Balasserry, Kozhikode District, Kerala
<b>Tamil Nadu</b>	
17.	Kol Pathu, Kothai J. J. Nagar, Kalakad Block, Thirunelveli District, Tamilnadu
<b>Arunachal Pradesh</b>	
18	Koloriang cluster distt. Kurung Kurney, AP
19	Mebo circle distt. East Siang, AP

1	2
<b>Assam</b>	
20	Bijoypur, Pathaljan, Jaipur, Samurjulim Bhilmakull, Saloi Khatibasti, Saloi Khatl, Dholi Kherbari, Pabhol & Sakomantha Gaon of Biswanath Chariall Sub division of Distt. Sonitpur
21	Barbauna Dev. Block Distt. Dibrugarh, Assam
22	Dubpara & Paharsingapra VIII. Matia block, Distt. Golpara
23	Kahagorlajan Enlaock Nagaoon and Dhakukhana Distt. Dhemaji Assam
24	Ballsatra and Dibi-dobok of Rangia block and Madartola of Kamalpur block of, Distt. Kamrup, Assam
25	Barbarua development block, Distt. Dibrugarh, Assam
26	Nagriulli/Tamilpur dev. Block Distt. Baksa
27	Manikpur block Distt. Bangaigaon
<b>Manipur</b>	
28	Thoubal, Lishamlok, Kambrang, lambakul, Kakching, Pallel & Bishnupur of Thoubal Distt. Manipur
29	Canan Veng. Tuiboung dn its surrounding
30	Wangkheir Ayangpali, Yonglan Leirak, Wanghkhei Thangjamleikai, Chanam leikai and Wanghkhei Thambalkong Distt. Imphal East Manipur
31	Longmai vill and its surroundings areas of distt. Tamenglong, Manipur
32	Kakching Thoungjao in Thoubal Distt.
<b>Meghalaya</b>	
33	Saipung artea vill (Saipung C&RD block) Jowai, Distt. Jaintia Hills Meghalaya
<b>Mizoram</b>	
34	Lengpui cluster vill. And post Lengpui Distt. Mamit, Mizoram

1	2
<b>Nagaland</b>	
35	MON Rural Dev. Block, Distt. MON
36	Thahekhu vill. Dimapur, Distt. Nagarijan Nagaland
37	Mesulumi VIII. Distt. Phek
<b>Tripura</b>	
38	Nalichara cluster Distt. Dhalai, Tripura
39	Sabroom Distt. South, Tripura
40	Ambassa Distt. Dhalai, Tripura
41	Gaburchara, Harishyamukh Belonia
42	Mirza, Tulamura Panchayat Karkraban, Tri. South
<b>Bihar</b>	
43	Dandkhora Block of Kathiyar
44	Arrah Sadar Udawant Nagar Block
45	Mairwa Siwan, Bihar
46	Bidupur Block Dt. Vaishali
<b>Jharkhand</b>	
47	Sua Chianki of Datonganj Block, Rajwadih. Jamune. Pokhaha of Patan Block and Basu, bhusra, Rabdi, Chaimpur and Sahpur of Chainpur block in daltongaj Dt.
48	Pora Bhalki, Ganakpada, Nuagram, Marina. Janumdih Rugrisai, Bhalki and Mahalisai of patka Block of Est Singhbhum
49	Block Madhupur, Distt. Deogarh
50	Block Nala Dt. Jamtara
51	Sahrajdab, chhota kendua, Joskuti, chhotadurgapur, Ramchouki and Sangarmanga of Block Taljhari, Distt. Sahebganj
52	Jamshedpur & Petka Block of East Singhbhum

1	2
<b>Orissa</b>	
53	Baulagadia block-Oupada, Distt. Balasore, Orissa
54	Sudrukumpa, Dt. Khandhamal
55	Patasanipur, GP Kuirujanja, Block Kakatpur Distt. Puri
56	Reamal block Dt. Deogarh Orissa
57	Nuapatna, Tigiria Distt. Cutak
<b>West Bengal</b>	
58	North Dinajpur
59	Basanti Block of South 24 Pdns.
60	Jhargram, Binpur I & II Block of Paschim Medinipur
61	Coochbehar 1 No. Block of Coochbehar Dt.
62	Habibpur, Harishchandarapur and Gajole of Malda Dt.
63	Uluberia II, Panchla and Sankrail Blocks of Howrah Dt.
64	Glagonj, Behrampur, Domkal Bhaatpuri & Kandi Blocks of Murshidabad Dt.
65	Ghurni Dt. Nadia
<b>Maharashtra</b>	
66	Khadarabad, Nutan Vasahat, Chandanzia, Sambhajinagar, Kannaj Nagri & Lodhi Mohalla, Distt. Jaina
67	Achalpur, Distt. Amaravati
68	Khaparkheda, Dist-Nagpur
69	Nagpur
70	Ambejogai, Wadwai, Dharur & Kaij Block, Distt.-Beed
<b>Chhattisgarh</b>	
71	Ramsagarpar, Raipur, Urban & Benarasi Colony Distt. Chattisgarh

1	2
72	Pondi, Pondi Khurd in Ambikapur block and aam gaon in Iundra Block Distt. Sarguja, Chattisgarh
<b>Madhya Pradesh</b>	
73	Indore and sanver block, MP
74	Shivpuri town Distt, Shivpuri
75	Sironj Distt. Vidhisha Bhopal
76	Maheshwari, MP
77	Silwani Distt. Raisen
78	Rajgath, Distt. Rajgath, MP
79	Sundernagar
<b>Goa</b>	
80	14 Clusters in Distt-Soputh GOA
<b>Gujarat</b>	
81	Siddhapur Taluka, Distt.-Pattan
82	Millatnagar, Banglanivas, Narole, Indiranagar, Chandola, Ahmedabad
83	Kalol City, Dist-Gandhinagar
84	Amragarh, Amla, Shihore Taluk,
85	Dhaburi, Umarpura, Dedhwada Machhal, Piple & Jetpur Dist. Dahod
86	Luhar Seri Modal, Seri, Vemiya, Seri, Kumbharpara, Distt.-Rajkot
<b>Delhi</b>	
87	Khichidipur
88	Jama Masjid & Darlya Gunj
<b>Haryana</b>	
89	Bighan dhad, Bhodiya Distt. Falehabad,
90	Nagaura, Bhana & Sahapur distt. Jind

1	2
91	Hisar
92	Mokha, Madhina Lakh, Kajana Kalanua, Samchar, Rohtak
93	Block Charkhi Dadri Distt. Bhiwani
<b>Jammu and Kashmir</b>	
94	Dardpora Distt. Kupwara
95	Satwari Chatta, Miran Shahib Jammu
96	Gul Distt. Rambani
97	Gourikhhand Mantalai Sudhmahades Chennai block Distt. Udhampur
98	Thappal Sunates Kimu Ram Nagar, Udhampur
99	Dungra Bhadhu Dharank Bilawas Distt. Kathua
100	Darbudh & Khalizi block at leh rugs tsukda
101	Ward NO. 2+4 Geeta Nagar, Distt. Reasi
102	VIII. Kasyan Brahman Jah kangal The. Vijaypur Jammu
103	Gulabai Bagh Nunar wall wodder Lal Distt. Ganderbal Srinagar, Kashmir
104	Doodhpathar, Hakkal, Hakkal, Raiyar Gujpathark Distt. Khan Sahib Kashmir
105	Nanpira Vishur Distt. Pulwama
106	At Chulergam Budhgram Kultrech, Distt. Budhgram
107	Pokerpora Block Distt. Budhgram
<b>Punjab</b>	
108	Railmazra Aeron Prempora Panell tonza Block Balchaur Distt. Nawashahar, Pnb.
109	Dogarabasti nanakbasi pipil machaki kalan tahena kamiala Distt. Faridkot
110	Subhash Nagar, Ravidas Nagar, Nanak Nagri, Distt. Muktasar, Pnb.

1	2
<b>Rajasthan</b>	
111	Berlwala Garal, Sanwara and Barmer
112	Kishangarth, thanagaji, Lakshmigarth. Kathumar Block Alwar
113	Akola (Chittorgarh)
114	Phalodi, Jodhpur
115	Neemrana, Alwar
116	Sikar
117	Nagore, Rajasthan
<b>Chandigarh</b>	
118	Burail, Jagron, Bataala, Palsore & Kjheri, Chandigarh
<b>Himachal Pradesh</b>	
119	Kelti, Panthaghati, Sargin, Mali & Lekar Bazar (Mashohca Block Shimla)
120	Distt. Lahoul & Spiti
<b>Uttarakhand</b>	
121	Sitabpur Con Road, Kotwdar, Puri Garhwal
122	Ghansali, Distt. Tehri Garwal
123	Kheri, Lachhiwala, Dehradun
124	Prem Nagar, Dehradun
125	Chamba, Distt. Tehri Garwal
126	Sweet, Ethana, Puri Garhwal
127	Dehradun
<b>Uttar Pradesh</b>	
128	Block Palla of Lakhimpur Khiri
129	Block -Malasa Distt. Kanpur Dehat
130	Gram Sabha Bisnapur Badaria & Fakirpur Distt. Beharich
131	Midha, Sukhpur Tehsil Distt. Ballia.

1	2
132	Jaswantnagar Distt. Etawah
133	Block- Kashi Vidyapati Distt. Varanasi
134	Block Haraua, Distt. Varanasi
135	Bhawan Block Hardoi
136	Tehsil- Attara, Distt. Banda
137	Distt. Allgarh
138	Block Maharajganj Distt. Rae Bareilly
139	Hamir Sadar & Khruara Distt. Jalaun
140	Nicholl Distt. Maharajganj
141	Chandaull
142	Gola, Balla Bujurg Distt. Lakhimpur
143	Tehsil- Misrikh Distt. Sitapur
144	Chaupan Distt. Sonbhadra
145	Block- Barhpur Distt. Faizabad
146	Sarojni Nagar Block Distt. Lucknow
147	Thikail Distt. Shajahanpur

*Location-wise details of artisan clusters functioning under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)*

Sl.No. Name of Cluster sanctioned during 2008-09 currently functioning

1	2
<b>West Bengal</b>	
1.	Palpara, New Palpara and Pramod Nagar under Matigra GP of Darjeeling Distt. (WB)
2.	Babnan & its adjoining area in Hooghly Distt. WB.
3.	Ramnagar-I & II block of Purba Medinipur Distt. (WB)
4.	Kalimpong in Darjeeling Distt. (W.B.)

1	2
5.	Kushmandi Block of Dakshin Dinajapur, Distt. (WB)
6.	Swarupnagar Block of North -24 Prgns Distt. (WB)
7.	Nalda, Medinapur, Purulia and Coochbehar Distt.
<b>Orissa</b>	
8.	AT Patikarpalli, katapali barghar Block, Distt. Orissa
9.	Papdahandi, Nabarangpur Block, Distt. Nabarangpur (KBK), Orissa
10.	Golomunda, Dharmgarh Block, Distt. Kalahandi (KBK), Orissa
11.	Puri, Jagatsinghpur, Balasore, Sambalpur, Bolangir and Baragarh Distt.
12.	Orissa
<b>Bihar</b>	
13.	Kishanganj block & Kinshan Ganj Distt. Bihar
14.	Patherkati in Gaya Distt., Bihar
15.	Dariyapur Parsa & Chapra Sadar Distt. Saran, Bihar
16.	Madhubani Distt. Rahika Block, Bihar
17.	Kalar Block & Gopalganj, Sadar Block
18.	Honeypur, Navada, Bhagalpur, Purnia and Gaya Distt.
<b>Jharkhand</b>	
19.	Khunt Padi block of West Singhbhum, Distt. Jharkhand
20.	Dhanbad, Gobindpur, Ballapur, Jharia, Distt. Dhanbad
21.	Lari Distt. Ramgarh, Jharkhand
22.	Bishunpur, Ghagra, Distt. Gumla, Jharkhand
23.	Lari Distt. Ramgarh, Jharkhand

1	2		
<b>Gujarat</b>		43.	Rampur-Mathur Riisa & Sakran, Distt. Sitapur
24.	Hiravadi Nikol Road, Nava Narodagam, Khodiyar Nagar, Bapunagar, Indra Colony, Ahmedabad	44.	Distt. Ghaziabad
25.	Ta. Bhabhar, Distt. Banaskantha	45.	Block-Jansath & Khatoli Distt. Muzaffar Nagar
26.	Ishanpur Megodi, Dehgam Tal Dehgam Distt. Gandhinagar	46.	Block- Pradhan, Kpoaganj, Distt. Mau
27.	Gujarat	47.	Lohta Distt. Varanasi
<b>Maharashtra</b>		48.	Naugarh Distt. Sidharth Nagar
28.	Sangli (Urban & Rural)	49.	Lucknow, Ferozabad, Varanasi, Badohi, Sitapur and Bareilly Distt.
29.	Pune (Urban & Rural)	50.	UP
30.	Beed Distt.	<b>Uttarakhand</b>	
<b>Daman</b>		51.	Danda, Uttrakashi
31.	Vill. Of Daman	52.	Sahaspur, Dehradun
<b>Himachal Pradesh</b>		53.	Kapkot, Bagheswar
32.	Gahar, Seo Bhakhor, Kais, Beot of block & Distt. Kullu, HP	54.	Uttrakhand
33.	Chhattisgarh	<b>Andhra Pradesh</b>	
<b>Uttar Pradesh</b>		55.	Madhavapatnam, Srikakulam Distt. AP
34.	4 block Khaga Tehsil, Distt. Fatehpur	56.	Ahobilam, Kurnool Distt. AP
35.	Muratganj Block, Distt. Kaushamb	57.	L.B Nagar, Bandlaguda, Jalpalle & Rajnderanagar, R.R.D Distt. AP
36.	Distt. Mathura	58.	Kondapalli, Krishna Distt. AP
37.	Jagdishpura Shahganj Sikandra, Bodla Lohamandi Distt. Agra	59.	Papanaidupeta, Chittoor Distt. AP
38.	Distt. Bewar, Distt. Mainpuri	60.	Guntur Distt. AP
39.	Block- Fatehganj (W), Distt. Bareilly	61.	Warangal, East Godavari, Prokeshama and Guntur Distt. AP
40.	Harsinghpur Gowa, Akalgaj Hathyapur, Chorasiya Majhola, Babarpur, Distt. Farrukhabad	<b>Tamilnadu</b>	
41.	Distt. Faizabad	62.	Pottyadi, Kanyakumari, Distt. TN
42.	Distt. Ambedkar Nagar	63.	Swamiyanadam, Kanyakumari Distt. TN
		64.	Anthiyur Erode Distt. TN
		65.	Kumbum, Theni Distt. TN

- | 1   | 2  |
|-----|--|
| 66. | Madalyur, Tiruvannamalai Distt. TN   |
| 67. | Rameshwaram Block, Ramnad Distt. TN  |
| 68. | Karamgiri Hills, Theni Distt. TN   |
| 69. | Tirunelveli, Vellore, Dharmapuri, Krishnagiri, Kanyakumari, Tuticurin and Erode Distt. |

**Kerala**

70. Adimalai, Idukki Distt. Kerala
71. Kuchithai, Maliyankara, Pallipuram Kurumbamthuruth, Paravur Taluk, Ernakulam Distt. Kera

**Karnataka**

72. Shivarapatna, Kolar Distt. Karnataka
73. Sarwad, Sangpur & Baratgi, Bijapur Distt. Karnataka
74. Amalapur, janwada, Kamthana, Chitta, Hameelpur, Mirzapur, Badgal & Markhal, Bidar, Taluk, Bidar Distt. Karnataka

**Pondicherry**

75. Kasapalayam, Mudaliarpur & Mulangulam, Pondicherry

**Madhya Pradesh**

76. Gandhi Gram, Tikri Banjara, Aam Gawan, Dadariya, Gadai, Distt. Siddhi (MP)
77. Iswaripura and Chandrashekar Ward, Katni (MP)
78. Ichhawar Block, Distt. Sehore (MP)
79. Narsinghpur, Distt. Narsinghpur (MP)
80. Godhi, Lalbaug, Distt. Chindwara (MP)
81. Mungawali Distt. Ashok Nagar (MP)
82. Ander Shahar Balwanila Lal Bawri, Distt. Ashok Nagar, MP

- | 1            | 2   |
|--------------|---|
| <b>Assam</b> |   |
| 83.          | Texpur Area: Bindukuri, Dhekargaon, Balipukri, Mazgaon & Bhumurguri, Distt. Sonitpur, Assar |
| 84.          | Barbhogia, Kapili Development Block, Distt. Morigaon, Assam                                 |

85. Narayanpur, Distt. Lakhimpur, Assam
86. Rajabari, Tengapani, Distt. Sibsagar, Assam
87. Majuli Development Block, of Distt. Jorhat, Assam
88. 16 Villages of Kalaigaon Developemnt Block & Silpajhar Development Block, Distt. Darang, Assam
89. Dullavcherra Cluster, Distt. Karimkanj, Assam
90. Bardaloni Cluster, Bardaloni Development Block, Dhemaji, Distt. Assam
91. Assam
92. Bardaloni development block, Dhemaji, distt. Assam

**Tripura**

93. Baruakandi, Dharamnagar under Kadamlata RD Block, Distt. North Tripura
94. West Zone Khumulwing (Mandai Block)
95. Pechaerthal, Shantipur, Kamlapur, Bagichara, Distt. Tripura North
96. South Zone (P.C. Manu) Killa Block, Tripura South Distt.
97. Chakmaghat, Brahacherra, South Pulinpur, Sardukarkari, Mogbari, Tuichindrai, Howaibari, Maiganga, Maharaniapur, Madhya Krishnapur of Teliamura, Distt. West Tripura
98. Maicherra & Belonia under Rajnagar Block, Distt. South Tripura

**Nagaland**

99. Khusomi & Chozuba town and its surrounding areas of Distt. Phek Nagaland

1	2
100.	Chumukedima Cluster, 14 Kms from Dimapur Distt. <b>Nagaland</b>
101.	Assam and Tripura, Manipur, Sikkim and Nagaland <b>Meghalaya</b>
102.	Kyndongtuber - Laskein, Thadlaskin Block of Distt. Jaintia Hills, Meghalaya
103.	Thenzawl Town of Serchip Distt. Mizoram <b>Arunachal Pradesh</b>
104.	Damro Village, Mariyang, Distt. Upper Siang, Arunachal Pradesh <b>Manipur</b>
105.	Thoubal, Kaching CD. Block, Distt. Thoubal, Manipur
106.	Knongnampheidekpi, Aheibam Leikai & Heirangoithong of Imphal West District, Manipur
107.	Maipu, Nuikakpakpi, Leichinkhuman & Kangsim & its surrounding areas of Distt. Chandel, Manipur
108.	Phaibung Kullen, Phaibung Kunou, Phaibung Lower & Upper River Colony (A), Distt. Senapati, Manipur
	<b>Sikkim</b>
109.	Ranipool, Ranka, Rumtek, Assam Linzey of Nandok, Lower Syari, Chandmari, Tathangehen, Rongnek, Chongey, Sichey, Balwakhani, Gangtok, Deorali & Dragaon of East Sikkim District
110.	Bakhim, Tengay Mendang, Dalep, Lingzoo, Lamaten, Tingmoo, Deythang, Bering, Zarrong, Ravangla, Kewzing
111.	Sikkim
	<b>New Delhi</b>
112.	Pataudi Distt. Gurgaon

1	2
113.	Durga park, Dabri, Mahaveer Enclave, Sitapuri and its surrounding areas
114.	Chhattisgarh <b>Haryana</b>
115.	Vill. Mangali, Distt. Hissar
116.	Patel Nagar and Green Park and its surrounding area Distt. Panipat <b>Chhattisgarh</b>
117.	Chhattisgarh
118.	Rajim Block Distt. Raipur
119.	Khandrapar & Kumharpara (Dongargarh) Chuikandan and Choutana, Distt. Rajnandgaon <b>Rajasthan</b>
120.	Baran, Alwar and Dosa Distt. <b>Jammu and Kashmir</b>
121.	J&K <b>Punjab</b>
122.	Punjab
123.	Handiya Khuddi Kalan, Sanghera
124.	Vill. Ranglipur, Jaintipur, Chachowal
<i>Location-wise details of artisan clusters functioning under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)</i>	
SI.No. Name of Cluster sanctioned during 2009-10 currently functioning	
1	2
	<b>West Bengal</b>
1.	Bhagawanpur-I, Block of Purba Midnapore Distt. WB
2.	Chara Panchala and Sahapur GP of Panchla Block of Howrah Distt.



1	2
3.	Kushimundi, Harirampur and Banshihari Blocks, Distt. South Dinajpur
4.	Pingle Craft Block of Paschim Midnapore Distt.
5.	Diamond Harbour-1 Block of 24 Pg(s)
6.	Pather Pratima kakadwip, Mathurapur Block of 24 prgns(s), WB
7.	Krishnanagar-I and Krishanganj Block of Nadia Distt.
8.	Ghatal and Chandrakona block of Paschim Midnapore Distt
9.	West Bengal
<b>Orissa</b>	
10.	Jujumura & Maneshwar Block, Dist. Sambalpur, orissa
11.	Narangarh Distt. Khurda
12.	Bolangir, Sadar & Paintala Block of Bonangir Distt, Orissa
13.	Rasagobindpur Block in Mayurbhanj Distt., Orissa
14.	Jagamohan Cluster, Distt. Ganjam, Orissa
15.	Giryak and Silao block of Nalanda
16.	Haweli Khargapur of Munger
17.	Charaut Block of Shivhar Distt
18.	Duchak Gaw, Phulwaria Hathua block of Gopal Ganj District (Bihar)
<b>Jharkhand</b>	
19.	Madhupur Sarath & Koro in Deogarh Distt.
20.	Amalapara & Litipara Block of Pakur Distt. Gujarat
21.	Villages of block Matar, Distt. Kenda
22.	Gomtipur, Naroda, Bapunagar, Odhav, Krishnanagar, Ahmedabad

1	2
23.	Tal. Jetpur, Distt, Rajkot Gujarat
24.	Morbi Block, Rajkot, Gujarat
25.	At Tal. Chotila, Distt.Surendernagar
26.	14 Villages of Dang Distt
27.	Baroda City, Savli, Padra, Waghodia, Karjan, Kayavarohan, Sankheda, Distt. Vadodara
<b>Maharashtra</b>	
28.	tal. Warud, Distt. Amravati
29.	Zari-Zardozi, Embroidery, Earthenware & Pottery at Januna Tal. Barshi
30.	Gadchiroli, Chawela, Bori, Yengalkeda, Distt. Gadchiroli
31.	Aurangabad District
<b>Goa</b>	
32.	Villages in Goa
<b>Chhattisgarh</b>	
33.	Surguna Distt
<b>Madhya Pradesh</b>	
34.	Morena (MP)
35.	Jhabua (MP)
36.	Obedullaganj, Distt. Raisen
37.	Jasalpuri (Gwalior)
<b>Hayana</b>	
38.	Village Jaising Ka Mazra, Mali Mazra, Gundiana, Saran, Bhagwanpur etc. Distt. Yamuna Nagar
39.	Vill. Mehrara Buana, Devrad, Brad Khera, Julana Budha Khera etc. Distt. Jind
40.	Vill. Mohamadpur & Tauru, Block Tauru, Distt. Mewat

1	2
41.	Durries Work Craft at Shiv Nagar Distt. Panipat
<b>New Delhi</b>	
42.	Sangam Vihar & its surrounding area, Distt. South Delhi
43.	Mehrauli, Mandi Dera Vill. Chattarpur and Lado Sarai, Distt. South Delhi
<b>Himachal Pradesh</b>	
44.	Distt. Chamba (Uncovered Distt.)
<b>J&amp;K</b>	
45.	Kagan, Muran, Tanghar, Mughalpora (Distt. Pulwama)
46.	Majalta, Battal, Panada, Baryalta Block Majalta (Distt. Udhampur)
47.	Haji Bagh, Koshipora (Distt. Srinagar)
48.	Ompora, Sebdan, Sheikhpura (Distt. Budgam)
49.	Pattan (Distt. Baramulla)
50.	Seer Block Sopora (Distt. Baramulla)
51.	aglar chait, Darbagh, Heff, Safanagar, Vatchi, Distt. Shopian
52.	Raipur Camp, Chakdayala, Solari, Katholi Block and (Distt. Samba)
53.	Dangerpora, Panzinara, Rambaligarh, Distt. Bandipora/Srinagar
54.	Jamru and Kashmir
<b>Punjab</b>	
55.	Distt. Vill. Jalal, Maina, Kalan, Buglipura, Kapoor Basti, Bhuller, Harijan Mohalla etc. of Distt. Moga
56.	Vill. Badshahpur Mandi, Dhurian, Sodhiwalal (Ugoke), Nanhera, Saadmajra, Gurcliapura, Sadharanpur etc. of Bloc Samana, Distt. Patiala

1	2
<b>Rajasthan</b>	
57.	Kaligoan & Surajpole Distt. Udaipur
58.	Chinod, Mangrole, Peepaldah Distt. Baran
59.	Mahavir Colony, Nainwa Road, Guruchang Colony, Ratamganj, Distt. Bundi
60.	Gagara Distt. Barmer
61.	Khamnaur, Tantol, Molela & GuBelgaum District, Karnataka njol, Tehsil-Nathdwara, Rajasthan
62.	Rajasthan Cluster
<b>Uttar Pradesh</b>	
63.	Badalapur, Distt. Jaunpur (UP)
64.	Khanpur (Phupund), Kutubpur, Parwaha, Jasa Ka Purva, Derbajaran, Kalyanpur, Distt. Auraiya(UP)
65.	Nainpura Blodj Distt. Bijnour (UP)
66.	Pratapgarh(UP)
67.	Rampur Distt. Jaunpur(UP)
68.	Vill. Dhalapara, Block and Vill. Sarsawa, Saharanpur (UP)
69.	Tenshil Mohammadi, Block- Pasigawa and Mitauli Distt. Lakhimpur Kheri (UP)
70.	Khalilabad, Distt. Sant Kabir Nagar (UP)
71.	Maheva, Naina, Allahabad (UP)
72.	Jamunaha Distt. Srawasti (UP)
73.	Jais Distt. Rae Bareilly
74.	Saidpur and Sadar, Distt. Gazipur
75.	Malihabad, Distt. Lucknow (UP)
76.	Uttar Pradesh
77.	Nai Aabhadi, Tilla Prajapati, Mohila Kans Ka Gate in Gokulpura, Agra

1	2	1	2
<b>Uttarakhand</b>		<b>Kerala</b>	
78.	Ganga Bhogpur Yamkeshwer, Pauri Garhwal	97.	Sulthan Bathery, Wayanad District, Kerala
79.	Tensil Narsan.Raiwala and Roorkee	98.	Kerala
80.	Tribal Block Munsyari Distt. Pithoragarh (UK)	99.	Champakappara & Erattayar, Idukki District Kerala
<b>Andhra Pradesh</b>		100.	Kulathoor, Thiruvananthapuram, Kerala
81.	Madanapalle Town, Chittor District Andhra Pradesh	101.	Viyyur, Trissur, Kerala
82.	Devarakonda Mandal, Nalgonda District, Andhra Pradesh	<b>Karnataka</b>	
83.	Koyyalagudem & other villages, Nagigonda District, Andhra Pradesh	102.	Singinkop, Dukarvadi, Giribunj & Topinkatti, Belgaum District, Karnataka
84.	25 villages in Rampachodavaram Mandal, E.G. District	103.	3 villages of Srirampura Hobli Hosdurga Taluk, Chitradurga District, Karnataka
85.	Bapatla Chirila, Vetapalem, T.Sundur, Guntur District, Andhra Pradesh	<b>Assam</b>	
86.	Manjulu, Ravarigudem, Upparelli, Arnmapalem & 11 Villages, West Godavari District Andhra Pradesh	104.	Bhergoan Block Distt. Udalguri, Assam
87.	Medak, Medak District, Andhra Pradesh	105.	Paka Betbari & Bhawanipur Distt. Barpeta, Assam
88.	Kadappa city, Kadappa District, Andhra Pradesh	106.	Dhekial Kumar Goan, GCDB, Kothalguri, Amguri & Bhokotgoan GNDB, Dergoan & Kumargoan, kakadunga Dev. Block & Sital Pothar, Distt. Golaghat, Assam
89.	Gurramkonda Mandal, Chittor District, Andhra Pradesh	107.	Vill. Bilpather, 2 No. Kaigoan, Distt. Golaghat, Assam
90.	Andhra Pradesh	108.	Guwahati, Distt. Kamrup Assam
<b>Tamilnadu</b>		<b>Manipur</b>	
91.	Sangottai Area,, Tirunelveli District, Tamil Nadu	109.	Maiba, Liyai & Tunjay Villages of Senapati Distt, Manipur
92.	Tirupullani & Ramanathapuram District, Tamil Nadu	110.	Kakching and its surrounding villages of Thoubai Distt., Manipur
93.	Kidaripatti.Periyaperumalpatti, Chinnaperumalpatti & Navathanpatti, Madurai District Tamil Nadu	111.	top cluster (Top Mayai Leikai, Top Makha Leikai, Top Awang Leikai, Kongpal Khaidum Leikai, kongpal Chingangham Leikai, Kongpal Chanam Leikai, Kongpal Kshetri Leikai, Naharup Sabal Leikai & Kshetrigoan), Distt. Imphal East, Manipur
94.	Karamadai Block, Coimbatore District, Tamil Nadu	112.	Mayanglagjing, Kwasiphal, Lairen Shajik and its Surrounding area of Imphal West. Distt.
95.	Ganapathy, Coimbatore District, Tamil Nadu		
96.	Cluster of Tamil Nadu		

1	2
113.	Moirang Mayai Leikai, ngangkha leikai, Thoya Leikai & its surrounding areas or Distt. Bishnupur, Manipur
<b>Nagaland</b>	
114.	Phomching Block Near Indo-Myanmar Intl Border, Distt. Mon, Nagaland
115.	Wokha Distt. Nagaland
<b>Tripura</b>	
116.	Areas of Kathalia Block of West Tripura Distt. & Rajnagar Block of-South.
117.	Area of Nandan Nagar, Tripura West Distt, Tripura
118.	Hrishyamukh cluster, Rishu Rural Development Block, Tripura West District
119.	Jogendra Naghar (Dukli), Tripura, West District, Tripura
120.	Bhadharghat, Dukli R.D Block Tripura West
<b>Mizoram</b>	
121.	Kawnpui, Sethawn, Thingdwal, Bualpui, Kolasib. Pangbalkawn, Medium & Bairabi, of Kolasib Cluster, Distt. Kolasib Mizoram
<b>Arunachal Pradesh</b>	
122.	Salang-Zira. Distt. Lower Subasiri, Arunachal Pradesh
<b>Meghalaya</b>	
123.	Laskein Block of Jainti hills District, Meghalaya

**Statement-II**

*Location-wise details of artisans clusters identified for the year 2010-11 under Baba Saheb Ambedkar Hastshilp Vikas Yojana (AHVY)*

Sl. No.	Location of New Cluster indentified for the 2010-11
1	2
<b>West Bengal</b>	
1.	Amta- I&II Block, Distt. Howrah

1	2
2.	Namkhana & Sagar Block, Distt.-24 Paraganas(S)
3.	Panskura-II (Kolaghat) Block, Baishnabachak OP, Purba Midnapore, Daspur, Block, Narayanpur GP of Paschim Midnapore Distt.
4.	Sonamukhi Block of Bankura District
5.	Naxalbari Block of Darjeeling District (Indo-Nepal Border) W.B.
6.	Tufanganj-I Block, Distt. Coochbehar
7.	Kaliachak I & III Block, Distt. Malda
<b>Orissa</b>	
8.	Suliapada, Baripada Sadar & Block (Four Blocks), Distt. Mayurbhanj
9.	Talajunga Cluster Puri Sadar Block, Distt. Puri
10.	Binka & Ullunda Block Distt-Sonepur(KBK)
<b>Bihar</b>	
11.	Piperia Block (Lakisarai)
12.	Shekhpura Distt. Bari gha
13.	Samastipur
14.	Nirmali, Supaul
15.	Baso patti, Madhubani
<b>Jharkhand</b>	
16.	Chanwa Block Distt. Latehar
17.	Dumri Pritan Block, Distt. Giridih
<b>Uttar Pradesh</b>	
18.	Khairabad, Biswa Distt,- Sitapur
19.	Block- Siddhore Barabanki
20.	Block - Miyanganj-Unnao
21.	Sandila, Hardoi

1	2
22.	Distt. Deoria
23.	Block- Bisunpurwa Distt. Khushi Nagar
24.	Ram Nagar, Distt. Jaunpur
25.	Niyamtabad Block Distt. Chandauli
26.	Robertsganj, Sonbhadra, Ghorawal
27.	Block- Lalganj Mandhata & Sadar Distt. Pratapgarh
28.	Muratganj, Distt. Kashambi
29.	Barout Khekra & Sinngnali Distt. Baghpat
30.	Saharanpur Proper
31.	Ganj. Dundwara, Patiali. Sahavar, Gandka Distt. Kashi, Ram Nagar
32.	Ajam Pada, Krishna Nagar, Nai ki Mandi Tajganj Pakki Sarai, Khati Pada, Sarai Khawaja, Lohamandi Jharpure, Bamarauli Katra & Chamrauli Distt. Agra.
33.	Jahanabad Block- Barkhera Distt. Pilibhit
<b>Uttarakhand</b>	
34.	Haldwani, Ram nagar Kotbagh Bhimtal Distt. Naintal
35.	Border village Baugari block Bhatwari Distt. Uttarkashi
36.	Block-Chakrota Distt. Deheradun
<b>Maharashtra</b>	
37.	Amravati, Nagpur
38.	Katol, Tal Katol, Distt. Nagpur
39.	Nanded Distt. Nanded, Aurangabad
40.	Latur District, Aurangabad
41.	Sangli (Urban and Rural) Kolhapur
<b>Karnataka</b>	
42.	Lakshmipura, Gangenahalli, Kundure, Magana-hosalli, Uddinamallanna, Hosure & Tulasi Gate (9-Villages), K.R.Pet Taluk, Mandya District, Karnataka

1	2
43.	Mincheri Thanda, Eachanal Thanda, Kasarati LTY-1&2, Lingasur Taluk, Raichur District, Karnataka
44.	Balkundi Thanda, Hirekodahalli Thanda, LT No 1&2, Chikkadakodagalli Thanda, Ilkal Taluk, Bagalkote District, Karnataka
<b>Tamilnadu</b>	
45.	Thaikal, Kollidam, & Sirkali Block, Nagapattinam District, Tamilnadu
46.	Kanagamma Chattiram, Tiruthani Taluk. Trivellore District, Tamilnadu
47.	Chennai City (Otteri, Kosapet, Perambur, Kannigapuram, Pulliyanthope, Ayyanavaram, GKM Colony, Villivakkam, Waltex Road, Nammalvarpet, Kudungaiyur, Choolai, etc), Chennai District, Tamilnadu
<b>Kerala</b>	
48.	Nediyankode, Parasala, Thiruvananthapuram District, Kerala
49.	Manjeswaram, Kasaragode District, Kerala
<b>Rajasthan</b>	
50.	Vill. Kukas, Naradpura, Natata, Khorameena, Nagal, Purohita, Tehsil. Amer, Distt. Jaipur
51.	Sikandara and its surrounding area in Distt. Dausa
52.	Deedwana and its surrounding area Distt. Nagapur
53.	Vill. Hakanpur, Chakmahara, Vill. Hakanpur, Chakmahara Abhoria, Katil, Bhagsur Block. Sadulsahar, Distt. Sriganganagar
54.	Shahpur and its surrounding area Dist. Bhilwara
<b>Punjab</b>	
55.	Village Seviya, Kanoi, Tunga, Klara, Chathe Nakthe & Local Sangrur Block & Distt. Sangrur
56.	Vill. Manewala Bada, Bhamniwala, Meerkhas, Tiwana, Tiwanachota, Chak Manewala, Gandhi Nagar, Kammingwala, Baluwana Block Jalalbad Distt. Ferozpur

1	2
<b>Delhi</b>	
57.	Sulanpuri, North-West Delhi
<b>J&amp;K</b>	
58.	Duree, Mananu, Daboh, Shahpost, The. & Distt. Samba
<b>Haryana</b>	
59.	VIII. Raipur Rani, Bhagpur, Shahjahanpur, Hangola Hangoli, Bhanwali Distt. Panchkulla
60.	VIII. Kharak Kalan, Kalinga, Naurangabad, Sirsa Ghoogra, Phoolpura Bamla Block & Distt. Bhiwani
61.	VIII. Suchar Kotli and its surrounding area, Block & Distt. Sirsa
<b>Himachal Pradesh</b>	
62.	In Distt. Mandi (HP)
63.	In Distt. Kullu (HP)
<b>Chhattisgarh</b>	
64.	Arang, Dharsiva, Abhanpur & Raipur
65.	Raipur City
<b>Assam</b>	
66.	Narua, Kekankuchi and Diru of Nalbari Civil District
67.	Panigaon Village, Pakhimoria Dev. Block, Bengena ati, Nagoan Distt.
68.	Rongbong Wai Village, Karbi, Anglong Dist.
69.	Sirajuli Satra & Greater Singri, under Borosola Dev. Block, Dhekiajuli, Sonitpur Dist.
70.	2 Block under Barpeta District
71.	Machkhowa Cluster under Machkhowa Development Block and Pachim Dhenmaji Dev. Block
72.	Barpeta, Barpeta Road, adjoining area, Distt. Barpeta
73.	Silchar, Karimganj, Panchgram & Badarpur

1	2
74.	Arunachal Pradesh
74.	Dollungmukh, lower Subansiri Distt.
<b>Manipur</b>	
75.	Khurkhu Awang Leikai, Sebok Leikai, Makha Leikai (SC Reserved Area) Imphal West Distt.
76.	Namboi Awang leikai, Kabowakching, Pholjing, Pholjing Awang and Surrounding Villages, Bishunpur District
77.	Sekmai Schedule Cast area and surrounding villages(Kanto,kanto Sabal, khurkhu, Senjam khunou, Koutruk, phayeng, Kanglatongbi) of Imphal East Distt.
78.	Naga Taphou, Maram khunou, Katomei, Taphou Pudunamei, Rikhumei Taphou and kuki Taphou, Senapati Dist.
79.	Wangpi, Mayang Imphal and its surrounding area of Imphal West II
80.	Hilghat Khumou Lakhipur & Chingdong Leikai, Jiribam, Imphal East Distt.
<b>Meghalaya</b>	
81.	Mawsahew, Mawkawir, Tynrong Pyndemdihar, Umtalang, Nonglyngkien, Ramdait, Nongriat under Shella Bholaganj block of E.K hill Distt.
82.	Umsiang, Maiong, Ri-Bhoi Distt.
<b>Mizoram</b>	
83.	Aizawal South, District Aizwal
<b>Nagaland</b>	
84.	Pfutsero, Khezhakeno, Chizami, Phek District
85.	Jalukie Block near Nagaland-Assam border area, Peren Distt.
<b>Tripura</b>	
86.	Chawmanu R.D. Block: uttar Longtarai Natinmanu. Gobindrabari, West Chawmanu, East Chawmanu West Malihar Dhalai Distt.

1	2
87.	Kalaban, Tulamara Taibandal Chandul and Mohanbhad, South & West Distt. Tripura
88.	Paschim Noagaon Village, Tripura West
89.	Shantipur, North Tripura
90.	Agartala, Charilam, Nalchar, Jirania, Jagendranaar, Nagarpara, Udaipur Baikhora

[English]

**Setting up of Steel Projects**

479. SHRI K.R.G. REDDY: Will the Minister of STEEL be pleased to state:

(a) whether the Government is pursuing key steel projects in some States;

(b) if so, the details thereof;

(c) the parameters adopted for setting up of such steel projects during the Eleventh Five Year Plan, State-wise; and

(d) the future action plan prepared for the rural areas compared to urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Government of India is not directly involved in execution of steel project. However, modernization and capacity expansion projects are being executed by Public Sector Units (PSUs) under the Ministry of Steel. These are as follows:

(Crude Steel Capacity in million tonnes)

Project	State	Present Capacity	Total Proposed Capacity	Likely date of Commissioning
<b>Steel Authority of India Limited</b>				
(i) IISCO Steel Plant	West Bengal	0.50	2.50	June 2011
(ii) Salem Steel Plant	Tamil Nadu	-	0.12	June 2010*
(iii) Bokaro Steel Ltd.	Jharkhand	4.36	4.61	December 2011
(iv) Bhilai Steel Plant	Chhattisgarh	3.93	7.00	Dec' 12-Mar'13
(v) Rourkela Steel Plant	Orissa	1.90	4.20	Dec' 12-Mar'13
(vi) Durgapur Steel Plant	West Bengal	1.80	2.20	December 2012
<b>Rashtriya Ispat Nigam Ltd.</b>				
Visakhapatnam	Andhra Pradesh	3.00	6.3	Stage I - March' 2011
<b>NMDC Ltd.</b>				
Nagarnar	Chhattisgarh	-	3.00	42 months from Zero date i.e. receipt of all statutory clearance/ approvals and placement of orders for major technological packages.

\* Major facilities completed progressively by September 2010 and under stabilization for regular production.

(c) There is no parameter for modernization and expansion plans. The projects are based upon techno-economic appraisals and commercial consideration, as decided by each companies.

(d) Wherever modernization and expansion plans are concerned, the location of the sites are same as the existing units. For new steel projects, the sites are decided in consultation with the concerned State Governments, keeping in view the availability of contiguous land, water resources, approach to rail network, national highways etc.

#### **New train from Nellore to Mumbai**

480. SHRI M. RAJA MOHAN REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to introduce a direct train from Nellore to Prakasam districts of Andhra Pradesh to Mumbai;

(b) if so, the details thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

[*Translation*]

#### **Sanction for over Bridges**

481. SHRI GHANSHYAM ANURAGI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of new over bridges that the Railways have sanctioned at various places in the country, zone-wise;

(b) whether the budget for proposed over bridge at Orai, an important railway station in Uttar Pradesh has been sanctioned;

(c) if so, the amount of the budget sanctioned and the time by which the construction is likely to be started; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) A statement is attached.

(b) to (d) The Train Vehicle Unit (TVU) of Level Crossing No. 182-B located at Orai, railway km. 1240/8-9 on Jhansi-Kanpur section is 245775. As such, it qualifies for construction of over bridge in lieu of LC gate. The State Govt. has submitted the cost sharing proposal for the same this year, which is under consideration for inclusion in railways works programme.

#### *Statement*

Sl.No.	Railway	Nos. of Works Sanctioned on Cost Sharing basis
1	CR	22
2	ER	42
3	NR	139
4	NER	26
5	NFR	8
6	SR	218
7	SCR	100
8	SER	16
9	WR	44
10	ECR	49
11	ECoR	33
12	NCR	56
13	NWR	22
14	SECR	222
15	SWR	73
16	WCR	54
Total		924



*[English]***Bhiwani Junction Railway Station**

482. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Bhiwani Junction was declared a Model Railway Station;

(b) the details of passenger amenities and other infrastructural development expected to be executed in a Model Railway Station and the details of such facilities provided by the Railways at Bhiwani junction as on date; and

(c) the amount of funds allocated for this purpose year-wise since then and the heads under which this amount was spent?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) Yes, Madam.

(b) Model stations are to be provided with additional amenities depending upon the category of the station, such as retiring room, waiting room, public address system/computer based announcement system, electronic train indicator board, public phone booths, water coolers, standardized signages etc. The details of amenities provided at Bhiwani junction includes retiring room, waiting room (with bathing facilities) for upper class and second class Separate for ladies), public address system, cloak room, enquiry counter, drinking water facility, platform shelter, signages, parking/circulating area with lights, washable apron, Pay & Use toilets and Automatic Teller Machines.

(c) Development of railway stations are undertaken under Plan Head "Passenger Amenities". Station-wise allocation of funds for this purpose is not maintained. However, allocation of funds under Plan Head during 2010-11 for North Western Railway where Bhiwani Junction station falls is Rs.23.37 Cr.

**Railway Board Members**

483. SHRI S. SEMMALAI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of posts of Members in the Railway Board currently lying vacant;

(b) whether the Railways have set a time frame for filling up vacancies of members of Railway Board to avoid dislocation of work; and

(c) the action taken by the Railways to fill up said posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) to (c) At present, only the post of Financial Commissioner/Railways is lying vacant for which locking after arrangement has already been made. Proposal for posting of a regular incumbent is also under process.

**Preferred time LPG delivery scheme**

484. SHRI SYED SHAHNAWAZ HUSSAIN :  
SHRI E. G. SUGAVANAM :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has launched preferred time LPG delivery scheme recently;

(b) if so, the features of the new scheme;

(c) the details of the additional charges the customers have to pay for availing of the service under this scheme;

(d) the places where the scheme has been put into operation;

(e) whether the scheme is proposed to extend throughout the country;

(f) if so, the details thereof; and

(g) the extent to which people are satisfied with this system in the areas where it is already in force?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (f) Government had adopted Vision-2015 'Consumer Satisfaction and Beyond' which inter-alia provided for introduction of a scheme for delivery of LPG

refill cylinders to the consumer at their desired time on payment of a fee for such delivery.

With a view to provide relief to those urban households, particularly where both the spouses are away at work or single person households with no one to receive the LPG refill cylinder at home during normal delivery days/hours, Public Sector Oil Marketing companies (OMCs) have launched a scheme for delivery of LPG cylinder as per customer's desired time. The scheme has been launched on 13.07.2010 and will initially be provided in the cities of Mumbai, Kolkata, Delhi, Chennai, Bengaluru, Hyderabad and Pune and also outskirts of these cities. The scheme may be extended to all towns having population of about 10 lakh within six months and other areas over one year.

Under this scheme, an extra amount may be charged for the time slots in the Metros and major cities with population of above ten lakhs and charges in other towns of the country as under:

Time Slot	Charges per delivery in towns with population of ten lakh and above	Charges per delivery in others towns
Before 8 am	Rs. 50	Rs. 40
8 am to 11 am	Rs. 25	Rs. 20
11 am to 3 pm	Rs. 25	Rs. 20
3 pm to 6 pm	Rs. 25	Rs. 20
6 pm to 8 pm	Rs. 50	Rs. 40
Only Saturday/Sunday (8 am to 6 pm)	Rs. 25	Rs. 20

This scheme is purely optional and only those customers who actually require this facility need to enroll under this scheme.

The facility will be made available to customers only within the area of operation of the distributor and not to the extended areas.

The scheme also provides for payment of a discount

of Rs. 20 to be given to the customer by the LPG distributor in case of delayed delivery of refill cylinder by the distributor under the scheme.

(g) OMCs have not collected any structured feedback from the customers as the scheme has been launched recently. However, no complaints have been received against the scheme.

*[Translation]*

#### **Construction of rail over bridges and underpasses in AP**

485. SHRI ANJAN KUMAR M. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction work of rail over bridges and underpass bridges on national highways is pending in Andhra Pradesh;

(b) if so, the details of the location of said rail over bridges and underpasses;

(c) the steps taken by the Railways to complete said pending work in this financial year only; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) A statement is attached.

(c) and (d) Construction of ROB/RUB on NH is a joint work of Railways, State Governments, National Highway Authority of India and Ministry of Surface Transport. At times, completion of ROB works get delayed due to contractual problem, non-availability of land, late diversion of road traffic and utilities, fund shortage with State Government, etc. Many steps have been taken in order to expedite such works. These include monthly coordination meetings at appropriate levels to sort out delays and expedite various approvals required in ROB/RUB works, relaxation of applicable charges, use of pre-cast/ composite steel girders for ease of erection and reduced requirement of speed restrictions & traffic blocks, etc. National Highway Authority (NHAI) of India have been allowed to work as single entity for construction of ROB. This scheme has also been extended to the interested State Govts.

**Statement**

*Details of ongoing construction works of rail over bridges and underpass bridges (ROB/RUB) on National Highway (NH) in Andhra Pradesh is as under:*

Sl.No.	Railway	Name of Work	Cost Sharing or by NHAI
1	2	3	4
1	East Cost Railway	Bobli-Sithanagaram - ROB in lieu of level crossing at Km 402/4-5, LC No. 294 on NH-43.	Cost Sharing basis.
2	East Cost Railway	Gomda-Parthipuram - ROB in lieu of Level Crossing at Km. 402/4-5, LC No RV 281 on NH-43.	Cost Sharing basis.
3	Southern Railway	Additional two lane ROB to existing ROB between Pudi-Renigunta Stations at Rly km.132/16-18 NH-205 NH km. 293+150	NHAI
4	South Central Railway	4/6-laning of NH-7 : Pro widening of ROB bet Timmapur and Umdanagar stations on Secunderabad - DNC section at km 32/1-2 (Rd km..21.70) (NH-7)	NHAI
5	South Central Railway	4/6-laning of NH-7: Proposed widening of ROB at km. 7/2-3 on Sanathnagar - Moulali- Bye-pass. (Rd km. 471.660) (NH-7)	NHAI
6	South Central Railway	4/6-laning of NH-7 : Proposed widening of ROB No.623A at km. 602/6-7 bet Gundlapochampalli and Bolarum stations on Secunderabad -Nizamabad (MG) sec. (Road km 464.4) (NH-7)	NHAI
7	South Central Railway	Proposed 4 lane ROB near Ditchpally on NH-7 at Rly.Km.475/1-2 at a distance of 50m from Engg. LC No.197 bet. Ditchpally-Indalvai stations on Manmad - Secunderabad Section.	NHAI
8	South Central Railway	Proposed 4 lane ROB on NH-7 at NH.Km.373.380 and Rly. Km.509/8-9 on Kamareddy Bye pass crossing.	NHAI
9	South Central Railway	Proposed Construction of ROB at Rly.Km.62/11-13 at NH-7 on Kottur-Shadnagar Bye pass of Hyderabad-Bangalore Section.	NHAI
10	South Central Railway	Proposed Construction of ROB at Km.102/6-7 bet. Divitipally - Mahaboobnagar Stations.	NHAI
11	South Central Railway	Proposed ROB at 1500m away from LC No. 179 at Km.411/14-15 between Gooty and Jackkalacheruvu stations on Gooty-Rennigunta section on NH7.	NHAI
12	South Central Railway	Proposed Construction of ROB in lieu of LC No.128/C/E and 128/C at Rly.Km.214/5-6 between Garladinne and Ananthapur stations of Gooty-Dharamavaram sections of Guntakal Division.	NHAI-c

1	2	3	4
13	South Central Railway	Proposed Construction of ROB at Km.286/6 bet. Veldurti-Bogolu stations on Kurnool - Dhone section of Hyderabad Division.	NHAI
14	South Central Railway	Adilabad - Mudkhed at km 138/4-5 on Adilabad -Kosai stations	NHAI
15	South Central Railway	Tada - Nellore; Highway km 152/1 Railway chainage 153/7	NHAI
16	South Central Railway	ROB Dhone-Malyala section at km.298/5-6 NH-7	NHAI
17	South Central Railway	ROB Kurnool-Dronchalam section NH-18 at km.251.673	NHAI
18	South Central Railway	ROB Nandyal-Panyam section NH-18 at km.260.414	NHAI
19	South Central Railway	ROB between Ankaspur-Armur stations in Nizamabad-Karimnagar section NH-07 at km.147.717	
20	South Central Railway	4 lane ROB between Adilabad-Pimpalkutti stations of Pimpalkutti-Mudkhed section NH-7 at Rly. km. 158/4-5 and NH Km.195.991	NHAI
21	South Central Railway	RUB between Ramannapet & Chityala stations on Bibinagar-Nadikudi section NH-9 at km.48/13-14	NHAI
22	South Central Railway	RUB between Motamarri & Jaggaiapet stations on Motamarri-Jaggaiapet section NH-9 at km.21/8-9	NHAI
23	South Central Railway	ROB Ghatkesar bypass as a part of Hyderabad Yadgiri for six laning at km.216/1-6 NH-202	NHAI
24	South Central Railway	ROB as a part of Hyderabad Yadgiri four/six laning at km. 233/28-31 NH-202	NHAI
25	South Western Railway	Construction of ROB at KM 2/700-800 (NH KM 424/975) in Penukonda-Sri Sathya Sai Prasantinilayam Section on NH 7	NHAI
26	South Western Railway	Construction of ROB at Km 162/100-200 in Penukonda-Nagasamudram section. LC No.102	NHAI
27	Southern Railway	Additional two lane to the exiting ROB No. 194A at Km. 132/16-18 bet. Fudi-Renigunta stations on NH 205 for NHAI GAD have been approved by Railway. This is the work fully funded by NHAI as deposit work GAD has been approved but the concessionaire is yet to be finalized by NHAI.	NHAI

[English]

**Signalling system**

486. SHRI MAHENDRA KUMAR ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are contemplating to introduce Automatic Signalling System and MEMU train in Trivandrum - Trichur Railway Line;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) At present, there is no proposal for introduction of Automatic Signalling System on the Trivandrum - Trichur Railway Line. One pair of MEMU services between Ernakulam and Kollam, which is a part of the Trivandrum - Trichur Railway Line has been announced in Railway Budget 2010-11. The service is scheduled to start in the current financial year.

#### **Technological Mission for Textiles**

487. SHRI L. RAJAGOPAL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has proposed to set up a Technological Mission for technical textiles as has been done in the case of cotton, jute, etc.;

(b) if so, the details of the proposed Mission; and

(c) the extent to which the proposed Mission is likely to help the domestic textile companies engaged in technical textiles?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Madam. Details of the Technology Mission on Technical Textiles are given in the enclosed statement.

(c) Once approved, the Technology Mission for Technical Textiles is expected to address the concern such as basic infrastructure, technology, skilled manpower, Research & Development support, training facilities, regulations etc.

#### **Statement**

The Technology Mission on Technical Textiles (TMTT) for the period of five years starting from 2010-11 has a proposed total outlay of Rs.200 Crore. The mission will have two Mini Missions with fund outlay Rs. 156 crore for Mini Mission I and Rs. 44 crore for Mini Mission II. The interventions proposed under the Mini Missions are given below:

#### **Mini Mission I:**

(a) Setting up of four New Centers of Excellence (COEs) for Nonwovens, Composites, Indutech and Sportech to provide Infrastructure support at one place for the convenience of manufacturers of technical textiles.

(b) Upgradation of existing four Centres of Excellence on Geotech, Meditech, Protech & Agrotech

#### **Mini Mission II:**

a) Support for business start-up

b) Providing fund support for organizing workshops

c) Social compliance through standardization, regulatory measures

d) Market development Support for sale to the institutional buyers

e) Market development Support for export sales

f) Fund support for Contract Research and Development through IITs/TRAs/Textile Institutes

[Translation]

#### **Bina Junction Medical College**

\*488. SHRI BHOOPENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to convert the railway hospital situated at Bina Junction into medical college;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

#### **Proof of Identity**

489. SHRI SARVEY SATYANARAYANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to accept student identity cards and passbooks of nationalized banks as proof of identity for travelling via e-tickets;

(b) if so, the details thereof; and

(c) the implementation status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. The following two additional identity documents have been allowed to be accepted as proofs of identity for undertaking journey on e-ticket:

(i) Student Identity Card with photograph issued by recognized School/College for their students;

(ii) Nationalised Bank Passbook with photograph.

(c) This has already been given effect from 15.06.2010.

**Rail link between Sri Anandpur  
Sahib to Amritsar**

490. DR. RATTAN SINGH AJNALA : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to link Sri Anandpur Sahib with Amritsar by rail network;

(b) if so, the details thereof;

(c) whether the Railways have sanctioned any funds for the project;

(d) if so, the details thereof; and

(e) the time by which the project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Amritsar and Anandpur Sahib are already connected by rail line via Jalandhar, Ludhiana and Sirhind. The connectivity between Amritsar and Anandpur Sahib will further improve after completion of Chandigarh-Ludhiana new rail line work. Besides, updating survey for Anandpur Sahib - Garh Shankar has also been sanctioned. Further decision on the project can be taken after the survey results become available.

(c) to (e) Do not arise.

**Violation of Safety Norms**

491. SHRIMATI J. SHANTHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there are reports of private airlines violating the safety norms;

(b) if so, the details of such cases reported;

(c) whether any inquiry has been conducted into these incidents; and

(d) if so, the details of the reports alongwith the action taken on it?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Directorate General of Civil Aviation (DGCA) has developed a system of surveillance to ensure continuing organisational, as well as individual, professional competency of licence/ rating/ certificate approval holders, continuing capability to maintain safe and regular operations. On completion of surveillance, the deficiencies observed by the DGCA are categorized as Level 1 and Level 2 depending on the hazard of the safety. Level 1 category are major discrepancies which are required to be rectified by the operator within the shortest possible time. During 2009, 22 cases of Level 1 category of deficiencies were observed by DGCA. An enforcement manual has also been prepared and published by DGCA to standardize the Enforcement Action. For serious violations, necessary punitive actions such as fines, etc. are also provided in the rules.

**Use of Fertilizers**

492. SHRI KAMAL KISHOR "COMMANDO": Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of fertilizer plants are working in the country;

(b) whether the fertilizers are being used in other spheres besides agriculture; and

(c) if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) There are total 45 major fertilizer plants working in the country producing Urea, DAP and different grades of Complex Fertilizers.

(b) and (c) Yes, Madam, The chemical fertilizers are also being used for non agriculture purpose. No subsidy is paid for chemical fertilizers used for non agriculture purpose. No details with regard to chemical fertilizers used for non agriculture purpose are maintained by Department of Fertilizers as these are not subsidized.

#### Incident of theft

493. SHRI HANSRAJ G. AHIR: Will the Minister of RAILWAYS be pleased to state:

(a) whether complaints are being received regarding the theft of iron scraps lying at various places under the Central Railways on large scale as published in "Dainik Bhaskar", Nagpur, dated 19th September, 2010;

(b) if so, the action taken by the Railways thereon;

(c) whether any enquiry has been conducted in this regard; and

(d) if so, the action taken by the Railways on the outcome of enquiry report?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) No complaint regarding theft of iron scraps from various places under the Central Railway as published in "Dainik Bhaskar"/ Nagpur on 18.09.2010 has been received. However, on receipt of source information about theft of iron materials reported at and around Nagpur in South East Central Railway during the year 2010, RPF/Nagpur detected 03 cases of theft of Railway materials and recovered stolen property valued Rs 4,05,800/- with arrest of 15 persons.

(c) and (d) All the arrested persons have been prosecuted under the provisions of Railway Property (Unlawful Possession) Act, 1966.

[English]

#### Indian textile Industry

494. SHRI K. J. S. P. REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Indian textile industry has emerged as one of the most significant contributors to the country's economy and is one of the main foreign exchange earning sectors;

(b) if so, the complete details thereof for the current Five Year Plan, year-wise; and

(c) the impact of such foreign exchange on our country particularly on the domestic industry?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The textiles and clothing sector is one of the largest contributors to the national economy both in terms of employment and revenue generation. The sector accounts for 18% of industrial employment (with direct employment of 35 million) and accounts for 14% of India's industrial production. The sector is also the second largest contributor to India's foreign exchange earnings. During the 11th Five Year Plan, the total export turnover of the sector (year-wise) is as follows:

Year	In Rupees Crore	In US Dollar Mn	As % of India's total exports
2007-08	89120.85	22146.78	13.59
2008-09	96311.91	21226.34	11.46
2009-10	106045.80	22418.79	12.54

#### Setting up of Airport at Sindhudurg

495. SHRI NILESH NARAYAN RANE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a proposal has been pending for setting up an airport at Sindhudurg in Maharashtra;

(b) if so, the details thereof; and

- (c) the current status of the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

- (b) Does not arise.

(c) Government of India had given 'In -principle' approval for setting up of a domestic Greenfield airport at Sindhudurg in Maharashtra in September, 2008 to Government of Maharashtra. Thereafter, Government of Maharashtra had appointed Maharashtra Industrial Development Corporation (MIDC) as nodal agency for construction of the airport. MIDC has selected IRB Infrastructure Developers as the concessionaire to develop the project through PPP mode. M/s IRB Sindhudurg Airport Private Limited (ISAPL) is the SPV that has been created for undertaking further development activities for the project. Further, the promoter has already completed the activities pertaining to diversion of telephone, electricity and water supply lines and the work for diversion of State Highways, etc.

[Translation]

#### Examination for Lawyers

496. SHRI RAKESH SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the protests have been lodged in the entire country against the new rule under which the Law Graduates of the Bar Council of India (BCI) have to qualify a new examination;

(b) if so, the details thereof;

(c) whether the BCI has not taken the Bar Councils of States in confidence by discussing this issue with them; and

(d) if so, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) Yes, Madam. Various Writ Petitions were filed challenging the All India Bar

Examination (AIBE) in various High Courts across the country. Transfer Petitions have been filed in the Hon'ble Supreme Court of India. One PIL challenging the AIBE has already been dismissed by Hon'ble Supreme Court of India on 02.08.2010. As per the Bar Council of India, the decision of AIBE is consequent to the 3- Member Committee Report on Reforms in Legal Education submitted in Bonnie Foi case pending before the Hon'ble Supreme Court of India. The three member committee recommended the implementation of Bar Examination and the report was approved and accepted by the Hon'ble Supreme Court of India.

(c) and (d) As per the Bar Council of India, they had called for an all State Bar Council meeting on July 3, 2010 and on the said day the Bar Council of India had taken the State Bar Councils into confidence with regard to AIBE. In any event, the elected Members of the Bar Council of India represent their respective Councils (State Councils which elected them).

[English]

#### Matrimonial Cases

497. SHRI HAMDULLAH SAYEED: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of pending matrimonial cases in the country during the last three years State-wise;

(b) the total number of family courts as on date;

(c) whether there is any proposal to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a), (c) and (d) The information is being collected and the same will be laid on the Table of the House.

(b) As per the information received from the State Governments/Registries of the High Courts, 211 Family Courts are functional in the country as on 18th August, 2010.



[Translation]

**Inclusion of urea in category of  
de-controlled fertilizers**

498. SHRI PREMCHAND GUDDU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government is contemplating to include urea in the category of de- controlled fertilizers;
- (b) if so, the details in this regard;
- (c) if not, the reasons herefore; and
- (d) the time by which the final decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) The Government is examining various options of subsidy reference for Urea beyond NPS-III including timelines for implementing the same. The broad parameters of the policy are under consultation with various stakeholders.

[English]

**Death Penalty for  
Plane Hijackers**

499. SHRI SANJAY NIRUPAM: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is considering any proposal to impose death penalty for plane hijackers;
- (b) if so, the details thereof;
- (c) whether the Government is considering any proposal to amend the anti-hijacking Act of 1982;
- (d) if so, the details thereof; and
- (e) the steps taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) Yes, Madam. The amendment of Section 3 and 4 of the Anti-Hijacking Act, 1982, proposing death penalty for hijacker

and for conspirators/abettors of the offence of hijacking of aircraft, is under process. The Anti-Hijacking Amendment Bill 2010 has been introduced in the Rajya Sabha on 19.6.2010.

**Stipend for Junior Lawyers**

500. SHRI M. B. RAJESH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government of India has any proposal to provide stipend for junior lawyers;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefore?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Yes Madam. The Bar Council of India has informed that a proposal to provide stipend for junior lawyers is under their consideration.

**Opening of Jan Aushadhi Outlets**

501. SHRI P.R. NATARAJAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to open Jan Aushadhi Outlets in every District Head Quarter Hospitals in the country;
- (b) if so, the objectives and conditionalities for opening of such outlets; and
- (c) the time by which it is likely to be finalized and opened?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Madam. The Government proposes to open Jan Aushadhi Outlets in every district hospital of the country in partnership and with support of the concerned State Governments.

(b) The objective of opening Jan Aushadhi Stores is to make available quality generic drugs at affordable prices to the general public. In so far as the terms and conditions and eligibility criteria for opening up of Jan Aushadhi Stores are concerned, NGOs / Hospitals /

Charitable / Cooperative / Government bodies excluding individuals and commercial organizations, who have minimum of three years experience, preferably working with Centre/State Governments and having good track record, ability/resources to furnish the allotted space as per the design/layout, capable of meeting all Legal/Statutory/Regulatory requirements are eligible for running the stores, provided that there is a recommendation in favour of the applicant organizations from the respective Health Department of the State Governments. Besides this, the State/Central Governments are also eligible to identify agencies to manage the stores, (c) It is difficult to prescribe time limit as the opening of Jan Aushadhi depends upon the support from each State Government and the cooperation they extend to open such stores in the district hospital premises which are essentially State Govt, controlled. Also the identification of agencies to manage such stores is required to be done by the State Govt. The prescription of generic medicines by concerned Doctors is also a key factor influencing this.

#### Expansion of PSUs

502. SHRI G.M. SIDDESHWARA: Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to focus on expansion of Public Sector Undertaking giants in steel sector during the current Five Year Plan;

State	SAIL Plants	Project	Installed capacity - Hot Metal MTPA	After Modernisation & Expansion MTPA
Chhattisgarh	Bhilai Steel Plant	Expansion of BSP	4.08	7.5
Orissa	Rourkela Steel Plant	Expansion of RSP	2.0	4.5
Jharkhand	Bokaro Steel Plant	Expansion of BSL	4.59	5.77
West Bengal	IISCO Steel Plant	Expansion of ISP	0.85	2.91
	Durgapur Steel Plant	Expansion of DSP	2.09	2.45
Tamil Nadu	Salem Steel Plant	Expansion of SSP	0.18	0.35

The details of the existing and proposed steel projects of Steel PSUs in the state of Karnataka are given below:

(b) If so, the details thereof, State-wise especially for the steel projects of Karnataka in comparison to other States;

(c) the funds released and spent for the steel projects infrastructure during each of the last three years and the current year especially in Karnataka; and

(d) the financial condition of each steel project especially in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam. Steel Public Sector Undertakings (PSUs) like Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL), have undertaken Modernisation and Expansion (at Bhilai, Bokaro, Rourkela, Durgapur, ISP, Burnpur and special steel plant at Salem of SAIL and Vizag Steel Plant of RINL at Andhra Pradesh) to enhance its crude steel production capacity from 12.84 million tonnes per annum (MTPA) to 21.40 MTPA and from 2.9 MTPA to 6.3 MTPA respectively.

NMDC Ltd. is also planning to set up a 3 MTPA integrated steel plant at Nagarnar, Chhattisgarh.

(b) The details of the modernization and expansion plan of SAIL in various states are given below:

(i) Visvesvaraya Iron and Steel Plant (VISP), Bhadravati of SAIL has already implemented a 1,25,000 tonne annual capacity Bloom Caster in Steel Melting Shop

(SMS) in October, 2009 at an investment of around Rs.77 crore.

(ii) NMDC Ltd. is planning to set up a 5 MTPA capacity integrated steel plant in the district Bellary, Karnataka in two phases.

(iii) KIOCL Ltd. proposes to set up a 1.5 MTPA capacity integrated steel plant in the state of Karnataka on Joint Venture basis.

(c) and (d) The fund spent during the last three years and current year upto October, 2010 on Modernisation and Expansion plan of SAIL and on VISP, Bhadravati, Karnataka is as follows:

	(Rs./Crore)	
	Modernisation and Expansion plan	VISP, Bhadravati, of SAIL Karnataka
2007-08	1060	7.80
2008-09	4195	52.63
2009-10	9495	19.84
2010-11 (upto October, 2010)	5577	6.78

So far, NMDC Ltd. has spent about Rs. 5.2 lakh towards the project of 5 MTPA capacity integrated steel plant in the district Bellary, Karnataka.

#### **Railway projects in Chamrajanagar**

593. SHRI R. DHROVANARAYANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have approved some railway projects in the Railway Budget 2010-11 for making the Chamarajanagar railway station as a model station;

(b) if so, the present status thereof; and

(c) the progress made for laying the new railway lines between Krishnagiri and Mettupalayam to Chamarajanagar?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam. The 'Model Station' scheme was in vogue between June, 1999 to November, 2008. However, Chamarajanagar has been selected for development as an Adarsh Station in 2009-10.

(c) Section-wise position of the suggested new line is as under:

i) Krishnagiri - Chamarajanagar:- A survey for this new line has been taken up.

ii) Chamarajanagar - Mettupalayam:- On this alignment, Chamarajanagar-Bennari portion is a common alignment with Bangalore-Satyamangalam new line project. An updating survey for Chamarajanagar-Mettupalayam new line had to be done alongwith the final location survey for Bangalore-Satyamangalam new line project. However, final location survey in Reserve Forest Area between Satyamangalam and Chamarajanagar could not make progress, as Tamil Nadu Forest Department has not granted permission to carry survey through Reserve Forest Area. Central Empowered Committee constituted by Hon'ble Supreme Court has also not recommended this project as it will cause damage to Elephant Wild Life Sanctuary. State Governments of Tamil Nadu and Karnataka have been requested for their views on dropping of Bangalore - Satyamangalam new line project.

#### **Air Facility to Haj Pilgrims**

504. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Delhi International Airport Limited has promised a comfortable transit for Haj pilgrims out of Indra Gandhi International Airport;

(b) if so, the details thereof;

(c) whether the Haj pilgrims have expressed their satisfaction with the arrangements at the airports; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. The Transit Haj Pilgrims from state of Jammu & Kashmir and Bihar, were transported from Domestic Terminal to Haj Terminal, in a dedicated coach, duly escorted by CISF and Airlines Security through Air Side perimeter Road; (ii) The pilgrims were directly taken to Haj Terminal, for completion of Pre-embarkation security formalities, through a dedicated transfer gate; (iii) At Security Hold Area, all arrangements for the comfort of Pilgrims were provided, including STD telephone facilities; (iv) Senior Functionaries from Delhi International Airport Pvt. Ltd. (DIAL) in coordination with Haj Committee officials and volunteers from NGO, were available to guide and meet the requirements of Pilgrims; (v) Round the clock doctor was positioned to meet medical emergencies.

(c) and (d) Yes, Madam. The pilgrims have generally expressed their happiness to DIAL functionaries.

**Double decker coaches in  
Mumbai and Chennai**

505. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce double-decker coaches in Mumbai and Chennai;

(b) if so, the details thereof; and

(c) the time by which the new double decker coaches are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

*[Translation]*

**Train from Una to Haridwar**

506. SHRI ANURAG SINGH THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to introduce a direct train service from Una of Himachal Pradesh to Haridwar in Uttrakhand;

(b) if so, the details thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) 2063/2064 Una-Himachal Link Express (Tri-weekly) has been announced in the Railway Budget 2010-11.

(c) Trains announced in Railway Budget are introduced during the course of the financial year i.e. 2010-11.

*[English]*

**Indian Institute of Technology**

507. SHRI R. THAMARAISELVAN : Will the Minister of RAILWAYS be pleased to state:

(a) whether the railways have signed an Memorandum of Understanding (MoU) with the Indian Institute of Technology for developing the wagon prototyping unit;

(b) if so, the details thereof;

(c) whether the railways plan to work in collaboration with IIT for the launching of a technology Express;

(d) if so, the details thereof; and

(e) the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam.

(c) to (e) A proposal is under formulation for running a 'Technology Express' to spread awareness about latest technological innovations amongst the people of the country.

*[Translation]*

**Late arrival of Jan Shatabdi Express**

508. SHRI AVTAR SINGH BHADANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Jan Shatabadi Express from New Delhi to Dehradun usually reaches its destination late; and

(b) if so, the action taken by the Railway in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam. During the month of October 2010, train number 2055 New Delhi-Dehradun Jan Shatabdi Express arrived Dehradun right time on 24 occasions. Bad weather and asset failures were the main reasons for late running of the train during the remaining 7 days of October 2010. To ensure punctual running of train, punctuality drive is launched from time to time to closely monitor the trains and remedial action is taken for the factors responsible for loss of punctuality, if any.

[English]

#### Licensed porters

509. SHRI N. PEETHAMBARA KURUP : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Licensed Porters in the Railway stations are on regular pay scales of railways;

(b) if so, the details thereof;

(c) whether the Licensed Porters are charging exorbitant rates for handling the luggage of the passengers and refusing to render the services;

(d) if so, the steps taken by the Railways to curb such act of harassment to the rail passengers;

(e) whether there is any specific guidelines regarding rates to be charged for handling the luggage by porters; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) Some complaints do come to notice of the Railways.

(d) To overcome the problem of harassment/exploitation by licensed porters, regular checks are conducted at stations. The badges of the licensed porters involved in such activities are impounded/suspended. Zonal railways have also been directed to counsel the licensed porters to behave properly and courteously with the passengers.

(e) and (f) Zonal Railways have been authorized to fix the portage charges and revise the same in every alternative year. These rates are displayed at prominent places at railway stations.

[Translation]

#### East Central Railway Projects

510. SHRI MAHESHWAR HAZARI: Will the Minister of RAILWAYS be pleased to state:

(a) the status of the new ongoing/ pending railway projects in the East Central railway alongwith time frame fixed for their completion;

(b) the project-wise funds allocated and spent as on date on these projects;

(c) whether certain projects out of these projects are running behind schedule; and

(d) if so, the steps taken by the railways to complete the said projects within stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The status of the ongoing railway projects in East Central Railway along with the expenditure incurred thereon is as under:

Sl.No.	Plan Head	Name of the Project	Outlay 2010-11 (Rs. in Crore)	Exp.upto March 2010 (Rs.in crore)	Status with target wherever fixed
1	2	3	4	5	6
1	New Line	Ara-Bhabua Road	1.00	0.24	Part detailed estimate sanctioned. Land acquisition is in progress.

1	2	3	4	5	6
2	New Line	Araria-Supaul	1.00	1.00	Part detailed estimate sanctioned.
3	New Line	Blhta-Aurangabad	1.00	1.67	Part detailed estimate sanctioned. Final location survey has been completed. Land acquisition is in progress.
4	New Line	Chhapra-Muzaffarpur	1.00	94.71	Land acquisition and minor bridges are in progress.
5	New Line	Darbhanga-Kusheshwarsthan	1.00	1.29	Part detailed estimate sanctioned. Tender for earthwork has been awarded and work is in progress.
6	New Line	Dehri on Sone-Banjari	1.00	2.34	Part detailed estimate has been sanctioned. Land acquisition is in progress.
7	New Line	Fatuha-Islampur restoration and Sheikhpura to Neora via Daniawan	40.00	230.18	Land acquisition, major / minor bridges and earthwork are in progress.
8	New Line	Gaya-Chatra	0.15	0.15	Work in planning stage.
9	New Line	Gaya Daltonganj via Rafiganj	1.00	0.2	Part detailed estimate is under process.
10	New Line	Girdih-Koderma	30.00	257.92	Estimate sanctioned. Koderma - Nawadih completed. Nawadih - Girdih earthwork, minor / major bridges are in progress.
11	New Line	Hajipur-Sagauli	30.00	125.57	Earthwork, major / minor bridges are in progress.
12	New Line	Hazaribagh-Shivpuri-Tori	0.00	42.89	Estimate sanctioned. Land acquisition and forestry clearance in progress.
13	New Line	Khagaria-Kusheshwarsthan	5.00	68.02	Land acquisition, major / minor bridges are in progress.

1	2	3	4	5	6
14	New Line	Koderma-Ranchi	50.00	502.78	Land acquisition, earthwork, major/ minor bridges are in progress.
15	New Line	Koderma-Tilaiya	10.00	52.46	Land acquisition has been completed. Earthwork, major/ minor bridges in Progress
16	New Line	Kosi-Bridge	40.00	157.68	Well sinking and substructure completed and super-structure work in progress.
17	New Line	Kursela-Bihariganj	1.00	1.00	Part detailed estimate sanctioned.
18	New Line	Motihari-Sitamarhi	1.00	5.26	Field survey completed. Part detailed estimate has been prepared.
19	New Line	Munger rail cum road bridge on river ganga	65.00	309.44	Tender for superstructure awarded. Work of substructure, land acquisition are in progress.
20	New Line	Muzaffarpur -Darbhanga	1.00	1.07	Preliminary works have been taken up.
21	New Line	Muzaffarpur-Katra Orai Janakpur Rd	1.00	1.00	Preliminary works have been taken up.
22	New Line	Muzaffarpur-Sitamarhi	50.00	332.51	Land acquisition, earthwork, major / minor bridges. are in progress. Project in final stage of completion.
23	New Line	Nawada-Laxmipur	1.00	0.00	Field work completed. Report under preparation.
24	New Line	Patna-Ganga bridge with linking lines between Patna and Hajipur	70.00	585.57	Earthwork on South approach completed and in progress in north approach. Major / Minor bridges are in progress.
25	New Line	Rajgir-Hisua-Tilaiya & Islampur-Natesar MM	20.00	255.13	Rajgir-Hisua-Tilaiya completed Rajgir to Nekpur

1	2	3	4	5	6
					completed. Nekpur to Natesar land acquisition, major/ minor bridges are in progress.
26	New Line	Sakri-Hassanpur	20.00	132.65	Sakri - Biraul (36 km) completed Biraul - Kusheshwarsthan (16 km) earthwork, major minor bridges are in progress. TDC March 2011. Kusheshwarsthan - Hassan (24 km) earthwork, major / minor bridges are in progress.
27	New Line	Sitamarhi-Jaynagar-Nirmali via Susand	1.00	1.00	Preliminary works has been taken up.
28	Gauge Conversion	Jaynagar-Darbhanga Narkatiaganj Bhikanatori	30.00	438.19	Jaynagar-Sitamarhi (136 km) completed. Sitamarhi-Bargarnia (28 km) Earthwork, major/ minor bridges and track linking are in progress. Bargania - Bhiknatori - Earthwork, major / minor bridges are in progress.
29	Gauge Conversion	Jaynagar-Bijalpura with extn to Bardibas	0.00	0.007	New work included in Budget 2010-11. Work transferred to IRCON for execution.
30	Gauge Conversion	Mansi-Saharsa & Dauram Madhepura-Purnia	20.00	302.99	Mansi-Dauram Madhepura (64 km) completed. Dauram Madhepura -Purnia earthwork, major / minor bridges are in progress. Banmankhi -Bihariganj - 29 km earthwork, major / minor bridge work are in progress.
31	Gauge Conversion	Sakri-Laukaha Bazar-Nirmali & Saharsa-Forbesganj	0.00	7.9	Sakri -Laukhabazar -Major / minor bridges are in progress. Saharsa-Forbesganj - work on bridges and earthwork are in progress.



1	2	3	4	5	6
32	Doubling	Begusarai-Khagaria	15.00	103.22	Major bridges, track linking work in progress. Lakho - Umeshnagar (27.38 km) completed and offered to CRS for inspection.
33	Doubling	Chandrapura- Rajabera-Chandrapura - Bhandaridah	20.00	5.00	New work
34	Doubling	Jehanabad-Bela	20.00	29	Detailed estimate sanctioned. Minor / major bridges are in progress.
35	Doubling	Kursela-Semapur	15.00	38.06	Seemapur-Karhagola (11 km) completed. Karhagola-Kursela major bridges completed. Earthwork, minor bridges and track linking in progress. Work is in final stage of completion.
36	Doubling	Sonepur-Hajipur incl Gandak Bridge	25.00	33.15	Important bridges completed. Substructure of major bridge completed. Minor bridges and earthwork are in progress.
37	Doubling	Taregna Jehanabad	20.00	30.37	Earthwork, minor bridges completed and track linking is in progress.

(c) and (d) Railway's have huge throw-forward of ongoing projects with limited availability of resources. The projects are progressed as per availability of resources. To expedite completion of projects, a number of Initiatives have been taken to generate additional resources through non-budgetary measures like Public-Private Partnership, funding by State Governments and other beneficiaries. Besides, Railways have introduced Railway Infrastructure Investment Initiative (R3I) policy for attracting private sector participation in rail connectivity projects. To reduce delay on account of land availability, security issues, forestry clearances, etc meetings with State Govt./ Central Government Officials are held from time to time. Contract

conditions have been modified to bring efficiency in contract management, and field units have been further empowered.

#### Smuggling of fertilizers

511. SHRI A. T. NANA PATIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- whether fertilizers worth crores of rupees is being smuggled to the neighbouring countries;
- if so, the details thereof;
- whether the Government has issued any

guidelines to States adjoining international borders in this regard;

(d) If so, the States which have been issued the guidelines by the Government;

(e) whether any smuggler has been caught smuggling fertilizers on the border of a State;

(f) If so, the number of cases of smuggling which have come to light during the last three years, State-wise; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) There are reports of smuggling of fertilizers from India to neighbouring countries. However, these have not been confirmed by the State Governments. The Chief Secretaries in the States and Border Guarding Authorities like Border Security Force (BSF), Coast Guards and Custom authorities etc. have been alerted by Department of Fertilizers, Ministry of Home Affairs and Ministry of Finance to keep strict vigil on such activities which may lead to illegal exports/smuggling of fertilizers and initiate stringent action against the persons involved in such malpractices under the provision of FCO, 1985.

(e) to (g) The provision contained in Para 3 of Fertilizer (Movement Control) Order, 1973 - Prohibits the illegal export/smuggling of fertilizers. Instances of illegal export of Muriate of Potash (MOP) and Di-Ammonium Phosphate (DAP) packed in the brand common Salt and Soda Ash from Gujarat has come to notice. The consignment has been seized by Custom Authorities at Kandla Port. Similarly, Government of Maharashtra has also intimated that the fertilizer is being exported illegally in the name of Soda Ash, Salt etc. This complaint was on the basis of seizure of about 4000 bags of 50 Kg. (each having

imprinted as Soda Ash but containing DAP as per testing report) by the District Quality Control Inspector while inspecting the Godown of M/s Transworld Furtichem Pvt. Ltd., Roha, District, Raigad on 27th January, 2010. In this regard necessary legal proceedings are being initiated by the concerned authorities. Similarly in Karnataka, Bangalore customs have seized 1156 MT of MOP from six traders and have initiated legal proceedings. The respective State Government's will be taking appropriate action against offenders as per provisions of law.

Recently also, Department of Fertilizers has written to Chief Secretaries of the States having international boundaries for initiating action against person/persons involved in smuggling of fertilizers with the help of Central/State enforcement agencies.

*[English]*

#### Research on medicines

512. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the research work particularly research on medicines has become costly and India is dependent on developed countries in this regard;

(b) if so, whether the Government proposes to formulate a scheme to make the country self-reliant in this field; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) The research work particularly research on medicines is expensive. But India is not dependent on developed countries. The country has its own drug discovery and development programmes, as follows:

Sl.No.	Name of programmes	Administered by
1	Drugs & Pharmaceutical Research Programme(DPRP)	Department of Science & Technology(DST)
2	Small Business in Industry Research Initiative (SBIRI)	Department of Biotechnology
3	Biotechnology Industry R&D Assistance Programme (BIRAP)	Department of Biotechnology
4	Biotechnology Industry Partnership Programme (BIPP)	Department of Biotechnology

Apart from funding R&D projects under the above mentioned Schemes, Government also provides following incentives to Pharmaceutical Industry for Research & Development in drugs & Pharmaceuticals:

- (i) Weighted tax deduction of 200% on R&D expenditure approved under Section 35(2AB) of the Income Tax Act.
- (ii) The R&D centers recognized by Department of Scientific & Industrial Research (DSIR) are also registered with DSIR for the purpose of availing customs duty exemption on import of R&D equipments.

[Translation]

**Upgradation of Chola  
Railway Station**

513. SHRI SURENDRA SINGH NAGAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any requests to upgrade Chola railway station on Delhi-Howrah rail route and changing its name as 'Chola-Bulandshahr' and providing stoppage of all the Express trains at this station;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The matter raised under Rule 377, was received by the Railways wherein a demand was inter alia made regarding upgradation of Chola railway station, changing its name as 'Chola Bulandshahr' and stoppage of all Express trains at Chola railway station.

(c) (i) Chola is a 'D' category railway station. All minimum essential passenger amenities such as waiting hall, waiting room, drinking water, lavatories, sitting arrangements, foot-over-bridge etc. have already been provided at this station. Besides, platform nos. 1 & 2 at this station have been expanded to accommodate 24 coaches.

(ii) As per the existing guidelines, Ministry of Home Affairs, Government of India, alone is the competent authority to approve change in the name of a railway station on Indian Railways. It does so on the recommendation of the State Government concerned.

(iii) 5 Express trains and 8 pairs of passenger trains are stopping at Chola station which are considered adequate to the present level of traffic offering at the station. Stoppage of additional trains at Chola station is commercially not justified.

[English]

**Infusion of Equity into Air India**

514. SHRI D. B. CHANDRE GOWDA:  
SHRI ANANDRAO ADSUL:  
SHRI PRABODH PANDA:  
DR. M. THAMBIDURAI:  
SHRI N. CHELUVARAYA SWAMY:  
SHRI GAJANAN D. BABAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes equity infusion of Rs. 2000 crore into the debt ridden Air India;

(b) if so, the details thereof;

(c) the reasons therefor; and

(d) the road map visualised to have debts restructured with a favourable debt equity ratio for the national carrier?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The present paid up equity capital of NACIL is 145 crores which is not sufficient for an aviation company of its size. NACIL while facing an acute financial crisis had approached the Government for equity support. Accordingly, Government had constituted a Group of Ministers (GOMs) on the Civil Aviation Sector to consider the present problems of the sector, including the financial situation of the airlines and possible remedial measures. GOM approved infusion of equity to the extent of Rs. 2,000 crores in five equal instalments subject to NACIL achieving

specified targets. Subsequently, with the approval of the Cabinet Committee on Economic Affairs, Government had released an equity infusion of Rs.800 crores in NACIL. Further release of equity infusion is being considered.

(d) With the increase in the equity base of NACIL, the debt-equity ratio shall alter favourably. NACIL has also embarked on a financial restructuring programme.

#### Review of Election Process

515. SHRI ANANTHA VENKATARAMI REDDY:  
SHRI VISHWA MOHAN KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission had called upon all party meeting recently to discuss issues related to use of money and muscle power in elections, use of EVMs and communalisation of politics etc.;

(b) if so, the main points discussed therein; and

(c) the outcome of the meeting?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) The Election Commission held a meeting on 4th October 2010, with recognised National and State Political Parties to discuss issues related to (i) Electronic Voting Machines (EVMs); (ii) Money Power in Elections; (iii) "Paid News" in connection with Elections; and (iv) Criminalization of Politics. All the six National Political Parties and 35 out of 49 State Political Parties attended the meeting.

(c) As a follow up of the discussions pertaining to EVMs, the Election Commission has asked the Technical Expert Committee of the Commission for detailed examination of "Voter Verifiable Paper Trail" in EVM in all its aspects through a process of wide consultations. All the recognised National and State Political Parties have been requested to send suggestions of their party in the matter, if any, for consideration by the Technical Expert Committee and one of the Secretaries in the Election Commission

has been appointed as the Nodal Officer for coordinating the matter.

On the issue of money power at elections, the Election Commission issued certain instructions on the 20th October, 2010 to supplement its earlier instructions on the subject and copies thereof circulated to the political parties.

#### Increase in price of petroleum products

516. SHRI VILAS MUTTEMWAR:  
SHRIMATI SUMITRA MAHAJAN:  
SHRI BHOOPENDRA SINGH:  
SHRIMATI JAYAPRADA:  
SHRI NEERAJ SHEKHAR:  
SHRI GURUDAS DASGUPTA:  
SHRI S. S. RAMASUBBU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has increased the prices of Petrol, Diesel, Kerosene and CNG during the last six months;

(b) if so, the total number of times thereof and the prices increased amounted each time by the Government;

(c) the details of the increase and decrease in prices of petrol, diesel and LPG during last three years, alongwith the amount of increase and decrease;

(d) whether such frequent increase in prices of petroleum products would lead to increase in inflation and further price rise; and

(e) if so, the details thereof and the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The details of revision in retail selling price of Petrol, Diesel and PDS Kerosene since 1st April, 2010 (at Delhi) are given below:

(Rs. per litre)

Date of Price revision	Petrol		Diesel		PDS Kerosene	
	Increase/ Decrease	Revised Price	Increase/ Decrease	Revised Price	Increase / Decrease	Revised Price
Prices as on 01.04.2010		47.93		38.10		9.32
26.06.2010*	3.50	51.43	2.00	40.10	3.00	12.32
01.07.2010#	0.02	51.45	0.02	40.12		
20.07.2010**	-		-2.50	37.62		
08.09.2010***	0.11	51.56	0.09	37.71		
21.09.2010 (as per IOC)	0.27	51.83	-	-		
17.10.2010 (as per IOC)	0.72	52.55	-	-		
02.11.2010#	0.04	52.59				
09 11.2010(as per IOC)	0.32	52.91	-	-		

\* The pricing of Petrol both at refinery gate and the retail level has been made market determined effective 26.06.2010 and after deregulation of price of Petrol effective 26.06.10, the oil companies are free to fix the retail prices of Petrol on commercial considerations and market conditions.

\*\* VAT reduced by Delhi Government from 20% to 12.5%.

\*\*\* Price revision effective 8.09.2010 was on account of revision in dealer commission.

# Revision in siding /shunting charges.

CNG is sold by City Gas Distribution (CGD) Companies, which are not Central Public Sector Undertakings (CPSUs). The retail price of CNG in any city is fixed by the CGD entity operating in that city. The price of CNG is not decided or approved by the Government. However, the price of natural gas sold under Administered Price Mechanism (APM) has been increased in June 2010, because National Oil Companies (NOCs) had been

incurring significant under-recoveries in their gas business at the pre-revised price and had been requesting the Government to increase the APM gas price to market price.

(c) The details of the increase/decrease in the Retail Selling Prices (RSPs) of Petrol, Diesel and Domestic LPG (at Delhi) since 1st April 2007 are given below:

1	Petrol Diesel (Rs. per litre)		3	Domestic LPG (Rs. per Cylinder)	
	2			4	
01.04.2007	42.85		30.25		294.75
15.02.2008	45.52		31.76		
05.06.2008	50.56		34.80		346.30

(effective 09.06.08 Rs. 304.70/cyl)

1	2	3	4
06.12.2008	45.62	32.86	
29.01.2009	40.62	30.86	279.70
02.07.2009	44.63	32.87	281.20 (effective 1.07.09)
27.02.2010	47.43	35.47	
01.04.2010	47.93	38.10	310.35
26.06.2010	51.43	40.10	345.35
01.07.2010	51.45		
20.07.2010		37.62	
08.09.2010	51.56	37.71	
21.09.2010 (as per IOC)	51.83		
17.10.2010 (as per IOC)	52.55		
09.11.2010 (as per IOC)	52.91		
Current Price	52.91	37.71	345.35

(d) and (e) The Kirit Parikh Committee had observed that inflationary impact of price increase on sensitive petroleum products will have to be judged in comparison to the inflationary impact of budgetary deficits caused by extending huge subsidy on petroleum products.

To protect the interest of the common man, the Government has made only moderate price increases for Diesel, PDS Kerosene and Domestic LPG and has not passed on the full burden of the increased international oil prices to the consumer. Government will continue to monitor the price situation closely and in case of a high rise and volatility in the international oil prices, Government will suitably intervene in the pricing of Petrol and Diesel.

#### E-Tickets

517. SHRI RUDRAMADHAB RAY :

SHRI MILIND DEORA :

SHRI R. THAMARASELVAN :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to security threats posed by e-tickets at airports;

(b) if so, the facts thereof;

(c) the number of cases of unauthorised entries with invalid e-tickets detected at airports across the country and the action taken thereon;

(d) whether the Government has evolved any mechanism as followed internationally, where all e-tickets are barcoded and validated at the airports entry point;

(e) if so, the details thereof; and

(f) the other measures the Government proposes to take to with security hazards arising out of unauthorised entry to airports through e-tickets?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) No, Madam. However, 13 cases of misuse of E-Tickets have been detected at the entry gates of the airports in this

year. All such cases were reported to Local Police for further legal action.

- (d) No, Madam.
- (e) Does not arise.
- (f) The identification of the individuals are checked along with the E-ticket at the time of entry into the Terminal Building.

#### Signalling system at Railway Stations

518. SHRI ADHALRAO PATIL SHIVAJI:  
SHRI SUBHASH BAPURAO WANKHEDE:  
Will the Minister of RAILWAYS be pleased to state:

- (a) the number of railway accidents that have taken place on account of errors in signalling system during the last three years;
- (b) whether the signalling system in operation at many railway stations are outdated and require replacements with modern ones;
- (c) if so, the details thereof;
- (d) the steps taken by the Railways to replace the old signalling systems on all sections progressively;
- (e) the number of sections where modern signalling systems have been installed and the target set for the purpose; and
- (f) the steps taken by the Railways to ensure operational safety pending modernisation of signalling systems in all the sections of Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) There has been two consequential train accidents attributed to signalling system during the past three years.

(b) and (c) Replacement of Signalling System is a continuous process, the signal equipments on Indian Railway are progressively replaced / upgraded on age cum condition basis and availability of fund.

(d) Steps taken for replacement of old signalling system on Indian Railway include provision of centralized

interlocking system with Multiple Aspect Colour Light Signals, complete track circuiting & Block Proving Axle Counters. On-board Train Protection & Warning System has been sanctioned for 895 Route Kilometers on five Railways viz Eastern, North Central, Southern, South Eastern and Western Railways in addition to 50 Route Kilometers already commissioned on Southern Railway and work in progress on 200 Route Kilometers of Northern / North Central Railways.

(e) Signalling System on Indian Railways have been modernized progressively by providing centralized Electrical/Electronic Interlocking signaling system at about 4500 stations along with complete Track Circuiting, Block Proving by Axle Counters in about 2400 block sections and LED signals at about 3600 stations. Targets are set on year to year basis as per the availability of fund.

(f) All existing systems for train operation are by design inherently safe, and they are certified by an independent statutory authority or Research Designs and Standards Organization. Where necessary, appropriate restrictions are imposed so as to ensure safety.

#### Vacancies in Railways

519. SHRI SAMEER BHUJBAL:  
SHRI GAJANAN D. BABAR:  
SHRI ANANDRAO ADSUL:  
SHRI PRABODH PANDA:  
SHRI RAVINDRA KUMAR PANDEY:  
SHRI BHAKTA CHARAN DAS:  
SHRI R. THAMARAISELVAN:  
SHRI DHARMENDRA YADAV:  
SHRI P. LINGAM:  
SHRI MAHENDRA KUMAR ROY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is huge backlog of vacancies in different grades in Railways across the country;
- (b) if so, the details thereof, zone-wise;
- (c) the number of vacancies proposed to be filled up during this year and next year; and
- (d) the time by which the whole backlog is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The number of non-gazetted vacant posts on the Zonal Railways, as on 01.04.2009 is as under:

Zones	Vacancies As On 01.04.09
Central	11202
Eastern	12733
East Central	17042
East Coast	9707
Northern	19013
North Central	9045
North Eastern	5693
Northeast Frontier	8875
North Western	7275
Southern	7858
South Central	10469
South Eastern	11561
South East Central	9866
South Western	8549
Western	10831
West Central	8390
<b>Total</b>	<b>168109</b>

(c) and (d) Arising and filling up of vacancies is a continuous process and at any point, there would be some vacancies in an organization. Vacancies occur due to normal retirements, voluntary retirements, deaths, promotions and creations of posts etc. There is always a lag between occurrence of vacancies and processing the same for filling up which involves notification of vacancies, holding examinations, finalization of select panels and issues of appointment letters. The Railways are committed to filling up vacant posts, promptly as per the laid down procedure.

#### Stake of Kuwait in Indian Oil Corporation

520. SHRI NITYANANDA PRADHAN:  
SHRI SREENIVASULU REDDY:  
SHRI BAIJAYANT PANDA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Kuwait has shown interest in strategic stake in the Indian Oil Corporation;
- (b) if so, the details thereof;
- (c) whether the Government proposes to divest Indian Oil Corporation;
- (d) if so, the details thereof;
- (e) whether Kuwait has also shown interest in Paradip oil refinery in Orissa and other oil fields in the country; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) During the visit of the Minister of Oil & Information of Kuwait during 25th to 28th September 2010 to India, the Minister expressed the desire of Kuwait to buy a Strategic stake in Indian Oil Corporation Limited (IOC). However, there has been no further development in the matter.

(c) and (d) The Government of India has given "in-principle" approval for 10 % issue of fresh capital along with simultaneous 10% disinvestment by the Government.

(e) and (f) The funds for Paradip Refinery have already been tied up. Hence, participation of Kuwait in the Paradip Refinery project has not been sought by IOC. However, IOC has requested Kuwait to consider investment in the proposed Petrochemical project at Paradip in future. IOC has also proposed to Kuwait to consider the possibility of joint participation in the forthcoming NELP-IX Round.

#### Textile Upgradation Fund Scheme (TUFS)

521. SHRI KALIKESH NARAYAN SINGH DEO:  
SHRI KAMLESH PASWAN:



SHRI PRALHAD JOSHI:

SHRI N. CHELUVARAYA SWAMY:

SHRI E.G. SUGAVANAM:

Will the Minister of TEXTILES be pleased to state:

(a) the number of applications received under the Textile Upgradation Fund Scheme (TUFS) in 2009-10, State-wise;

(b) the number of applications disposed of and granted funds;

(c) the number of funds sanctioned by the Government towards the scheme with the details of amount utilised so far;

(d) the details of beneficiaries under TUFS;

(e) whether the Government also proposes to formulate National Fibre Policy; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) 18034 applications for subsidy claims were received under Technology Upgradation Fund Scheme (TUFS) during 2009-10 all of which were sanctioned and an amount of Rs. 2882.64 crores was sanctioned and utilized under the scheme. The state-wise details are given in the enclosed statement.

(e) and (f) The Government has formulated a National Fibre Policy with a decadal perspective of 2010-20 to place India firmly on the World Fibre map by strengthening the existing policy framework and providing institutional and technological support for rapid Fibre growth in the country.

#### **Statement**

*State-wise details of applications received, disposed and granted funds under TUFS*

State/ Union Territory	No. of applications received, disposed and granted funds
1	2
Andhra Pradesh	446
Chandigarh (UT)	33

1	2
Chhattisgarh	1
Dadra and Nagar Haveli (UT)	28
Daman and Diu (UT)	24
Delhi (UT)	355
Gujarat	6370
Haryana	465
Himachal Pradesh	36
Jammu and Kashmir	20
Jharkhand	8
Karnataka	385
Kerala	71
Madhya Pradesh	101
Maharashtra	1945
Pondicherry	1
Punjab	1648
Rajasthan	842
Tamil Nadu	4827
Uttar Pradesh	242
Uttarakhand	16
West Bengal	170
<b>Total</b>	<b>18034</b>

#### **Corruption In Judiciary**

522. Sk. SAIDUL HAQUE :

SHRI PRASANTA KUMAR MAJUMDAR:

SHRI MANOHAR TIRKEY:

SHRI GANESH SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court lawyer has filed any affidavit before the apex court naming some Judges as corrupt;

(b) if so, the details thereof;

(c) whether there is a lack of transparency at the time of appointments in judiciary;

(d) if so, the details thereof;

(e) whether Government would consider to have ratification of appointments in judiciary in State courts done by State Legislative Assemblies and in Supreme Court by Parliament;

(f) if so, the details thereof;

(g) whether Government is contemplating to enact any new law to check corruption in the judiciary; and

(h) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) The Supreme Court of India has intimated that a lawyer, Applicant in-person, has on 15.09.2010, filed Interlocutory Application for impleadment as a Respondent along with Application for permission to file information in sealed cover in Petition (Criminal) No.10 of 2009 in LA. Nos. 1324, 1474 & 2134 of 2007 in W.P. (Civil) No. 202 of 1995 titled *Amicus Curiae Vs. Prashant Bhusan, Advocate & Anr.*, which is sub-judice.

(c) to (f) The existing procedure for appointment of Judges of the Supreme Court and the High Courts is based on the Supreme Court Judgment dated October 6, 1993 in the case of *Supreme Court Advocates on Record & Anr. Vs. Union of India*, and the Advisory Opinion of the Supreme Court dated October 28, 1998. The procedure has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.

(g) and (h) To ensure greater accountability and transparency in the higher judiciary, the Government is bringing in a Bill titled "The Judicial Standards and

Accountability Bill, 2010' which incorporates a mechanism for enquiring into complaints against the Judges of the Supreme Court and the High Courts, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by the Judges, in the current Session of the Parliament.

#### **Production capacity of SAIL**

523. SHRI NARANBHAI KACHHADIA: Will the Minister of STEEL be pleased to state:

(a) the number of steel factories functioning in the country under the control of the Government;

(b) the production capacity of the factory of Steel Authority of India Limited situated in Bokaro;

(c) the number of senior and junior officials working in the SAIL, Bokaro;

(d) the number of local people of Jharkhand employed there;

(e) whether priority is given to the local people in appointments; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) There are Six Integrated Steel Plants and three special and alloy steel plants functioning in the country under the control of the Government.

(b) Production capacity of crude steel at Bokaro Steel Plant is 4.36 million tonnes.

(c) The man power in Bokaro Steel Plant as on 1.10.2010 is as under:

Executives	2973
Non-Executives	20154
Total	23127

(d) Bokaro Steel Plant was initially set up in the erstwhile State of Bihar. Subsequently the State of Jharkhand was created on November 15, 2000. As per

records, 19812 employees of BSL have their permanent address in Jharkhand or erstwhile Bihar. Out of this, 11526 have their permanent addresses in Jharkhand.

(e) and (f) All the vacancies occurring are advertised in news papers including local newspapers and also notified to local employment exchange to provide opportunities to the local people.

[English]

**Levying of Tax on  
Export of Iron Ore**

524. SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

DR. SANJEEV GANESH NAIK:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Ministry has been monitoring the domestic availability of minerals;

(b) if so, the details thereof;

(c) whether the said Ministry has reiterated its demands to levy high 20% tax on export of iron ore to ensure availability of the key raw material for domestic steel companies;

(d) if so, whether this move is likely to enable the Government to deal the revenue stream of companies; and

(e) if so, the details thereof alongwith the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (e) Ministry of Steel is concerned about the long term domestic availability of critical raw materials like iron and ore and coking coal for domestic steel industry. Iron Ore is a non-renewable natural resource and instead of exporting it, iron ore should be conserved in the country for long term utilization of the domestic steel industry. The Government has also decided that conservation of iron ore resources of the country is of paramount importance and the same may be achieved by taking recourse to appropriate fiscal measures. Presently, an export duty of 5% ad-valorem is levied on iron ore

finer, while an export duty of 15% ad-valorem is levied on all other varieties of iron ore. However, Ministry of Steel feels that the present rates of duty have not succeeded in effectively discouraging export of iron ore from the country. Ministry of Steel has been regularly taking up the matter with the concerned authorities for imposition of an appropriate export duty on iron ore to effectively discourage its export.

[Translation]

**Independent directors**

525. SHRI NARENDRA SINGH TOMAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether independent directors in several Government-owned companies are not performing their functions properly;

(b) if so, the details thereof;

(c) whether any assessment has been made in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) As per information given by the Department of Public Enterprises it has so far not issued any guidelines regarding the assessment of working of non-official Directors on the Board of Central Public Sector Enterprises.

**Production of Crude Oil**

526. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:

SHRI RADHA MOHAN SINGH:

SHRI RAM SUNDAR DAS:

SHRI PRATAPRAO GANPATRO JADHAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of oil field operating in the country at present;

(b) the total quantity of crude oil produced in the country during the year 2009-10 ;

(c) whether the production was less than the target fixed by the Government for production of crude oil during the current year;

(d) if so, the reasons thereof; and

(e) the steps taken by the Government to boost exploration of oil in the different parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The total number of oil fields operating in the country is 258 at present.

(b) The total quantity of crude oil produced in country during the year 2009-10 is 33.50 Million Metric Tons (MMT).

(c) and (d) The crude oil production during the current financial year (upto Sept. 2010) is 18.277 MMT against the target of 18.178 MMT for the same period.

(e) To accelerate hydrocarbon exploration activities to meet our maximum requirement from indigenous sources Government has been carving out more and more areas for exploration for offer under various rounds of New Exploration Licensing Policy and Coal Bed Methane Policy.

[English]

**Allocation of natural gas to power and fertilizer sectors**

527. SHRIMATI SUPRIYA SULE:  
SHRIMATI DARSHANA JARDOSH:  
DR. SANJEEV GANESH NAIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Empowered Group of Ministers (EGoMs) on gas utilization chaired by Finance Minister has arrived at a broad consensus that about 35% of fresh natural gas production should go to fertilizers and about 50% to power sector;

(b) if so, the other main recommendations made by GoMs in this regard; and

(c) the extent to which the Government has been able to provide more gas to power and fertilizer sectors?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Out of 63.309 million standard cubic meters per day (mmscmd) of KG D6 gas allocated by the EGoM on firm basis, about 32.68 mmscmd and 15.71 mmscmd gas has been allocated to power and fertilizers sectors respectively. Apart from power and fertilizers sectors, the EGoM has allocated KG D6 gas to the following priority sectors:

1. Existing gas-based LPG plants.
2. City Gas Distribution (CGD) entities for supply to domestic & transport sectors.
3. Existing gas-based steel plants (only for feedstock & not for captive power requirement).
4. Existing gas-based petrochemicals plants (only for feedstock & not for captive power requirement).
5. Existing refineries.
6. CGD entities for supply to commercial & industrial sector customers consuming up to 50,000 scmd (standard cubic meters per day).

In view of the above, the EGoM has accorded the highest priority to power and fertilizer sectors. Presently, all existing plants in power & fertilizers sectors, which are connected to KG D6 field, are being supplied gas to meet their shortfall.

[Translation]

**Direct subsidy to farmers**

528. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:  
SHRI ANANT KUMAR HEDGE:  
SHRI BHAKTA CHARAN DAS:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has finally adopted the policy of providing direct subsidy on fertilizers to farmers;

(b) if so, the details thereof;

(c) the percentage of subsidy planned for the farmers;

(d) the number of small and marginal farmers likely to be benefited under such plan in the country, particularly in Orissa, state-wise;

(e) whether the Government has decided to issue smart cards under this policy; and

(f) if so, the number of phases in which this scheme is proposed to be implemented indicating the areas to be covered in each phase and the time to be complete all these phases?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (f) The Government is appointing the National Institute of Smart Governance (NISG), to advise the Department of Fertilizers in preparing the Detailed Project Report (DPR) for examining the feasibility of transferring subsidy on fertilizers directly to farmers, as also to undertake a pilot/proof of concept study on the subject in 50-70 blocks of the country. Initially, the study will focus on monitoring the availability of fertilizers at the farm gate level and the DPR is expected to analyze the feasibility of transferring subsidy to farmers. The Consultant, NISG will advise the Government on the best solution when the Detailed Project Report is prepared.

[English]

#### Privatisation of SAIL

529. SHRI N. S. V. CHITTHAN: Will the Minister of STEEL be pleased to state:

(a) whether the Government intends to privatise the Steel Authority of India Limited gradually; and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) No, Madam.

(b) In view of (a) above, does not arise.

#### Pending mega and major projects

530. SHRI YASHWANT SINHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of mega and major projects involving an expenditure of Rs. 150 crore and above have been pending in the Ministry well beyond their due date of completion;

(b) if so, the names of these schemes, their original cost estimate, the revised estimate and the time over-run involved; and

(c) the steps being taken or proposed to be taken by the Government for immediate clearance to the projects/proposals?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) As the Ministry of Petroleum and Natural Gas does not execute projects itself, no mega or major projects are pending in the Ministry. However, of the projects executed by the oil PSUs and monitored by the Ministry, only 13 projects involving an expenditure of more than 150 crore and above are delayed beyond (more than 12 months) their due date of completion.

(b) The names, original approved costs, revised approved costs and time overrun of these projects are given in the enclosed statement.

(c) The steps being taken for expediting completion of the delayed projects are as follows:

(i) All major projects are reviewed by Secretary, Ministry of Petroleum & Natural Gas during Quarterly Performance Review of individual Oil Public Sector Undertakings (PSUs).

(ii) Major projects costing 100 crore or more of all Oil Sector PSUs are being monitored by Ministry Monitoring Cell. Reports generated by Ministry Monitoring Cell are reviewed within Ministry of Petroleum & Natural Gas at the level of Secretary, Additional Secretary and Joint Secretaries as well as by Chief Executives of the implementing PSUs.

(iii) Three tier monitoring system has been set up within each implementing PSU. On routine basis there is a dedicated project team including a nodal officer for each project to ensure undivided attention. Project monitoring cells have been set up in each Oil PSU to ensure close monitoring. Monthly reviews are conducted by Zonal Heads/Divisional Heads/Directors/ Chairman/Board of Directors, apart from resolution of problems as and when raised.

**Statement**

**Summary Status of Ongoing, Delayed Projects in Petroleum Sector (Delay More than 12 Months)**

(September 2010)

Sl. No.	Project Name/ Description	Appv. by	Schedule Performance					Financial Performance (All Costs in Rs. crore)					
			Govt./ Board Sanction Dated	Original Appvd. Completion Date	Latest Appvd. Completion Date	Actual/ Anticipated Completion Date	Delay(+)/Ahead(-) in months	Original Cost	Latest Appvd. Cost	Anticipated Cost	% Cost Overrun (+)/saving (-)	Original Appvd. Cost	Latest Appvd. Cost
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>A OWNER: GAIL</b>													
1.	Spur lines to Chainsa-Jhanar Pipeline	Board	19.11.2007	18.10.2009	18.10.2009	Nov-2010	13	13	396.13	396.13	261.00	-34.11	-34.11
2.	Vijaipur, Dadri Bawana Pipeline	Board	19.11.2007	18.10.2009	18.10.2009	Nov-2010	13	13	4316.55	4316.55	3700.00	-14.28	-14.28
<b>B OWNER: ONGC</b>													
3.	Revamping of WIN Platform facilities	Board	03.05.2008	15.05.2010	15.05.2010	Oct-2012	29	29	333.40	333.40	333.40	0.00	0.00
4.	MNW - NF Bridge	Board	03.05.2008	30.03.2009	30.03.2009	May-2011	26	26	175.21	175.21	175.21	0.00	0.00
5.	8-193 Cluster fields development	Board	25.06.2007	25.08.2010	25.08.2010	Jun-2012	22	22	3248.78	5633.44	5633.44	73.40	0.00
6.	B-22 Cluster Fields development	Board	30.01.2007	30.09.2010	30.09.2010	Apr-2012	19	19	2323.40	2920.82	2920.82	25.71	0.00
7.	Development of C-Series Fields	Board	08.08.2006	31.12.2008	31.12.2008	Mar-2011	27	27	3195.16	3195.16	3195.16	0.00	0.00
8.	New Process Complex MHN in place of old BHN Mumbai High North Field	Board	30.01.2007	31.05.2010	31.05.2010	May-2012	24	24	2853.29	6326.40	6326.40	121.72	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14
9.	B-46 Cluster Fields development, Mumbai	Board	07.06.2007	31.07.2010	31.07.2010	May-2012	22	22	1436.21	1436.21	1436.21	0.00	0.00
10.	Improved Oil Recovery, Rudrasagar, Assam	Board	15.09.2001	14.03.2006	31.03.2009	Mar-2011	60	24	113.90	219.22	371.05	225.77	
11.	Integrated Development of G-1 and GS-15 fields	Board	22.04.2003	21.04.2005	15.04.2006	May-2011	73	61	429.82	2218.01	2218.01	416.03	0.00
C. OWNER: IOCL													
12.	Diesel Hydro-treatment Project Bongaigaon Refinery	Board	26.05.2006	25.10.2009	25.10.2009	Feb-2011	16	16	1431.91	1646.39	1675.72	17.03	1.78
D OWNER : HPCL													
13.	New FCC Unit, Mumbai	Board	22.03.2007	30.09.2009	30.09.2009	Dec-2010	15	15	900.47	900.47	900.47	0.00	0.00

### Losses to Barauni refinery

531. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Barauni Refinery suffered loss of revenue;
- (b) if so, the reasons for such loss; and
- (c) the measures taken by the Government to compensate the losses?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Madam, Barauni Refinery of Indian Oil Corporation Ltd. (IOCL) recorded a net profit (before tax) of Rs. 158.69 crore during 2009-10.

- (b) and (c) Does not arise in view of (a) above.

### Decision on cotton export

532. SHRI P. BALRAM :  
SHRI NISHIKANT DUBEY:  
DR. KIRIT PREMJBHAI SOLANKI:  
SHRI S. PAKKIRAPPA:  
SHRI K. SUGUMAR:  
SHRI P.R. NATARAJAN:

Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government has taken a decision to export cotton from 1st October, without any registration;
- (b) if so, the details thereof and the percentage of produced stock of cotton for export and domestic consumption;
- (c) whether the prices of cotton and yarn have increased due to this premature announcement of the Government;
- (d) if so, the steps taken/being taken to protect the interest of farms; and textile industry; and
- (e) the annual earnings made on account of export duty imposed on export of cotton?

THE MINISTER OF STATE IN THE MINISTRY OF

TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No, Madam. Cotton export shipments have commenced from 1.11.2010 and cotton export registration has commenced with effect from 1.10.2010.

- (b) Does not arise in view of (a) above.
- (c) No, Madam. Cotton price rise is in accordance with market fundamentals
- (d) For cotton season 2010-11, Government has put in place a cotton security policy comprising of the following measures:

- i) Registration of cotton export contracts would commence from October 1, 2010.
- ii) Actual exports would commence from November 1, 2010.
- iii) The exportable surplus is identified as 55 lakh bales.
- iv) There would be no registration after the exportable surplus is registered.
- (e) Does not arise, for cotton season 2010-11, there is no export duty on cotton.

[Translation]

### Production of steel

533. DR. KIRODI LAL MEENA: Will the Minister of STEEL be pleased to state:

- (a) whether India is lagging behind in the production of steel in comparison to other countries;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government intends to make India the second largest producer of steel in the world by the year 2015-16;
- (d) if so, the details thereof; and
- (e) the efforts being made by the Government to increase the share of Government sector in domestic steel industry?



THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) As per provisional data released by World Steel Association (WSA) given below, India was the fourth largest producer of crude steel during January-September, 2010:

Crude steel production: January - September\*

Country	Production (in million tonnes)
China	474.0
Japan	81.9
USA	60.9
India	50.1

Source: World Steel Association and Joint Plant Committee;

\* = Provisional

(c) and (d) As per the latest estimates, the crude steel capacity in the country is likely to reach 120 million tonnes by 2012 from 72.9 million tonnes in the 2009-10. However, a relative position in the world scenario would depend upon the prevailing conditions in other steel producing and consuming countries, which is not possible to forecast.

(e) In today's de-regulated, open market economy, the role of Government is that of a facilitator and in that capacity, it promotes/encourages growth of steel industry through suitable policy measures. Both the public sector steel companies namely Steel Authority of India Ltd. (SAIL) and Rashtriya Ispat Nigam Ltd. (RINL) are in the process of expanding their crude steel capacities.

SAIL envisages increasing its crude steel production from existing 12.84 million tonnes to 21.40 million tonnes per annum in Phase-I to be completed by 2012-13 at an approximate estimated cost of Rs. 70,000 crore including cost of mine development.

RINL is expanding its existing capacity of 2.9 million tonnes of crude steel production to 6.3 million tonnes per annum to be completed by December, 2011 at an estimated cost of Rs. 12,228 crore.

Another public sector company, namely NMDC Ltd., is to set up a 3 million tonnes per annum integrated steel

plant at Nagarnar, Chhattisgarh at an estimated investment of Rs. 15,525 crore. The Plant is likely to be commissioned in 2014.

[English]

**Increase in prices of steel**

534. SHRI A. GANESHAMURTHI:  
SHRI MANICKA TAGORE:

Will the Minister of STEEL be pleased to state:

(a) whether the prices of steel has been increased in manifold in the recent past;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the building construction works/workers have been severely affected due to heavy increase in the prices of steel in all parts of the country, particularly in Tamil Nadu;

(d) if so, the details thereof; and

(e) the action being taken by the Union Government to reduce the prices of steel in the country?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) The prices of steel in the country vary widely between the various products, categories and the retail market price thereof announced by the individual producers. During the past one year, the retail market price of steel has undergone both increase and decrease as per the details given on quarter-wise basis in the table below:

*Retail Price at Delhi on Quarterly Basis*

Month	(Rs./Tonne)			
	TMT	HR Coils	CR Coils	GP Sheets
1	2	3	4	5
October 2009	32328	35503	39614	41888
January 2010	34570	35690	40250	43270
April 2010	40890	45550	47580	52580

1	2	3	4	5
July 2010	36260	43410	45780	46350
October 2010	37240	45090	47260	48750

(Source: Economic Research Unit/Joint Plant Committee)

Note: (i) Prices are inclusive of Excise Duty and Sales Tax.  
(ii) All prices are indicative.

(c) and (d) Ministry of Steel has not been reported about it from any quarter.

(e) Steel prices are deregulated and at any point of time the prices of steel in the domestic market depend upon the demand-supply scenario, prices of similar products in international market and cost of raw materials. Nonetheless, the Government keeps a close watch on the price movement of commodities such as steel and takes appropriate fiscal measures whenever necessary.

Nonetheless, Government has taken the following policy measures to maintain stability in steel prices:

- (i) Import duty on steel products has been reduced to 5%.
- (ii) The import duty on melting scrap has been brought down to NIL.
- (iii) Central Excise Duty on steel items is reduced to 10%.

#### Growth of steel industry

535. SHRI NISHIKANT DUBEY: Will the Minister of STEEL be pleased to state:

(a) whether the growth in the steel sector is sufficient to meet the current requirement of steel in the country and its export;

(b) if not, the financial requirement of this sector for achieving the target; and

(c) the steps being taken by the Government to enhance the steel production indigenously?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) The domestic production and import of steel fulfil the current requirement of steel in the country. The consumption of steel is

characterized by the use of finished steel and not by crude steel. The data on production, import, export and consumption of finished steel for the year 2009-10 and April-September, 2010 is given below:

Year	Finished Steel (in million tonnes)			
	Production	Import	Export	Consumption
2009-10*	59.69	7.29	3.24	56.48
April-September 2010*	30.41	4.49	1.47	29.81

Source: Joint Plant Committee (JPC);

\* Provisional

(b) Steel is a de-regulated sector and the entrepreneurs are free to decide on the capacity expansion and value addition in their steel projects, based upon their commercial judgement. Some of the steel public sector undertakings under the Ministry of Steel have planned to invest towards expansion of their steel producing capacities. The estimated values of investments are Rs. 70,000 crores by Steel Authority of India Limited (SAIL) and Rs. 12,228 crores by Rashtriya Ispat Nigam Limited (RINL). NMDC Ltd. has also planned an investment of Rs. 15,525 crores towards setting up an integrated steel plant.

(c) Since Steel is a deregulated sector, the Government acts as a facilitator for expansion of steel capacity. SAIL is planning for expansion of its capacity from 12.84 million tonnes to 21.4 million tonnes of crude steel. Similarly, RINL is carrying out expansion of its capacity from current 2.9 million tonnes to 6.3 million tonnes of crude steel. Capacity expansion plans in private sector are also going along.

[Translation]

#### Lost Items at Airports

536. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the passengers have to pay penalty for getting back the items lost at airports;

(b) if so, whether the Government has made any criteria to impose penalty on passengers;

(c) if so, the details thereof;

(d) whether the officers posted at Sardar Vallabhbhai Patel International Airport are imposing arbitrary penalties on passengers; and

(e) if so, the action taken or likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

(d) Penalties are not imposed arbitrarily but are levied in terms of Airports Authority of India (Management of Airports) Regulations, 2003.

(e) Does not arise.

#### **Decline in export of steel**

537. SHRI LALCHAND KATARIA: Will the Minister of STEEL be pleased to state:

(a) whether the export of steel is declining constantly in the country;

(b) if so, the reasons therefor; and

(c) the efforts being made by the Government to boost the export of steel?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam. The following data compiled by the Joint Plant Committee indicate that the export of finished steel has been declining continuously for the last three years and during April to September, 2010:

Finished Steel Export  
(in million tonnes)

Year	Quantity	% change
2007-08	5.077	-3.1
2008-09	4.437	-12.6
2009-10*	3.235	-27.1
April-September 2010*	1.474	-4.2

Source: Joint Plant Committee (JPC);

\* = Provisional

(b) The decline in export of steel is partly due to rise in domestic demand and also partly due to fall in international steel prices as a result of global recession.

(c) Exports and imports of steel are driven by the opportunities available in the international market and specific requirement by the user industries. The rise or fall of exports, therefore, needs to be seen in the longer term trends as developments over a few years may not reflect any secular trend. The Government, however, supports the industry on a continuous basis with World Trade Organization (WTO) compatible schemes in order to create a level playing field for the industry. Some of the major fiscal steps to help the industry in export of steel are:

(i) Export duty on all steel products is 'NIL'; and

(ii) Duty Entitlement Pass Book (DEPB) Scheme is extended to some of the steel products.

#### **Compensation to Victims of Train Accident**

538. SHRI RADHA MOHAN SINGH:  
SHRI RAMESH BAIS:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of casualties, men and women, separately in Jnaneshwari Express derailment dated 28th May, 2010, Jhargram (West Bengal);

(b) the details of compensation announced and paid to the victims so far with names of victims;

(c) the details of victims who have not received compensation yet with reasons therefor; and

(d) the steps taken by the Railways for prompt payment to compensation to the victims and the time by which it will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) In the collision of Train No. 2102 Up Jnaneshwari Express with a Goods Train between Khemasuli and Sardiha stations on 28.05.2010, 150 passengers lost their lives and 170 passengers suffered injuries. Out of 150 passengers killed, 98 are male and 36 female, while the identity of 16 persons is yet to be established.

(b) and (c) Compensation is paid by the Railways when a claim is filed in the Railway Claims Tribunal and a decree is awarded by the Tribunal. In this accident, 180 claim applications have been filed in the Railway Claims Tribunal so far and decrees have been passed in 16 cases. Out of these 16 cases, payments amounting to Rs. 8,30,000/- have been released in cases of deaths of Shri Sourav Bhatra and Ms. Julekha Khatoon and in case of injury of Shri Babu Mistry.

Ministry of Railways has also ordered payment of enhanced ex-gratia of Rs. 5 lakhs to the next of kin of each deceased, Rs. 1 lakh to each grievously injured and Rs. 50,000/- to each simple injured in this accident. So far, an amount of Rs. 7.36 crore (approximately) has been released towards ex-gratia to the next of kin of 134 deceased and 148 injured passengers.

Ex-gratia amount has been released in full in 127 death cases. In 7 death cases, ex-gratia has been released in part pending verification of documents. In the balance 16 death cases, ex-gratia payment could not be released as the dead bodies have still not been identified.

Full ex-gratia payment has been made in 52 cases of grievous injury. In 3 cases of grievous injury, ex-gratia has been paid in part pending verification of documents and in 4 cases ex-gratia could not be released due to incomplete documents.

In 93 cases of simple injury, ex-gratia has been paid and the balance 18 simple injured passengers could not be paid as their addresses and contact numbers are not available.

(d) Steps taken by the Railways for prompt release of ex-gratia to the victims of above accident include on the spot payment of Rs. 25,000/- to each victim, setting up of a dedicated ex-gratia payment cell in the office of Divisional Railway Manager, Kharagpur, advertisement in newspapers for helping victims claim disbursement of due amount, establishing direct contact with the victims and their kins, etc.

*[English]*

#### **National New LPG Distributor Scheme**

539. SHRI NAMA NAGESWARA RAO:  
SHRI. MAHENDRASINH P. CHAUHAN :

SHRI M. SREENIVASULU REDDY :  
SHRI GANESH SINGH :  
SHRI DHARMENDRA YADAV:  
SHRI GORAKHNATH PANDEY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has launched Rajiv Gandhi Grameen Rasol Gas Vitaran Yojana in the country to provide LPG connections in the rural areas;

(b) If so, the details thereof;

(c) the number of distributors appointed by all marketing companies in the country including Gujarat, area-wise and oil company-wise; and

(d) the number of LPG connections provided in rural area of the country including Gujarat since the launch of the Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Yes, Madam. A new scheme of rural LPG distributor namely, Rajiv Gandhi Gramin LPG Vitaran Yojana (RGGLVY) for small size LPG distribution agencies has been launched on 16.10.2009. Salient features of the scheme are:

- (i) The LPG agencies under the RGGLVY will be of small size requiring lesser finance/infrastructure.
- (ii) The distributor himself will manage the agency with the help of his/her family member and one or two employees.
- (iii) Age limit for the distributor to be between 21 and 45 years.
- (iv) All agencies under this scheme to be in the joint name of husband and wife. In case of applicants who are single the 'spouse' will automatically become a partner after the marriage.
- (v) Reservation for SC/ST categories has also been provided for.
- (vi) The selection of the distributor would be by draw of lots from amongst all candidates who have secured

more than 80% marks on the criteria of financial capability and education qualifications.

Advertisements inviting applications for distributors under the scheme have been released in 22 States namely, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhatisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Meghalaya, Nagaland, Odisha, Rajasthan, "Tamil Nadu, Tripura, Uttar Pradesh, West Bengal and Puducherry covering 2329 locations. Out of which 49 LPG distributors have already been commissioned.

The State-wise details of LPG distributors appointed under the scheme are as under:

Name of States	No. of distributors
Bihar	5
Chhatisgarh	1
Jharkhand	5
Madhya Pradesh	7
Maharashtra	2
Odisha	1
Rajasthan	24
Uttar Pradesh	3
West Bengal	1

The setting up of LPG distributors under this scheme will now be a continuous process till all parts of the country deficient in LPG are covered by LPG network.

(d) As on 01.10.2010, Oil Marketing Companies have released 6683 LPG connections in the country through the RGGLV distributors.

However, no LPG connection has yet been released in the State of Gujarat as advertisement for selection of RGGLV distributor has been published in October 2010.

### Reduction in crude oil price

540. SHRI NARAHARI MAHATO:

SHRI NRIPENDRA NATH ROY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the price of crude oil came down in the international market in recent months,

(b) if so, the details thereof;

(c) whether the consumer price of CNG underwent any change in the country during the corresponding period; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The details of the average monthly price of crude oil (Indian Basket) in the international market since April, 2010 are as under:

Month	Crude Price (Indian Basket) (\$ per barrel)
April 2010	84.08
May 2010	76.16
June 2010	74.33
July 2010	73.54
August 2010	75.13
September, 2010	76.09
October, 2010	81.11
November, 2010*	82.49

\*Up to 5th November 2010

While the price of the Indian basket of crude oil declined during April 2010 to July 2010, the price has been rising since August 2010.

(c) and (d) CNG is sold by City Gas Distribution

(CGD) Companies, which are not Central Public Sector Undertakings (CPSUs). The retail price of CNG in any city is fixed by the CGD entity operating in that city. The price of CNG is not decided or approved by the Government. However, the price of natural gas sold under Administered Price Mechanism (APM) has been increased in June 2010, because National Oil Companies (NOCs) had been incurring significant under-recoveries in their gas business at the pre-revised price and had been requesting the Government to increase the APM gas price to market price.

#### **Shifting of DRM office**

541. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to shift DRM office from Kalupur to Sabarmati Railway Station area;

(b) if so, the details thereof;

(c) whether budgetary support has been granted for construction of office building at Sabarmati;

(d) if so, the details of funds earmarked for the purpose; and

(e) the time by which the new building is likely to be constructed and operationalised?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (e) Do not arise.

#### **New Catering Policy, 2010**

542. SHRI PRABODH PANDA:

PROF. RANJAN PRASAD YADAV:

SHRI P. LINGAM:

SHRI P. VISWANATHAN:

SHRI K. SUGUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the New Catering Policy, 2010 has been implemented completely;

(b) if so, the salient features thereof;

(c) whether number of complaints regarding poor quality food are still rising despite implementation of New Catering Policy 2010; and

(d) if so, the reasons therefor and the remedial steps taken by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a):The new catering policy 2010 is enforced with effect from 21.07.2010. Implementation of policy guidelines of Government is a continuous process.

(b) The policy seeks to bring improvements in supervision and monitoring of catering by shifting the task of monitoring quality of service from IRCTC to the Zonal Railways and attempts to leverage Zonal Railways' vast and elaborate all-India network in order to effect a thorough supervision and control over catering activities. New catering policy acknowledges catering as a passenger service with emphasis on quality, hygiene with economic price. Quality Initiatives for effecting improvements in mobile catering, an all-India grid of base kitchens is being planned and will be constructed within the Railway premises, so as to ensure a better supervision and smooth logistics. Supervision and monitoring has been strengthened through an institutional mechanism to be put in place by the zonal railways by deploying railway personnel, who would check quality and hygiene and take corrective action in a time-bound manner. Emphasis has been placed to ensure the availability of quality food at affordable rate for all classes of passengers by providing Janta food and Janahaar (economy combo-meals) by means of Refreshment Rooms, Stand alone outlets and the vending stalls. Ceiling limit of holding has been redefined and made stringent to avoid monopoly. System of fixing license fee has been rationalized. Tenure and renewal of General Minor catering units has been streamlined.

(c) and (d) No, Madam. As per the new Catering Policy 2010 monitoring mechanism has been strengthened at Divisional and Zonal level to curb complaints regarding poor quality food.

**Parking area at railway station**

543. SHRI JOSE K. MANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether passengers are facing shortage of parking area in the major railway stations in the country;

(b) if so, how many major stations are facing the scarcity of parking area; and

(c) whether the Railway have any plan to allot parking area for the passengers, free of cost in the major stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Most of the major railway stations are situated in the heart of the cities. As a result, some of the major stations are facing scarcity of parking area due to non availability of additional land. Further, at some of the major stations, inadequacy of parking space is experienced during peak hours, when bunching of trains occur.

(c) No, Madam.

**Unauthorised Construction  
Around Airports**

544. SHRI SANJAY DHOTRE:  
SHRI P. VISWANATHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has directed the State Governments to demolish unauthorised constructions including Jhuggi clusters, around all the major airports in the country;

(b) if so, the details thereof;

(c) the response of the State Governments thereto; and

(d) the manner in which the Government propose to rehabilitate the people living in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) There are encroachments at airports on Airports Authority of India's land. For removal of encroachments at the airports, Airports Authority of India (AAI) has requested the concerned State Governments. The details of encroachments at AAI airports are given in the enclosed statement.

(c) The encroachments are required to be removed by following the due process of law and State Governments have been responsive to AAI's request.

(d) Rehabilitation, wherever necessary, is done as per the policy of the State Governments.

**Statement***Encroachment at AAI airports in India*

Revised upto February 2010

Sl.No.	Airport Name	Status	Total land (in acres)	Encroachment (in Acres)	Airport/Region
1	2	3	4	5	6
1	Ahmedabad	Gujarat	917.51	10.66	Western Region
2	Amritsar	Punjab	1008.00	83.00	Northern Region
3	Belgaum	Karnataka	440.33	1.00	Western Region
4	Bhopal	Madhya Pradesh	1021.85	21.23	Western Region
5	Dibrugarh	Assam	355.00	2.50	North East Region

1	2	3	4	5	6
6	Gaya	Bihar	757.00	5.58	Eastern Region
7	Guwahati	Assam	580.25	0.55	North East Region
8	Hyderabad	Andhra Pradesh	846.02	97.00	Southern Region
9	Juhu	Maharashtra	384.50	29.00	Western Region
10	Kolkata	West Bengal	1571.33	5.70	Kolkata
11	Kota	Rajasthan	441.41	49.54	Northern Region
12	Lucknow	Uttar Pradesh	1218.34	1.70	Northern Region
13	Malda	West Bengal	155.00	1.00	Eastern Region
14	Nagpur	Maharashtra	1564.00	13.00	Mumbai*
15	Port Blair	UT	43.90	1.50	Eastern Region
16	Rajamundry	Andhra Pradesh	365.49	8.00	Southern Region
17	Rajkot	Gujarat	250.00	1.00	Western Region
18	Safdarjung	Delhi	313.72	1.50	Northern Region
19	Satna	Madhya Pradesh	452.00	150.00	Northern Region
20	Silchar	Assam	265.00	4.01	North East Region
21	Tirupati	Andhra Pradesh	329.57	0.30	North East Region
22	Trichy	Tamil Nadu	702.02	3.40	Southern Region
23	Vadodara	Gujarat	1024.86	17.30	Western Region
24	Visakhapatnam	Andhra Pradesh	368.55	1.92	Western Region
Total			15375.65	510.39	

[Translation]

**Credibility of EVMs**

545. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Election commission has taken initiative to remove apprehensions of some political parties regarding the credibility of EVMs;

(b) if so, the details thereof;

(c) whether the Commission has handed over the task of ascertaining possibility of voter verification paper trial to its technical expert Committee;

(d) if so, the details thereof; and

(e) if so, the time by which the report of the said enquiry Committee/expert Committee is likely to be submitted?



THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) Yes, Madam.

(b) The Election Commission has prescribed revised administrative and security measures to make the use of EVM more secure after certain parties expressed some apprehension.

(c) Yes, Madam.

(d) The Election Commission has referred the matter to the technical expert committee. All recognised political parties have been requested to provide their suggestions to the technical expert committee, if they so desire. The manufacturers of the EVMs have been asked to assist and extend necessary support to the expert committee in this regard.

(e) The Election Commission has requested the technical expert committee to give its opinion after wide consultation with the political parties. All recognised political parties have been requested to provide their suggestions to the technical expert committee if they so desire. The Election Commission would hold, if required, meetings etc. with political parties. After that, the expert committee will submit its report to the Commission.

#### **Decontrol of petroleum products**

546. SHRI ANANT KUMAR HEGDE:

SHRI DINESH CHANDRA YADAV:

SHRIMATI SUSHILA SAROJ:

SHRIMATI SEEMA UPADHYAY:

SHRI BHOOPENDRA SINGH:

SHRI K. SUGUMAR:

SHRI K.J.S.P. REDDY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are contemplating to decontrol the prices of petrol and diesel;

(b) if so, the details thereof;

(c) whether prices of petrol and diesel are expected to be increased after decontrolling of these products;

(d) if so, the impact on the economy after decontrolling of these petroleum products; and

(e) the mechanism proposed to be devised by the Government to protect the interest of the common man?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) In the light of the recommendations made by the Expert Group under the Chairmanship of Dr. Kirit S. Parikh to advise on a viable and sustainable system of pricing of petroleum products, the Government made the price of Petrol, both at the Refinery Gate and at the retail level, market-determined with effect from 26.6.2010. It was also decided that the price of Diesel would be made market determined both at the Refinery Gate and at the retail level but, for the present, the price has been increased by only Rs.2 per litre w.e.f. 26.06.2010.

(c) and (d) Subsequent to the decontrol of Petrol pricing, the oil companies are free to take appropriate decision on the pricing of Petrol on the basis of international oil prices, market conditions and commercial considerations. Market-determined pricing of Petrol is expected to create a more level playing field for all oil marketing companies, induce market competition, encourage Oil Marketing Companies to reduce cost, improve efficiency and enhance service standards and thereby provide greater benefit to the consumers.

(e) Government is taking suitable measures to improve the delivery system of petroleum products. In case of a high rise and volatility in the international oil prices, Government will suitably intervene in the pricing of Petrol and Diesel.

*[English]*

#### **PLI and Allowances to Pilots**

547. SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI MADHU GOUD YASKHI :

SHRI RUDRAMADHAB RAY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has deferred the payment of performance linked incentive and flying allowances of National Aviation Company of India Limited Pilots;

(b) if so, the details thereof and the reasons for the same; and

(c) the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

#### PPP Model

548. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways appointed a Committee to develop public private models and expand revenue and services meeting deadline of its project;

(b) if so, whether the said Committee held a meeting recently to take stock of the project under implementation;

(c) the number of projects going as per schedule and running behind schedule; and

(d) the steps taken/being taken by the railways to meet the deadline of running projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. The scope of work of the Expert Committee set up by the Ministry of Railways includes reviewing progress of ongoing activities undertaken by the Railways as also developing business models and innovative funding through Public Private Partnership (PPP). The Committee has held a number of meetings wherein the progress of ongoing projects has also been reviewed.

(c) and (d) Presently, on Indian Railways there are 327 ongoing new line, gauge conversion and doubling projects involving huge throwforward of over Rs. 98,000 Cr. In view of limited availability of Gross Budgetary

Support, progress of projects is constrained by availability of resources. For achieving targets without cost or time overruns, a number of steps have been taken. These include mobilisation of extra budgetary resources through cost-sharing with State Governments, Public Private Partnership and accessing Defence funding and additional funds for National Projects, etc.

#### Conferring Voting Rights to NRIs

549. SHRI CHARLES DIAS:  
SHRI P. KARUNAKARAN:  
SHRI JOSE K. MANI:  
SHRI P.K. BIJU:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken a decision to allow voting rights to Non Resident Indians (NRIs);

(b) if so, the time by which the legislation is proposed to be introduced in Parliament;

(c) whether the names of NRIs are likely to be registered in the electoral rolls; and

(d) if so, the details of the mechanism to be in place to check fake voting?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) Parliament enacted the Representation of the People (Amendment) Act, 2010 (36 of 2010) amending the Representation of the People Act, 1950 for conferring voting rights to the citizens of India who are absenting from the place of their ordinary residence in India owing to employment, education or otherwise outside India and have not acquired the citizenship of any other country. The names of eligible persons are to be included in the electoral rolls in the constituency in which their place of residence in India, as mentioned in their passport, are located. Relevant rules covering the various aspects for giving effect to the amendments will be made after consulting the Election Commission of India before the aforesaid amending Act is brought into force.

### Demand for petroleum products

550. SHRI PRASANTA KUMAR MAJUMDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the estimated demand for petroleum products during 2010-11;

(b) the total quantity of the demand for oil would be met by substitution fuels like bio-diesel, ethanol blended petrol, etc.

(c) whether there is any proposal for a new refinery or extension of the present refinery project in the North Eastern Region, for more production of petroleum to meet the demand; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The estimated demand of major petroleum products i.e. petrol, diesel, Liquefied Petroleum Gas (LPG) and kerosene in the country for the year 2010-11 are given below :

Products	Demand (in '000 MT)
Petrol	14447
Diesel	61260
LPG	14058
Kerosene	8960

(b) It is estimated that a volume of 57 crore litres of MS would be substituted by ethanol provided there is no default in supply by the manufacturers.

(c) and (d) At present, there is no proposal for setting up of new refinery or extension of the present refinery in the North Eastern Region, as the requirement of petroleum products in the region is met with the existing refining capacity in the region.

### National Gas Grid

551. DR. M. THAMBIDURAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the National Gas Grid Circuit was shifted to North India;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Original Project connecting Kakinada with Tuticorin via Chennai has been put on hold;

(d) if so, the details and reasons therefor; and

(e) the steps taken by the Government to ensure balanced supply of natural gas to various parts of the country including Tamilnadu?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) No, Madam.

(c) and (d) No, Madam.

(e) Authorization has been issued for laying the following pipelines for supply of natural gas to various parts of the country, including Tamil Nadu:

(i) Dadri-Bawana-Nangal Pipeline

(ii) Chainsa-Gurgaon-Jhajjar-Hissar Pipeline

(iii) Kochi-Kootanad-Mangalore-Bangalore Pipeline

(iv) Dabhol-Bangalore Pipeline

(v) Jagdishpur-Haldia Pipeline

(vi) Kakinada-Basudebpur-Howrah Pipeline

(vii) Vijaywada-Nellore-Chennai Pipeline

(viii) Chennai-Tuticorin Pipeline

(ix) Chennai-Bangalore-Mangalore Pipeline

### Commercial Pilot License

552. SHRIMATI SUMITRA MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Commercial Pilot Licence (CPL) issued by Directorate General of Civil Aviation during the last three years, year-wise;

(b) the number of these CPL issued on the basis of foreign licence conversion;

(c) the reasons of students going abroad for their flying training; and

(d) the number of foreign nationals who have undergone flying training in India during the last three years, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The number of Commercial Pilot Licences (CPL) for aeroplanes and helicopters issued by Directorate General of Civil Aviation (DGCA) (including the number of CPL issued on the basis of foreign licence conversion) during the last three years is 2007 - 1075; 2008 - 1457; and 2009 - 1885. No separate data is maintained by DGCA for issue of CPL on the basis of foreign licence conversion.

(c) Training in India or abroad is a matter of individual choice. Ministry does not keep a record of students going abroad for training.

(d) No foreign national has undergone flying training in India during the last three years. However, 10 Afghan Ariana Airlines pilots are undergoing ab - intio to CPL training at Indira Gandhi Rashtriya Uran Akademi (IGRUA) from 03.08.2010.

#### **Employment in oil wells**

553. SHRI BHAKTA CHARAN DAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of oil wells in the country;

(b) whether the people of these area have been given proper employment in these oil wells;

(c) if so, the details thereof; and

(d) the steps being taken by the Union Government to ensure that the people of these areas are given employment in these oil wells?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Currently there are 5898 oil wells in the country.

(b) to (d) National oil companies issue notifications from time to time to local employment exchanges falling within the operational areas, notifying vacancies for both skilled and unskilled categories following statutory guidelines for reservations.

*[Translation]*

#### **Air Services in Shirdi**

554. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has taken or proposes to take any steps to provide air services to the world-famous pilgrimage centre 'Shirdi' located in the State of Maharashtra;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Nearest airport from Shirdi is Nasik which is air linked by scheduled air services to/from Mumbai. The road distance between Nasik and Shirdi is about 110 kms.

#### **Piped gas to fertilizer industries**

555. YOGI ADITYA NATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to provide piped gas with a view to revive the fertilizer industries;

(b) if so, the details thereof; and

(c) the time by which piped gas is likely to be made available for the revival of the fertilizer industry?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Natural gas is supplied through network of pipelines laid in the country to fertilizers plants on priority basis. Fertilizers plants have been given priority in supply of natural gas from Administered Price

Mechanism (APM) sources and other sources of indigenous gas. As regards gas from New Exploration Licensing Policy (NELP), Empowered Group of Ministers (EGoM) on Pricing & Commercial Utilization of Gas under NELP in its meeting held on May 28, 2008 decided to give the highest priority to existing gas-based urea plants in allocation of KG D6 gas Accordingly, 15.33 mmscmd gas was allocated to existing gas-based urea plants to meet their existing shortfall to enable their full capacity utilization. Regarding demand emanating beyond 2008-09 from de-bottlenecking of and expansion of fertilizer plants, conversion of Naphtha based & fuel oil based fertilizer plants and revival of closed fertilizer plants, it was decided in the EGoM meeting held on May 28, 2008 that it would be given the highest priority at that stage and will be met from production in subsequent years. Further, in the EGoM meeting held on 27.10.2009, it was also decided that such plants would be supplied natural gas as and when they are ready to utilize the gas.

— [English]

**Compensation to Bhopal  
gas victims**

556. SHRI M. SREENIVASULU REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government set aside another Rs. 72 crore for another 4,000 victims of the Bhopal gas tragedy in 1984 who were not compensated for the injuries they suffered at the time; and

(b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):  
(a) and (b) Based on the recommendations of the Group of Ministers (GoM) reconstituted to examine all issues relating to the Bhopal Gas Leak Disaster including remediation measures, the Cabinet in its meeting held on 24.6.2010 has sanctioned an amount of Rs. 650-700 crore for facilitating payment of ex-gratia to the following categories of Bhopal Gas Victims:

Category	ex-gratia
Death	Rs.10 lakh (less amount already received)
Permanent disability	Rs.5 lakh (less amount already received)
Temporary disability	Rs.1 lakh (less amount already received)
Cancer	Rs.2 lakh (less amount already received)
Renal Failure	Rs.2 lakh (less amount already received)

The Group of Ministers has further recommended payment of ex-gratia to additional 3528 cases of Bhopal Gas Victims amounting to Rs.71.28 crore. The proposal is awaiting approval of the Cabinet.

**Import and Export of fertilizers**

557. SHRI RAMSUNDAR DAS:  
SHRI N. CHELUVARAYA SWAMY:  
SHRI NARENDRA SINGH TOMAR:  
SHRI BHISMA SHANKAR ALIAS  
KUSHAL TIWARI:  
SHRI RADHE MOHAN SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the import price of urea since 2007-08 till date;

(b) the quantum and value of various fertilizers imported and exported and the reasons for importing fertilizers alongwith the expenses on subsidy and the revenue earned from export during the Eleventh Five Year Plan;

(c) the names of the companies through which imports / export of fertilizers was done;

(d) the estimated demand and consumption of urea in the country during the next plan period and the manner in which it would be fulfilled by the Government;

(e) whether the Government has decided to import fertilizers to meet the domestic demand for rabi crop;

(f) if so, the names of the countries and the quantum of fertilizers likely to be imported from them, country-wise and quantum wise; and

(g) the measures being taken to avoid the import of fertilizers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The weighted average C&F price of urea imported since 2007-08 till 2010-11 (upto October 2010) is as under:

Year	Weighted Average C&F price of imported urea In US \$ per MT	
	From Oman	Through STEs*
2007-08	180.10	344.20
2008-09	232.79	524.41
2009-10	164.99	277.14
2010-11 (upto 31.10.10)	181.76	292.15

\* State Trading Enterprises

(b) Urea is the only fertilizer under statutory price control and it is imported for direct agriculture use on Government account through State Trading Enterprises (STEs) i.e. MMTC, STC and IPL to bridge the gap between assessed demand and indigenous production. Government is also importing approximately 19 LMT urea from Oman India Fertiliser Company (OMIFCO) under Long Term Urea Off Take Agreement (UOTA) between GOI & OMIFCO. The import of urea from OMIFCO is made through M/s IFFCO & M/s KRIBHCO. The year-wise quantity and value of urea imported during the eleventh five year plan i.e. 2007-08 to 2010-11 (upto October 10) is given below:

Year	Quantity of urea imported (in lakh MT)			Value (Million US \$)
	From Oman	Through STEs	Total	
1	2	3	4	5
2007-08	18.91	50.37	69.28	2074.30

1	2	3	4	5
2008-09	19.06	37.61	56.67	2416.00
2009-10	18.93	31.25	50.18	1212.65
2010-11 upto 31.10.10	12.42	24.04	36.46	928.07

Fertilizers other than Urea are imported under Open General Licence (OGL). Companies import these fertilizers as per their commercial judgment. However, Government is paying subsidy on these fertilizers under Concession Scheme. The year-wise quantity and value of DAP & MOP imported during the eleventh plan i.e 2007-08 to 2010-11(upto August 10) is given below:

(Quantity in lakh MT and Value in million US \$)

Year	DAP#		MOP	
	Quantity	Value	Quantity	Value
2007-08	26.93	1317.27	42.57	1087.73
2008-09	62.41	6814.38	53.46**	2954.79
2009-10	60.39	2211.63	52.43**	2464.48
2010-11 (upto 31.08.10)	39.67	1951.11	34.41**	1254.72

\*\* Includes MOP imported for non agricultural purposes for which no subsidy was given.

# Includes imports of MAP & TSP.

Export of fertilizers from the country is restricted. However complex fertilizer manufacturers and SSP manufacturers are free to export their own manufactured complex fertilizers/SSP after intimating & furnishing a certificate from their Statutory Auditors to Department of Fertilizers and Custom Authorities. Small quantities of fertilizers have been exported during the eleventh plan period i.e. from 2007-08 to 2009 -10 (upto September 2009). The fertilizer-wise & year-wise details are as under:

(Quantity in lakh MT)

Product	2007-08	2008-09	2009-10	2010-11*
1	2	3	4	5
NPK fertilizers	0.28	0.01	0.05	0.21
Ammonium Sulphate	0.07	0.26	0.15	

1	2	3	4	5
Calcium Ammonium Nitrate		0.03	0.15	
Urea		0.03		0.20
SSP		0.03		0.03
DAP				0.18
MOP				0.12
<b>Total</b>	<b>0.35</b>	<b>0.36</b>	<b>0.35</b>	<b>0.74</b>

\*upto October 2010

The subsidy paid on imported fertilizers during the year 2007-08 to 2010-11 (upto October 2010) is as under:

(Amount Rupees in crore)

Year	Imported urea (Net)	Imported P&K Fertilizers	Total
2007 - 08	6606.11	6600.00**	13206.11
2008 - 09	10078.86	32597.69**	42676.55
2009- 10	4603.30	23452.06	28055.36
2010-11 (upto Oct 10)	3593.81	10672.86	14266.67

\*\* Includes bond of Rs.1500 crore in 2007-08 and Rs.8750 crore in 2008-09

(c) The name of the companies who imported/exported the fertilizers (except urea on Government account) are Coromandel Fertilizers Limited, Chambal Fertilizers & Chemicals Ltd., Deepak Fertilizers & Petrochemicals Ltd., Godavari Fertilizers & Chemicals Ltd., Gujarat Narmada Valley Fertilizer Company Ltd., Indian potash Limited, Indian Farmers Fertilizers Cooperative Ltd., Gujarat State Fertilizer & Chemicals Ltd., Mosaic India (P) Ltd., Mangalore Chemicals & Fertilizers Limited, : MMTC Limited, Paradip Phosphate Ltd., Rashtriya Chemicals & Fertilizers Ltd., Tata Chemicals Ltd., Tungabhadra Fertilizers & Chemicals Ltd., Fertilizers & Chemicals Travancore Ltd., Shriram Fertilizers, Nagarjuna fertilizers & Chemicals Ltd., national Fertilizers Limited, Krishak Bharati Cooperative Ltd., Zuari Industries Limited, Rama Phosphate Ltd.,

Vardhman Hitech, Carton Laboratories and Jubilant Life Sciences Limited. Urea is being imported on Government Account through three canalising agencies, namely M/s Indian Potash Limited, State Trading Corporation Limited and Minerals & Metal Trading Corporation Limited.

(d) Urea demand Projection during the twelfth five year plan is yet to be finalised by Department of Agriculture & Cooperation (DAC). The demand forecast of urea for the year 2011-12 in the eleventh five year plan will be 287.55 lakh MT. If the same trend continues, the likely demand of urea in the last year of twelfth five year plan i.e.2017-2018 will be around 343.35 lakh MT (taking 3% growth projection per year). The Government has announced a new policy on 4Th September 2008 to attract new investments in urea sector. The policy is based on Import Parity Price (IPP) benchmark with suitable floor & ceiling prices aiming to revamp, expansion, revival of existing urea units and setting up of Greenfield projects. The policy aims to substantially bridge the gap between consumption and domestic production of urea in next five years subject to adequate availability of gas at reasonable prices.

(e) and (f) the adequate quantities of fertilizers will be imported to meet the requirement of Rabi 2010-11. The major sources of fertilizer imports to India are China, CIS countries, United States of America, Canada, Jordan, Israel, Russia, Iran, Oman, Morocco, Arabian Gulf countries etc.

(g) Government is always encouraging production of fertilisers in the country to achieve self-sufficiency and taken initiatives as detailed in part (d) of the answer. Government has also taken initiatives to encourage indigenous production in P&K sector by allowing import parity price to the indigenous manufacturers of DAP. Government has also reduced the custom duty on phosphoric acid from 5% to 2% to enable indigenous manufacturers of P&K fertilizers to procure this important input at reasonable price. The Nutrient Based subsidy has also been announced on P&K fertilizers w.e.f.01.04.2010, Government is also encouraging private sector and public sector companies to explore the possibilities for joint ventures abroad to ensure uninterrupted supply of fertilizer inputs to P&K sector.

*[Translation]***Theft of luggage**

558. SHRI ARJUN RAM MEGHWAL:  
SHRI ARVIND KUMAR CHAUDHARY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the instances of theft of luggage are increasing during rail journey;
- (b) whether the compensation is paid in case of theft of luggage and whether the Government also proposes to increase the compensation amount;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the details of effective measures adopted presently to check such cases of theft?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The number of theft of passengers' belongings reported in trains during the years 2009 and 2010 (January to September) are as under:

Year	No. of cases reported
2009	8658
2010 (Upto September)	7947

(b) to (d) There is no provision in the rules for compensation for loss / theft / damage of goods unless a railway employee has booked the luggage and given a receipt thereof to the passenger or unless it is proved that the loss was due to negligence or misconduct on the part of any of its employee.

(e) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, to provide better security to the travelling passengers in trains and in passenger areas, Railway Protection Force is deployed to escort important trains to effectively supplement the efforts of the State Governments in controlling crime on the Railways.

The following measures are being taken for security of the passengers:

- 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
- An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks costing Rs. 353 crores has been sanctioned to strengthen surveillance mechanism over 202 vulnerable Railway stations.
- Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
- An amendment in Railway Protection Force Act to enable RPF to deal with the passenger related offences more effectively is under active examination and it is being forwarded to the Ministry of Law & Justice for further examination/approval.

*[English]***Conversion of Urea Plants into Gas-based Units**

559. SHRI NRIPENDRA NATH ROY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government's new policy provides for a special fixed cost the reimbursement to enable conversion of existing urea plants running on furnace oil into gas-based units;

(b) if so, whether some companies in the public sector propose to make sizeable investment over the next few years to change feedstock of their plants;

(c) if so, the details thereof;



(d) whether the fertilizer companies were given incentive for feedstock conversion for some specific period; and

(e) if so, the details of those companies which have gained from these policies and the extent to which it has been beneficial?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) Department of Fertilizers has notified on 6th March 2009, the policy for conversion and restart of existing urea units to increase indigenous production of fertilizers. It provides for a Special Fixed Cost towards reimbursement of the cost of conversion of the urea unit after its conversion to gas is completed.

The Government has approved the four feedstock changeover projects of M/s. National Fertilizers limited at its Nangal, Panipat and Bhatinda units at a cost of Rs. 1478.63 crore, Rs. 1292.94 crore and Rs. 1294.94 crore respectively and GNVFC, Gujarat At Rs 1215.79 crores. The approval will enable above units to modernize their existing ammonia plants and achieve better energy efficiency and lead to substantive savings of subsidy to Government.

#### **Oil and Gas block auction under NELP**

560. SHRI P.K. BIJU :

SHRI RUDRAMADHAB RAY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government plans to launch the ninth round of oil and gas block auction under the New Exploration Licensing Policy (NELP);

(b) if so, the details thereof;

(c) the reasons for giving 7 years tax incentives in the eighth round of bidding;

(d) the number of oil blocks awarded to public and private sectors out of total oil fields awarded; and

(e) the total tax loss due to 7 year tax incentives in eight round of bidding to the oil companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. The ninth bid round of New Exploration Licensing Policy (NELP-IX) was launched on 15th October, 2010 in New Delhi. 34 exploration blocks (8 deepwater, 7 shallow water and 19 onland blocks) have been offered under NELP-IX. The bid closing date is 18.03.2011.

(c) As seven year Income Tax holiday for commercial production of "mineral oil" was available in the previous rounds of NELP, the same has been continued under the eighth round of NELP(NELP-VIII) with explicit provision for making it applicable to natural gas also.

(d) Under the eight rounds of NELP held so far, total 235 exploration blocks have been awarded to various companies. Out of these, 135 blocks were awarded to National/State Oil Companies and 100 blocks were awarded to Private and Foreign Companies.

(e) The provision of seven year Income Tax holiday for commercial production of "mineral oil" including natural gas in the eighth round of NELP(NELP-VIII) is an incentive to attract companies to invest in exploration and production of hydrocarbons in order to enhance energy security of the country.

#### **Law Firms**

561. SHRI PRATAP SINGH BAJWA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Bar Council of India regulate the legal profession in the country;

(b) if so, the details thereof;

(c) whether a code of conduct for monitoring the law firms operating in the country;

(d) if so, the details thereof;

(e) whether there is any proposal to allow foreign law firms into the country; and

(f) if so, whether there are any objection to the entry of foreign law firms into our country?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) Yes, Madam. Under section 7 of the Advocates Act, 1961, the Bar Council of India is responsible to lay down standards of professional conduct and etiquette for advocates; to safeguard the right, privileges and interests of advocates; to recognize on a reciprocal basis foreign qualification in law obtained outside India for the purpose of admission as an advocate and to manage; to exercise general supervision and control over State Bar Councils and invest the funds of the Bar Council. The Bar Council of India, under section 47(2) of the said Act, on reciprocal basis may prescribe the conditions, if any, subject to which foreign qualifications in law obtained by persons other than citizens of India shall be recognized for the purpose of admission as an advocate under this Act.

(c) No, Madam.

(d) Does not arise.

(e) and (f) At present there is no proposal to allow foreign law firms into the country.

#### **Electrification of Shornur-Mangalore rail line**

562. SHRI K. SUDHAKARAN: Will the Minister of RAILWAYS be pleased to state:

(a) the status of electrification work of Shornur-Mangalore Railway line; and

(b) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Electrification of Shoranur-Mangalore-Penambur section (328 Route Kilometres) has been included in the Rail Budget 2010-11 and is planned for completion by March 2015.

#### **Legislation of Euthanasia**

563. DR. THOKCHOM MEINYA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to make euthanasia legal at least for terminally ill persons;

(b) if so, the details thereof; and

(c) the name of the countries which have already legalized euthanasia?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Different sentences for Same Crime**

564. DR. M. JAGANNATH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is working on a policy to put an end to different sentences for the same crime;

(b) if so, the details thereof; and

(c) the final decision likely to be taken in this regard?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

#### **Radar failure at Airports**

565. SHRI BHUDEO CHOUDHARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an aircraft disappeared from the radar just after taking off from Netaji Subhash Chandra Bose international airport in September, 2010;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted by the Government to find out the reasons for radars developing snags frequently; and

(d) if so, the complete details of the arrangements being made for ensuring the safety of air passengers in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Madam. However, one of the ATC radar display monitors at Kolkata Airport had developed some technical problem

on 23rd September. Kolkata ATC Centre is equipped with multiple ATC display monitors and all the other systems including radar were operating normally and radar services to the aircrafts were continuously provided without any interruption.

(c) and (d) AAI conducted an internal enquiry and the following steps were taken:

1. Routine Maintenance of radar console is carried out more frequently;
2. A proper and dedicated maintenance procedure of the radars is in place to undertake maintenance and to attend to the failures;
3. Trained technical personnel have been deputed for carrying out maintenance of the radars installed at various airports;
4. 09 new Monopoles Secondary Surveillance Radars (MSSR) are being installed. Other old radars will be replaced in phased manner;
5. Besides, a plan of inducting new technology of ADS-B at 15 airports has been approved in principle. This will provide additional surveillance coverage over Indian Airspace and also serve as standby to the existing radars;
6. NeW Auto Track III automation system has been installed at Delhi and Mumbai Airport to provide better surveillance capabilities.

[English]

#### **Tax Holiday**

566. SHRI MANOHAR TIRKEY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes 10 years tax holiday for the food processing sector;

(b) if so, the details thereof and the reaction of the Planning Commission on this;

(c) whether this sector is the key for generation of the jobs for the rural population in the country; and

(d) if so, details thereof?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) No, Madam.

(b) Although there is no proposal for 10 years tax holiday for the food processing sector, presently Govt. have already extended the following concessions:

Under sub-section (11 A) of section 80 IB of the Income Tax Act, 1961 a deduction from profits up to specified amounts [100% for the first 5 assessment years and thereafter, 25%(30%in the case of a company) for another 5 assessment years] is allowed in the case of an undertaking deriving profit from the business of processing, preservation and packaging of fruits or vegetables or from the integrated business of handling, storage and transportation of food grains subject to specified conditions, if such undertaking begins to operate such business on or after the 1st day of April, 2001.

With a view to encouraging preserving perishable food items like milk, poultry and meat, the Finance (No.2) Act, 2009 amended sub-section (11A) of section 80 IB to also provide tax holiday in respect of the business of processing, preserving and packaging of meat and meat products and poultry, marine and dairy products for units which begin to operate such business on or after 01.04.2001.

Further, Finance (No.2) Act, 2009 also extended an investment-linked tax incentive by way of insertion of a new section 35AD in the income tax Act, 1961 to the business of setting up and operating cold chain facilities for specified products and to the business of setting up and operating warehousing facilities for storage of agricultural produce, commencing operations on or after 01.04.2009. As per this section 100% deduction would be allowed in respect of the whole of any expenditure of capital nature (other than on land, goodwill or financial instruments) incurred, wholly and exclusively, for the purpose of the specified business during the previous year in which such expenditure is incurred subject to specified conditions in order to give an impetus to the setting up of food processing units.

The Planning Commission is not aware of any proposal of 10 years tax holiday scheme for food processing sector.

(c) Yes, Madam.

(d) The Food Processing Sector is an important sector for generation of jobs, especially for the rural population. The food processing units generate significant employment opportunities in creating both, direct as well as indirect employment, as large number of labour force, from landless labour to highly skilled functionaries, is required for the sector. Food Processing Industry is highly employment intensive. It is estimated that for every Rs. One Crore invested, it creates 18 jobs directly and 64 jobs indirectly in the organized sector and 20 jobs in the unorganized sector across the supply chain. Direct employment provided during the last five years has grown from 3.9 million to 4.4 million and indirect employment has grown from 6 million to 9 million.

#### **Accounting norms for NGOs**

567. DR. SANJEEV GANESH NAIK: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is planning to frame new accounting norms for non-Governmental organisations; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Ministry of Corporate Affairs is not planning to frame new accounting norms for non-Government organisations.

(b) Question does not arise.

#### **Extraction of Shale Gas**

568. SHRI KABINDRA PURKAYASTHA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is likely to sign a Memorandum of Understanding with the U.S. in the area

of technology related of extraction of Shale Gas during the forthcoming visit of President Barack Obama to India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JTTIN PRASADA): (a) and (b) Yes, Madam. During the visit of the President of the United States of America (USA) to India, Government of India has signed a Memorandum of Understanding (MOU) with the Government of USA on Shale Gas Resources. Under the MOU, both the countries would cooperate in the following areas of Shale Gas development:

- Shale Gas Resource assessment in India.
- Technical studies on Shale Gas exploration in India.
- Share best practices on establishing a regulatory framework and safeguard measures for the sustainable development of Shale Gas.
- Promoting sustainable domestic and foreign investment in Shale Gas development.

[Translation]

#### **Model railway stations in Bihar**

569. SHRI OM PRAKASH YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Model railway Stations being developed in the current financial year;

(b) the number of stations in Bihar;

(c) the number of such stations which are being developed as Model Stations by providing modern facilities; and

(d) the details of facilities provided at such stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The scheme of Model Station has been discontinued after November, 2008. Thereafter, scheme of Adarsh Station has been introduced.

(c) 594 stations which include 55 stations from Bihar have been selected between June, 1999 to November, 2008 for development as Model Stations, out of which 450 stations including 25 stations in Bihar have been developed as Model Stations.

(d) Model stations are provided with additional amenities depending upon the category of the station such as retiring room, waiting room, public address system/computer based announcement system, electronic train indicator board, public phone booths, water coolers, standardized signages etc.

*[English]*

**Waiting room at Delhi Cantt.  
Railway Station**

570. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the waiting room at Delhi Cantt. Railway Station remains always locked;

(b) if so, the reasons therefor and the corrective steps taken by Railways in this regard; and

(c) the details of basic amenities available at the said station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) One upper class waiting room in Old Station Building and one second class waiting room in New Building remain open round the clock at Delhi Cantt. Railway Station.

(c) All minimum essential amenities like drinking water facility, platform shelter, waiting hall, seating arrangement, urinals, latrines, water cooler, Public Address System, fans, wheel chair, lighting arrangement, time table display, clock, circulating area, signages, etc. are available at Delhi Cantt. Railway Station.

**Agreement on Haj Flights**

571. SHRI MOHAMMED E.T. BASHEER: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air India has entered into an agreement on Haj flights this year;

(b) if so, the details thereof;

(c) if not, whether Air India had any agreement on Haj flight in the previous years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Madam. However, Air India is this year, only coordinating the Haj operations from different embarkation points.

(c) and (d) As directed by the Government, Air India operated chartered flights for ballotee pilgrims on cost basis during previous years.

**Drawing of unauthorised Subsidy  
by Fertilizers Companies**

572. SHRI C.R. PATIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government has received any complaint regarding drawing of unauthorized subsidy by the fertilizer companies on presentation of fake bills during the last three years;

(b) If so, the details thereof; and

(c) the action taken by the Union Government to curb this malpractice for the future?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, the Union Government has not received any complaint regarding drawing of unauthorized subsidy by the fertilizer companies on presentation of fake bills during the last three years.

(b) Not applicable.

(c) Not applicable.

**Investigation of Emaar MGF**

573. SHRI GURUDAS DASGUPTA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India has initiated any investigation to the alleged allegations that real estate developer Emaar-MGF was given undue concessions by the Delhi Development Authority (DDA) while executing the contract to build Commonwealth Games village in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Madam.

(b) Does not arise.

*[Translation]*

#### Direct subsidy to farmers

574. SHRI DATTA MEGHE:

SHRI SONAWANE PRATAP NARAYANRAO:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is appointing a consultant to give fertilizer subsidy to the farmers directly;

(b) if so, the time by which this appointment is likely to be made;

(c) whether the Government has conducted any detailed study in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) The Government is appointing the National Institute of Smart Governance (NISG), Hyderabad as a Consultant for implementation of proof of concept (pilot) study for examining the feasibility of implementation of tracking of fertilizers to the farm gate level and also for examining the feasibility of disbursement of subsidy direct to the retailer (farm gate/ farmers). The proof of concept is proposed to be held in seven states viz. Harayana, Andhra Pradesh, Tamil Nadu, Rajasthan, Madhya Pradesh, Assam and Maharashtra in approximately 50-70 blocks. The study is expected to be finished within approximately 18 months

to 2 years, including preparation of the DPR, after which the DOF can examine the recommendations and consider the feasibility for implementation of transfer of subsidy under NBS directly to farmers.

#### Women Board of Directors

575. SHRI P. L. PUNIA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the status of representation of women on the Boards of Directors of MNCs/ national/ public sector companies in the country;

(b) whether the Government has taken any steps for augmenting leadership capacity of women;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) There is no discrimination on the basis of gender in the appointment of Directors under the Companies Act, 1956. No statistics is being maintained by this Ministry on the representation of women in the Board of Directors.

(c) and (d) Does not arise.

*[English]*

#### Railway Projects

576. SHRI ABDUL RAHMAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of proposals for construction of new railway lines, doubling of railway lines in each of the State in the country approved by the Railways during each of the last three years and the current year till date, state-wise, and;

(b) the time by which land acquisition in each state for construction of new railway lines in the country is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

**Introduction of Quarterly  
Pricing Mechanism**

577. SHRI M.K. RAGHAVAN: Will the Minister of STEEL be pleased to state:

(a) whether the Government proposes to introduce quarterly pricing mechanism on iron ore for the domestic buyers against the existing annual contracts;

(b) if so, the likely overall increase in the price of iron ore for the domestic market;

(c) whether this increase not be a negative impact on the companies otherwise reeling under the rising input costs;

(d) if so, whether it is likely to affect adversely the common man due to increase in prices; and

(e) if so, the measures being taken by the Government to not affect the common man with the new system being introduced?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (e) Iron ore is in de-regulated sector and the Government has no direct role to play in fixing the iron ore prices. It is the market demand and supply situation which determines iron ore prices.

*[Translation]*

**Adulterated and Spurious Fertilizers**

578. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has collected any information regarding the availability of adulterated and spurious fertilizers in the country;

(b) if so, the State-wise percentage and names of the adulterated and spurious fertilizers found in the country;

(c) whether any steps have been taken by the Government at the national level to maintain the availability of unadulterated fertilizers in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Fertilizers have been declared as essential commodities under the Essential Commodities Act, (ECA) 1955. In order to ensure adequate availability of good quality of fertilizers at reasonable price to the farmers, the Government of India under Section 3 of the Essential Commodities Act has promulgated the Fertilizer (Control) Order, (FCO) 1985. FCO empowers the Government to regulate the price; distribution and quality of fertilizers. Under clause 19 of FCO sale/manufacture of such fertilizers which are not of, prescribed standard is strictly prohibited. Under clause 8 of FCO, it is mandatory to obtain the Authorization Letter from the notified Authority for sale of fertilizers.

No case of large scale manufacture/ sale or distribution of sub-standard fertilizers has been brought to the notice of the Government of India.

The State Governments are adequately empowered to take appropriate action against the sale of non-standard fertilizers. Violation of provisions of FCO can invite penal action, including prosecution of offenders. The offender who is convicted may be awarded the sentence upto seven years' imprisonment under ECA, besides cancellation of authorization certificate. There are 71 fertilizer testing laboratories including four laboratories of the Government of India at Faridabad, Kalyani, Mumbai and Chennai with an annual analyzing capacity of 1.32 lakh samples. During the year 2006-07, 2007-08 and 2008-09, the percentages of samples of fertilizers declared non-standard at all India level were 6.0%, 6.2% and 5.5% respectively. Information available on follow up action taken in 2008-09 with regard to non standard samples of fertilizers state-wise is given in the enclosed statement. Moreover state governments have been sensitized from time to time on the issue of sales, manufacture, distribution and quality of fertilizers conforming to FCO standards.

**Statement**

*State-wise details of Follow up action on Non Standard Samples during 2008-09*

Sl.No.	Name of the State	No. of Non Std. samples	Administrative Action Taken			Prosecution Launched	Cases Pending for Action	Charging higher Price	Seizure of Stock/ Stop Sale	Disposal allowed under cl.23	Conviction awarded in Court	Cases Pending in Court	No. of Cases other violation of FCO
			DRC Cancelled	DRC Suspended	Other action								
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Assam	5		3	2								
2	Bihar	46		8	5	25			5			5	34
3	Jharkhand	4	8		4								
4	Orissa	69			54	5	4		11			5	
5	West Bengal	235	6		232	3			3			30	
6	Mizoram												
7	Gujarat	43			34	8	1				1	326	
8	Madhya Pradesh	560	30	85	445				12	16			
9	Chattisgarh	222	15	15	191	1							
10	Maharashtra	1620	44	202	625	34	715	54	159			963	
11	Rajasthan	406			209	5	192		14			2	59
12	Haryana	59	3		21	10	25						
13	Himachal Pradesh	39			39								
14	Jammu and Kashmir	9				7	2						
15	Purtjab	15	4		9	2			6		2		



1	2	3	4	5	6	7	8	9	10	11	12	13	14
16	Uttar Pradesh	556	355	36	43	122		8	17	1			117
17	Uttarakhand	21	2	4	15								
18	Andhra Pradesh	507	8	28	254	10	207	1				56	
19	Karnataka	410			373		37	1					
20	Kerala	216	1	22	20		173						
21	Pondicherry	4			4								
22	Tamil Nadu	379		363		16		7			1	13	
	Total	5425	476	766	2579	248	1356	71	227	17	4	1400	210

[English]

**Railway projects In Tamil Nadu**

579. SHRI S.R. JEYADURAI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of pending and ongoing railway projects in Tamil Nadu;

(b) the details of railway projects sanctioned by the Railways during each of the last three years;

(c) the amount sanctioned for each of these projects and the details of the work done on these projects during the above period;

(d) whether the Railways are aware that even after more than decade, several such railway projects in some States could not be completed till date;

(e) if so, the details and reasons therefor; and

(f) the steps taken by the Railways to complete the pending railway projects within the stipulated time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Details of pending and ongoing railway projects falling fully/partly in the State of Tamil Nadu are given in the enclosed statement-I.

(b) and (c) Statement-II giving details of the projects sanctioned during last three years alongwith their sanctioned cost is enclosed. All these projects are in different stages of execution and are progressing as per availability of resources.

(d) to (f) Railways have huge throw-forward of ongoing projects with limited availability of resources. The projects are progressed as per availability of resources. To expedite completion of projects, a number of initiatives have been taken to generate additional resources through non-budgetary measures like Public-Private Partnership, funding by State Governments and other beneficiaries. Besides, Railways have introduced Railway Infrastructure Investment Initiative (R3i) Policy for attracting private sector participation in rail connectivity projects. To reduce delay on account of land availability, security issues, forestry clearances etc meetings with State Government/Central Government Officials are held from time to time. Contract conditions have been modified to bring efficiency in contract management, and field units have been further empowered.

**Statement-I**

*Details of pending and ongoing railway projects falling fully/partly in the State of Tamil Nadu:*

(Rs. in crore)

Sl. No.	Ongoing Project	Anticipated cost	Expenditure incurred upto March, 2010	Outlay 2010-11	Status and target date for completion, wherever fixed
1	2	3	4	5	6
1.	Tindivanam-Gingee-Tiruvannamalai (70 Km)	227.40	12.67	40	State Government is yet to hand over required land. Work on 04 major bridges has been taken up wherever land is available.
2.	Tindivanam-Nagari (179.2 Km)	582.83	28.22	40	State Government is yet to hand over required land.

1	2	3	4	5	6
					Work on major bridge across Palar & Cheyyar rivers has been taken up.
3.	Attipattu-Puttur (88.30 Km)	446.87	0.76	10	State Government is yet to hand over required land.
4.	Erode-Palani (91.05 Km)	288.87	0.02	40	State Government is yet to hand over required land.
5.	Chennai- Cuddalore via Mahabalipuram (179.28 Km)	523.52	0.07	25	Final location survey has been taken up.
6.	Karur-Salem (85 Km)	613.11	341.3	100	Earthwork, bridges, etc. have been taken up. Salem-Namakkal (51 Km) section is targeted for completion during 2010-11.
7.	Bangalore-Satyamangalam (260 Km)	226.00	0.29	0.10	Work held up as required permission to carryout survey through Reserve Forest Area not received.
<b>Gauge Conversion</b>					
1.	Manamadurai-Virudhunagar (66.5 Km)	214.44	108.22	55	Earthwork, bridgeworks, etc. have been taken up.
2.	Dindigul-Pollachi-Palghat & Podanur-Coimbatore (224.88 Km)	611.57	190.86	65	Work on Podanur-Coimbatore (6 Km) section has been completed and work on Pollachi-Palghat (58 Km) & Dindigul-Pollachi (121 Km) sections have also been taken up. Dindigul-Palani (58 Km) is targeted for completion during 2010-11.
3.	Mayiladuturai-Tiruvarur-Karaikudi & Tiruturaipundi-Agastiyampalli (224 Km)	789.60	43.36	60	Earthwork, bridges, in Mayiladuturai-Tiruvarur section have been taken up and targeted for completion during 2010-11.
4.	Madurai-Bodinayakkanur (90.41 Km)	182.66	0	7	Tenders for some bridges and Final Location Survey, have been processed.

1	2	3	4	5	6
5.	Tiruchchirappalli-Nagore-Karaikal (200 Km) with extension of Nagapattinam-Velankanni-Tiruturaipundi via Tirukuvalai (43 Km)	534.55	389.28	35	Work on Tiruchchirappalli-Thanjavur-Tiruvarur-Nagore and Nagapattinam-Velankanni sections have already been completed. Work on Nagore-Karaikal section is targeted for completion during 2010-11.
6.	Quilon-Tirunelveli-Tiruchendur & Tenkasi-Virudhunagar (357 Km)	830.69	549.08	65	Virudhunagar-Tenkasi-Sengottai (131 Km), Tirunelveli-Tiruchendur (61 Km) and Quilon-Punalur (45 Km) sections have been commissioned. Work on Tenkasi-Tirunelveli section (72 Km) is targeted for completion during 2010-11.
7.	Cuddalore-Salem via Vriddhachalam (191 Km)	556.64	244.93	7	Main line commissioned. Land acquisition has been processed for Chinnasalem-Kallakurichi new line sanctioned as material modification to this project.
<b>Doubling</b>					
1.	Chennai Beach-Korukkupet 3rd line(4.1 Km)	53.6	0.22	5	Estimate and exchange of land with Chennai Port Trust have been processed.
2.	Chennai Beach-Attipattu 4th line (22.1 Km)	102.42	0.22	5	Estimate and exchange of land with Chennai Port Trust have been processed.
3.	Chengalpattu-Villupuram (103 Km)	369.21	235.15	43	Works on bridges, platform, level crossings, etc. have been taken up.
4.	Villupuram-Dindigul with electrification (273 Km)	1258.62	0	60	This work has been entrusted to Rail Vikas Nigam Limited for execution. Tenders for civil, electrical and other works have been processed.

1	2	3	4	5	6
5.	Tiruvallur-Arakkonam 4th line (26.83 Km)	80.92	4.62	2	This work has been transferred to RVNL for execution. Land acquisition papers have been processed.
6.	Attipattu-Korukkupettai 3rd line (18 Km)	115	120.77	5	Korukkupet-Ennore (12 Km) section has already been commissioned. Work on Ennore-Attipattu (6 Km) is targeted for completion during 2010-11.

**Statement-II***Details of the projects sanctioned during last three years alongwith their sanctioned cost*

(Rs. in Crore)

Sl. No	Plan Head	Name of the project	Latest anticipated cost
1	2	3	4
<b>2007-08</b>			
1	New Lines	Bihta-Aurangabad	326.2
2	New Lines	Bariarpur-Mananpur	450
3	New Lines	Sultanganj-Katuria	450
4	New Lines	Chandigarh-Baddi	328.14
5	New Lines	Deoband (Muzzafar Nagar)-Roorkee	164.81
6	New Lines	Rayadurg-Tumkur via Kalyandurg	1027.89
7	New Lines	Chhotaudepur-Dhar	570
8	Gauge Conversion	Burdwan-Katwa	303.96
9	Gauge Conversion	Bhojipura-Pilibhit-Tanakpur	144.99
10	Gauge Conversion	Sadulpur-Ratangarh-Bikaner & Ratangarh-Degana	695
11	Gauge Conversion	Mayiladuturai-Karaikudi & Tiruturaipundi-Agastiyampalli	789.6
12	Doubling	Pen-Roha	130.35
13	Doubling	Raipur-Titlagarh incl. NL Mandi Hasaud-Naya Raipur	691.67
14	Doubling	Barabanki-Burhwal	79.98

1	2	3	4
15	Doubling	Mau-Indara	36.52
16	Doubling	Malda & Old Malda	21.3
17	Doubling	New Guwahati-Digaru	110.94
18	Doubling	Kukrana-Panipat	36.08
19	Doubling	Alwar-Harsauli	90.79
20	Doubling	Harsauli-Rewari	110.95
21	Doubling	Bypass at Annupur	23.6
22	Doubling	Bypass at Champa	37.64
23	Doubling	Kalumna-Nagpur	27.69
24	Doubling	Adra-Joychandipahar	27.56
25	Doubling	Barbil-Barajamda	51.21
26	Doubling	Bimlagarh-Dumitra	99
27	Doubling	Gokuipur-Midnapur New bridge on diversion alignment with substructure & steel super structure on Bridge No. 143.	34.15
28	Doubling	Ambalapuzha-Haripad	48.38
29	Doubling	Kurruppanthara-Chengavannam	99.2
30	Doubling	Arasikere-Birur (Patch doubling)	136.01
31	Doubling	Ramanagaram-Mysore incl. electrification of Kengeri-Mysore	142.69
<b>2008-09</b>			
32	New Lines	Wardha-Nanded	732
33	New Lines	Ara-Bhabua Road	490.8
34	New Lines	Araria-Supaul	304.41
35	New Lines	Dehri on Sone-Banjari	106.2
36	New Lines	Gaya-Chatra	549.75
37	New Lines	Gaya-Daltonganj via Rafiganj	445.25
38	New Lines	Kursela-Bihariganj	192.56

1	2	3	4
39	New Lines	Muzaffarpur-Darbhanga	281.3
40	New Lines	Muzaffarpur-Katra-Oral-Janakpur Road	228.05
41	New Lines	Nawada-Laxmipur	620.57
42	New Lines	Sitamarhi-Jayanagar-Nirmal via Susand	678.62
43	New Lines	Agartala-Sabroom	813.34
44	New Lines	Bhairabi-Sairang	619.34
45	New Lines	Jalalgarh-Kishanganj	359.86
46	New Lines	Sivok-Rangpo	1339.5
47	New Lines	Banaguram-Ras	144.57
48	New Lines	Cuddapah-Bangalore (Bangarapet)	1040.23
49	New Lines	Attipattu-Puttur	446.87
50	New Lines	Chennai-Cuddalore via Mahabalipuram	523.52
51	New Lines	Erode-Palani	288.87
52	Gauge Conversion	Jaipur-Ringus-Churu & Sikar-Loharu	653.55
53	Gauge Conversion	Suratpura-Hanumangarh-Sriganganagar	449.01
54	Gauge Conversion	Madurai-Bodinayakanur	182.66
55	Gauge Conversion	Ahmedabad-Himmatnagar-Udaipur	742.88
56	Gauge Conversion	Bhuj-Naliya with extn. to Vayor	318.24
57	Gauge Conversion	Ratlam-Mhow-Khandwa-Akola	1421.25
58	Doubling	Chandrapura-Rajabera-Chandrapura-Bhandaridah	34.87
59	Doubling	Jakhai-Mansa - Doubling on SPR section	109.13
60	Doubling	Raghavapuram-Madamari patch tripling	136.23
61	Doubling	Champa-Jharsuguda 3rd line	872.12
62	Doubling	Banspani-Jarull	90.88
63	Doubling	Muri-North Outer Cabin/Muri-Doubling of section with provision of 2nd bridge over Subarnarekha	17.22
64	Doubling	Panskura-Kharagpur 3rd line	252.54

1	2	3	4
65	Doubling	Rajkharawan-Sini-3rd line	91.61
66	Doubling	Tiruvallur-Arakkonam 4th line	80.92
67	Doubling	Villupuram-Dindigul (With electrification)	1258.62
68	Doubling	Bhopal-Beena 3rd line	687.22
69	Doubling	Guna-Ruthiyai	66.5
70	Doubling	Udhna-Jalgaon with electrification	714.6
<b>2009-10</b>			
71	New Lines	Bhanupalli-Bilaspur-Beri	1046.88
72	Doubling	Banspani-Daitari-Tomka-Jakhapura doubling	1142.6
73	Doubling	Brundamal-Jharsuguda flyover connection to join DN Line	38.44
74	Doubling	Dakshin Barasat-Lakshmikantapur & New Line Joynagar-Raidighi	229
75	Doubling	Ghutiari sharif-Canning upto Bangankhali	185.25
76	Doubling	Jirat-Ambika Kalna	63.62
77	Doubling	Krishnanagar-Bethuadahari doubling	137.56
78	Doubling	Magrahat-Diamond Harbour	97.93
79	Doubling	Nalkul-Tarakeshwar	83.04
80	Doubling	Liluah-Dankuni 3rd line with extn. to Furfura Sharif	213
81	Doubling	Tinpahar-Sahibganj as PH-I of doubling of Tinpahar-Bhagalpur	135.7
82	Doubling	Lohta-Bhadoi Ph.I	94.13
83	Doubling	Mansa-Bhatinda Ph.I	103.83
84	Doubling	Phaphamau-Allahabad	47.85
85	Doubling	Daund-Gulbarga and Pune-Guntakalelectrification	1437.79
86	Doubling	3rd line between Dangoaposi and Rajkharawan	309.44
87	Doubling	Rajgoda-Tamluk-Phase-II of Panskura-Haldia Doubling	81.76
88	Doubling	Yelahanka-Chennasandra with OHE	37.82
89	Doubling	Yeshwantpur-Yelahanka with OHE	27.23
90	Doubling	Gandhidham-Adipur	27.56
91	Doubling	Gandhidham-Kandla Port	32.99



### Liberalisation of Campaigning Methods

580. PROF. RANJAN PRASAD YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received representation from various political parties regarding liberalisation of campaigning methods;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the time by which the Government will bring them in force?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) No, Madam.

(b) to (d) Does not arise.

### Uncle Judge Syndrome

581. SHRI C. RAJENDRAN : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission in its 230th Report, had recommended to eliminate 'Uncle Judges' Syndrome;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (c) The Law Commission of India in their 230th Report has mentioned the matter of appointment of Uncle Judges in the High Courts, wherein it is said that the Judges, whose kith and kin are practising in a High Court, should not be appointed in the same High Court.

The procedure for appointment of Judges, which is based on the judgement of the Supreme Court, has been debated in various fora and there have been demands to

change the same. However, there is, at present, no specific proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.

[Translation]

### Sensitive Airports

582. SHRI SHATRUGHAN SINHA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there are such airports in the country, particularly in Bihar which are very sensitive from security point of view;

(b) if so, the details of such airports in the country, particularly of Bihar;

(c) whether the Union Government had formulated or proposes to formulate any action plan for such airports located, particularly in Bihar; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Sensitive airports in Bihar are Gaya and Patna and rest of the country's Sensitive airports are Agatti, Agartala, Ahmedabad, Allahabad, Baroda, Bhopal, Bhubaneswar, Bhubaneswar, Calicut, Chandigarh, Cochin, Coimbatore, Coochbihar, Dabolim, Dehradun, Dibrugarh, Dimapur, Diu, Gorakhpur, Jaisalmer, Jamnagar, Jodhpur, Jofhat, Juhu, Kandla, Lilabari, Lengpui, Lucknow, Ludhiana, Mangalore, Nagpur, Nasik, Pathankot, Ranchi, Safdarjung, Shimla, Silchar, Tejpur, Tholse, Tirupatl, Trichy, Trivandrum, Udaipur, Umroi (Shillong) and Vishakhapatnam.

(c) and (d) Yes, Madam. Action plan for sensitive airports already exists that covers all sensitive airports in the country. These airports are audited regularly and deficiencies are regularly communicated to all concerned for remedial action. Compliance report is also received accordingly.

### Promotion of FPI

583. SHRI DHARMENDRA YADAV: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the steps taken by the Government to promote the food processing industries;

(b) the financial assistance provided to the units of food processing industries during the last three years, and the current year, State-wise; and

(c) the steps taken by the Government for providing marketing facilities to sell the processed food products in the foreign countries?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY) : (a) To promote food processing in the country, Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to implementing agencies/ entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Setting up/Modernization/Expansion of food processing industries. In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks/ financial institutions under the scheme of setting up/Establishment/Modernization/Expansion of Food Processing Industries w.e.f. 01.04.2007.

In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks via an e-portal under the Scheme of Setting up/Modernization/Expansion of food processing industries with effect from 01.04.2007.

Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units, creation of infrastructure, support of R&D, human resource development besides other promotional

measures to encourage development of food processing industries. Moreover, the Government has taken several steps like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to compete in the international market.

(b) The details of the financial assistance provided to the units of food processing industries under the plan scheme of Technology Upgradation/ Establishment/ Modernization of Food Processing Industries during last three years and the current year, State-wise are given in the enclosed statement.

(c) As a as providing marketing facilities to sell the processed food products in the foreign countries is concerned, besides Agricultural & Processed Food Products Export Development Authority (APEDA) this Ministry has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units in the country i.e. creation of infrastructure, support of R&D, human resource development besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several fiscal incentive measures like tax rationalization on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to comply with international standards for quality of products and compete in the international market.

**Statement**

*Number of project approved and financial assistance provided during the years 2007-08, 2008-09, 2009-10 and 2010-11*

*State-wise under the scheme of Setting up/ Technology Upgradation/ Establishment/ Modernization of FPIs.*

(Rs. in lakhs)

Name of State	2007-08		2008-09		2009-10		2010-11 (as on 30.09.2010)	
	Approved	Amount released	Approved	Amount released	Approved	Amount released	Approved	Amount released
1	2	3	4	5	6	7	8	9
Andhra Pradesh	43	947.49	48	908.999	41	677.05	27	288.915
Andman and Nicobar	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	1	17.67	3	376.14	0	0
Assam	12	442.17	1	176.79	22	418.74	11	247.54
Bihar	5	83.915	2	42.3	2	35.59	6	102.11
Chandigarh	6	138.08	0	0	0	0	0	0
Chhattisgarh	0	0	10	163.725	4	45.46	26	228.495
Delhi	0	0	7	160.65	2	50	1	16.3
Goa	1	17.00	1	24.57	1	24.26	2	40.6
Gujarat	32	544.06	39	714.81	42	665.18	54	1092.716
Haryana	19	418.72	23	349.415	11	134.96	11	255.78
Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	175.34
Jammu and Kashmir	9	109.855	3	22.05	7	59.73	4	48.59
Jharkhand	2	9.09	0	0	3	44.09	4	84.00
Karnataka	34	529.62	35	629.895	24	269.55	20	435.74
Kerala	47	876.8	32	545.37	33	567.53	18	241.69
Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	207.185
Maharashtra	95	1696.805	121	1802.633	113	1717.3	61	902.965
Manipur	3	61.74	3	45.51	6	163.75	0	0

1	2	3	4	5	6	7	8	9
Meghalaya	1	8.19	2	159.57	2	123.02	2	66.62
Mizoram	0	0	0	0	1	11	0	0
Nagaland	1	27.485	4	178.205	1	64.99	0	0
Orissa	6	129.41	2	38.68	6	84.4	10	213.28
Pondicherry	2	31.3	0	0	0	0	0	0
Punjab	32	481.45	61	841.36	13	172.37	16	271.49
Rajasthan	35	566.075	44	551.975	27	325.46	48	643.939
Sikkim	0	0	0	0	0	0	0	0
Tamil Nadu	53	951.79	36	594.355	41	672.11	26	405.94
Tripura	2	39.98	1	13.86	0	0	0	0
Uttar Pradesh	63	1123.425	43	875.475	32	560.63	46	894.33
Uttrakhand	9	339.78	6	153.15	12	307.57	9	191.3
West Bengal	35	653.56	19	390.135	10	136.48	8	155.76
<b>Total</b>	<b>569</b>	<b>10725.2</b>	<b>579</b>	<b>9765.767</b>	<b>487</b>	<b>8249.97</b>	<b>429</b>	<b>7210.625</b>

[English]

#### Shortage of porters

584. SHRI S. PAKKIRAPPA : Will the Minister of RAILWAYS pleased to state:

(a) whether due to diversion of licensed porters as gangmen by Railways, there is continuing shortage of porters in the country, particularly at big stations, causing extreme hardship to the passengers, particularly women and the elders;

(b) whether the senior railway officials are not interested to recruit suitable number of porters for vested interest and existing porters are charging exorbitantly from the helpless passengers;

(c) If so, the details thereof; and

(d) the action taken by the Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI K. H. MUNIYAPPA): (a) Consequent to absorption of licensed porters as Gangmen, some vacancies had arisen in the category of licensed porters. Approximately 748 of these Gangmen have opted to come back, so far. In addition, 2765 licensed porters have been newly engaged to meet the convenience of the passengers.

(b) and (c) No, Madam. Railways have already re-assessed the requirement and engaged 2765 licensed porters, so far. Some cases of overcharging do come to notice occasionally.

(d) Frequent checks are conducted to keep a watch on the functioning of licensed porters and those found indulging in overcharging are suitably taken up.

#### Establishment of PCPIRs

585. SHRI CHANDRAKANT KHAIRE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government had decided to establish Petroleum, Chemical and Petrochemical Investment Regions (PCPIRs) in the country;

(b) If so, the number of such PCPIRs established so far and proposed to be established, State-wise; and

(c) the current status of the working of such PCPIRs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes, Madam.

(b) PCPIRS have been approved in the States of Andhra Pradesh, Gujarat and West Bengal. Proposals for establishment of PCPIRs in the States of Orissa and Tamil Nadu are under consideration.

(c) The significant details as far as the current status of the working of PCPIRs is as follows:

- I. Memorandum of Agreement (MOA) has been signed between Government of India and the three State Governments.
- II. Monitoring Committee has been set up to oversee the implementation of the PCPIRs.
- III. The three State Governments have notified the PCPIRs.

*[Translation]*

#### **Setting up of Petrol Pumps In Rajasthan**

586. SHRI BADRI RAM JAKHAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of petrol pumps set up in Pali and Jodhpur areas in Rajasthan during the last 5 years;

(b) the location-wise details thereof;

(c) whether the Government has any proposal to set up more petrol pumps in these areas; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have set up 89 Retail Outlets (ROs) in Pali and Jodhpur areas in Rajasthan during the last 5 years. The location-wise details are available with Director (Marketing) of OMCs.

(c) and (d) New retail outlets in these areas will be set up by OMCs at identified locations based on surveys and feasibility studies. Locations found to be having sufficient potential and which are economically viable are rostered in the State-wise Marketing Plans for setting up retail outlets.

#### **Availability of fertilizers**

587. SHRI KAUSHALENDRA KUMAR: Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the Government has prescribed any standards for ensuring the availability of NPK, DAP, urea, super phosphate and potash in the Rabi crops season;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) The season-wise demand of major fertilizers like Urea, DAP, MOP & NPK is assessed by Department of Agriculture & Cooperation (DAC) in consultation with the officers of State Agriculture department, fertilizer suppliers and Fertiliser Association of India (FAI). Urea is the only fertilizer which is under partial movement and distribution control of the Government. Union Government ensures availability of urea as per assessed monthly requirement at State level. State Governments are responsible for its distribution within the State. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/ de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market forces of demand and supply.

The State-wise requirement (demand), availability and sales of major fertilizer like Urea, DAP, MOP & complex fertilizers (NPK) during the year 2010-11 (April'10 to October'2010) are given in the enclosed statement. As can be seen, the availability of all the fertilizers is adequate in the country.

Steps taken to make available sufficient fertilizers:

- (i) Each state in consultation with the fertilizer suppliers is required to prepare monthly supply plan district wise within overall availability at state level for ensuring availability of fertilizers in all parts of the state;
- (ii) The movement of fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertiliser Monitoring-System (FMS);
- (iii) As per provisions contained in para 4 of FCO, 1985 - Every dealer, who makes or offers to make a retail sale of any fertilizer, shall prominently display in his place of business - a list of price or rates of such fertilizers fixed under Clause 3 of FCO and for the time being in force;
- (iv) The state governments have been advised (i) to instruct the State Institutional agencies to coordinate with manufacturers and importers of fertilizers for streamlining the supplies (ii) to review the railway rake points in their states and take up the issues with the Railways for improvements, if any, required to ensure availability of fertilizers in every nook and corner of the State;
- (v) The Government has introduced a Nutrient Based Subsidy (NBS) Policy in respect of Phosphatic & Potassic fertilizers w.e.f. 1.4.2010. Under the NBS, State Governments have to play more proactive role to co-ordinate with the manufacturers/importers to tie up supplies of fertilizers as per the requirement of states;
- (vi) Under NBS, Fertilizer companies are required to print Maximum Retail Price (MRP) along with applicable subsidy on the fertilizer bags clearly. Any sale above the printed net retail price will be punishable under the EC Act.; and
- (vii) All possible steps are taken by the Department of Fertilisers to match the availability of fertilizers with the assessed requirement.

#### Statement

*Cumulative availability of fertilizers between year 10-11 (April'10 to October'10)*

8.11.10 (Qty. in '000) MTs

State	Urea			DAP			MOP			Complex		
	Require-ment	Availability	Sales	Require-ment	Availability	Sales	Require-ment	Availability	Sales	Require-ment	Availability	Sales
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	1675.00	1915.38	1872.98	825.00	842.55	812.79	415.00	401.60	375.80	1370.00	1497.82	1457.01
Karnataka	960.00	1009.65	1001.17	650.00	741.65	724.57	340.00	327.45	296.77	667.50	856.69	831.45
Kerala	116.00	93.68	92.10	24.00	30.81	30.70	107.50	107.57	102.99	157.50	150.58	143.89
Tamil Nadu	585.00	522.46	519.76	279.00	211.74	209.02	322.00	253.35	250.53	245.25	409.08	404.44
Gujarat	1085.00	1236.10	1225.36	615.00	552.94	545.37	136.00	128.39	121.27	286.80	419.21	411.89

1	2	3	4	5	6	7	8	9	10	11	12	13	
Madhya Pradesh	855.18	863.23	858.45	779.93	826.88	789.00	224.97	101.81	103.07	95.58	261.02	249.67	243.85
Chhattisgarh	461.66	433.30	432.29	236.69	231.75	87.32	224.97	67.65	65.61	103.74	92.41	88.32	
Maharashtra	1595.00	1556.85	1537.38	1100.00	1066.69	1035.74	380.00	389.76	362.88	945.50	1061.18	1040.13	
Rajasthan	698.00	679.26	667.16	515.00	493.98	488.83	35.50	27.85	20.98	87.20	105.77	105.31	
Haryana	995.00	962.22	940.78	545.00	595.96	579.77	45.00	60.23	48.43	35.00	63.10	57.36	
Punjab	1550.00	1628.18	1602.57	785.00	699.67	693.37	76.00	90.57	67.95	60.00	94.25	76.43	
Himachal Pradesh	40.00	32.62	32.58	0.00	0.00	0.00	3.50	0.00	0.00	27.50	15.98	13.34	
Jammu and Kashmir	94.28	84.89	81.05	57.32	41.36	38.11	22.70	3.01	2.58	0.00	0.00	0.00	
Uttar Pradesh	2835.00	2767.83	2614.89	1435.00	1278.61	1145.28	220.00	137.02	116.44	680.00	809.97	763.23	
Uttarakhand	128.00	130.97	123.11	27.00	17.55	15.31	6.60	2.93	2.93	28.00	47.07	45.51	
Bihar	1050.00	825.35	818.01	260.00	297.77	292.04	120.00	85.96	83.83	210.00	175.13	169.17	
Jharkhand	154.00	107.82	104.51	83.00	57.58	51.17	12.50	4.43	4.43	57.50	26.86	26.22	
Orissa	425.00	374.16	355.23	165.00	169.06	161.93	118.17	105.84	96.22	209.70	178.13	171.44	
West Bengal	578.76	524.24	516.57	285.50	318.68	301.93	180.90	161.66	161.47	423.20	488.17	476.69	
Assam	132.60	170.44	170.14	23.60	26.06	19.97	66.30	36.89	36.46	5.00	7.76	7.26	
All India	16120.89	15961.81	15611.34	8719.29	8507.95	8169.89	2823.88	2501.35	2319.65	5860.41	6764.08	6547.91	

[English]

**Investment by ONGC for increase in oil production**

588. SHRI KODIKKUNNIL SURESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a new scheme has been launched by Oil and Natural Gas Corporation (ONGC) by investing Rs. 14000 crore resulting in increase in the oil production;

(b) if so, the details thereof and the name of the oilfields where this scheme is being implemented,

(c) the steps being taken to increase the oil production rate after implementation of this scheme and annual average rate of increase in production; and

(d) the average annual financial profit due to growth in production after implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Two new redevelopment schemes namely Mumbai High South Redevelopment Phase-II and Mumbai High North Redevelopment Phase-II have been approved and are under implementation. The details are as under:

Name	Date of Approval	Approved Cost (Rs. Crore)	Incremental oil & gas Gain (up to 2029-30)
MHS Redevelopment Ph-II	03.10.07	8813.41	Oil-18.31 MMT Gas-2.70 BCM
MHN Redevelopment Ph-II	28.01.09	7133.39	Oil-17.35 MMT Gas-2 98 BCM

The MHS Redevelopment Phase-II and MHN Redevelopment Phase-II projects are scheduled to be completed by March, 2013 and September, 2012 respectively.

(d) While evaluating any investment proposal, a detailed project appraisal for project life cycle is done to work out the viability of the project instead of annual financial profit.

#### Availability of gas

589. SHRI N. CHELUVARAYA SWAMY:  
KUMARI SAROJ PANDEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the expansion and revival of fertilizer plants is getting hampered due to lack of gas and pipeline network;

(b) if so, the steps being taken for active support from the Ministry of Petroleum and Natural Gas for revival of fertilizer industry;

(c) the quantity of gas required to expand fertilizer plants and to switch from Naphtha based plants to gas based plants; and

(d) the steps being taken for time bound gas connectivity of the fertilizer units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):  
(a), (b) and (d) All expansion projects are on the existing pipeline network. As regards providing connectivity and

availability gas for revival of FCIL/HFCL units and providing early connectivity to units getting converted from FOLSHS/ Naphtha to gas, Department of Fertilizers is in continuous follow up with Ministry of Petroleum & Natural Gas.

(c) The information is given in the enclosed statement.

#### Statement

##### Plantwise Additional Requirement of Natural Gas

Sl.No.	Name of the unit	Additional Requirement (mmscmd)
1	2	3
<b>A Naphtha based</b>		
1.	ZIL-Goa	1.28
2.	MCFL-Mangalore	1.00
3.	SPIC-Tuticorin	1.66
4.	MFL-Manali	1.54
5.	FACT-Udyogmandal	0.94
6.	DIL-Kanpur	1.70
	Sub-Total of Naphtha based plants	8.12
<b>Expansion Units</b>		
7.	IFFCO-Kalol	2.90
8.	Kribhco-Hazira	2.20
9.	RCF-Thal	2.20
10.	CFCL-Gadepan	2.40
11.	TCL-Babralla	2.20
12.	IGFL-Jadgishpur	2.20
13.	KSFL-Shahjahanpur	2.22
14.	NFCL-Kakinada (AP)	2.4
15.	GNVFC Bharuch	0.275
	Sub-total of Expansion Units	18.995



**Railway line between Kanhangad  
to Kanniyoor**

590. SHRI P. KARUNAKARAN: Will the Minister of RAILWAYS be pleased to state:

- (a) the status of Kanhangad-Panathoor-Kanniyoor railway line;
- (b) the details of the total survey done so far from the last three years; and
- (c) the time by which the said projects is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Section-wise details of the proposed Kanhangad-Kaniyuru new line is as under:

- i. Kanhangad-Panathur: A survey for construction of Kanhangad-Panathur new line has been completed. As per the survey report, cost of construction of 41 Km. long line has been assessed as Rs. 385.30 crore with a rate of return of (+) 2.021%. The survey report is under examination.
- ii. Panathur-Kaniyuru: A survey for Panathur-Kaniyuru new line (31 Km) has been included in the Budget 2010-11. Survey for the proposed new line is being taken up. Further consideration of this proposal would be possible once the survey report becomes available.

*[Translation]*

**Raipur Airport**

591. KUMARI SAROJ PANDEY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to upgrade/modernise Raipur airport;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF

CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Airports Authority of India (AAI) has undertaken construction of New Integrated Terminal Building Complex with all modern facilities including 2 aerobridges for handling 700 peak hour passengers, at a cost of Rs. 135.72 crores with expected date of commissioning as March, 2011.

In addition, AAI has a Master Plan for phased development of Raipur airport which includes extension of runway for operation of wide bodied aircraft for which 2250 acres additional land is required. AAI has requested the State Government of Chhattisgarh for handing over of requisite land. Any action in the matter is subject to handing over of land by the State Government of Chhattisgarh to AAI.

**Development of textile infrastructure**

592. SHRI JAI PRAKASH AGARWAL: Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government has any ambitious programme for the development of infrastructure in textile sector;
- (b) if so, the details thereof;
- (c) whether a huge employment opportunities are likely to be emerged due to the introduction of the said programme;
- (d) if so, whether the Union Government proposes to pay full attention toward financial aspect of such programme; and
- (e) if so, the details of foreign exchange is also likely to be earned after it becomes operational?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (e) Yes, Madam. The Programmes for development of infrastructure in Textiles sector are: (i) Scheme for Integrated Textile Park (SITP) (ii) Technology Upgradation Fund Scheme (TUFS) (iii) Group Workshed Scheme and (iv) Mega Cluster Scheme. The schemes are likely to generate additional employment when fully operationalised in the XIth Plan. Government has provided under XIth

Plan an allocation of Rs. 8000 crores under TUFSS; Rs. 3500 crores under SITP; Rs. 127 crores under Group Workshed Scheme and Rs. 350 Crores under the Mega Cluster Scheme.

[English]

**Loss due to flood**

593. SHRI P. VISWANATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have incurred huge losses during current year's heavy monsoon and floods due to cancellation and late running of trains;

(b) if so, the details thereof;

(c) whether the Railways have taken any steps of offset the losses by introducing large number of special trains especially during festival seasons and vacations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The total passenger earnings of Indian Railway has registered an increase of Rs.1165.42 crores (10.27%) during the period from 01.04.2010 to 30.09.2010 as compared to corresponding period of last year. The loss due to cancellation and late running of trains on account of floods is estimated to be Rs. 7 crores approximately.

(c) and (d) Special trains are run on various sectors not with the sole motive to earn profit or to offset loss but mainly for clearance of extra passenger traffic during peak seasons and during festivals keeping in view the pattern of traffic, operational feasibility and availability of resources. It is a continuous process.

[Translation]

**Revival of sick steel units**

594. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of STEEL be pleased to state:

(a) the number of sick steel public sector units in the country;

(b) whether the Government has taken any steps for their revival/restructuring;

(c) if so, the plant-wise details thereof; and

(d) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (d) One of the Public Sector Undertakings namely Hindustan Steelworks Construction Limited (HSCL), under administrative control of the Ministry of Steel, is a loss making unit. A proposal for restructuring of this company has been formulated and referred to the Ministry of Finance. As the proposal involves consultation/concurrence of the Ministry of Finance and Cabinet, it is difficult to indicate the time limit by which it is likely to be finalised.

[English]

**Setting up of National Gas Highway  
Development Authority**

595. SHRI K.C. VENUGOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of ongoing gas pipe line projects in the country, State-wise;

(b) whether the Government has a proposal for setting up a National Gas Highway Development Authority (NGHDA);

(c) if so, the details thereof; and

(d) the present status of setting up of National Gas Highway Development Authority?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Following are the ongoing gas pipeline projects in the country:

Sl. No.	Name of the pipeline	States
1.	Dadri-Bawana-Nangal Pipeline	UP, Delhi, Haryana, Punjab
2.	Chainsa-Gurgaon-Jhajjar-Hissar Pipeline	Haryana, Rajasthan
3.	Kochi-Koottanad-Mangalore-Bangalore Pipeline	Kerala, Tamil Nadu, Karnataka
4.	Dabhol-Bangalore Pipeline	Maharashtra, Karnataka
5.	Jagdishpur-Haldia Pipeline	UP, Bihar, Jharkhand, West Bengal
6.	Kakinada-Basudebpur-Howrah Pipeline	Andhra Pradesh, Orissa, West Bengal
7.	Vijaywada-Nellore-Chennai Pipeline	Andhra Pradesh, Tamil Nadu
8.	Chennai-Tuticorin Pipeline	Tamil Nadu
9.	Chennai-Bangalore-Mangalore Pipeline	Tamil Nadu, Andhra Pradesh, Karnataka
10.	Upgradation of	
	(i) Hazira-Bijaypur-Jagdishpur (HBJ)	(i) Gujarat, Rajasthan, UP, MP
	(ii) Gas Rehabilitation & Expansion Project (GREP)	(ii) MP, UP, Delhi, Haryana
	(iii) Dahej-Vijaypur Pipeline (DVPL)	(iii) MP, UP

(b) and (c) Yes Madam. It is envisaged that the Authority would plan, develop, own, manage and regulate "Gas Highways" and concentrate on planning development of gas pipeline infrastructure, especially in remote and under-developed regions.

(d) Proposal in this regard has been circulated amongst concerned Ministries/Departments/Organizations, including Petroleum & Natural Gas Regulatory Board (PNGRB), for seeking their comments. As of now, the NGHDA is not in existence.

#### Repairing of Old Bridges

596. SHRI K.R.G. REDDY:  
 SHRI K.J.S.P. REDDY:  
 SHRI P. BALRAM:  
 SHRI PONNAM PRABHAKAR:  
 SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details works undertaken to repair old

bridges of Railways in the XIth Five Year Plan, so far, zone-wise;

(b) the funds allocated and spent on them, zone-wise;

(c) whether any preference being accorded to rural and backward areas, State-wise, including Andhra Pradesh; and

(d) the details of Public-Private Partnership models adopted in such repairing of old bridges?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Rehabilitation/rebuilding/strengthening of bridges is an ongoing process on Indian Railways. Railways undertake rehabilitation/rebuilding/ strengthening of bridges on the basis of their physical condition as ascertained during regular inspections carried out in the field.

Zone wise no. of bridges rebuilt /rehabilitated/ strengthened in the XI Five Year Plan till Mar'10 i.e., from 01.04.07 to 31.03.10 are as follows:

Railway	No. of bridges rebuilt/ rehabilitated/ Strengthened	Allocation (bridge works) (Rs. Cr.)	Expenditure (Rs. Cr.)
CR	185	71.48	63.24
ER	506	301.05	235.44
ECR	129	213.39	151.54
ECoR	140	43.66	39.88
NR	527	111.40	76.88
NCR	182	37.84	30.88
NER	34	38.26	25.08
NFR	274	60.99	44.14
NWR	199	64.03	24.24
SR	282	87.93	50.44
SCR	229	120.67	105.02
SER	259	69.71	83.73
SECR	177	29.67	24.03
SWR	146	22.23	20.51
WR	310	171.65	160.51
WCR	311	65.54	72.57
<b>Total</b>	<b>3890</b>	<b>1509.50</b>	<b>1208.13</b>

(c) Each bridge requiring rebuilding/rehabilitation/ strengthening is given importance/priority depending upon its physical condition.

(d) Public Private Partnership model has not been adopted for rebuilding/ rehabilitation/ strengthening of bridges till now.

[Translation]

**Katni-Bina rail section**

597. SHRI BHOOPENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the details of incomplete works of bridges and culverts on Katni-Bina Section under West Central Railway;

(b) the project-wise details of money spent thereon; and

(c) the details of material supplying agencies for said works during 2009-10 and 2010-11 on said section?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Works on 20 number of bridges under 09 contracts are in progress, out of which works on 04 bridges are nearing completion. At the end of financial year, works on 15 bridges are likely to be completed.

(b) and (c) A statement is enclosed.

**Statement**

Sl.No.	Name of the Project	Sanctioned cost(Rs. Thousand)	Cumulative Expenditure (Rs. Thousand)
1	2	3	4
1	Bina-Katni Rehabilitation as arch top box bridge (bridge No.- s1139/1 up, 1169/1 up, 1197/1 up and 1222/1 up)	229000	25000
2	Proposed new opening as 1/2.50 x 2.00m by pushing RCC box & protection works under up main line @KM 1215/830 on BIN-KTE section	3500	NIL
3	BIN-KTE Proposed additional opening 1/3.00x2.00M precast RCC box near bridge No. 1050/2	3500	2500

1	2	3	4
4	BIN-KTE Proposed rehabilitation of arch Br. No. 1065/1 up, 1108/1 up as arch top RCC Box	17500	2500
5	BIN-KTE Proposed rehabilitation as arch top RCC box into existing 1/4.57 m arch bridge no. 1008/1 UP at KM 1008/3-4 on BIN-KTE section	4630	NIL
6	Proposed rehabilitation as Arch top RCC box into existing 1/4.57 m arch span of bridge No. 1110/2 of 2/12.19 GB +1/4.57 March at Km 1110/5 under up main line on BIN- KTE section	2500	500
7	Malkhedi-Agasod - RUB in lieu of LC. No. 310/B, 310/C	7725	NIL
8	Bina- Katni - RUB in lieu of LC.No. 37/C, 54/C &56/C	16700	18829
9	Bina-Katni - RUB in lieu of LC No. 69/C, 76/C, 77/C, 84/C, 87/C	33078	10679
Total		118133	60008

There are no separate material supplying agencies. The executing contractors bring their own material for doing the work.

[English]

**Allocation of Natural Gas to  
Power Project**

598. SHRI SARVEY SATYANARAYANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the State Government of Andhra Pradesh has sent any proposal for allocation of additional quantum of 9.72 MMSCMD of natural gas from D-6 fields for the gas power project proposed at Karimnagar district of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Yes, Madam. The Empowered Group of Ministers (EGoM) to consider & decide issues of commercial utilization of gas under New Exploration & Licensing Policy (NELP) has decided that, subject to the

availability of gas, necessary allocations from KG D6 fields will be made to projects in the pipeline, as and when such projects are ready to commence production. The decision would apply to this project as well.

[Translation]

**Gauge Conversion under  
North-Eastern Railway**

599. SHRI KAMAL KISHOR "COMMANDO" : Will the Minister of RAILWAYS be pleased to state:

(a) whether gauge conversion work is going on in Gonda under North-Eastern Railway;

(b) if so, the details thereof alongwith fund allocated for the same; and

(c) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) to (c) Yes, Madam. Gonda-Gorakhpur including Anandnagar-Nautanwa (260 km) and Gonda-Bahraich (60 km) are the ongoing gauge conversion projects in Gonda under North-Eastern Railway. Both the projects are in progress. An outlay of Rs. 30 crore and 10 crore respectively have

been provided for these projects for the year 2010-11. The projects will be completed in the coming years as per availability of resources.

**Artisan Photo Identity  
Card Project**

600. SHRI HANSRAJ G. AHIR: Will the Minister of TEXTILES be pleased to state:

(a) whether the progress of the scheme to provide photo identity cards to the artisans and craftsmen under artisan Photo Identity Card Project is very slow particularly in Maharashtra;

(b) if so, the reasons therefor and the number of cards issued so far, State-wise;

(c) whether the Government is taking any corrective steps to provide the identity cards immediately; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Madam. 13,19,812 Numbers of ID Cards through out the country have been issued so far which include 21,171 ID Cards issued to the artisans in the State of Maharashtra. State wise Number of ID Cards issued to artisans till date is as per statement enclosed.

(c) and (d) Do not arise.

**Statement**

*State-wise Photo ID cards issued to  
Handicrafts Artisans*

Sl. No.	State	I.D Cards Issued
1	2	3
1.	Uttar Pradesh	404758
2.	Uttrakhand	37590
3.	Bihar	90591
4.	Jharkhand	17921

1	2	3
5.	Orissa	30567
6.	Sikkim	1680
7.	West Bengal	45872
8.	Arunachal Pradesh	6400
9.	Assam	47675
10.	Manipur	23972
11.	Meghalaya	2694
12.	Nagaland	11973
13.	Mizoram	1099
14.	Trivendram	10770
15.	Delhi	12425
16.	Himachal Pradesh	12282
17.	Haryana	20818
18.	Jammu and Kashmir	36790
19.	Punjab	13151
20.	Rajasthan	103475
21.	Andhra Pradesh	104985
22.	Karnataka	22949
23.	Kerala	40251
24.	Pondicherry	10820
25.	Tamil Nadu	40058
26.	Chhattisgarh	5593
27.	Gujrat	105574
28.	Goa	2248
29.	Maharashtra	21171
30.	Madhya Pradesh	33660
Total		1319812

### Airports in Madhya Pradesh

601. SHRI PREMCHAND GUDDU: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of airports under Airports Authority of India in Madhya Pradesh;
- (b) the number of airports out of them proposed to be made international airport; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) There are eight airports in Madhya Pradesh including Gwalior airport which is operated by Indian Air Force where Airports Authority of India (AAI) manages a Civil Enclave.

(b) AAI is developing Bhopal and Indore airports for integrated operation of domestic and international aircraft movements with limited customs and immigration facilities, for possible international air connectivity.

(c) Various development works have been undertaken by AAI which are as under:

Indore Airport:- Runway has been strengthened and extended from 2287 M to 2750 M which is suitable for B 767 type of aircraft operations. Apron has been extended and work related to construction of New Integrated Terminal Building suitable to handle 700 passengers during peak hours is underway with expected date of commissioning by March, 2011.

Bhopal Airport- Runway has been strengthened and extended from 2045 M to 2744 M which is suitable for B 767 type of aircraft operation. Works related to construction of New Integrated Terminal Building to handle 1080 passengers during peak hours is underway with expected date of commissioning by March, 2011.

[English]

### Attractive Investment Opportunities under NELP-IX

602. SHRI K. SUGUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government had invited exploration and production companies and prospective investors to avail themselves of the highly attractive investment opportunities under NELP-IX;

(b) if so, the details thereof;

(c) whether the Government had received any offer from the road show conducted to promote 34 exploration blocks offered; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Yes, Madam. The ninth bid round of New Exploration Licensing Policy (NELP-IX) was launched on 15th October, 2010 in New Delhi. 34 exploration blocks (8 deepwater, 7 shallow water and 19 onland blocks) have been offered under NELP-IX. No bid has so far been received, for blocks offered under NELP-IX for which the bid closing date is 18.03.2011.

### Cholan Express

603. SHRI P.R. NATARAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Cholan Express running between Tiruchirappalli and Chennai Egmore and vice versa in day time is having only reservation for berths and not for seats;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) The composition of 6853/6854 Chennai Egmore-Tiruchchirappalli Express consists of First Air Conditioned (1A), 2-Tier Air-Conditioned Sleeper (2A), 3-Tier Air-Conditioned Sleeper (3A), Sleeper and General Class coaches. No reservation is done in General Class coaches for seats.

### Debts of Airlines

604. SHRI G.M. SIDDESHWARA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the present status of debts of each airline;
- (b) the comparative details thereof during the last three years;
- (c) the exact reasons for such debts of airlines; and
- (d) the steps being taken to avoid such situation in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The latest available data reported by airlines on their debts during last three years from 2006-07 to 2008-09 are as under:

Airline	Long Term Debts (Rs.in millions)		
	2006-07	2007-08	2008-09
NACIL	101119.9	208415.0	347148.2
Jet Airways	60563.0	120150.4	158856.1
JetLite	3832.5	8270.5	12086.1
Kingfisher Airlines	15619.1	30755.9	47250.0
Spicejet	3571.8	4857.9	333.0
Go Air	1071.0	2885.0	NR
Paramount Airways	NR	0.0	3265.4*
IndiGo	1866.4	1650.0	3808.8

Source: Balance sheet of individual airlines submitted to comply ICAO requirement of Form 'EF'

\*Amount reported against long term obligations under capital leases.  
NR - Nothing reported against long term debt.

(c) Government do not maintain exact reason for debts of airlines, however, high ATF price and global economic slowdown commonly affected financial health of all airlines.

(d) The steps taken to avoid such situation are as under:

- (1) The State Governments have been persuaded to reduce the sales tax on ATF. Government of Andhra

Pradesh and in certain cases Government of Rajasthan have reduced the sales tax on ATF to 4%. Government of Maharashtra has also reduced sales tax on ATF from 25% to 4% for flights originating from airports other than Pune and Mumbai.

- (2) The oil companies have started announcing the ATF prices on a fortnightly basis rather than monthly basis which is helping the airlines when the crude prices are going down.

[Translation]

### Potato Chips Factory

605. SHRI RAMKISHUN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to set up potato chips factory in Bihar Sharif with public-private participation;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a): No, Madam, at the moment no proposal is under consideration in the Ministry of Food Processing Industries for setting up potato chips factory in Bihar Sharif in the State of Bihar with public-private participation. However, Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Technology Upgradation/ Establishment/Modernization of food processing industries.

- (b) No such proposal at the moment.
- (c) No such proposal at the moment.

[English]

### Fellowship for Minority Students

606. SHRI P. T. THOMAS: Will the Minister of MINORITY AFFAIRS be pleased to state:



(a) the details of the number of beneficiaries under National Fellowship Scheme for Minority students, State-wise;

(b) whether the Government is planning to augment the grant under this fellowship in the current academic year; and

(c) if so, the details thereof and if not, reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) The details of the beneficiaries under National Fellowship Scheme for minority students, state-wise are available at the home page of the official website of University Grants Commission i.e www.ugc.ac.in under caption Notices at Sl. No. 19.

(b) and (c) As per the scheme 756 new fellowships are to be awarded every year to scholars belonging to minority communities in addition to the renewal of the fellowships awarded in the previous years. The budget available in 2010-11 is Rs.30 crores as against Rs. 14.90 crores sanctioned in 2009-10.

#### **Setting up of Community Kitchens in Tamil Nadu**

607. SHRI E.G. SUGAVANAM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether oil marketing companies have set-up community kitchens in various parts of the country including Tamil Nadu;

(b) if so, the details thereof and the number of such community kitchens set-up during the last three years;

(c) whether it is proposed to set-up more such community kitchens in other parts of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The "Vision 2015" adopted for LPG sector inter-alia focuses on extending the Common

LPG Kitchen facility to all the villages in the country. The facility will be provided in Village Panchayats/Government hospitals who express willingness? and also offer suitable covered shed for housing the facilities. The respective Panchayats/ Government hospitals will take care of the day to day operation of such kitchens including maintenance, collection of usage charges etc. OMCs provide the cooking facilities like cylinders, pressure regulators, single burners, connecting hoses etc. in a kitchen without collecting any security deposit/charges.

During the last three years, OMCs have set up 1445 community kitchens in the country including 49 in the State of Tamil Nadu.

(c) and (d) OMCs have funds to open about 13000 community kitchens in the country during the current financial year.

[Translation]

#### **Construction of Railway**

##### **Crossings/overbridges in Himachal Pradesh**

608. SHRI ANURAG SINGH THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether any scheme for construction of railway crossings or over bridges above the narrow gauge and broad gauge rail lines in Himachal Pradesh (H.P.) has been formulated; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Yes, Madam. There is laid down system for construction of level crossings and road over bridges on Railway lines in all States including Himachal Pradesh. Railways provide new level crossings or road over bridges (ROB), in consultation with the State Govt., at the time of laying of new railway lines. For already constructed Railway lines, Railways share the cost of ROB in lieu of level crossing, where Train Vehicle Unit (TVU) is one lakh or above, subject to State Govt's consent for closing of the Level Crossings after commissioning of ROB, provision of funds in their Budget, advance action for land acquisition, etc. All such proposals, found technically feasible, are included

in the Railway's Works Programme during the year and approval of the Parliament is sought. Depending on locations and traffic on the level crossings, Railways construct limited height sub-way or light FOB (with or without ramp) for pedestrian and light two/three wheeler vehicles, on cost sharing basis in addition to ROB. Further, in consultation with the Ministry of Planning and Programme Implementation, Railways have decided to construct Road Under Bridge in lieu of existing unmanned Level Crossings through "MPLADS' fund. Above instructions are applicable all over Indian Railways.

[English]

#### **Computerized Railway Reservation Centres**

609. SHRI R. THAMARAISELVAN : Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to computerize all railway reservation centres in the country;
- (b) if so, the details thereof; and
- (c) the criteria adopted by the Railways to identify the centres for computerisation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) As per existing policy, computerized reservation facilities are generally provided at locations where the assessed potential is about 100 transactions per day. At places where assessed potential is less than 100 transactions per day, this facility is provided along with the Unreserved Ticketing System. Computer Reservation System is also provided at selected post offices.

#### **Air India Operations**

610. SHRI PONNAM PRABHAKAR:  
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India has been calling for a level playing field in operation vis-a-vis private carriers;

- (b) if so, the complete details thereof; and
- (c) the progress achieved so far in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

#### **Train facilities for Char Dham Yatra**

611. SHRI AVTAR SINGH BHADANA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether train facility to the millions of pilgrims on Char Dham Yatra in Uttarakhand is limited upto Dehradun to Haridwar only;
- (b) whether the Railways are contemplating to give one minute halt to all trains running between Haridwar-Rishikesh and Dehradun at Raiwala Station; and
- (c) if so, the details thereof, and which time by when this facility likely to be provided at Raiwala Station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) No, Madam. 6 pairs of Express trains and 3 pairs of passenger trains stop at Raiwala station, which are considered adequate at present.

(c) There is no such proposal, at present.

[English]

#### **Pending Cases in Consumer Courts**

612. SHRI N. PEETHAMBARA KURUP: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of cases are pending in Consumer Courts in the country;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to dispose of these petitions as expeditiously as possible;

(d) whether it is a fact that the number of presiding officers are not sufficient to cope up with the backlog; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

#### **Acquisition of Indian Pharmaceutical Companies**

613. SHRI JAGDISH SHARMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Pharmaceutical Companies are/have been acquired by Multi National Companies;

(b) if so, the details thereof; and

(c) the benefits likely to accrue to the Pharmaceutical Industry and common man?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Yes Madam. Some Indian companies like M/s Ranbaxy Lab, M/s Piramal Health Care etc. have been taken over by Multi National Companies. These takeovers are mainly done by individual companies keeping their business interest.

[English]

#### **Registration of Contracts for Exports**

614. SHRI P. KUMAR:

SHRIMATI SUPRIYA SULE:

SHRI GAJANAN D. BABAR:

DR. SANJEEV GANESH NAIK:

SHRI ANANDRAO ADSUL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government proposes to allow/permit cotton exports contracts for the coming cotton season;

(b) if so, whether the textile industry has urged the

Union Government to defer registration of contracts for the export of the raw material till January 2011 next as to avail the benefit of new crop;

(c) if so, the response of the Union Government thereon; and

(d) the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam. For cotton season 2010-11, 55 lac bales of cotton are allowed for exports.

(b) Yes, Madam. Government of India has received several representations from various textile associations and industries which include interalia demands for delay in export contracts upto January, 2011; staggering of shipments through a monthly cap; withdrawal of export incentive of 1.5% etc.

(c) and (d) For cotton season 2010-11, Government has put in place a cotton security policy comprising of the following measures:

- i) Registration of cotton export contracts would commence from October 1, 2010.
- ii) Actual exports would commence from November 1, 2010.
- iii) The exportable surplus is identified as 55 lakh bales
- iv) There would be no registration after the exportable surplus is registered.

#### **Construction of Elevated Tracks**

615. SHRIMATI BOTCHA JHANSHI LAKSHMI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to construct elevated railway tracks in vulnerable forest areas in the country to allow safe passage to wild animals;

(b) if so, the details thereof and the time by which the proposal will be implemented;

(c) whether there has been an increase in the

number of elephants dying on railway tracks in the country particularly in West Bengal in the recent past;

(d) if so, the details thereof for the past one year, State-wise;

(e) whether the Railways have conducted any inquiry into such incidents;

(f) if so, the outcome thereof; and

(g) the steps taken by the Railways to avoid recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Since the figures are not maintained State-wise, number of elephant deaths in 2010 is 18 on Northeast Frontier Railway.

(e) and (f) Inquiries have been conducted at Divisional level. It has been found that the Forest Department is not providing adequate information about movement of herds of elephant for railway to initiate immediate preventive measures.

(g) Ministry of Railways in consultation with Ministry of Environment and Forests has taken action including issue of an Advisory to Zonal Railways to prevent train accident involving elephants.

#### **Upgradation of Infrastructure of Judiciary**

616. SHRI AMBICA BANERJEE:

SHRI NITYANANDA PRADHAN:

SHRIMATI SUPRIYA SULE:

DR. SANJEEV GANESH NAIK:

SHRI FRANCISCO COSME SARDINHA:

SHRI BAIJAYANT PANDA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to upgrade infrastructure of High Courts and subordinate courts across the country;

(b) if so, the details thereof;

(c) the total number of pending cases in all the three levels Supreme Court, High Courts and subordinate courts during the last three years till date. State-wise;

(d) whether there is a shortage of judges in the country;

(e) if so, the details thereof and steps taken to fill up the vacant posts; and

(f) the other steps taken by the Government for speedy justice for litigants?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) Primary responsibility for the provision of infrastructure facilities for the subordinate judiciary rests with the State Governments. However, to augment the resources of the State Governments in this regard, a Centrally Sponsored Scheme is being implemented since 1993-94 under which central assistance is provided to the States / UTs for the construction of court buildings and residential accommodation of Judges. The outlay for this Scheme for the Eleventh Plan Period (2007-12) is Rs.701.08 crore against which an amount of Rs.411.97 crore has been released to the State Governments during last three financial years.

Besides, the Government is also implementing a Central Sector Scheme (E-Courts Project) for computerization of the District and Subordinate Courts in the country and for upgradation of the ICT infrastructure of the Supreme Court and the High Courts, at a cost of Rs.935 crore. In addition, the Government also provides financial assistance to the States for setting up and operation of Gram Nyayalayas. Rs.20.92 crore have been provided to the States so far under this scheme.

(c) The details regarding number of pending cases in Supreme Court, High Courts and subordinate courts during the last three years are given in the enclosed statement-I.

(d) and (e) Pursuant to the Supreme Court Judgment of October 6, 1993 read with their Advisory Opinion of October 28, 1998, the entire process of initiation of proposal for appointment of a Judge of the Supreme Court lies with

the Chief Justice of India and for the appointment of a Judge of a High Court with the Chief Justice of the concerned High Court. The Government is periodically reminding the Chief Justices of the High Courts to initiate proposals in time for filling up the existing vacancies as well as the vacancies anticipated in next six months in the High Courts.

Statement-II showing the approved strength, working strength and vacancies of Judges of the Supreme Court of India and the High Courts (as on 01.11.2010) is enclosed.

In the district and subordinate courts, the responsibility for appointment of Judges lies with the State Governments/ High Courts.

(f) The Government has taken, inter-alia, following steps to facilitate speedy disposal of cases in the courts:

- (i) Increasing the strength of Judges in Supreme Court and the High Courts.
- (ii) The term of 1562 Fast Track Courts, which were functional in the States as on 31.03.2005, was extended for another five years i.e. upto 31.03.2010 and now it has been further extended for one more year i.e. upto 31.03.2011.
- (iii) The Civil Procedure Code has been amended which, inter-alia, "limit the number of adjournments which can be granted to a party to three.
- (iv) Appropriate changes have been made in the Code of Criminal Procedure through Code of Criminal Procedure (Amendment) Act, 2005. The concept of plea bargaining has been introduced through the Criminal Law (Amendment) Act, 2005.
- (v) Enactment of the Gram Nyayalayas Act, 2008 which provides for establishment of Gram Nyayalayas to improve access to justice to common man.
- (vi) Courts have also taken various measures like grouping of cases involving common questions of law, constitution of specialised benches, setting up of special courts and organising Lok Adalats at regular intervals.

- (vii) The Government has also accepted the recommendations of the Thirteenth Finance Commission to provide a grant of Rs.5000 crore to the States for improving the justice delivery system in the country. The first instalment of Rs.500 crores has already been released to the States. With the help of these grants, the States can, inter-alia, set up morning / evening / shift / special magistrates' courts, organise more Lok Adalats and strengthen mediation with a view to reduce court pendencies.

#### **Statement-I**

#### *Pendency position in Supreme Court and all the High Courts as on 31.12.07*

#### **Supreme Court**

Name of the Court	Admission Matters	Regular Matters	Total
Supreme Court	27960	18966	46926

#### **High Courts**

Sl. No	Name of the High Court	Civil cases	Criminal cases	Total
1	2	3	4	5
1	Allahabad	609895	209789	819684
2	Andhra Pradesh	137990	15257	153247
3	Bombay	330399	39579	369978
4	Calcutta	243222	40015	283237
5	Chhattisgarh	52130	23211	75341
6	Delhi	103273	36054	139327
7	Gujarat	85862	29532	115394
8	Gauhati	52838	7493	60331
9	Himachal Pradesh	21312	6378	27690
10	Jammu and Kashmir	44804	1836	46640
11	Jharkhand	28302	21668	49970

1	2	3	4	5
12	Karnataka	89753	16103	105856
13	Kerala	88167	24371	112538
14	Madras	392824	36008	428832
15	Madhya Pradesh	122331	59294	181625
16	Orissa	209481	24076	233557
17	Patna	71749	34693	106442
18	Punjab and Haryana	210171	47645	257816
19	Rajasthan	164369	53135	217504
20	Sikkim	66	14	80
21	Uttaranchal	24761	7133	31894
Total		3083699	733284	3816983

*Pendency position in Supreme Court and all the High Courts as on 31.12.08*

#### Supreme Court

Name of the Court	Admission Matters	Regular Matters	Total
Supreme Court	30087	19732	49819

#### High Courts

Sl. No	Name of the High Court	Civil cases	Criminal cases	Total
1	2	3	4	5
1	Allahabad	660574	251284	911858
2	Andhra Pradesh	149373	19841	169214
3	Bombay	296019	40061	336080
4	Calcutta	257815	42658	300473
5	Chhattisgarh	47441	19288	66729
6	Delhi	56047	13956	70003

1	2	3	4	5
7	Gujarat	71618	33196	104814
8	Gauhati	53732	8378	62110
9	Himachal Pradesh	28211	6427	34638
10	Jammu and Kashmir	47028	1799	48827
11	Jharkhand	28959	24405	53364
12	Karnataka	95838	14155	109993
13	Kerala	83505	27027	110532
14	Madras	411375	40121	451496
15	M.P.	122719	60305	183024
16	Orissa	217371	23538	240909
17	Patna	79344	40519	119863
18	Punjab and Haryana	207291	45033	252324
19	Rajasthan	177495	52439	229934
20	Sikkim	54	29	83
21	Uttarakhand	11543	6279	17822
Total		3103352	770738	3874090

*Pendency position in Supreme Court and all the High Courts as on 31.12.2009*

#### Supreme Court

Name of the Court	Admission Matters	Regular Matters	Total
Supreme Court	34976	20815	55791

#### High Courts

Sl. No	Name of the High Court	Civil cases	Criminal cases	Total
1	2	3	4	5
1	Allahabad	668029	282835	950864

1	2	3	4	5	1	2	3	4	5
2	Andhra Pradesh	162470	24580	187050	13	Kerala	85182	28244	113426
3	Bombay	295714	42469	338183	14	Madras	394508	36882	431390
4	Calcutta	273291	46555	319846	15	Madhya Pradesh	134881	62040	196921
5	Chattisgarh	42701	17717	60418	16	Orissa	231269	28649	259918
6	Delhi	49669	11608	61277	17	Patna	82646	46261	128907
7	Gujarat	74907	25023	99930	18	Punjab & Haryana	195976	47806	243782
8	Gauhati	50617	8719	59336	19	Rajasthan	200780	58407	259187
9	Himachal Pradesh	45144	6499	51643	20	Sikkim	64	21	85
10	Jammu and Kashmir	53356	2232	55588	21	Uttarakhand	24047	7531	31578
11	Jharkhand	30470	24736	55206					
12	Karnataka	154570	17732	172302		Total	3250291	826546	4076837

*Cases pending in Subordinate Courts as on 31.12.07*

Sl.No.	Name of States/UTs.	As on	Civil cases	Criminal cases	Total pendency
1	2	3	4	5	6
1	Andhra Pradesh	31.12.07	478046	473608	951654
2	Arunachal Pradesh	31.12.07	461	4828	5289
3	Assam	31.12.07	71851	146636	218487
4	Bihar	31.12.07	252874	1120549	1373423
5	Chhattisgarh	31.12.07	50531	217354	267885
6	Goa	31.12.07	18750	15181	33931
7	Gujarat	31.12.07	728305	1691747	2420052
8	Haryana	31.12.07	220552	335882	556434
9	Himachal Pradesh	31.12.07	62262	80648	142910
10	Jammu and Kashmir	30/12/04	48132	83812	131944
11	Jharkhand	31.12.07	44284	228034	272318
12	Karnataka	31.12.07	564276	535001	1099277

1	2	3	4	5	6
13	Kerala	31.12.07	379876	565531	945407
14	Madhya Pradesh	31.12.07	194535	826048	1020583
15	Maharashtra	31.12.07	372625	3073157	3445782
16	Manipur	31.12.07	3057	3552	6609
17	Meghalaya	31.12.07	3903	6807	10710
18	Mizoram	30/9/07	1562	4576	6138
19	Nagaland	31.12.07	1799	3566	5365
20	Orissa	31.12.07	181721	834805	1016526
21	Punjab	31.12.07	276798	315287	592085
22	Rajasthan	31.12.07	286598	842687	1129285
23	Sikkim	31.12.07	203	585	788
24	Tamil Nadu	31.12.07	499018	499028	998046
25	Tripura	31.12.07	6146	30557	36703
26	Uttar Pradesh	31.12.07	1229650	3644965	4874615
27	Uttarakhand	31.12.07	31028	110017	141045
28	West Bengal	31.12.07	496463	1698168	2194631
29	Andaman and Nicobar Island	31/12/05	1291	46385	47676
30	Chandigarh	31.12.07	20566	82044	102610
31	Dadra and Nagar Haveli	30/6/04	550	2457	3007
32	Daman and Diu	30/6/04	752	860	1612
33	Delhi	31/12/06	141737	718602	860339
34	Lakshadweep	31.12.07	91	107	198
35	Pondicherry	31.12.07	13449	8845	22294
Total		6683742	18251916	24935658	



*Pendency position in the Subordinate  
Courts as on 31.12.08*

Sl.No.	Name of States/UTs.	Civil cases	Criminal cases	Total pendency
1	2	3	4	5
1	Andhra Pradesh	472255	487179	959434
2	Arunachal Pradesh	761	4710	5471
3	Assam	78140	151578	229718
4	Bihar	253227	1180116	1433343
5	Chhattisgarh	51101	218263	269364
6	Goa	16832	14211	31043
7	Gujarat	721393	1519643	2241036
8	Haryana	223339	339998	563337
9	Himachal Pradesh	63032	77878	140910
10	Jammu and Kashmir	64118	103680	167798
11	Jharkhand	44968	222040	267008
12	Karnataka	567548	570097	1137645
13	Kerala	376220	588122	964342
14	Madhya Pradesh	204015	861774	1065789
15	Maharashtra	983566	3100420	4083986
16	Manipur	3012	3430	6442

1	2	3	4	5
17	Meghalaya	3928	8116	12044
18	Mizoram	2374	5189	7563
19	Nagaland	1894	3751	5645
20	Orissa	185680	848132	1033812
21	Punjab	276755	312866	589621
22	Rajasthan	300507	879827	1180334
23	Sikkim	347	782	1129
24	Tamil Nadu	513901	431518	945419
25	Tripura	6174	36270	42444
26	Uttar Pradesh	1238175	3750568	4988743
27	Uttarakhand	32499	124771	157270
28	West Bengal and	497764	1824082	2321846
29	Andaman and Nicobar Island			
30	Chandigarh	20464	75886	96350
31	Dadra and Nagar Haveli	649	2573	3222
32	Daman and Diu	895	1013	1908
33	Delhi	151049	801088	952137
34	Lakshadweep	80	98	178
35	Pondicherry	13678	9125	22803
Total		7370340	18558794	25929134

*Pendency position in the Subordinate Courts as on 31.12.09*

Sl. No.	Name of States/UTs.	As on	Civil cases	Criminal cases	Total pendency
1	2	3	4	5	6
1	Andhra Pradesh	31.12.09	461836	497174	959010
2	Arunachal Pradesh	31.12.09	816	4992	5808
3	Assam	31.12.09	76244	156713	232957
4	Bihar	31.12.09	244500	1236333	1480833

1	2	3	4	5	6
5	Chhattisgarh	31.12.09	51601	218841	270442
6	Goa	31.12.09	15829	13108	28937
7	Gujarat	31.12.09	695266	1467333	2162599
8	Haryana	31.12.09	219175	340968	560143
9	HP	31.12.09	69398	90568	159966
10	Jammu and Kashmir	31.12.09	65820	116367	182187
11	Jharkhand	31.12.09	47884	225412	273296
12	Karnataka	31.12.09	551573	574238	1125811
13	Kerala	31.12.09	361797	633706	995503
14	Madhya Pradesh	31.12.09	206019	915481	1121500
15	Maharashtra	31.12.09	963293	3170895	4134188
16	Manipur	31.12.09	3407	4853	8260
17	Meghalaya	31.12.09	3970	8586	12556
18	Mizoram	31.12.09	1847	3684	5531
19	Nagaland	31.12.09	1976	3621	5597
20	Orissa	31.12.09	196099	882865	1078964
21	Punjab	31.12.09	268614	305704	574318
22	Rajasthan	31.12.09	381776	1037107	1418883
23	Sikkim	31.12.09	271	857	1128
24	Tamil Nadu	31.12.09	644110	450787	1094897
25	Tripura	31.12.09	6789	60576	67365
26	Uttar Pradesh	31.12.09	1299048	4105585	5404633
27	Uttarakhand	30.6.09	32473	147050	179523
28	West Bengal	31.12.09	535038	2077204	2612242
29	Andaman and Nicobar Island				
30	Chandigarh	31.12.09	20999	74153	95152

1	2	3	4	5	6
31	Dadra and Nagar Havell	31.12.08	649	2573	3222
32	Daman and Diu	31.12.09	901	1036	1937
33	Delhi	31.12.09	231892	686494	918386
34	Lakshadweep	31.12.08	80	98	178
35	Puducherry	31.12.09	15087	10687	25774
Total			7676077	19525649	27201726

**Statement-II**

*The Approved strength, Working Strength and Vacancies of Judges of the Supreme Court of India and the High Courts (As on 01.11.2010)*

Sl. No.	Name of the Court	Approved Strength	Working Strength	Vacancies as per Approved Strength
1	2	3	4	5
<b>A. Supreme Court of India</b>				
		31	29	2
<b>B. High Court</b>				
1	Allahabad	160	71	89
2	Andhra Pradesh	49	31	18
3	Bombay	75	59	16
4	Calcutta	58	42	16
5	Chhattisgarh	18	12	6
6	Delhi	48	40	8
7	Gauhati	24	19	5
8	Gujarat	42	24	18
9	Himachal Pradesh	11	11	-
10	Jammu and Kashmir	14	09	5
11	Jharkhand	20	12	8

1	2	3	4	5
12	Karnataka	50	40	10
13	Kerala	38	30	8
14	Madhya Pradesh	43	34	9
15	Madras	60	51	9
16	Orissa	22	16	6
17	Patna	43	31	12
18	Punjab and Haryana	68	44	25
19	Rajasthan	40	23	17
20	Sikkim	3	02	1
21	Uttarakhand	9	08	1
Total		895	608	287

**Electrification of Railway Lines in Bihar**

617. SHRI UMASHANKAR SINGH:

DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the total length of railway lines electrified in Bihar so far;

(b) the projects sanctioned for electrification of railway lines in Bihar during the current financial year; and

(c) the status of those projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) As on 01.04.2010, in the state of Bihar, out of 3515 Route Kilometers 1053 (RKM) are electrified.

(b) and (c) No electrification project of Railway line passing through Bihar has been sanctioned during the current financial year.

#### **Increase in Train Service**

618. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways have any proposal for increasing the train services on various Railway sections in Bhiwani-Mahendergarh by extending the existing train services, by providing halts, and stoppage to various trains;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Bhiwani is located in Rewari-Bhatinda section while Mahendragarh is located in Rewari-Sadulpur section. While at present, there is no proposal to introduce/extend train services in Bhiwani-Bhatinda section, in the Rewari-Sadulpur section, Rewari-Degana Passenger has been introduced from 1.8.2010. Increase in frequency of 4705/4706 Delhi Sarai Rohilla-Sadulpur Express has also been announced in Railway Budget 2010-2011 which shall run in Rewari-Sadulpur section.

#### **Cash Incentives to Indian Medal Winners**

619. SHRI PRADEEP MAJHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Petroleum Sports Promotion Board has announced cash incentives to the Indian medal winners in the Commonwealth Games, 2010;

(b) if so, the details thereof;

(c) the names of the medalist awarded cash prize by PSPB, so far prize-wise; and

(d) the time by which remaining medal winners are likely to be awarded by PSPB?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Yes, Madam.

(b) The cash incentives announced was Rs.10.00 lacs for individual Gold medal, Rs.7.50 lacs for individual Silver medal and Rs.5.00 lacs for individual Bronze medal. The cash incentives for team events are given as per the Policy framed by Ministry of Youth Affairs & Sports.

(c) The names of the medalist awarded cash prizes by PSPB, so far, are given in the enclosed statement.

(d) The prize money to remaining medal winner will be forwarded to their respective National Sports Federation, for onward distribution.

#### **Statement**

##### **Individual Events**

Gold Medal	27	27,000,000.00
Silver Medal	18	13,500,000.00
Bronze Medal	26	13,000,000.00

##### **Team Events**

Gold Medal	11	18,498,000.00
Silver Medal	9	19,125,000.00
Bronze Medal	10	10,248,000.00

##### **Total Individual Team**

Gold	27000000	18498000	45,498,000.00
Silver	13500000	19125000	32,625,000.00
Bronze	13000000	10248000	23,248,000.00
			101,371,000.00

##### **Medal Tally (Individual + Team)**

Gold	38
Silver	27
Bronze	36
Total Medal	101

*CWG 2010 Medal Winners**Gold Medal Winners - Amount Rs.10 lakhs per Medal - Individual*

Sl.No.	Game and the Medalist		Category	Amount
1	2		3	4
1	Archery			
	Deepika Kumari	1	Gold in Recurve Archery -Individual	1,000,000.00
	Rahul Banerjee	1	Gold in Men Recurve Archery- Individual	1,000,000.00
2	Athletics			
	Krishna Poonia	1	Gold in Women's Discus Throw	1,000,000.00
3	Boxing			
	Suranjay Singh	1	Gold in Men's Flyweight boxing 52 kg.	1,000,000.00
	Paramjeet Samota	1	Gold in Men's Super Heavyweight boxing (over	1,000,000.00
	Manoj Kumar	1	Gold in Men's light Welter weight boxing 64 kg.	1,000,000.00
4	Badminton			
	Saina Nehwal	1	Gold in Women's Badminton Singles.	1,000,000.00
5	Shooting			
	Gagan Narang	1	Gold in Men's Shooting 10m Air Rfle	1,000,000.00
	Gagan Narang	1	Gold in Men's Shooting 50m Rifle 3 positon	1,000,000.00
	Omkar Singh	1	Gold in Men's 50m Pistol	1,000,000.00
	Omkar Singh	1	Gold in Men's 10m Air pistol	1,000,000.00
	Anisa Sayyed	1	Gold in Women's 25m pistol	1,000,000.00
	Vijay Kumar	1	Gold in Men's 25m Rapid fire pistol	1,000,000.00
	Harpreet singh	1	Gold in Men's 25m centrefire pistol	1,000,000.00
6	Tennis			
	Somdev Dewarman	1	Gold in Men's Tennis Singles	1,000,000.00
7	Weightlifting			
	Yam Nam Renu Bala Chann	1	Gold in Women's Weightlifing 58 kg.	1,000,000.00
	K. Ravi Kumar	1	Gold in Men's Weightlifing 69 Kg	1,000,000.00

1	2	3	4
8	Wrestling		
	Ravinder Singh	1 Gold in Men's Wrestling (60 Kg)	1,000,000.00.
	Sanjay	1 Gold in Men's Wrestling (74 kg)	1,000,000.00
	Anil Kumar	1 Gold in Men's Wrestling (96 kg)	1,000,000.00
	Rajender Kumar	1 Gold in Men's Wrestling (55kg)	1,000,000.00
	Geeta	1 Gold in Women's free style wrestling 55 kg.	1,000,000.00
	Anita	1 Gold in Women's freestyle wrestling 67 kg.	1,000,000.00
	Alka Tomar	1 Cold in Women's free style wrestling 59 kg.	1,000,000.00
	Sushil Kumar	1 Gold in Men's freestyle wrestling 66 kg.	1,000,000.00
	Yogeshwar Dutt	1 Gold in Men's freestyle wrestling 60 kg.	1,000,000.00
	Narsingh PanchamYadav	1 Gold in Men's Freestyle Wrestling 74 kg.	1,000,000.00
	27	Total Amount Rs.	27,000,000.00

*CWG 2010 Medal Winners**Gold Medal Winners - Amount Rs. 10 lacs per Medal Team Event*

Sl.No.	Game and the Medalist	Category	Amount (Rs.)
1	2	3	4
1	Archery		
	Dola Banerjee	Gold In Women's Archery Team Recurve	666,000.00
	Deepika Kumari	1	666,000.00
	Bombayala Devi Lalsram		666,000.00
2	Athletics		
	Manjit Kaur	1 Gold In Women's 4x400 m relay	500,000.00
	Sini Jose		500,000.00
	Ashwini A.C.4		500,000.00
	Mandeep Kaur		500,000.00
	Chitra K. Soman		500,000.00
	Jauna Murmu		500,000.00

1	2	3	4
4	<b>Badminton</b>		
	Jwala Gutta and	1	Gold in Women's Badminton Doubles
	Ashwini Ponnappa Machimanda		750,000.00
			750,000.00
5	<b>Shooting</b>		
	Abhinav Bindra and	1	10 m air rifle Pairs Men's
	Gagan Narang		750,000.00
	Anisa Sayyed &	1	25m pistol pairs-women
	Rahi Sarnobat		shooting
	Gurpreet Singh	1	Gold in Men's 25m Rapid fire pistol pairs
	Vijay Kumar		750,000.00
	Omkar singh and	1	Gold in Men's 10m Air pistol Pairs
	Gurpreet singh		750,000.00
	Gagan Narang and	1	Gold in Men's 50m Rifle 3 positions pairs
	Imran Hasan Khan		750,000.00
	Harpreet Singh and	1	Gold in Men's 25 m Centre file pistol pair
	Vijay Kumar		750,000.00
	Heena Sidhu and	1	Gold in Women's 10m air pistol pairs.
	Annu Raj Singh		750,000.00
7	<b>Table Tennis</b>		
	Achanta Sharat Kamal	1	Sold in Men's Table Tennis Doubles
	& Subhajit Saha		750,000.00
		11	Total Amount Rs.
			18,498,000.00

*CWG 2010 Medal Winners**Silver Medal Winners - Amount Rs. 7.50 Lakhs per Medal - Individual*

Sl.No.	Name of the Medalist	Silver	Category	Amount (Rs.)
1	2	3	4	5
1	<b>Athletics</b>			
i	Prajusha M. A.	1	Long Jump	750,000.00
ii	Vikas Gowda	1	Discus throw	750,000.00
iii	Harwant Kaur	1	Discus throw	750,000.00

1	2	3	4	5
<b>2</b>	<b>Gymnastics</b>			
i	Ashish Kumar	1	Gymnastic Vault	750,000.00
<b>3</b>	<b>Shooting</b>			
i	Abhinav Bindara	1	10 m Airfles Singles	750,000.00
ii	Heena Sidhu	1	Air pistol	750,000.00
iii	Tejaswini Sawant	i	Rifle	750,000.00
iv	Ronjan Sodhi	1	Double Trap singles	750,000.00
v	Vijay Kumar	1	25m Rapid Fire pistol	750,000.00
vi	Rahi Sarnobat	1	25 metre pistol singles	750,000.00
<b>4</b>	<b>Tennis</b>			
i	Sania Mirza	1	Women's Singles.	750,000.00
<b>5</b>	<b>Weightlifting</b>			
i	Sonya Chanu	1	48 kg Individual	750,000.00
ii	Sukhen Dey	1	56kg Individual	750,000.00
<b>6</b>	<b>Wrestling</b>			
i	Nirmala Deva	1	48 kg Freestyle	750,000.00
ii	Babita Kumari	1	Freestyle women - 51 kg	750,000.00
iii	Anuj Kumar	1	Freestyle men's event-84 kg	750,000.00
iv	Joginder Kumar	1	Freestyle men's event 102+.....	750,000.00
v	Manoj Kumar	1	Greco roman-84 kg	750,000.00
		18	Total Amount Rs.	13,500,000.00

*CWG 2010 Medal Winners**Silver Medal Winners - Amounts Rs. 7.50 Lakhs Per Medal - Team*

Sl.No	Name of the Medalist	Silvez	Category	Amount Rs.
1	2	3	4	5
<b>1</b>	<b>Archery</b>			
i	Ritul Chatterjee	1	Men's Compound Team	500,000.00
ii	Jignas Chittibomma			500,000.00
iii	Chinna Raju Crither			500,000.00



1	2	3	4	5
<b>2</b>	<b>Badminton</b>			
i	Chetan Anand	1	Mixed Team	375,000.00
ii	Parupalli Kashyap			375,000.00
iii	Diju Valiya Veetil			375,000.00
iv	Sanave Thomas			375,000.00
v	Rupesh Kumar			375,000.00
vi	Jwala Gutta			375,000.00
vii	Saina Nehwal			375,000.00
viii	Aditi Mutatkar			375,000.00
ix	Ashwini Ponnappa			375,000.00
x	Aparna Balan			375,000.00
<b>3</b>	<b>Hockey</b>			
1	Raj pal Singh			375,000.00
2	Sardar Singh			375,000.00
3	Sandeep Singh			375,000.00
4	Dhananjay Mahadik			375,000.00
5	Gurbaj Singh			375,000.00
6	Prabodh Tirkey			375,000.00
7	Arjun Halappa			375,000.00
8	Vikaram Pillay			375,000.00
9	Ravi Pal			375,000.00
10	Bharat Chikkra			375,000.00
11	Danish Mujtaba			375,000.00
12	Sarvanjit Singh			375,000.00
13	Tushar Khendekar			375,000.00
14	Shivendra Singh			375,000.00
15	Dhramanvir Singh			375,000.00
16	Bhara Chetri			375,000.00
Total Amount				11,250,000.00

1	2	3	4	5
<b>1</b>	<b>Shooting</b>			
	Omkar Singh & Deepak Sharma	1	50m pistol pairs	562,500.00 562,500.00
	Tejaswini Sawant & Lajjakumari Gauswami	1	50 m Rifle 3 position pairs	562,500.00 562,500.00
	Asher Noria and Ronjan Sodhi	1	double trap men's pair event.	562,500.00 562,500.00
	Manavjit Singh Sandhu and Mansher Singh	1	Men's Trap pairs	562,500.00 562,500.00
	Sanaresh Jung Chandrashekhar Kr. Chaudhary	1	25 m pistol pairs	562,500.00 562,500.00
<b>5</b>	<b>Table Tennis</b>			
	Madhurika Patkar	1	Women Team	450,000.00
	Shamini Kumaresan			450,000.00
	Mauma Das			450,000.00
	Mamta Prabhu			450,000.00
	Poulomi Ghatak			450,000.00
		<b>9</b>	<b>Total Amount</b>	<b>19,125,000.00</b>

*CWG 2010 Medal Winners**Bronze Medal Winners - Amount Rs. 5.00 Lakhs per Medal - Individual*

Sl.No.	Game /Name of the Medalist	Medal	Category	Amount
1	2	3	4	5
<b>1</b>	<b>Aquatics</b>			
	Prasanta Karmarkar	1	50M Para Swimming.	500,000.00
<b>2</b>	<b>Archery</b>			
	Jayanta Talukdar	1	Men recurve	500,000.00
	Dola Banerjee	1	Women recurve	500,000.00

1	2	3	4	5
3	Athletics			
	Kavita Raut	1	10000m race	500,000.00
	Harminder Singh	1	20 KM walk	500,000.00
	Seema Antil	1	Discus throw	500,000.00
	Kashinath Naik	1	Javelin Throw	500,000.00
	Renjith Maheshwary	1	Triple Jump	500,000.00
4	Badminton			
	Kashyap Parupalli	1		500,000.00
5.	Boxing			
	Amandeep Singh	1	49 kg. Boxing	500,000.00
	Jai Bhagwan	1	60 kg. Boxing	500,000.00
	Dilbag Singh	1	69 kg. Boxing	500,000.00
	Vijender Singh.	1	75 kg. Boxing	500,000.00
6	Gymnastics			
	Ashish Kumar	1	Floor exercise	500,000.00
7.	Shooting			
	Gurpreet Singh	1	25M Rapid FIRE PISTOL	500,000.00
	Manavjit Singh Sandhu	1	Trap singles	500,000.00
	Samaresh Jung	1		500,000.00
8	Table Tennis			
	A. Sharat Kamal	1	Men's Singles	500,000.00
9	Weightlifting			
	Sandhya Rani Devi Atom	1	48 kg Individual	500,000.00
	V. Srinivas Rao	1	55 kg Individual	500,000.00
	Laishram Monika Devi	1	69 kg Individual	500,000.00
	Sudhir Kumar Chitradurga	1	77 kg Individual	500,000.00
10	Wrestling			
	Dharmender Dalai	1	120 kg Greco Roman	500,000.00
	Sushil kumar	1	66 kg gerco Roman	500,000.00
	Anil Kumar	1	55 kg free style mens	500,000.00
	Suman Kundu	1	63 kg freestyle	500,000.00
		26	Total Amount Rs.	13,000,000.00

*CWG 2010 Medal Winners**Bronze Medal Winners - Amount Rs. 5.00 Lakhs per Medal - Individuals*

S.No.	Game and Name of the Medalist	Medal	Category	Amount
1	2	3	4	5
1	Archery			
	Bheigyabati Chanu		Women Team	333,000.00
	Jhano Hansdah	1	Compound	333,000.00
	Gagandeep Kaur			333,000.00
	Rahul Banerjee		Recurve Team	333,000.00
	Jayanta Talukdar	1		333,000.00
	Tarundeep Rai			333,000.00
2	Athletics			
	Geetha Satti	1	4x100 Women Relay race	250,000.00
	Nanda Srabani			250,000.00
	P.K. Priya			250,000.00
	Hiriyur Manjunath Jyothi			250,000.00
	Rebeca Jose			250,000.00
	Arjina Khatun			250,000.00
	Rahamatulla Moila			250,000.00
	S. Sathya			250,000.00
	Shameer Mon			250,000.00
	Abdul Najeeb Qurashi	1	4x100 men relay	250,000.00
	Ritesh Anand			250,000.00
	B.G. Nagraj			250,000.00
3	Shooting			
	Suma Siddharth Shirur	1	10m air rifle paris	375,000.00
	and Kavita Jadav			375,000.00
	Tejaswani Sawant	1	50m rifle prone	375,000.00
	Meena			375,000.00
4	Table Tennis			
	A. Sharath Kamal	1	Men team	300,000.00

1	2	3	4	5
	A. Amal Raj			300,000.00
	Soumayadeep Roy			300,000.00
	Subhajit Saha			300,000.00
	Abishek Ravichandran			300,000.00
	Poulomi Ghatak	1	Women Doubles	375,000.00
	Mouma Das			375,000.00
5	Tennis			
	Mahesh Bhupati and	1	Men's doubles.	375,000.00
	Leander Paes			375,000.00
	Saina Mirza	1	Women's double's	375,000.00
	Rushmi Chakravarthi			375,000.00
		10	Total Amount Rs.	10,248,000.00

[Translation]

### Strength of Judges

620. SHRI MAHABAL MISHRA:  
 SHRI NARENDRA SINGH TOMAR:  
 SHRI PRATAP SINGH BAJWA:  
 SHRI RAJAJIAH SIRICILLA:  
 SHRI K.R.G. REDDY:  
 SHRI SURESH KUMAR SHETKAR:  
 SHRI P. BALRAM:  
 SHRI PONNAM PRABHAKAR:  
 SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of LAW AND JUSTICE be pleased to state:

- whether there is a shortage of courts in the country;
- If so, the details thereof;
- whether the actual number of strength of Judges in each court is less than the sanctioned strength;
- If so, the details regarding the sanctioned and actual number of judges in the Supreme Court, High Courts and Subordinate Courts, court-wise during the last three years and current year; and

(e) the steps taken by the Government to clear/minimise the number of pending cases in the courts, to increase the number of judges and set up more courts in the country?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) Pursuant to the Supreme Court Judgment of October 6, 1993 in the Supreme Court Advocates-on-Record & Anr. Vs Union of India, read with their Advisory Opinion of October 28, 1998, the entire process of initiation of proposal for appointment of a Judge of the Supreme Court lies with the Chief Justice of India and for the appointment of a Judge of a High Court lies with the Chief Justice of the concerned High Court. The Government is periodically reminding the Chief Justice of the High Courts to initiate proposals in time for filling up the existing vacancies anticipated in next six months in the High Courts. In the district and subordinate courts, the responsibility for appointment of judges lies with the State Governments/High Courts.

A Statement-I indicating sanctioned strength of Judges and the number of Judges in position in the Hon'ble Supreme Court of India and High Courts during the last three years and current year is enclosed.

As regards the judge strength in the District and

subordinate courts, the primary responsibility for taking necessary action for increasing the judge strength vests with the respective State Governments and the High Courts. No data in this regard is maintained. However, a Statement-II indicating the sanctioned strength and working strength of judicial posts in District and subordinate courts accessed from the website of the Supreme Court of India, as on 31st March, 2010 is enclosed.

(e) The Government has accepted the recommendations of the 13th Finance Commission for the provision of Rs.5000 crore for the improvement of delivery of Justice in the country. The recommendations include setting up of morning/evening/shift/special magistrates' courts and strengthening of alternate dispute resolution mechanisms such as mediation, conciliation and Lok Adalats. A grant of Rs.500 crore has already been released to the States.

The Gram Nyayalayas Act, 2008 has been enacted to enable the State Governments to establish one or more Gram Nyayalayas for every Panchayat at intermediate level to cater to specified civil and criminal cases in rural areas. So far, the States of Madhya Pradesh, Rajasthan, Orissa and Maharashtra, taken together, have notified 144 Gram Nyayalayas out of which 47 have been made operational till date. So far, an amount of Rs.2092.4 lakhs has been released for the setting up of Gram Nyayalayas.

Morning Courts/Evening Courts have been put into operation in some High Courts/States to deal with Petty Criminal cases punishable with imprisonment upto 3 years and speedy disposal of such cases. It is expected that Evening/Morning courts after being set up in all the States will facilitate the disposal of the bulk of pending as well as freshly filed petty cases assigned for disposal by the High Court to these courts.

The term of 1562 Fast Track Courts which were functional in the States has been extended upto 31.3.2011.

The judge strength of the High Courts is reviewed every three years. For review of judge strength, the average institution and the pendency of main cases during the last five years is considered by taking into account the national average or the average rate of disposal of main cases per judge per year in that High Court whichever is higher. If the disposal per judge in the concerned High Court is below even the national average then instead of increase the strength, the concerned High Court is required to take steps for improvement in the rate of disposal of cases. If the average disposal of concerned High Court is above the national average then increase in Judge strength is accordingly considered. The strength of Additional Judges is reviewed only if there is an increase in the arrears of the pending cases during the last 5 years and the disposal per judge is above the national average.

**Statement-I**

Sl. No.	Name of the Court	Sanctioned strength of Judges		Number of Judges in position		Sanctioned strength of Judges		Number of Judges in position	
		Position as on 1.1.2010	Position as on 1.1.2009	Position as on 1.1.2008	Position as on 1.1.2007	Position as on 1.1.2008	Position as on 1.1.2007		
1	2	3	4	5	6	7	8	9	10
A.	Supreme Court of India	31	27	26	24	26	22	26	22
B.	High Court								
1	Allahabad	160	78	160	73	160	75	95	86
2	Andhra Pradesh	49	32	49	30	49	30	39	34
3	Bombay	75	62	75	59	75	52	63	60

1	2	3	4	5	6	7	8	9	10
4	Calcutta	58	39	58	40	58	41	50	45
5	Chhattisgarh	18	11	18	6	18	6	8	6
6	Delhi	48	42	48	39	48	32	36	33
7	Gauhati	24	21	24	22	26	23	23	22
8	Gujarat	42	26	42	30	42	30	42	33
9	Himachal Pradesh	11	9	11	10	11	9	9	6
10	Jammu & Kashmir	14	10	14	12	14	9	14	8
11	Jharkhand	20	14	20	10	20	9	12	10
12	Karnataka	50	37	41	39	41	36	40	34
13	Kerala	38	32	38	29	38	25	29	26
14	Madhya Pradesh	43	34	43	38	43	40	42	39
15	Madras	60	53	60	43	49	45	49	44
16	Orissa	22	17	22	17	22	17	22	15
17	Patna	43	24	43	23	43	29	43	30
18	Punjab & Haryana	68	48	68	48	68	42	53	37
19	Rajasthan	40	30	40	32	40	36	40	31
20	Sikkim	3	3	3	1	3	2	3	2
21	Uttarakhand	9	8	9	9	9	9	9	9
Total		895	630	886	610	877	597	721	610

The following step has been taken to minimise pendency of cases in the courts:

The strength of the Judges of the Supreme Court was increased in the year 2009 from 26 to 31 including the Chief Justice of India.

The strength of the High Court Judges is also revised based on triennial reviews.

**Statement-II**

*Court News April - June 2010*

*District & Subordinate Courts (As on 31-03-2010)*

Sl. No.	Concerned State/Union Territory	Sanctioned Strength	Working Strength	Vacancies Strength
1	2	3	4	5
1.	Uttar Pradesh	2185	1921	264
2.	Andhra Pradesh	930	801	129

1	2	3	4	5
3a.	Maharashtra	2087	1763	324
3b.	Goa	49	42	7
3c.	Diu, Daman & Dadra and Nagar Haveli	4	4	0
4.	West Bengal and A&N Islands	933	788	145
5.	Chhattisgarh	293	255	38

1	2	3	4	5
6	Delhi	605	439	166
7.	Gujarat	1072	791	281
8a.	Assam	326	220	106
8b.	Meghalaya	10	8	2
8c.	Tripura	92	61	31
8d.	Manipur	33	31	2
8e.	Nagaland	27	26	1
8f.	Mizoram	67	32	35
8g.	Arunachal Pradesh	2	2	0
9.	Himachal Pradesh	126	119	7
10.	Jammu and Kashmir	207	166	41
11.	Jharkhand	546	397	149
12.	Karnataka	914	811	103
13a.	Kerala	437	429	8
13b.	Lakshadweep	3	3	0
14a.	Tamil Nadu	827	794	33
14b.	Puducherry	20	14	6
15.	Madhya Pradesh	1288	1117	171
16.	Orissa	509	463	46
17.	Bihar	1385	1044*	323
18a.	Punjab	408	292	116

1	2	3	4	5
18b.	Haryana	409	286	123
18c.	Chandigarh	20	19	1
19.	Rajasthan	896	716	180
20.	Sikkim	15	9	6
21.	Uttarakhand	265	129	136
Total		16990	13992	2980

\* Above statement is compiled on the basis of figures received from the High Courts

\* 18 on deputation

#### Electrification of Railway Lines

621. SHRI MAHESH JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) the norms/policy of Railways regarding selection of railway lines/stretch for electrification;

(b) whether the Railways have received any proposal from the Government of Rajasthan of electrification of railway lines in the State during the last three years;

(c) if so, the details thereof; and

(d) the action taken by the Railways thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Decision for electrification of railway lines is based on traffic volumes, operational necessity and financial viability.

(b) to (d) During the last three years, the following proposals for electrification of rail lines have been received from the State Government of Rajasthan and their present status is as under:

Sl.No.	Name of the proposed Sections (s)	Status
1	Bina-Kota	Physical work completed. Inspection of Commissioner of Railway Safety is planned during 2010-11 to run electric trains.
2	Jaipur-Sawai Madhopur	Survey conducted and electrification not feasible on operational grounds.
3	Ratlam-Neemuch-Chittorgarh	Currently, with the present volume of traffic, this section does not come under consideration for electrification on operational grounds.



*[English]***Tapi Gas Pipeline Project**

622. SHRI ANANDRAO ADSUL:  
 SHRI PRADEEP MAJHI:  
 SHRI SONAWANE PRATAP NARAYANRAO:  
 SHRI GAJANAN D. BABAR:  
 SHRI ASADUDDIN OWAISI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a delegation from India participated in the Steering Committee meeting on "Turkmenistan, Afghanistan, Pakistan and India" (TAPI) gas pipe line project held in the recent past;

(b) if so, the details of discussions held during the said meeting;

(c) the details of the issues on which all the stakeholders have agreed and the details of the issues on which there has been difference; and

(d) the extent to which India will be benefited from the project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Yes Madam. A delegation from India led by Shri Jitin Prasada, Minister of State (P&NG) participated in the Steering Committee Meeting (SCM) on TAPI gas pipeline project held on September 20, 2010 in Ashgabat, Turkmenistan. Discussions were held on (i) signing of Gas Pipeline Framework Agreement (GPFA), (ii) Gas reserves certificates for new gas reserves, and (iii) Way forward. Turkmenistan has provided preliminary assessment of gas reserves from an internationally reputed company, Gaffiney Cline & Associates (GCA).

Amendments proposed by Turkmenistan in the earlier initialled GPFA regarding change in gas field and relevant dates were agreed to. The revised GPFA has been initialled in the SCM.

(d) The present sources of production/liquefaction of natural gas in the country are in the Western and Southern parts of India. TAPI Project would enable supply

of natural gas to North India, which would reduce transportation tariff for supply of gas to customers in North India. Further, increased availability of natural gas in the country would enable supply of natural gas to those industries, which have not been able to avail of the benefits of natural gas till now.

**Shortage of LPG**

623. SHRI K.P. DHANAPALAN:  
 SHRI KAUSHALENDRA KUMAR:  
 SHRI A. GANESHAMURTHI :  
 SHRI P. T. THOMAS :  
 SHRI BHAUSAHEB RAJARAM WAKCHAURE:  
 YOGI ADITYA NATH :  
 SHRI RAMKISHUN :  
 SHRI ARVIND KUMAR CHAUDHARY :  
 SHRI MANICKA TAGORE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is shortage of LPG in several States including Kerala, Tamil Nadu, Karnataka and Maharashtra;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether cases of hoarding and blackmarketing of LPG by the agencies/dealers especially during festive seasons has been reported; and

(d) if so, the details of such cases and the steps taken by the Government to prevent blackmarketing/hoarding of LPGs and meet the demands of the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that at present, there is no overall shortage of LPG in the country including in the States of Karnataka, Kerala, Maharashtra and Tamil Nadu and LPG supplies to distributors are being made by the OMCs through indigenous production and imports in accordance with the genuine demand of customers registered with the LPG distributors.

OMCs have reported a backlog of few days in LPG supplies in certain States in the country including Kerala, Maharashtra and Tamil Nadu due to a combination of factors viz., restricted movement of bulk LPG tank trucks, excessive booking due to various festivals, shortage of bulk LPG etc. Government has advised OMCs to liquidate the backlog in the States by operating the bottling plants on holidays and during extended hours.

(c) and (d) While no case of hoarding of LPG cylinders by the distributors has been established, OMCs have reported that based on the established complaints on blackmarketing/diversion of domestic LPG by their LPG distributors, action has been taken in 61 cases in the country between April, 2010 to September, 2010 as per provisions of Marketing Discipline Guidelines (MDG) / Distributorship Agreement.

The possibility of blackmarketing/ diversion of subsidized domestic LPG cylinders by some unscrupulous elements cannot be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

In order to stop blackmarketing/ diversion of domestic LPG cylinders, the Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provides for penal action against LPG distributors indulging in diversion/ blackmarketing of LPG.

Whenever OMCs receive complaints on diversion/ blackmarketing of LPG against their LPG distributors, these are investigated. If the complaint is established, action is taken against the LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

MDG provides for following action against the distributor

- Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.
- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.
- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are empowered under the LPG (Regulation of Supply & Distribution) Order, 2000 to take action against blackmarketing/diversion of domestic LPG. Similarly, the Weights and Measures Departments of the States / UTs initiate legal action against those LPG distributors found blackmarketing or diverting LPG cylinders.

[Translation]

#### **Rail link between Bulandshahar and Delhi**

624. SHRI SURENDRA SINGH NAGAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to link Bulandshahar district headquarter in Uttar Pradesh with national capital Delhi through rail;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Bulandshahar is already connected with national capital Delhi through rail. At present, daily passenger train ½ TDB Bulandshahar -Tilak Bridge passenger is connecting Bulandshahar with Delhi.

#### **Import of Fertilizers**

625. DR. MURLI MANOHAR JOSHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether chemical fertilizers are imported by the Government institutions;

(b) if so, the mechanism in place to administer and supervise the import contracts;

(c) whether the Government has given import permission to certain private institutions also;

(d) if so, the reasons therefor alongwith the names of the said institutions; and

(e) the institution wise quantity of fertilizers imported by the said institutions during each of the last three years and current year?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Urea is the only fertilizer under statutory price control and it is imported for direct agriculture use on Government account through State Trading Enterprises (STEs) i.e. MMTC, STC and IPL to bridge the gap between assessed demand and indigenous availability. Government

is also importing approximately 2 million MTs urea through IFFCO & KRIBHCO from Oman India Fertiliser Company (OMIFCO) under Long Term Urea Off Take Agreement (UOTA) between GOI & OMIFCO. The details of urea imported on Government account during last three years and current year up to 31st October 2010 are as under:

(Qty. In lakh MT)

Year	IPL	MMTC	STC	OMIFCO	TOTAL
2007-08	22.61	27.76		18.91	69.28
2008-09	18.09	11.58	7.94	19.06	56.67
2009-10	14.39	10.27	6.82	20.62	52.10
2010-11 (upto 31.10.10)	15.18	1.74	7.12	12.42	36.46

(c) to (e) Import of other fertilizers is under Open General Licence (OGL) and the importers are importing these fertilizers after taking into consideration the demand & availability scenario as per their commercial considerations. The Government is monitoring the imports of P&K

fertilizers covered under the concession scheme for decontrolled P&K fertilizers. The agency wise imports of these fertilizers during the last three years and current year upto 31.10.2010 are given in the enclosed statement.

#### **Statement**

#### *Agency-wise import of Phosphatic & Potassic Fertilizers during last three years & current year*

(Quantity in Lakh MT)

Sl. No.	Supplier's	2007-08		2008-09		2009-100		2010-11*	
		Phosphatic Fertilizers**	MOP#	Phosphatic Fertilizers**	MOP#	Phosphatic Fertilizers**	MOP#	Phosphatic Fertilizers**	MOP#
1	2	3	4	5	6	7	8	9	10
1	Chambal Fertilizers & Chemicals Ltd.		0.34	2.26	0.57	1.36	0.75	3.22	0.94
2	Coromandal International Limited		3.80	1.19	4.13			1.15	4.06
3	Tungbhadra Fertilizers & Chemicals Ltd.			0.39				0.43	
4	Deepak Fertilizers & Petrochemicals Ltd.		0.63		0.80		4.49		0.60

1	2	3	4	5	6	7	8	9	10
5	Fertilizers & Chemicals Travancore Ltd.						0.74		0.50
6	Gujarat Narmada Valley Fertilizers Company Ltd.		0.83		0.18				
7	Gujarat State Fertilizers & Chemicals Limited		0.15					0.78	
8	Indian Potash Limited	23.95	17.08	30.78	28.33	29.55	24.29	31.59	16.21
9	Indian Farmers Fertilizers Cooperative Ltd.	2.50	6.87	21.62	4.04	15.88	5.93	11.53	6.53
10	Krishak Bharati Cooperative Ltd.					1.15	0.90	3.88	
11	Mangalore Chemicals & Fertilizers Ltd.		1.03	0.66	0.52	1.73	0.57	2.07	0.88
12	MMTC Ltd.		0.82		0.28				
13	MOSAIC India (P) Limited	1.60		3.37		5.05		4.48	
14	Nagarjuna Fertilizers & Chemicals Limited							1.73	1.23
15	National Fertilizers Limited						0.61		0.50
16	Paradip Phosphate Limited		1.79	0.47	2.77	1.13	1.58	1.60	1.51
17	Rashtriya Chemicals & Fertilizers Ltd.	0.27	2.38	1.31	5.89	2.97	5.24	1.02	1.60
18	Shriram Fertilizers & Chemicals							0.95	0.38
19	Tata Chemicals Limited	0.14	3.28	1.61	4.47	0.67	3.12	2.56	2.74
20	Zuari Industries Limited	0.01	5.32	2.66	4.74	2.20	4.65	4.77	4.95
	Total	28.47	44.32	66.32	56.72	61.69	52.87	71.76	42.63

\* UP TO 31st October 2010

\*\* Includes imports of DAP, MAP, TSP and various grade of NPK fertilizers

# Includes MOP imported for industrial use.

*[English]***Railway Projects**

626. SHRI D.B. CHANDRE GOWDA:  
 SHRI ADHALRAO PATIL SHIVAJI:  
 SHRI YASHWANT SINHA:  
 KUMARI SAROJ PANDEY:  
 SHRI SUBHASH BAPURAO WANKHEDE:  
 SHRI ABDUL RAHMAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the ongoing and the pending railway projects as on date;
- (b) the State-wise railway projects sanctioned by the Railways during the last three years;
- (c) the amount sanctioned for each of these projects and the details of the works done on these projects during the above period;
- (d) whether the Railways are aware that even after more than decade, several such railway projects in some States could not be completed till date;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the steps taken by the Railways to complete

the pending railway projects within the stipulated time limit?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c): The total number of ongoing New Line, Doubling and Gauge Conversion Railway projects in the country are 327. The State-wise details of ongoing projects as on 01.04.2010, sanctioned during the last three years including sanctioned cost are given in the enclosed Statement. All these projects are in different stages of execution and are progressing as per availability of resources.

(d) to (f) Railways have huge throw-forward of ongoing projects with limited availability of resources. The projects are progressed as per availability of resources. To expedite completion of projects a number of initiatives have been taken to generate additional resources through non-budgetary measures like Public-Private Partnership, funding by State Governments and other beneficiaries. Besides, Railways have introduced Railway Infrastructure Investment Initiative (R3i) policy for attracting private sector participation in rail connectivity projects. To reduce delay on account of land availability, security issues, forestry clearances etc. meetings with State Government/Central Government officials are held from time to time. Contract conditions have been modified to bring efficiency in contract management and field units have been further empowered.

**Statement**

(Rs. in Cr.)

Sl.No.	Plan Head	Name of the project	Latest anticipated cost	State
1	2	3	4	5
<b>2007-08</b>				
1	New Lines	Bariarpur-Mananpur	450	Bihar
2	New Lines	Bihta-Aurangabad	326.2	Bihar
3	New Lines	Chandigarh-Baddi	328.14	Punjab, Himachal Pradesh
4	New Lines	Chhotaudepur-Dhar	570	Gujarat, Madhya Pradesh
5	New Lines	Deoband (Muzzafar Nagar)-Roorkee	164.81	Uttar Pradesh, Uttarakhand

1	2	3	4	5
6	New Lines	Rayadurg-Tumkur via Kalyandurg	1027.89	Karnataka, Andhra Pradesh
7	New Lines	Sultanganj-Katuria	450	Bihar
8	Gauge Conversion	Bhojipura-Pilibhit-Tanakpur	144.99	Uttar Pradesh, Uttarakhand
9	Gauge Conversion	Burdwan-Katwa	303.96	West Bengal
10	Gauge Conversion	Mayiladuturai-Karaikudi & Tiruturai-Pundi-Agastiyampalli	789.6	Tamil Nadu
11	Gauge Conversion	Sadulpur-Ratangarh-Bikaner & Ratangarh-Degana	695	Rajasthan
12	Doubling	Adra-Joychandipahar	27.56	West Bengal
13	Doubling	Alwar-Harsauli	90.79	Rajasthan
14	Doubling	Ambalapuzha-Haripad	48.38	Kerala
15	Doubling	Arasikere-Birur	136.01	Karnataka
16	Doubling	Barabanki-Burhwal	79.98	Uttar Pradesh
17	Doubling	Barbil-Barajamda	51.21	Orissa
18	Doubling	Bimlagarh-Dumitra	99	Orissa, Jharkhand
19	Doubling	Byepass at Annupur	23.6	Chhattisgarh
20	Doubling	Byepass at Champa	37.64	Chhattisgarh
21	Doubling	Gokulpur-Midnapur New bridge on diversion alignment with substructure & steel super structure on Bridge No. 143.	34.15	West Bengal
22	Doubling	Harsauli-Rewari	110.95	Haryana
23	Doubling	Kalumna-Nagpur	27.69	Maharashtra
24	Doubling	Kukrana-Panipat	36.08	Haryana
25	Doubling	Kurruppanthara-Chengavannam	99.2	Kerala
26	Doubling	Malda & Old Malda	21.3	West Bengal
27	Doubling	Mau-Indara	36.52	Uttar Pradesh

1	2	3	4	5
28	Doubling	New Guwahati-Digaru	110.94	NER & Assam
29	Doubling	Pen-Roha	130.35	Maharashtra
30	Doubling	Raipur-Titlagarh incl. NL Mandi Hasaud-Naya Raipur	691.67	Chhattisgarh, Orissa
31	Doubling	Ramanagaram-Mysore incl. electrification of Kengeri-Mysore	142.69	Karnataka
<b>2008-09</b>				
1	New Lines	Agartala-Sabroom	813.34	NER & Tripura
2	New Lines	Ara-Bhabua Road	490.8	Bihar
3	New Lines	Araria-Supaul	304.41	Bihar
4	New Lines	Attipattu-Puttur	446.87	Tamil Nadu, Andhra Pradesh
5	New Lines	Banaguram-Ras	144.57	Rajasthan
6	New Lines	Bhairabi-Sairang	619.34	NER & Sikkim
7	New Lines	Chennai-Cuddalore via Mahabalipuram	523.52	Tamil Nadu, Puducherry
8	New Lines	Cuddapah-Bangalore (Bangarapet)	1040.23	Karnataka, Andhra Pradesh
9	New Lines	Dehri on Sone-Banjari	106.2	Bihar
10	New Lines	Erode-Palani	288.87	Tamil Nadu
11	New Lines	Gaya-Chatra	549.75	Bihar, Jharkhand
12	New Lines	Gaya-Daltonganj via Rafiganj	445.25	Bihar
13	New Lines	Jalalgarh-Kishanganj	359.86	Bihar
14	New Lines	Kursela-Bihariganj	192.56	Bihar 34 g
15	New Lines	Muzaffarpur-Darbhangra	281.3	Bihar
16	New Lines	Muzaffarpur-Katra-Orai-Janakpur Road	228.05	Bihar
17	New Lines	Nawada-Laxmipur	620.57	Bihar
18	New Lines	Sitamarhi-Jayanagar-Nirmali via Susand	678.62	Bihar
19	New Lines	Sivok-Rangpo	1339.5	Sikkim, West Bengal, NER, Assam
20	New Lines	Wardha-Nanded	732	Maharashtra

1	2	3	4	5
21	Gauge Conversion	Ahmedabad-Himmatnagar-Udaipur	742.88	Rajasthan, Gujarat
22	Gauge Conversion	Bhuj-Naliya with extn. to Vayor	318.24	Gujarat
23	Gauge Conversion	Jaipur-Ringus-Churu & Sikar-Loharu	653.55	Rajasthan
24	Gauge Conversion	Madurai-Bodinayakanur	182.66	Tamil Nadu
25	Gauge Conversion	Ratlam-Mhow-Khandwa-Akola	1421.25	Madhya Pradesh, Maharashtra
26	Gauge Conversion	Suratpura-Hanumangarh-Sriganganagar	449.01	Rajasthan
27	Doubling	Banspani-Jaruli	90.88	Orissa
28	Doubling	Bhopal-Beena 3rd line	687.22	Madhya Pradesh, Maharashtra
29	Doubling	Champa-Jharsuguda 3rd line	872.12	Chhattisgarh
30	Doubling	Chandrapura-Rajabera-Chandrapura-Bhandaridah	34.87	Jharkhand
31	Doubling	Guna-Ruthiyai	66.5	Madhya Pradesh
32	Doubling	Jakhal-Mansa - Doubling on SPR section	109.13	Haryana
33	Doubling	Muri-North Outer Cabin/Muri-Doubling of section with provision of 2nd bridge over Subarnarekha	17.22	Jharkhand
34	Doubling	Panskura-Kharagpur 3rd line	252.54	West Bengal
35	Doubling	Raghavapuram-Madamari patch tripling	136.23	Andhra Pradesh
36	Doubling	Rajkharasawan-Sini-3rd line	91.61	Jharkhand
37	Doubling	Tiruvallur-Arakkonam 4th line	80.92	Tamil Nadu
38	Doubling	Udhna-Jalgaon with electrification	714.6	Maharashtra, Gujarat
39	Doubling	Villupuram-Dindigul (With electrification)	1258.62	Tamil Nadu
<b>2009-10</b>				
1	New Lines	Bhanupalli-Bilaspur-Beri	1046.88	Himachal Pradesh



1	2	3	4	5
2	Doubling	3rd line between Dangoaposi and Rajkharawan	309.44	Jharkhandi
3	Doubling	Banspani-Daitari-Tomka-Jakhapura doubling	1142.6	Orissa
4	Doubling	Brundamal-Jharsuguda flyover connection to join DN Line	38.44	Orissa
5	Doubling	Dakshin Barasat-Lakshmikantapur & New Line Joynagar-Raidighi	229	West Bengal
6	Doubling	Daund-Gulbarga and Pune -Guntakal electrification	1437.79	Maharashtra
7	Doubling	Gandhidham-Adipur	27.56	Gujarat
8	Doubling	Gandhidham-Kandla Port	32.99	Gujarat
9	Doubling	Ghutlari sharif-Canning upto Bangankhali	185.25	West Bengal
10	Doubling	Jirat-Ambika Kalna	63.62	West Bengal
11	Doubling	Krishnanagar-Bethuadahari doubling	137.56	
12	Doubling	Liluah-Dankuni 3rd line with extn. to Furfura Sharif	213	West Bengal
13	Doubling	Lohta-Bhadoi Ph.I	94.13	Uttar Pradesh
14	Doubling	Magrahat-Diamond Harbour	97.93	West Bengal
15	Doubling	Mansa-Bhatinda Ph.I	103.83	Punjab
16	Doubling	Nalikul-Tarakeshwar	83.04	West Bengal
17	Doubling	Phaphamau-Allahabad	47.85	Uttar Pradesh
18	Doubling	Rajgoda-Tamluk-Phase-II of Panskura-Haldia Doubling	81.76	West Bengal
19	Doubling	Tinpahar-Sahibganj as PH-I of doubling of Tinpahar-Bhagalpur	135.7	Jharkhand
20	Doubling	Yelahanka-Chennasandra with OHE	37.82	Karnataka
21	Doubling	Yeshwantpur-Yelahanka with OHE	27.23	Karnataka

**Integrated Textile Parks**

627. SHRI K.J.S.P. REDDY;

SHRI P.L. PURNIMA;

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to introduce more infrastructure schemes like the Scheme for Integrated Textile Parks particularly in the backward areas;

(b) if so, the details thereof worked out for the inclusion in the Twelfth Five Year Plan;

(c) whether the Government also proposes to develop Textile Parks for the promotion of handloom production/exports, particularly in handloom producing regions; and

(d) if so, the details of such proposal under consideration of the Union Government, State-wise, particularly Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Government has approved sanction of new textile parks in the remaining period of the 11th Five Year Plan and carry forward liability of these parks into the 12th Five Year Plan. The primary objective of the Scheme is to facilitate creation of world class infrastructure for setting up of textile parks including for establishment of handloom parks. Only one proposal for establishing a new handloom park in Andhra Pradesh has been received by Government.

**FPI in Backward Areas**

628. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to set up food processing industries in various States, particularly in backward areas to prevent the fruits and vegetables from perishing;

(b) if so, whether any request from any State Government has been received in this regard;

(c) if so, the details thereof; and

(d) the action taken by the Government to clear the pending proposals of the States?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Ministry of Food Processing Industries (MFPI) extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Technology Upgradation/ Establishment/ Modernization of food processing industries. The Scheme is aimed at creation of new processing capacity and up-gradation of existing processing capabilities, modernization of Food Processing Sector to include Milk, Fruit & Vegetables, Meat, Poultry, fishery, cereal, consumer items, oil seeds, rice milling, flour milling, pulse etc. in various States including backward areas. The financial assistance are provided to the proposals received from eligible agencies for setting up of food processing units as per guidelines of scheme. This scheme is project specific, not State specific.

(b) No, Madam. No request has been received from any State Government. As such the scheme envisages assistance to entrepreneurs.

(c) Does not arise, in view of (b) above.

(d) Before decentralization, all the applications for such grants were received by the Ministry through the State Nodal Agencies. These applications were then Centrally processed and grants disbursed directly by the Ministry. From 2007-08, the receipt of applications, their appraisal, calculation of grant eligibility as well as disbursement of funds has been completely decentralized. Under the new procedure, an entrepreneur/ applicant can file application with the neighborhood Bank branch/ Financial Institution (FI). The Bank/ FI would then appraise the application and calculate the eligible grant amount as per the detailed guideline given to them by the Ministry. The Banks/ FIs appraisal report and its recommendation for the release of grant is transmitted to the Ministry through e-portal established for this purpose. After the recommendation is received from the Bank/ FI alongwith requisite documents, the Ministry sanctions the grant and transfer the funds through the e-portal.

The pending proposals of the entrepreneurs are cleared in very prompt manner by the Ministry subject to availability of funds.

#### Special Flights for Haj Pilgrims

629. SHRI VILAS MUTTEMWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has been operating special flights for Haj pilgrims in the past;

(b) if so, the number of flights proposed to be operated during this year for the benefit of Hajis;

(c) whether other airlines have also been permitted to operate such flights for Haj pilgrims;

(d) if so, the names of private airlines approved for the purpose;

(e) whether Air India proposes to act as nodal agency for private operators and play a role to work out tariff-parity for Haj flights; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) This year, Air India has carried balottee pilgrims on its scheduled flights and has not operated any chartered flight.

(c) Yes, Madam.

(d) Saudi Arabian Airlines, National Air Services and Al-Wafeer Air are carrying balottee Haj pilgrims from 21 embarkation points in India.

(e) No, Madam

(f) Does not arise.

#### Denial of Boarding to Air Passengers

630. SHRI RUDRAMADHAB RAY:  
SHRI SANJAY NIRUPAM:  
SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI MADHU GOUD YASKHI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether thousands of domestic air travellers were denied boarding in September, 2010 due to over bookings and flight cancellations;

(b) if so, the details thereof, airlines wise;

(c) the penal action proposed against the airlines;

(d) the steps being taken to prevent occurrence of such instances; and

(e) the compensation provided to the affected passengers, airline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) As informed by the scheduled domestic airlines, in the month of Sept., 2010, a total of 346 passengers were affected due to denied boarding and 6061 due to flight cancellations. Airline-wise details are as follows:

Airline	Number of Passengers Affected due to	
	Denied Boarding	Flight Cancellation
NACIL	100	803
Jet Airways & JetLite	103	2106
Kingfisher Airlines	143	1402
Spicejet	Nil	1538
Go Air	Nil	212
IndiGo	Nil	Nil
<b>Total</b>	<b>346</b>	<b>6061</b>

(c) and (d) Directorate General of Civil Aviation (DGCA) has a Civil Aviation Requirements (CAR) Section

3, Series M, Part IV, which provides for compensation and facilities to the passengers in case of denied boarding, cancellations and delays. The CAR is available on DGCA website www.dgca.nic.in. All the airlines are required to provide compensation and facilities to the affected passengers in accordance applicable provisions of the CAR.

(e) As informed by Jet Airways and Jet Lite, they provided a compensation of Rs. 18.74 lakhs to the affected passengers.

As informed by Kingfisher Airlines, they provided a compensation of Rs.3.83 lakhs to the affected passengers.

As informed by Spicejet, they provided a compensation of Rs.1.01 lakhs to the affected passengers.

Amount paid by NACIL for compensation for denied boarding due to overbooking and cancellation of flights is being collected.

#### **Profit to Drug Manufacturing Companies**

631. SHRI ADHALRAO PATIL SHIVAJI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has conducted any study to evaluate the effectiveness of drug policy and price controlling mechanism so as to check undue profit earned by the drug manufacturing companies;

(b) if so, the details thereof along with the lacunae identified in the implementation of the drug price controlling system; and

(c) the steps taken by the Government to increase the production of life saving drugs and make them available at cheaper price?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) As far as Department of Pharmaceuticals is concerned, no study has been commissioned to evaluate the effectiveness of drug policy and price controlling

mechanism so as to check undue profit earned by the drug manufacturing companies.

(b) In view (a) above does not arise.

(c) The Drug Policy as amended from time to time envisages making available quality medicines at reasonable prices to the masses.

[Translation]

#### **Upgradation/Modernization of Airports**

632. DR. SANJAY SINGH:

SHRIMATI RAMA DEVI:

SHRIMATI J. SHANTHA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the airports where upgradation and modernisation works have been carried out during the Eleventh Five Year Plan and the amount spent thereon so far;

(b) the details of the works carried out so far, airport-wise;

(c) the names of the airports where air service have been introduced during the Eleventh Five Year Plan;

(d) whether the Airports Authority of India has any proposal to raise Rs. 2000 crores for airport modernization; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The details are given in the enclosed statement.

(c) The airports where air service have been introduced during the Eleventh Five Year Plan are Latur, Ludhiana, Mysore, Nanded, Nasik, Pathankot, Salem, Sholapur and Tuticorin.

(d) No, Madam.

(e) Does not arise.

**Statement****Status of Airports**

(Rs. in crore)

Name of the Airport	Project Work	Funds earmarked	Cumulative expenditure upto Sept. 2010	Status as on 30.09.2010
1	2	3	4	5
Calicut	Expansion & Modification of ITB at Calicut	89.48	86.50	Completed
	Resurfacing of runway and widening shoulder for B-747	27.20	27.57	Completed
Trivandrum	New integrated T. Bldg. Ph I & II	245.80	218.84	Completed
	New Integrated T/Bldg.	129.38	76.91	Work in Progress
Lucknow	New Apron	41.30	45.30	Completed
	Control Tower cum Technical Block	5.44	3.71	Completed
Varanasi	New Tr. Bldg.	83.00	87.53	Completed
Agra	Refurbishing of Term /Bldg.	3.38	3.37	Completed
Ahmedabad	New Intl T/Bldg Ph I & II and Apron	328.00	253.68	Completed
	Development of Surat Apt .			Completed
Surat	Extension of runway from 1525 mt 321 to 2250 mtr for Airbus	92.49	88.61	Completed
	Tr Bldg Phase II (first flr)			Completed
Vadodara	Night parking stand	17.12	12.32	Completed
Chandigarh	New Integrated Tr. Complex	75.00	43.34	Work in Progress
Amritsar	Modular expansion of Tr Bldg Ph II	145.08	155.17	Completed
	3 nos. addl. Parking bays	12.80	13.19	Completed
Nagpur	Expansion & Modification of Tr. Bldg. for Intl operations	69.29	71.17	Completed
	Exp. & modl. Of Term. Building	78.00	65.46	Completed
Pune	Expansion of Apron Ph I & Ph II	15.42	14.61	Completed
	Parallel taxi track	18.49	17.27	Completed

1	2	3	4	5
Aurangabad	New T/Bldg, Tech Block, Apron etc.	99.70	99.64	Completed
	Extn of runway & allied works	25.68	16.20	Completed
Indore	New Integrated T/Bldg.	135.61	67.10	Work in Progress
	Expansion & strengthening of R/w	79.86	63.14	Completed
	Tr. Bldg	60.00	17.70	Work in Progress
Khajuraho	Extn of runway to 7500 ft	20.00	21.08	Completed
	Apron	11.75	9.78	Completed
	New T/Bldg	135.00	90.78	Work in Progress
Bhopal	Extn and strenthening of runway,	35.00	32.37	Completed
	New Apron, link taxiway	63.78	27.94	Completed
	Extn. of apron	15.00	14.87	Completed
Bhubaneshwar	new terminal bldg at BP Apt Bhubaneshwar	145.54	9.72	Work in Progress
	New Integrated Tr. Bldg.	129.00	89.69	Completed
Madurai	Strengthening & Extension of runway & other allied works	35.25	25.02	Completed
Mangalore	New Integrated Tr. Bldg.	147.00	154.85	Completed
Trichy (Thiruchapalli)	New integrated T. Bldg.	74.70	79.76	Completed
	Strengthening & Extn of Runway	25.94	21.58	Completed.
Coimbatore	Expansion and Modification Terminal Building	78.00	29.74	Work in Progress
	Parallel taxiway, Extension of Apron	41.51	33.56	Completed
Dehradun	New T/Bldg.	34.65	34.51	Completed
	Tech block and control tower, firs station	6.34	7.09	Completed
	Extn of existing Apron	7.00	8.82	Completed
Goa	New Integrated T/Bldg. (New Apron	330.00	0.68	Work in Progress
Jaipur	New Intl T/Bldg.	116.00	104.37	Completed
	Apron Ph I & Ph II	32.00	33.63	Completed

1	2	3	4	5
Udaipur	New T/Bldg.	77.44	73.54	Completed
	Extn & strengthening of runway & allied works	44.31	41.18	Completed
	New Control Tower cum Tech Block	9.38	9.91	Completed
Srinagar	Expansion and Modification of Terminal Building complex	101.33	91.60	Completed
	Expansion and strengthening of Apron	30.00	21.80	Work in Progress
Mysore	Development of Mysore Apt	81.83	50.19	Completed
Port Blair	Expansion of Apron	27.20	27.61	Completed
Raipur	New Integrated T/Bldg.	129.65	57.16	Work in Progress
Vishakha- patnam	Integrated Terminal building	95.00	103.50	Completed
Ranchi	New Integrated T Bldg.	137.79	25.83	Work in Progress
	Extn of existing apron	11.06	11.33	Completed
Agartala	Strethening of existing runway.	37.00	41.08	Completed
	Expansion and strengthening of Apron	18.66	21.41	Completed
Dibrugarh	new terminal bldg incl. land acquisition	71.71	62.17	Completed
	Extn and strengthening of runway to 8000 ft including acquisition of land	53.00	15.19	Work in Progress
Guwahati	Expansion of R/w, C/o New Apron	60.82	58.60	Completed
Imphal	New Apron	13.28	1.09	Work in Progress
Barapani (Shilong)	Construction of new Terminal Building and Expansion of apron	25.62	18.36	Completed
Rajamundry	C/o of new terminal building including car park	43.29	23.00	Work in Progress
Kullu	C/o New Terminal Building & pavement works	10.00	9.17	Completed
Vijayawada	Ext. of rwy	47.87	33.13	Completed
Cooch Bihar	Zonstruction of new terminal building	12.36	13.39	Completed
Gondia	Construction of New Passenger lounge, Control Tower, Fire Station, Boundary Wall, Residential Quarters and other ancillary works	41.75	40.00	Completed

1	2	3	4	5
	Extension & strengthening of runway	40.95	44.21	Completed
	C/o Parallel Taxi way	18.32	18.45	Completed
	C/o 2 nos. addl. Hangers .	8.00	9.66	Work in progress
Cuddapah	C/o runway, taxiway, apron	26.12	19.57	Completed
	Construction of new Terminal Building and Expansion of apron	25.62	18.86	Completed
Puduchery	Development of Puduchery Airport SH: C/o runway	24.34	20.00	Completed
Agatti	Strengthy of runway at Agatti Airport	11.69	7.24	Work in progress
Patna	Re-carpeting of runway, taxiway & apron and allied works at JPNI Airport, Patna	28.02	0.00	Work in progress
	Resurfacing of runway	10.27	10.11	Completed
Dimapur	Expansion of apron and c/o link taxiway	13.35	9.80	Work in Progress
Pakyong	Construction of new airport at Pakyong, Sikkim.(SH: Earth work in cutting and filling geogrid reinforced retaining wall, drainage system including box culvert, aerodrom pavément etc)	309.00	36.23	Work in Progress

### Lok Adalats

633. SHRI SAJJAN VERMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has issued any directions/guidelines to the Legal Services Authorities of the States to organise more Lok Adalats to dispose of the pending court cases speedily;

(b) if so, the details thereof, and the response of the State Legal Services Authorities thereon; and

(c) the number of Lok Adalats organised by the various State Legal Services Authorities during the last six months, State-wise?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) and (b) Yes, Madam. The State Legal Services Authorities have been issued guidelines/

directions by the National Legal Services Authority (NALSA) to organise more Lok Adalats to dispose of pending court cases speedily. They have been circulated National Plan of Action 2010-11 of NALSA to widen the network of the Lok Adalat. The State Legal Services Authorities have been provided funds to purchase a van to be suitably designed as "Mobile Lok Adalat Van. A van of this type is intended to reach into the deeper pockets of villages, the people of which are ordinarily prevented from access to justice. A large number of under-trial prisoners charged with compoundable offences can avail of the benefits of Lok Adalats in the jails itself leading to their early release. The State Legal Services Authorities have been instructed to organise Mega Lok Adalats in all courts and Tribunals including DRTs, Labour Courts, Industrial Tribunals and Family Courts on the basis of a pre-scheduled calendar. The response of the State Legal Services Authority's is good.



The Department of Expenditure (Finance Commission Division, Ministry of Finance), has issued guidelines with regard to organizing more and more Lok Adalats for disposal of pending court cases speedily. With the objective of improving justice delivery including for Lok Adalat, the Thirteenth Finance Commission has recommended a grant of 5,000 crore over its award period 2010-15, through the following initiatives amongst others:

- i) Enhancing support to Lok Adalats to reduce the pressure on regular courts,
- ii) Promoting the Alternate Dispute Resolution (ADR) mechanism to resolve part of the disputes outside the court system.

As regards Lok Adalats, the 13th Finance Commission has proposed to allot funds with the guideline that a component of the justice delivery grant is to be used to enable States to hold about ten mega Lok Adalats per High Court per year and about five Lok Adalats for each of the 1500 court locations per year, during 2010-15. The Lok Adalats are expected to reduce pendency of cases in court so as to dispose 15 lakh cases each year, and 75 lakh cases during 2010-15.

(c) A Statement showing number of Lok Adalats organised by all the State Legal Services Authorities in the country during the last six months (January, 2010 to June 2010) is enclosed.

**Statement**

*The number of Lok Adalats organised during the last Six months (January, 2010 to June, 2010) by the Legal Services Authorities, State-wise*

Sl.No.	States	Number of Lok Adalats organised
1	2	3
1	Andhra Pradesh	6764
2	Arunachal Pradesh	61
3	Assam	180
4	Bihar	1442

1	2	3
5	Chhattisgarh	711
6	Goa	15
7	Gujarat	4688
8	Haryana	308
9	Himachal Pradesh	206
10	Jammu & Kashmir	137
11	Jharkhand	2575
12	Karnataka	2605
13	Kerala	1422
14	Madhya Pradesh	1082
15	Maharashtra	1830
16	Manipur	Nil
17	Meghalaya	5
18	Mizoram	27
19	Nagaland	Nil
20	Orissa	502
21	Punjab	1752
22	Rajasthan	4139
23	Sikkim	91
24	Tamil Nadu	2665
25	Tripura	18
26	Uttar Pradesh	1456
27	Uttarakhand	99
28	West Bengal	1276
29	Andman & Nicobar Islands	Nil
30	U.T. Chandigarh	786

1	2	3
31	Dadra and Nagar Haveli	Nil
32	Daman and Diu	Nil
33	Delhi	372
34	Lakshadweep	6
35	Puducherry	56

[English]

#### Upgradation of Railway Hospital

634. SHRI NITYANANDA PRADHAN:  
SHRI BAIJAYANT JAY PANDA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to upgrade the Central Railway Hospital in East Coast Railway to a Medical College; and

(b) if so, details alongwith the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The Medical College is planned to be constructed and operated by the Private Partner with the existing Railway Hospital on Railway land, in PPP mode. The process for this has been initiated.

#### IPL Franchises

635. SHRI KALIKESH NARAYAN SINGH DEO:  
SHRI PRAHLAD JOSHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is looking into violation of the Companies Act, 1956 by some Indian Premier League (IPL) franchises;

(b) if so, the status of the inquiry;

(c) whether the Enquiry Report has been submitted to the Government; and

(d) if so, the findings thereof and the action taken/

proposed to be taken against the franchises found guilty for violating the provisions of the Companies Act?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRIMATI SALMAN KHURSHEED): (a) Yes, Madam.

(b) to (d) The Balance Sheets, Annual Returns and other documents of following IPL franchisees registered under the Companies Act, 1956 (the Act) have been examined under Section 234 of the Act:

Mumbai Indians	Indiawin Sports Pvt. Ltd.
Royal Challenger Bangalore	Royal Challenger Sports Pvt. Ltd.
Deccan Chargers	Deccan Chargers Sporting Ventures Ltd.
Chennai Super Kings	India Cements Ltd.
Delhi Daredevils	GMR Sports Pvt. Ltd.
Kings XI Punjab	KPH Dream Cricket Pvt. Ltd.
Kolkata Knight Riders	Knight Riders Sports Pvt. Ltd.
Rajasthan Royals	Jaipur IPL Cricket Pvt. Ltd.
Sahara Pune Warriors	Sahara Adventure Sports Ltd.
Kochi	Rendezvous Sports World (An Association of persons not registered under the Act)

Based on the Technical Scrutiny Reports submitted by Registrar of Companies (ROCs) under Section 234 of the Act, non-compliance of certain provisions of the Act relating to non-filing of balance sheet/annual return (Sections 159/220), non-appointment of whole time company secretary (Section 383A), non-compliance of Section 211 read with Schedule VI and Accounting

Standards have been noticed and ROCs have been instructed to take penal action in respect of these contraventions. However, in the matter of M/s Deccan Chargers Sporting Venture Limited, no violation of provisions of the Act has been found.

[Translation]

**Allotment of LPG Agencies  
/Petrol Pumps**

636. SHRI A.T. NANA PATIL:

SHRI PRATAPRAO GANPATRAO JADHAO :

SHRI DILIPKUMAR MANSUKHLAL GANDHI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies/petrol pumps in the country, State-wise;

(b) the norms laid down by the Government for allotment of LPG agencies;

(c) the steps taken by the Government for providing facilities to the people in such areas wherein gas agencies do not exist;

(d) whether any action plan has been prepared by the Government for opening gas agencies/petrol pumps in such areas including Maharashtra; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) As on 01.10.2010, there are 9905 LPG distributorships and 40261 Retail Outlets (ROs) in the country. The State-wise details are given in the enclosed statement.

(b) The Oil Marketing Companies (OMCs) follow a transparent and uniform procedure for allotment of LPG distributorship. The selection guidelines prescribe common eligibility criteria for various parameters like age, educational qualification, land for construction of godown and showroom, financial capability of the candidate etc. and selection is done through draw of lots from among all the eligible candidates.

(c) to (e) The "Vision 2015" adopted for LPG sector inter-alia focuses on raising the population coverage of LPG with the focus on rural areas and areas where LPG coverage is low. The Vision-2015 envisages to achieve 75% population coverage in the country by releasing 5.5 crore new LPG connections by 2015 especially in rural areas and under-covered areas. To ensure that growth of LPG usage is evenly spread, OMCs are assessing/identifying locations in a phased manner under Rajiv Gandhi Gramin LPG Vitaran Yojana (RGGLVY).

RGGLVY scheme which primarily aims at providing LPG to the rural house-holds, including BPL families has been launched on 16.10.2009 and subsequently advertisements inviting applications for distributors under the scheme have been released in 22 States covering 2329 locations including 253 locations in the State of Maharashtra. The selection of the same is in progress as per policy.

Similarly, OMCs have proposed to open 997 ROs in the country including in the State of Maharashtra during the period October 2010 to March 2011.

**Statement**

*State-wise details of LPG Distributors and Retail Outlets  
in the Country as on 01.10.2010.*

Sl. No.	State/UTs	Number of LPG distributorships	Number of Retail Outlets
1	2	3	4
1.	Andhra Pradesh	995	3393
2.	Arunachal Pradesh	30	66
3.	Assam	264	640
4.	Bihar	356	1647
5.	Chhattisgarh	154	589
6.	Delhi	313	409
7.	Goa	52	99
8.	Gujarat	555	2323

1	2	3	4
9.	Haryana	298	1755
10.	Himachal Pradesh	126	316
11.	Jammu & Kashmir	157	388
12.	Jharkhand	150	784
13.	Karnataka	505	2621
14.	Kerala	395	1778
15.	Madhya Pradesh	583	2007
16.	Maharashtra	1050	3726
17.	Manipur	35	66
18.	Meghalaya	32	159
19.	Mizoram	28	25
20.	Nagaland	30	61
21.	Odisha	204	1067
22.	Punjab	448	2863
23.	Rajasthan	459	2688
24.	Sikkim	8	29
25.	Tamil Nadu	710	3412
26.	Tripura	30	46
27.	Uttar Pradesh	1218	4833
28.	Uttarakhand	175	412
29.	West Bengal	492	1843
30.	Andaman & Nicobar	4	9
31.	Chandigarh	27	40
32.	Dadra & Nagar Haveli	2	18
33.	Daman Diu.	2	22
34.	Lakshadweep	1	0
35.	Puducherry	17	127
Total		9905	40261

[English]

**Shortage of Air Traffic Controllers**

637. SHRI S.S. RAMASUBBU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is shortage of air traffic controllers resulting in operational difficulties;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to fill the vacant posts by hiring the retired personnel;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) No, Madam. There are no operational difficulties due to shortage of air traffic controllers. Against the sanctioned strength of 2407 posts in the Air Traffic Control (ATC) discipline, there are 1973 personnel in position. Vacancies in the grades of 'General Managers, Joint General Managers, Deputy General Managers, Senior Managers', etc., which are being filled by promotion. Airports Authority of India (AAI) has been making regular recruitment to fill up the vacancies. Air Traffic Control Officers are being recruited regularly to fill up the vacant posts. A total of 338 Junior Executives have been recently recruited and are undergoing training. 300 additional posts of Junior Executives have also been advertised for further recruitment. In addition, in order to meet the shortage services of 25 retired Air Traffic Controllers are also being availed.

**Reduction in Coaches**

638. SHRI M. B. RAJESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Southern Railway has reduced number of coaches in Kannur-Yashwanthpur (6518) and Kannur-Palakkad-Yashwanthpur (6528) trains;

(b) if so, the details thereof;

(c) whether the Railways have received complaints of corruption allegations related this decision to reduce the number of coaches;

(d) if so, the details thereof;

(e) whether the Railways have conducted/plan to conduct an enquiry into this controversial decision;

(f) if so, the details thereof; and

(g) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) to (g) Do not arise.

**Passenger train from Gandhidham to Jaipur**

639. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways are planning to introduce New Passenger train from Gandhidham-Kutch to Jaipur via Bhildi, Palanpur, Abu Road;

(b) if so, the details thereof; and

(c) the time by which the train is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No Madam. At present, there is no such proposal to introduce a train between Gandhidham and Jaipur via Bhildi-Palanpur-Abu Road.

(b) and (c) Do not arise.

*[Translation]*

**Criminalisation of Politics**

640. SHRI HARSH VARDHAN:  
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether criminalisation in politics in the country is increasing;

(b) if so, the reaction of the Government thereto:

(c) whether the Government proposes to formulate a policy to restrict the entry of criminal elements in election process;

(d) if so, the details in this regard; and

(e) the number of candidates who took part in Lok Sabha and Vidhan Sabha elections against whom criminal cases are pending in courts during the last three years?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (e) There is no reliable data available so as to ascertain whether criminalisation of politics is increasing or not. Further, though our Constitution and the Representation of the People Act, 1950 and the Representation of the People Act, 1951 do seek to provide for free and fair elections, yet certain problems have been arising due to contesting candidates having criminal backgrounds.

The Election Commission of India had forwarded a set of 22 proposals on Electoral Reforms in July, 2004 which inter alia includes the proposal on criminalisation in politics. Again in October, 2006, it had suggested for making law to disqualify any person accused of an offence punishable by imprisonment for five years or more, from contesting elections even when trial is pending, provided charges have been framed against him by a competent court. The matter was examined by the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. The Committee in its Eighteenth Report presented to Rajya Sabha on the subject inter alia disagreed with the aforesaid proposal as it is a major departure from the law of the land that a person is not guilty until he is convicted by the highest court of the land.

Further, as per the statistics issued by the Election Commission of India, a total of 8070 candidates have contested the General Election to Lok Sabha-2009 and

the only mechanism to check their criminal antecedents is to go through all the affidavits filed before the concerned returning officers which is itself a gigantic task. If it is added with the candidates of the Vidhan Sabha elections held in almost 15 States for the last three years it would become such a mammoth task which could not be completed in the given time-frame.

#### Laying of Gas Pipeline in Gujarat

641. SHRI NARANBHAI KACHHADIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the name of the cities in Gujarat where gas pipelines have been laid for the CNG pumps;

(b) whether there is any scheme to lay such pipelines in all the cities in Gujarat; and

(c) if so, the details thereof and the time by which these pipelines are likely to be laid?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) City Gas Distribution (CGD) projects supply Compressed Natural Gas (CNG) through a network of pipelines. The following cities/towns in Gujarat presently have CGD Networks - Anand, Bharuch, Surat, Ankleswar, Vapi, Valsad, Navsari, Hazira, Sarigam, Nadiad, Khabm- bhat, Chandkheda-Motera, Gandhinagar, Pethapur, Halol, Dahej, Uttarsanda, Vavol, Rajkot, Morbi, Surendranagar, Himmat Nagar, Thangadh, Karjan, Palej, Morai, Gundalv, Kheda, Mehsana, Sabarkanth, Vadodara, Patan, Panch- mahal & Ahemdabad.

(b) and (c) In order to promote investment from public as well as private sector for laying trunk natural gas pipelines and city/local natural gas distribution networks throughout the country, Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006', wherein PNGRB would undertake inter alia authorization of city gas distribution networks and trunk pipeline networks. PNGRB has identified Geographical Areas (GAs) for coverage by CGD networks in Gujarat on the basis of the Expression of Interest (Eoi) submitted to the Board and through a suo motu exercise.

The Board plans to cover the following Geographical Areas in Gujarat with CGD network in the near future - Districts of Bhavnagar, Kutch-East, Kutch-West, Jamnagar, Banaskantha, Umargaon & Dahod (including Godhra).

[English]

#### Adhoc package for Fuel Losses to Oil Companies

642. SHRI SANJAY DINA PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has agreed to provide Rs. 10,000 crore to three companies Indian Oil Company, Bharat Petroleum Corporation Ltd., and Hindustan Petroleum Corporation Ltd., as an adhoc package from the Union Government to partially compensate fuel losses;

(b) if so, the details thereof;

(c) whether these companies have run up losses of around Rs.31,000 crores in April-September, 2010 period;

(d) if so, whether these companies are running still on losses;

(e) whether they are demanded more compensation from the Government from the second half of the fiscal; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (f) During the period April-September 2010, the Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have incurred under-recoveries of Rs. 31,367 crore on the sale of sensitive petroleum products. Of this, the under-recoveries of Rs.10,456 crore have been compensated by the public sector upstream oil companies through price discounts on crude oil and products.

Ministry of Finance was requested by the Ministry of Petroleum and Natural Gas to sanction the budgetary support of Rs.15,683.30 crore towards the under-recoveries of the OMCs for the period April-September 2010. Initially, Ministry of Finance confirmed the budgetary support of Rs.10,000 crore as the share of the Government towards the under-recoveries for the financial year 2010-11. Later, Ministry of Finance, pending finalization of burden sharing mechanism, confirmed an additional budgetary support of Rs.3,000 crore on adhoc basis, as the share of the Government towards under-recoveries for the financial year 2010-11. Based on the refinery gate price effective 01.11.2010, the OMCs are incurring under-recovery of Rs.2.62/litre in Diesel, Rs.15.71/litre in PDS Kerosene and Rs.209.94/Cylinder in Domestic LPG.

[Translation]

#### Production cost of crude oil

643. SHRI NARENDRA SINGH TOMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the per barrel production cost of the crude oil being produced by ONGC in the country;
- (b) the selling prices being charged by ONGC from Oil companies; and
- (c) the details of the profit earned by the ONGC over the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The per barrel production cost of the crude oil produced by ONGC (excluding JVs) during 2009-10 is USD 35.94.

(b) The gross price (pre-discount price) and net price (post-discount price) realized by ONGC during 2009-10 is 71.65 and 55.94 USD/bbl respectively.

(c) The details of Profit Tax (PAT) earned by ONGC during last five years is as under:

(Rs./Crore)

Year	PAT
2005-06	14,431
2006-07	15,643
2007-08	16,702
2008-09	16,126
2009-10	16,768

[English]

#### FPI in Uttar Pradesh

644. SHRI KAMLESH PASWAN:  
SHRI BHISMA SHANKAR ALIAS KUSHAL  
TIWARI:  
SHRI RADHE MOHAN SINGH:  
SHRI RAM SUNDAR DAS:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the details of food processing units functioning in Uttar Pradesh as on date;
- (b) the financial assistance providing during the last three years and current year;
- (c) the details of food items processed therein; and
- (d) the steps being taken to revive the units that have been closed down?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Food Processing Industries are set up both in organized and unorganized sectors and as such data on the number of food processing units in the country is not centrally maintained by the Ministry. However, as per competitiveness report of National Manufacturing Competitiveness Council, Government of India, a total 1719 registered food processing units are functioning in Uttar Pradesh.

(b) The details of financial assistance provided to food processing units in Uttar Pradesh under the Scheme

of Technology Upgradation / Establishment/ Modernization of Food Processing Industries during last three years are given as below:

(Rs. in lakhs)		
Year	No. of unit approved	Amount released
2007-08	63	1123.425
2008-09	43	875.475
2009-10	32	560.63
2010-11	46	894.33

(c) The Scheme of Technology Upgradation / Establishment/ Modernization of Food Processing Industries is aimed at creation of new processing capacity and up-gradation of existing processing capabilities, modernization of Food Processing Sector to include Milk, Fruit & Vegetables, Meat, Poultry, fishery, cereal, consumer items, oil seeds, rice milling, flour milling, pulse etc. Product-wise details are not maintained.

(d) To promote food processing in the country, Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to implementing agencies/entrepreneurs @ 25% of the cost of Plant & machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Setting up/Modernization/Expansion of food processing industries. In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks/ financial institutions under the scheme of setting up/Establishment/ Modernization/Expansion of Food Processing Industries w.e.f. 01.04.2007.

Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units, creation of infrastructure, support of R&D, human resource development besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several steps like tax reduction, waiver/reduction of excise duty,

reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. Further, the Ministry under its Plan Scheme of establishing Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Promotion of Research and Development, Capacity Building and Human Resources Development provide assistance to food processing industries to enable them to compete in the international market.

[Translation]

#### Production Capacity of Fertilizer Units

645. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:  
SHRI NISHIKANT DUBEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of fertilizer manufacturing units in the Public, Private and Co-operative Sectors in the country, sector-wise and State-wise;

(b) the total production capacity of chemicals fertilizer units in the country;

(c) whether all the units are producing as per their capacity;

(d) if so, the details of production of fertilizers during each of the last three years and the current year, Fertilizer-wise and Unit-wise ;

(e) the percentage of domestic demand of chemicals fertilizers met with the indigenous production;

(f) whether the Government has framed any scheme to increase the production capacity of fertilizer units in order the make the country self-reliant in the field of fertilizers; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The details of number of fertilizer units producing Urea,



DAP and Complex Fertilizers operating in the country in the public, private & Co-operative sector at present, state-wise are given in the enclosed statement-I.

(b) to (d) The production capacity of fertilizers units in respect of Urea is 200.30 LMT and other major fertilizers viz DAP & Complexes is 72.99 LMT 52.22 LMT respectively. Some of the fertilizer units in the country are not producing as per their capacity. Unit-wise details of installed

capacity, production & percentage capacity utilization of major fertilizer manufacturing units are given in the enclosed statement-II.

(e) The details of percentage of domestic demand (Requirement) of major chemicals fertilizer met with the indigenous production for the last three years are given below:

(in lakh MT)

Year	Demand			Production			%age		
	Urea	DAP	NPK	Urea	DAP	NPK	Urea	DAP	NPK
2007-08	271.70	89.21	87.40	198.58	42.12	58.51	73.1	47.2	66.9
2008-09	281.33	94.82	92.31	199.22	29.93	68.48	70.8	31.6	74.2
2009-10	281.89	106.98	87.73	211.12	42.47	80.38	74.9	39.7	91.6

(f) and (g) Government has been encouraging production of urea in the country to achieve self-sufficiency. The Government has announced a new policy on 4th September 2008 to attract new investments. The policy is based on Import Parity Price (IPP) benchmark with suitable floor & ceiling prices aiming to revamp, expansion and revival of existing urea units and setting up of Greenfield projects. The policy aims to substantially bridge the gap between consumption and domestic production of urea in next five years subject to adequate availability of gas at reasonable prices. Government has taken initiatives to encourage indigenous production in P&K sector by allowing import parity price to the indigenous manufacturers of DAP. Government has also reduced the custom duty on phosphoric acid from 5% to 2% to enable indigenous manufacturers of P&K fertilizers to procure this important input at reasonable price. Government is also encouraging private sector and public sector companies to explore possibilities for joint ventures abroad to ensure uninterrupted supply of fertilizer inputs to P&K sector.

#### **Statement-I**

##### *State-wise and Sector-wise no. of major Fertilizer units operating in the Country*

Sl. No.	Name of States	No of Units		Sector		
		operating	Public	Co-operative	Private	Total
1	2	3	4	5	6	7
1	Andhra Pradesh	4			4	4
2	Assam	2	2			2
3	Bihar					
4	Chhattisgarh					
5	Goa	1			1	1

1	2	3	4	5	6	7
6	Gujarat	8		3	5	8
7	Haryana	1	1			1
8	Jharkhand					
9	Karnatka	1			1	1
10	Kerala	2	2			2
11	Madhya Pradesh	2	2			2
12	Maharashtra	5	4		1	5
13	Orissa	2		1	1	2
14	Punjab	2	2			2
15	Rajasthan	3			3	3
16	Tamilnadu	4	1		3	4
17	Uttar Pradesh	7		5	2	7
18	West Bengal	1			1	1
	Total	45	14	9	22	45

**Statement-II**

*Plant-wise Annual Installed Capacity, Production & Percentage capacity utilisation  
of urea from 2007-08 to 2009-10 & Kharif 2010*

Name of Plants	Annual Installed Capacity	Production (In 000' MTs)				% age Capacity Utilization			
		2007-08	2008-09	2009-10	Kharif 10	2007-08	2008-09	2009-10	Kharif 10
1	2	3	4	5	6	7	8	9	10
<b>Public Sector</b>									
NFL-Nangal-II	478.5	478.7	514.5	474.0	204.7	100.0	107.5	99.1	85.6
NFL:Bhatinda	511.5	511.4	537.5	614.7	280.2	100.0	105.1	100.6	109.6
NFL:Panipat	511.5	511.6	488.3	512.9	235.2	100.0	95.5	100.3	92.0
NFL:Vijaipur-I	864.6	899.9	865.9	878.5	468.7	104.1	100.2	101.6	108.4
NFL:Vijaipur-II	864.6	866.6	937.9	949.6	455.7	100.2	108.6	109.8	105.4

1	2	3	4	5	6	7	8	9	10
Total (NFL)	3230.7	3268.2	3344.1	3329.7	1644.5	101.2	103.5	103.1	101.8
BVFCL:Namrup-II	240.0	77.6	60.7	79.2	20.8	32.3	25.3	33.0	17.3
BVFCL:Namrup-III	315.0	251.7	128.5	230.4	90.6	79.9	40.8	73.1	57.5
Total (BVFCL)	555.0	329.3	189.2	309.6	111.4	59.3	34.1	55.8	40.1
RCF:Trombay-V	330.0	0.0	0.0	306.9	159.4	0.0	0.0	93.0	96.6
RCF:Thal	1706.8	1832.3	1903.5	1782.2	874.4	107.4	111.5	104.4	102.5
Total (RCF)	2036.8	1832.3	1903.5	2089.1	1033.8	107.4	93.5	102.6	101.5
MFL: Chennai	486.8	440.5	405.7	435.9	190.8	90.5	83.3	89.5	78.4
Total (Public Sector)	6309.3	5870.3	5842.5	6164.3	2980.6	93.0	92.6	97.7	94.5
Cooperative Sector									
IFFCO: Kalol	544.5	544.5	559.7	601.2	298.6	100.0	102.8	110.4	109.7
IFFCO: Phulpur	551.1	629.9	662.6	722.5	372.0	114.3	120.2	131.1	135.0
IFFCO: Phulpur Expn.	864.6	924.3	840.5	1000.1	496.4	106.9	97.2	115.7	114.8
IFFCO: Aonla-I	864.6	875.7	986.8	1000.3	468.8	101.3	114.1	115.7	108.4
IFFCO: Aonla-II	864.6	989.3	1018.1	1000.3	543.6	114.4	117.8	115.7	126.7
Total (IFFCO)	3689.4	3963.7	4067.7	4324.5	2179.4	107.4	110.3	117.2	118.1
KRIBHCO Hazira	1729.2	1738.7	1743.2	1779.6	936.5	100.6	100.8	102.9	108.3
Total (CO-OP.)	5418.6	5703.4	5810.9	6104.1	3115.9	105.3	107.2	112.7	115.0
Total (Public+Co-op.)	11727.9	11573.7	11653.4	12288.4	6096.4	98.7	99.4	104.6	104.0
Private Sector									
GSFC: Vadodara	370.6	240.8	236.3	281.5	99.0	65.0	63.8	76.0	53.4
SFC: Kota	379.0	380.9	395.5	382.2	203.0	100.5	104.4	100.8	107.1
OIL: Kanpur*	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
ZIL: Goa	399.3	395.4	412.4	387.5	208.9	99.0	103.3	97.0	104.6
SPIC: Tuticorin	620.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
MCF: Mangalore	380.0	379.6	379.3	379.5	203.4	99.9	99.8	99.9	107.1
GNFC: Bharuch	636.0	670.4	592.3	601.7	248.2	105.4	93.1	94.6	78.1

1	2	3	4	5	6	7	8	9	10
IGCL: Jagdishpur	864.6	880.3	1068.6	1096.1	525.7	101.8	123.6	126.8	121.6
NFCL: Kakinada-I	597.3	757.2	768.9	767.0	423.5	126.8	128.7	126.7	141.8
NFCL: Kakinada-II	597.3	597.2	609.1	7*3.1	409.9	100.0	102.0	121.1	137.3
CFCL: Gadepan-I	864.6	1004.4	909.8	1019.6	474.6	116.2	105.2	117.9	109.8
CFCL: Gadepan-II	864.6	995.5	1008.3	1011.2	528.0	115.1	116.6	117.0	122.1
TCL: Babrala	864.6	1069.7	1023.8	1231.7	480.4	123.7	118.4	142.5	111.1
Shahjahanpur (Kribhco Shyam)	864.6	913.2	864.3	972.8	511.6	105.6	100.0	112.5	118.3
Total (Private Sector)	8302.5	8284.6	8268.6	8843.9	4316.1	99.8	99.6	106.5	104.0
Total (Pub + Coop. + Pvt)	20030.4	19858.3	19922.0	21112.3	10412.5	99.4	99.5	105.4	104.0

\* Production suspended

*Plant-wise annual installed capacity, production and %age capacity utilisation of  
DAP from 2007-08 to 2009-10 and Kharif 2010*

Name of Company/Unit	Installed Capacity (1.4.2006)	Production (in '000' MTs)				%age capacity utilization			
		2007-08	2008-09	2009-10	Kharif 10	2007-08	2008-09	2009-10	Kharif 10
1	2	3	4	5	6	7	8	9	10
<b>Cooperative Sector</b>									
IFFCO: Kandla	1200.0	438.3	214.7	722.7	34.7	36.5	17.9	60.2	5.8
IFFCO: Paradeep	1500.0	593.2	436.5	402.3	416.4	39.5	29.1	26.8	55.5
Total (Co-op.)	2700.0	1031.5	651.2	1125.0	451.1	38.2	24.1	41.7	33.4
<b>Private Sector</b>									
GSFC: Vadodara	165.0	87.9	43.5	0.0	0.0	53.3	26.4	0.0	0.0
GSFC: Sikka-I**	984.0	780.6	630.4	921.8	398.9	79.3	64.1	93.7	81.1
GSFC: Sikka-II**	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
ZIL: Goa	330.0	212.5	205.0	351.8	93.9	64.4	62.1	106.6	56.9
SPIC: Tuticorin	475.0	71.5	0.0	0.0	0.0	15.1	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10
MCF: Mangalore	180.0	211.4	158.3	198.1	113.3	117.4	87.9	110.1	125.9
TCL: Haldia	675.0	237.6	147.8	183.7	123.7	35.2	21.9	27.2	36.7
Hindalco Indus: Dahej)	400.0	131.2	168.6	181.8	99.7	32.8	42.2	45.5	49.9
CIL: Kakinada	670.0	567.9	518.1	520.6	288.0	84.8	77.3	77.7	86.0
CIL: Vizag	0.0	0	0	0.0	31.8	0.0	0.0	0.0	0.0
PPL: Paradeep	720.0	879.8	470.1	763.7	324.9	122.2	65.3	106.1	90.3
<b>Total (Private Sector):</b>	<b>4599.0</b>	<b>3180.4</b>	<b>2341.8</b>	<b>3121.5</b>	<b>1474.2</b>	<b>69.2</b>	<b>50.9</b>	<b>67.9</b>	<b>64.1</b>
<b>Grand Total</b>	<b>7299.0</b>	<b>4211.9</b>	<b>2993.0</b>	<b>4246.5</b>	<b>1925.3</b>	<b>57.7</b>	<b>41.0</b>	<b>58.2</b>	<b>52.8</b>

*Plant-wise annual installed capacity, production & %age capacity utilisation of Complexes  
Fertilizer for the years 2007-08 to 2009-10 & Kharif 2010*

Name of Company/ Unit	Product	Annual Installed capacity	Production (000' MT)				% age Capacity Utilisation			
			2007- 08	2008- 09	2009- 10	Kharif 10	2007- 08	2008- 09	2009- 10	Kharif 10
1	2	3	4	5	6	7	8	9	10	11
<b>Public sector</b>										
FACT: Udyogamandal	20:20	148.5	90.8	115.8	181.3	82.7	61.1	78.0	122.1	111.4
FACT: Cochin-II	20:20	485.0	334.2	489.5	576.8	246.7	68.9	100.9	118.9	101.7
<b>Total (FACT) :</b>		<b>633.5</b>	<b>425.0</b>	<b>605.3</b>	<b>758.1</b>	<b>329.4</b>	<b>67.1</b>	<b>95.5</b>	<b>119.7</b>	<b>104.0</b>
RCF: Trombay	15:15:15	300.0	468.2	471.0	490.4	213.0	156.1	157.0	163.5	142.0
	10:26:26	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
RCF: Trombay-IV	20.8:20.8	361.0	0.0	0.0	12.9	37.7	0.0	0.0	3.6	20.9
<b>Total (RCF) :</b>		<b>661.0</b>	<b>468.2</b>	<b>471.0</b>	<b>503.3</b>	<b>250.7</b>	<b>70.8</b>	<b>71.3</b>	<b>76.1</b>	<b>75.9</b>
MFL: Chennai	17:17:17	840.0	35.2	0.0	0.0	0.0	4.2	0.0	0.0	0.0
	19:19:19	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	20:20	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
<b>Total (MFL)</b>		<b>840.0</b>	<b>35.2</b>	<b>0.0</b>	<b>0.0</b>	<b>0.0</b>	<b>4.2</b>	<b>0.0</b>	<b>0.0</b>	<b>0.0</b>
<b>Total Public Sector</b>		<b>2134.5</b>	<b>928.4</b>	<b>1076.3</b>	<b>1261.4</b>	<b>580.1</b>	<b>43.5</b>	<b>50.4</b>	<b>59.1</b>	<b>54.4</b>

1	2	3	4	5	6	7	8	9	10	11
<b>Cooperative Sector</b>										
IFFCO: Kandla	10:26:26	515.4	840.8	1041.1	1191.1	784.0	163.1	202.0	231.1	304.2
	12:32:16	700.0	691.0	538.0	460.6	616.4	98.7	76.9	65.8	176.1
Total (IFFCO/Kandla)		1215.4	1531.8	1579.1	1651.7	1400.4	126.0	129.9	135.9	230.4
IFFCO (OCF) Paradeep 20:20		100.0	272.6	869.5	1097.7	349.4	272.6	869.5	1097.7	698.8
	10:26:26	160.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	12:32:16	160.0	0.0	0.0	0.0	01.0	0.0	0.0	0.0	0.0
Total (IFFCO): Paradeep		420.0	272.6	869.5	1097.7	349.4	64.9	207.0	261.4	166.4
Total (IFFCO)		1635.4	1804.4	2448.6	2749.4	1749.8	110.3	149.7	168.1	214.0

('000 MTs)

Name of Company/ Unit	Product	Annual Installed capacity	Production (000' MT)				% age Capacity Utilisation			
			2007- 08	2008- 09	2009- 10	Kharif 10	2007- 08	2008- 09	2009- 10	Kharif 10
1	2	3	4	5	6	7	8	9	10	11
<b>Private Sector</b>										
GSFC: Vadodara	20:20	0.0	120.1	197.3	292.9	125.8	0.0	0.0	0.0	0.0
CFL: Vizag	28:28	200.0	391.1	207.1	290.1	113.0	195.6	103.6	145.1	113.0
	14:35:14	200.0	0.0	67.2	175.7	68.8	0.0	33.6	87.9	68.8
	20:20	200.0	208.2	434.0	563.7	307.5	104.1	217.0	281.9	307.5
	10:26:26	0.0	98.7	31.4	23.9	0.0	0.0	0.0	0.0	0.0
Total (CFL):		600.0	698.0	739.7	1053.4	489.3	116.3	123.3	175.6	163.1
ZIL Goa	19:19:19	240.0	249.6	32.1	0.0	0.0	104.0	13.4	0.0	0.0
	28:28	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	14:35:14	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	10:26:26	0.0	179.1	270.1	208.9	169.9	0.0	0.0	0.0	0.0
	20:20	0.0	0.0	3.3	22.6	0.0	0.0	0.0	0.0	0.0
	12:32:16	0.0	48.4	67.7	134.7	102.6	0.0	0.0	0.0	0.0
Total (ZIL):		240.0	477.1	373.2	366.2	272.5	198.8	155.5	152.6	227.1



1	2	3	4	5	6	7	8	9	10	11
CFL:Kakinada	20:20	0.0	0.0	48.9	4.2	0.0	0.0	0.0	0.0	0.0
	14:35:14	0.0	25.4	102.1	478.1	307.4	0.0	0.0	0.0	0.0
	17:17:17	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	12:32:16	0.0	50.6	23.0	17.0	0.0	0.0	0.0	0.0	0.0
	10:26:26	0.0	420.5	399.4	236.3	109.4	0.0	0.0	0.0	0.0
Total (GFCL):		0.0	496.5	573.4	735.6	416.8	0.0	0.0	0.0	0.0
Hindalco Ind:Dahej	10:26:26	0.0	10.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	12:32:16	0.0	8.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	20:20	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	1:0.0
DFPCL:Taloja	23:23	230.0	51.5	57.9	100.6	71.4	22.4	25.2	43.7	62.1
PPL:Paradeep	20:20	0.0	188.5	176.0	242.7	156.3	0.0	0.0	0.0	0.0
	28:28	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	16:20	0.0	4.7	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	14:35:14	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
	12:32:16	0.0	42.6	98.5	33.0	20.7	0.0	0.0	0.0	0.0
	10:26:26	0.0	168.4	277.5	171.5	86.9	0.0	0.0	0.0	0.0
Total (PPL)		0.0	404.2	552.0	447.2	263.9	0.0	0.0	0.0	0.0
Total Private Sector		1452.5	3117.8	3323.5	4027.5	2091.7	214.7	228.8	277.3	288.0
Total (Pub.+Coop.+Pvt.)		5222.4	5850.6	6848.4	8038.3	4421.6	112.0	131.1	153.9	169.3

[English]

**Rail Accidents**

646. SHRI YASHWANT SINHA:  
SHRI ASADUDDIN OWAISI:

Will the Minister of RAILWAYS be pleased to state:

(a) the total number of rail accidents which have taken place in the current year till-date;

(b) whether it is a fact that due to a huge number of vacant posts, the instances of accidents are increasing in the Railways; and

(c) if so, the steps taken by the Railways to fill up these vacancies at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) During January to October 2010, 89 consequential train accidents took place on Indian Railways excluding cases of trespassing at unmanned level crossings caused due to negligence of road users.

(b) and (c) Arising and filling up of vacancies is a continuous process and at any point, there would be some vacancies in an organization. Vacancies occur due to



normal retirements, voluntary retirements, deaths, promotions and creation of posts etc. There is always a lag between occurrence of vacancies and processing the same for filling up which involves notification of vacancies, holding examinations, finalization of select panels and issue of appointment letters. The Railways are committed to filling up vacant posts, promptly as per the laid down procedure. The number of vacancies do not have a direct correlation to the accidents.

#### **Railway Station to Private Companies**

647. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have awarded the Contract of Maintenance of Railway Stations to the Private Companies;

(b) if so, the details of companies and the Railway Stations in the country;

(c) whether any International companies have been given the contract; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) to (d) Information is being collected and will be laid on the Table of the House.

#### **Train Protection Warning System**

648. SHRI S. SEMMALAI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway lines where Auxiliary Warning System have been installed and the Railway lines where it is proposed to be installed;

(b) whether Train Protection Warning System (TPWS) is likely to be installed in Chennai-Arakkonam route for sub-urban trains; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) Auxiliary

Warning System (AWS) has been commissioned on Mumbai sub-urban section (253 Route Kms) on Central and Western Railways in early nineties. AWS is not proposed for installation on other railway lines since this technology has become outdated. Works of provision of Train Protection Warning System (TPWS) have been sanctioned over 895 Route Kilometers of important automatic Block Signalling sections of High Density Networks spread over five Railways viz Eastern, North Central, Southern, South Eastern and Western Railways.

(b) and (c) Yes, Madam. Work of TPWS has been sanctioned for Basin Bridge Junction (slow line)-Arakkonam section (66.48 Route Kms) of Southern Railway at a cost of Rs. 25.73 crores in supplementary demand for grants (2010-11).

[Translation]

#### **Train Accidents**

649. SHRI RADHA MOHAN SINGH:

SHRI ABDUL RAHMAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a goods train rammed into the Indore-Gwalior Intercity Express at Badarwas station, Madhya Pradesh (MP) during September, 2010 due to human error;

(b) if so, the details thereof with casualties;

(c) whether the Railways have enquired into it;

(d) if so, the outcome thereof and the details of employees found guilty in this regard; and

(e) the details of the compensation paid to the affected ones?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) to (d) On 20.09.2010 at 04.43 hrs., while the Train No. 1125 Dn. Indore - Gwalior Intercity Express was stationed at Platform No. 1 of Badarwas station of Guna - Gwalior section of Bhopal Division of West Central Railway, one goods train which was coming from opposite direction, collided with the standing Intercity Express resulting into severe damage to one front Second Class Luggage-cum- Brake Van and

three General Class coaches. In this accident, 23 persons lost their lives, 17 persons suffered grievous injuries and 19 sustained simple injuries.

Statutory inquiry into the above accident is being conducted by the Commissioner of Railway Safety, Central Circle, Mumbai and its final report is awaited. Suitable disciplinary action will be initiated against defaulting staff, if any, on receipt of the final report.

(e) An ex-gratia amount of Rs. 5 lakhs to the next of kin of deceased, Rs. 1 lakh to the grievously injured and Rs. 50,000/- to the simple injured passengers has been announced. A total amount of Rs. 1,37,50,000/- has so far been disbursed to the next of kin of the deceased and injured passengers as ex-gratia. Compensation is payable additionally after a claim is filed before the Railway Claims Tribunal and a decree is awarded by the Tribunal. No compensation claim has so far been filed in Railway Claims Tribunal for this accident.

[English]

#### Allocation of Kerosene

650. SHRI NAMA NAGESWARA RAO:  
SHRI MANSUKHBHAI D. VASAVA:  
SHRI C. R. PATIL:  
SHRI GORAKH PRASAD JAISWAL:  
SHRI ANJANKUMAR M. YADAV:  
SHRI ANURAG SINGH THAKUR:

Will the Minister of PETROLEUM NATURAL GAS be pleased to state:

(a) whether there is acute shortage of kerosene and LPG in the country including Gujarat, Andhra Pradesh, Himachal Pradesh;

(b) if so, the details and reasons therefor;

(c) whether the Government has received requests from various States including Gujarat, Kerala, Andhra Pradesh, Himachal Pradesh, Uttar Pradesh for increasing their quota;

(d) if so, the details thereof; and

(e) the action taken by the Union Government

thereon to match the monthly demand supply gap of the requirement of kerosene and LPG in each State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) There is no shortage of Public Distribution System (PDS) Superior Kerosene Oil (SKO) in the country including the States of Gujarat, Andhra Pradesh and Himachal Pradesh.

As regards Liquefied Petroleum Gas (LPG), there is no overall shortage of LPG in the country including the States of Gujarat, Andhra Pradesh and Himachal Pradesh and LPG supplies are being made by the public sector Oil Marketing Companies (OMCs), namely Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) through indigenous production and imports in accordance with the demand of customers registered with LPG distributors. However, there is a backlog of few days of LPG supplies in some States in the country due to a combination of factors viz., logistic problems, excessive booking due to various festivals, local law & order problems and natural calamities.

(c) and (d) Additional allocations are being made to States/ UTs to cater to the needs on account of natural calamities and religious purposes like flood, drought, earthquake, Kumbamela etc. depending on the merits of the case.

(e) Supply of LPG is being made as per demand, as such there is no gap. Similarly, in view of continuous expansion of LPG network the requirement of PDS SKO itself should go down and as such there is no gap in demand and supply.

#### New LPG Connection

651. DR. RAGHUVANSH PRASAD SINGH:  
SHRI CHANDRAKANT KHAIRE:  
SHRI K.C. VENUGOPAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware the LPG agencies are refusing to provide new LPG connection to the consumers;

(b) if so, the reasons therefor;

(c) whether there has been a huge backlog of waiting list for LPG connections in various States including Tamil Nadu and Maharashtra; and

(d) if so, the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) No, Madam. Public Sector Oil Marketing Companies (OMCs) have not stopped release of new LPG connections in the country. The enrolment of new LPG customers and release of new LPG connections is a continuous process. New LPG connections are made available as soon as possible and in any case, within a period of sixty days. During the year 2009-10 and between April 2010 to September 2010, OMCs have released 135 lakh LPG connections in the country including 13.79 lakh and 1971 lakh LPG connections in the States of Maharashtra and Tamil Nadu respectively.

OMCs have reported that as on 01.10.2010, there was a waiting list of 1.51 lakh in the country including 25,226 in the State of Tamil Nadu. However, OMCs have reported that at present there is no waiting list for release of new connections with their LPG distributors in the State of Maharashtra. The waiting list is expected to be liquidated by December 2010 except in the State of Kerala where it is expected to be liquidated by February 2011.

#### **New Pricing System for Mixed Fertilizers**

652. SHRI NARAHARI MAHATO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to implement the new pricing system for mixed fertilizers based on micro-nutrients;

(b) if so, the details thereof alongwith the names of the said mixed fertilizers; and

(c) the time by which the said pricing system is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) No Madam. However, the manufacturers of mixture fertilizers are eligible to source subsidized fertilizers from the manufacturers/ importers after their receipt in the districts as inputs for manufacturing mixture fertilizers for agricultural purpose. There is no separate subsidy on sale of mixture fertilizers.

(b) and (c) Does not arise.

#### **Improvement in Textile Exports**

653. SHRI MAHENDRASINH P. CHAUHAN:  
SHRI HARISH CHAUDHARY:  
RAJKUMARI RATNA SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) whether export of garments has decreased due to the negligence of the Government resulting in unemployment of labourers working in the sector;

(b) if so, the reaction of the Government thereto;

(c) the value of the garments exported during the last three years, year-wise;

(d) the corrective measures taken to address the problems of country's garment export in international market;

(e) whether the Ministry has taken up this issue with Commerce Ministry for promoting exports; and

(f) if so, the outcome of such initiative?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No, Madam.

(b) Does not arise.

(c) The value of garments exported in Indian Rupee equivalent, during the last three years, year-wise, are as follows:

Item	2007-08	2008-09	2009-10
	Rs. Crore	Rs. Crore	Rs. Crore
Readymade Garments	39001.01	50293.47	50791.01

Source: DGC&S

(d) to (f) Government has under the Foreign Trade Policy 2009-14 and the Union Budget 2010-11 provided additional fiscal incentives to further boost textiles exports.

[Translation]

**Fire incidents at  
ONGC sites**

654. SHRI MANSUKHBHAI D. VASVA:

SHRI IJYARAJ SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the incidents of fire were reported in several production sites of Oil and Natural Gas Corporation;

(b) if so, the total number of such incidents reported during the last three years;

(c) the total loss suffered in terms of value and the number of persons killed in these incidents;

(d) the number of persons found responsible for such incidents; and

(e) the action taken by the Government against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) During the last three years 31 major incidents of fire were reported in several production sites of ONGC.

(c) Total loss is around Rs 29.88 lakhs and 3 persons died in these incidents.

(d) and (e) No official was found guilty in above cases.

[English]

**Freight Corridor Tender**

655. SHRI PRABODH PANDA:

SHRI PRATAP SINGH BAJWA:

SHRI GURUDAS DASGUPTA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Central Vigilance Commission has conducted enquiry into the allegations, regarding the irregularities in awarding the tenders in dedicated West Freight Corridor;

(b) if so, the findings thereof;

(c) whether the tender committee under Dedicate Freight Corridor Corporation (DFCC) has violated all the norms of tendering policy;

(d) if so, the details thereof;

(e) whether the CVC had indicated some DFCC officer for graft charges;

(f) if so, the details thereof and disciplinary proceedings and penal action initiated against culprits;

(g) whether the Railways authorities had taken any step to expedite the Freight Corridor work; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. (SHRI K. H. MUNIYAPPA): (a) to (f) Yes, Madam. Central Vigilance Commission has observed some deficiencies/irregularities in the Western Dedicated Freight Corridor tender, awarded in the year 2008 by the Dedicated Freight Corridor Corporation of India Limited (DFCCIL). DFCCIL is an independent Public Sector Undertaking under the Ministry of Railways, which is headed by Managing Director and Board of Directors.

Source information regarding irregularities in tenders awarded by DFCCIL, including a report from the Central Vigilance Commission, has been received in the Ministry of Railways, which is under investigation by Departmental Vigilance. However, on the basis of preliminary findings, service termination clause has been invoked against the Managing Director of DFCCIL.

(g) and (h) Yes, Madam. The implementation plan for executing the Western and Eastern Dedicated Freight Corridor projects has been prepared and activities and milestones are being periodically monitored.

**Local Railway Enquiry Number**

656. SHRI JOSE K. MANI:  
SHRI BHUDEO CHOUDHARY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways intend to initiate local railway enquiry number for each railway station instead of centralised number 139;

(b) if so, the details thereof; and

(c) the steps taken by the Railways to address the problems faced by the people in centralised enquiry number of 139?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) Various steps taken, include, computerization of Railway Control Offices with a view to provide accurate information, improvement in maintenance of the Interactive Voice Response System (SVRS) and better co-ordination with service providers for overall improvement in the service of centralized enquiry number 139.

**Delhi and Mumbai Airports**

657. SHRI SANJAY DHOTRE:  
SHRI P. VISWANATHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has carried out any survey regarding customer satisfaction level at Delhi and Mumbai airports;

(b) if so, whether the customer satisfaction level at Delhi and Mumbai airports is much below the international standard;

(c) if so, the reasons therefor;

(d) the steps taken during to last three years to improve the facilities at these airports; and

(e) the steps proposed to be taken by the Government to further improve the services at these airports to bring them at par with international standards?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Government of India has not carried out any survey regarding customer satisfaction level at Delhi and Mumbai airports. However, as per the provisions of Operation, Management and Development Agreement (OMDA) entered into with the Joint Venture Companies for Delhi and Mumbai airport by Airports Authority of India (AAI), the JVCs are required to achieve a rating of 3.75 or greater out of a scale of 1 to 5 the IATA/ACI passenger survey and maintains the same throughout the Term. As per the Airport Council International (ACI), which rates airports worldwide on a quarterly basis, through passenger surveys relating to passenger experience at airports, the Airport Service Quality (ASQ) rating at these airports is 4.16 and 4.10 for the quarter ended September, 2010 at IGI Airport, New Delhi and CSI Airport, Mumbai respectively.

(d) and (e) After taking over of IGI Airport, New Delhi and CSI Airport, Mumbai, the JVCs have upgraded the facilities related to passengers at land side and air side such as at IGI Airport, New Delhi following has been provided - operationalisation of new Terminal-3 comprising 98 immigration counters for international passengers, 78 aerobridges, common check in concourse with 168 check in counters, 34 million passengers handling capacity per annum covering both international and domestic passengers, construction of Terminal ID, etc. At CSI Airport, Mumbai following has been provided - refurbishment of international and domestic terminals, commissioned the new terminal 1C, a state of the art domestic terminal seamlessly connecting terminals 1A & 1B with 6 aerobridges, etc.

**Sale of steel from VSP**

658. SHRI L. RAJAGOPAL: Will the Minister of STEEL be pleased to state:

(a) the details of sales of various types of steel from Vishakhapatnam Steel Plant during the last three years and the current year, month-wise and type-wise;

(b) whether there is a drastic fall in the sale of various types of steel from the said Steel Plant during the last few months;



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	MMSM Round	5	13	19	22	7	9	5	9	15	19	25	33	181
	MMSM Square	18	24	26	28	17	11	8	17	41	32J	38	41	299
Semis	Semis	4	4	29	18	3	2	0	8	16	20	25	31	159
	<b>Grand Total</b>	<b>138</b>	<b>197</b>	<b>266</b>	<b>258</b>	<b>134</b>	<b>105</b>	<b>58</b>	<b>150</b>	<b>234</b>	<b>303</b>	<b>372</b>	<b>403</b>	<b>2617</b>

Note: Sales of saleable steel include auxiliary shop steel products sold, steel scrap etc.

*Sale of various types of steel from RINL-VSP*

2009-10		Unit: '00 Tonnes												
Mill	Product	April	May	June	Jul	Aug	Sept	Oct	Nov	Dec	Jan	Feb	Mar	2009-10
LMMM	Rebar	44	58	52	39	55	33	34	59	73	43	61	87	638
	Round	10	20	16	19	23	14	21	20	35	9	17	26	230
WRM	WRC	31	35	35	26	43	40	26	28	65	18	25	47	418
	WRM Rebar	20	33	35	32	44	34	28	55	85	33	73	92	564
MMSM	Structurals	9	15	17	19	43	20	19	18	57	8	27	41	293
	MMSM Rebar	0	0	0	0	0	0	0	0	0	2	0	0	3
	MMSM Round	8	17	12	20	35	17	16	21	49	7	28	54	286
	MMSM Square	9	30	23	33	59	41	37	48	53	15	50	88	486
Semis	Semis	10	28	6	5	32	10	10	17	39	6	21	30	214
	<b>Grand Total</b>	<b>142</b>	<b>236</b>	<b>196</b>	<b>192</b>	<b>334</b>	<b>210</b>	<b>191</b>	<b>266</b>	<b>456</b>	<b>142</b>	<b>302</b>	<b>465</b>	<b>3131</b>

2010-11		Unit: '000 Tonnes								
Mill	Product	Apr	May	Jun	Jul	Aug	Sept	Oct	Upto Oct	
LMMM	Rebar	28	28	37	45	63	64	53	318	
	Round	5	9	15	23	24	20	13	109	
WRM	WRC	7	12	17	33	56	46	45	215	
	WRM Rebar	14	17	27	43	61	97	27	286	
MMSM	Structurals	5	10	16	25	33	24	13	126	
		0	0	0	0	0	0	0	0	
		3	5	18	31	29	34	18	137	
	MMSM Square	17	11	40	52	68	45	28	261	
Semis	Semis	1	3	5	18	22	20	9	78	
	<b>Grand Total</b>	<b>79</b>	<b>95</b>	<b>175</b>	<b>270</b>	<b>357</b>	<b>350</b>	<b>206</b>	<b>1531</b>	

Note: Sales of saleable steel include auxiliary shop steel products sold, steel scrap etc.

[*Translation*]

**Export of Petroleum Products**

659. SHRI ANANT KUMAR HEGDE:  
SHRI DINESH CHANDRA YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether India is the largest exporter of petroleum products in Asia;
- (b) if so, the facts thereof and quantum and value of petroleum products exported from India;
- (c) whether private sector is having larger share in the export of petroleum products in the country; and
- (d) if so, the ratio of the Government and private sector in the export, and the additional quantum of processing capacity vis-a-vis demand of the petroleum products in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Platts, a leading global agency on information on energy and metals, has reported that India has become the top exporter of petroleum products in Asia during the current year. Also, based on the data published by Joint Oil Data Initiative (JODI), International Energy Forum, in terms of net export volume (i.e. quantity of export quantity of import), India has been the largest Asian exporter of petroleum products during 2009 and 2010.

During 2009-10, the export of petroleum products from India has been provisionally estimated at 50.974 million tonnes at a value of Rs. 1,44,037 crore (US \$ 30.5 billion).

(c) and (d) Yes, madam. In the export of petroleum products from the country during 2007-08 to 2009-10, the average ratio of the Government and the private sector was 33.7 : 66.3 (or say 34 : 66). Against a domestic demand of 138.2 million tonnes of petroleum products during 2009-10, the total refining capacity was 177.97 million tonnes.

[*English*]

**Amenities at Railway Stations/Platforms**

660. SHRI MAHENDRA KUMAR ROY:  
SHRI PURNMASI RAM:

SHRI M. RAJA MOHAN REDDY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the total number of railway stations and platforms in the country together with the details of facilities available thereon for passengers;
- (b) whether the Railways have formulated any policy as to what facilities are to be provided to passengers necessarily on platforms and if so, the details thereof;
- (c) whether there is any proposal to upgrade platforms and if so, the details thereof;
- (d) the details of facilities being provided by the Railways to physically challenged passengers for their convenient journey;
- (e) whether there is any proposal to provide elevators at railway stations particularly at religious, historical and tourist places like Bodh Gaya, Jammu, Mysore, Bangalore etc.;
- (f) whether the Railways have introduced modern toilets and English-type commode in trains/platforms for physically challenged passengers/senior citizens;
- (g) if so, the details thereof, station-wise, State-wise; and
- (h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (h) The information is being collected and will be laid on the Table of the House

[*Translation*]

**Railway Police Force**

1661. SHRI ASHOK ARGAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Police Force is being strengthened;
- (b) whether there is shortage of Railway Police Force at present;
- (c) if so, the details thereof;
- (d) whether the Railways proposes to equip the Railway Police Force with more modern small arms;
- (e) if so, the details thereof; and



(f) the current strength of RPF, post-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam. Security issues on Indian Railways is within the ambit of the Railway Protection Force and the Government Railway Police. Many steps have been taken in the recent past to strengthen the Railway Protection Force. Some of these are - provision for procurement of modern security related equipment and arms/ammunition, creation of 5134 additional posts, raising of 3 new Railway Protection Special Force battalions, setting up of RPF commando training center, sanction of Integrated Security System for 202 stations, networking of RPF posts and control rooms and setting up of All India Security Help Line. In addition to these, State Governments have made their own efforts to strengthen the Government Railway Police (GRP) which functions under their control.

(b) and (c) Yes, Madam. Proposal for creation of 3 battalions of RPSF, 12 Companies of RPF and 771 posts for Metro Railway, Kolkata have been processed.

(d) and (e) RPF is equipped with modern Arms which are being procured through the Ministry of Home Affairs.

(f) The present post-wise strength of RPF is as under:

Post	Strength
1	2
Director General	01
Addl. Director General	01
Inspector General	17
Dy. Inspector General	26
Sr. Divisional Security Commissioner	71
Divisional Security Commissioner	44
Assistant Security Commissioner	277
Inspector	1519
Public Prosecutor	54
Sub-Inspector	2222
Assistant Public Prosecutor	12
Assistant Sub-Inspector	4023

1	2
Head Constable	17441
Constable	33731
Driver	438
Follower	1800

[English]

**Fund allocation for Textile Sector**

662. DR. M. THAMBIDURAI:

YOGI ADITYA NATH:

SHRI M. SREENIVASULU REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) the total amount allocated/sanctioned for textile sector during the last three years, year-wise, including the current year;

(b) whether the entire amount has been spent by the textile industries;

(c) if so, the details thereof, State-wise;

(d) whether the Government has allocated more money to this sector in the current year;

(e) if so, the details thereof; and

(f) the future action plan prepared for the remaining current XIth Plan period in view of the growing size of Indian textile sector?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) The total amount allocated /sanctioned and spent for the textiles sector during the last three years, including the current year, is given in the enclosed statement.

(d) and (e) In the current year 2010-11, the Government has allocated Rs.4725.00 crore for the textiles sector, which exceeds the last year's Budget Estimate of Rs.4500.00 by Rs.225.00 crore i.e. 5%.

(f) During the remaining period of the current Five Year Plan, the Government would continue to implement all the approved Plan Schemes with special focus on technology upgradation, enhancing investment along the textile value chain, enhanced production and availability of raw materials, capacity building for skill development, and development and modernization of sub-sectors such as handlooms, handicrafts and sericulture.

**Statement****Sector/Scheme wise Plan Outlay and expenditure from 2007-08 to 2010-11**

(Rs. in crore)

		Annual Plan 2007-08				Annual Plan 2008-09				Annual Plan 2009-10				Annual Plan 2010-	
Sl. No.	Name of Sector/ Scheme	BE	RE	Exp	% of Exp over RE	BE	RE	Exp	% of Exp over RE	BE	RE	Exp	% of Exp over RE	BE	Exp. Upto 1.11.10 (P)#
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
<b>A. Village &amp; Small Industry</b>															
1	Handlooms	315.00	302.04	292.58	96.87	340.00	325.81	324.44	99.58	340.00	340.00	327.91	96.44	426.00	131.10
2	Sericulture	110.00	110.00	110.00	100.00	115.00	131.00	131.00	100.00	115.00	185.40	185.40	100.00	320.00	192.00
3	Handicraft	220.00	180.28	162.85	90.33	220.00	212.16	198.47	93.55	220.00	221.66	205.04	92.50	286.00	46.91
4	Powerlooms	10.00	10.00	9.65	96.50	10.00	12.30	10.54	85.69	10.00	13.64	12.72	93.26	18.00	9.52
5	Wool & Woolens	15.00	15.00	13.35	89.00	15.00	15.00	14.50	96.67	15.00	15.00	15.00	100.00	15.00	3.75
6	Development of Mega Cluster						20.00	18.70	93.50	50.00	40.00	34.93	87.33	150.00	5.69
	Sub Total (A)	670.00	617.32	583.43	95.32	700.00	716.27	697.65	97.40	750.00	815.70	781.00	95.75	1215.00	388.97
<b>B. Industry &amp; Mineral</b>															
7	NIFT	20.00	9.00	9.00	100.00	32.25	78.25	78.25	100.00	32.25	136.64	136.64	100.00	245.00	98.00
8	R&D including TRAs	2.00	2.00	2.00	100.00	2.00	2.00	2.00	100.00	10.00	10.00	10.00	100.00	10.00	1.75
9	TUFS	945.00	1185.37	1142.33	96.37	1140.00	2843.61	2632.00	92.56	3140.00	3081.19	2885.97	93.66	2400.00	1520.54
10	Scheme for Integrated Textile Park	450.00	400.00	371.17	92.79	450.00	305.00	279.59	91.67	397.00	285.00	260.80	91.51	400.00	49.81

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
11	Jute Technology Mission	80.00	37.50	37.50	100.00	80.00	66.00	66.00	100.00	70.00	68.00	63.00	100.00	80.00	
12	Export Promotion Studies	1.00	1.00	0.66	66.00	1.00	1.00	0.93	93.00	1.00	0.70	0.23	32.86	1.00	
13	Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore (SVPITM)	5.00	9.18	9.18	100.00	5.25	5.25	5.25	100.00	5.25	5.25	4.54	86.48	17.50	17.50
14	Market Development	5.00	0.01			6.48	0.00			6.48	2.28		0.00	5.00	5.00
15	Foreign Investments Promotion Scheme (FDI) \$	0.50	0.10			0.01	1.94			0.01	4.21	4.01	95.25	5.00	
16	Textipolis \$	0.50	0.01			1.00	0.00			1.00	0.01		0.00		
17	Setting up of Fashion Hub	1.00		0.00		1.00	0.00			1.00	1.00		0.00	1.00	
18	Common Compliance code	1.00	0.01			0.01	0.00			0.01	0.01		0.00	0.01	
19	Human Resources Development \$	0.50	0.50			8.00	0.00			8.00	0.00		0.00	131.49	5.10
20	Textile Engineering including Jute \$	0.50		0.00											
21	Technical Textiles including Jute	1.00	1.00	1.00	100.00	13.00	13.00	13.00	100.00	18.00	30.00	29.98	99.93	73.00	1.97
22	Cotton Technology Mission (CSS)	60.00	60.00	50.00	83.33	60.00	60.00	50.00	83.33	60.00	60.00	50.00	83.33	141.00	80.93
	Sub Total(B)	1573.00	1705.68	1622.84	95.14	1800.00	3376.05	3127.02	92.62	3750.00	3684.30	3450.17	93.65	3510.00	1780.60
	Grand Total (A+B)	2243.00	2323.00	2211.27	95.19	2500.00	4092.32	3824.67	93.46	4500.00	4500.00	4231.17	94.03	4725.00	2169.57

\$ : New Schemes from 2007-08

BE: Budget Estimate; RE : Revised Estimate; Exp.: Expenditure; P : Provisional

# Based on releases from PAO

[Translation]

**MEMU Train**

663. SHRIMATI SUMITRA MAHAJAN : Will the Minister of RAILWAYS pleased to state :

(a) whether the Railways have any proposal to run MEMU train after electrifying the Indore-Ujjain-Ratlam section; and

(b) If so, the time by which the said project is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) At present, there is no such proposal to introduce MEMU trains after electrifying the Indore-Ujjain-Ratlam section.

(b) Does not arise.

**Rail Yatri Niwas**

664. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to build Rail Yatri Niwas at Kopargaon and Shirdi Railway Station in Maharashtra;

(b) if so, the details thereof; and

(c) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

**Black marketing of railway tickets**

665. SHRI DILIPKUMAR MANSUKHLAL GANDHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether blackmarketing of railway tickets is continuously on the rise in the country;

(b) whether any special scheme has been involved by the Government to stop the blackmarketing;

(c) if so, the details thereof; and

(d) the number of black marketers of Railway tickets apprehended in the country during the current year till date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. However, some cases of touts purchasing tickets in fictitious names and selling the same to other passengers on premium do come to notice.

(b) and (c) In order to curb the activities of touts and others anti-social elements indulging in blackmarketing of tickets, regular and preventive checks are conducted in and around railway reservation offices. Surveillance and monitoring at reservation offices is stepped up during the peak rush periods. To bridge the gap between demand and supply, new trains and special trains are run and the carrying capacity of the existing trains is augmented. In addition, travelling public are educated through various media to desist from procuring tickets from unauthorized people. Availability of tickets on internet also helps to curb blackmarketing of tickets.

(d) 2188 touts were apprehended during January, 2010 to September, 2010.

[English]

**Aviation Fuelling Facility**

666. SHRI RAJIAH SIRICILLA:  
SHRI SURESH KUMAR SHETKAR:  
SHRI P. BALRAM:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the airport authorities have signed MoUs with some public sector oil companies to form a joint ventures for the purpose of setting up an integrated aviation fuelling facility at some airports;

(b) if so, the complete details thereof during the last three years; and

(c) the funds spent in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Airports Authority of India has not signed any Memorandum of

Understanding (MoU) with Public Sector Oil Companies for forming Joint Ventures. However, M/s Delhi International Airport (P) Ltd. (DIAL), and Mumbai International Airport (P) Ltd. (MIAL) have recently signed an MOU with the Public Sector Oil Companies for the purpose of Common Hydrant Fuel facility at IGI Airport, New Delhi & CSI Airport, Mumbai respectively by formation of a Joint Venture Company.

[Translation]

#### SC/ST Association

667. SHRI ARJUNRAM MEGHWAL : Will the Minister of RAILWAYS be pleased to state:

(a) whether the SC/ST Association of the Railways has been extended the same facilities as are available to trade unions;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) All India SC/ST Railway Employees Association being a welfare association is given all facilities as available to other welfare associations like OBC Association. Their activities and goals are different from trade unions.

[English]

#### Wagon Factory at Alapuzha

668. SHRI P.K. BIJU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal for setting up a Wagon factory at Alapuzha;

(b) if so, the details thereof;

(c) the details of doubling and electrified work in Kerala; and

(d) the time by which the said project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No Madam. However, a memorandum of Understanding (MOU) had been signed between Ministry of Railways and Government of Kerala On 28-06-2008 for setting up a Joint Venture Company of Railway coach and wagon components by utilizing the assets of Steel Fabrication Unit (SFU) and M/s Autokast at Cherthafa, Alappuzha District, Kerala. In view of technological up-gradation, RITES is being asked to suggest an alternative business plan for viable manufacture of components that will be needed by the Railways in the future.

(c) A statement is attached.

(d) Only after the receipt of report of RITES and firming up the business plan, any further decision regarding the project can be taken.

#### Statement

*Details of the ongoing doubling projects falling fully/partly in the State of Kerala with target date for completion, wherever fixed, are given as under:*

(Rs. in crore)

Sl.No	Name of Project	Anticipated cost	Outlay 2010-11	Status & Target date for completion wherever fixed
1	2	3	4	5
<b>Doubling</b>				
1.	Mulanturutti-Kuruppantara (24 km)	188.27	20	State Government is yet to hand over required land to Railways. Bridge works have been taken up.

1	2	3	4	5
2.	Kuruppantara-Chingavanam (26.54 km)	99.20	20	Final location survey has been completed. Requisition for 30 hectare of land has been submitted to State Government. No land is handed over.
3.	Chengannur-Chingavanam (26.5 km)	132.24	15	Requisition for 18.88 hectare of land has been submitted to State Government. No land is handed over. Bridge works have been taken up.
4.	Mavelikara-Chengannur (12.3 km)	61.39	5	Work was slow due to frequent stoppages of earthmoving vehicles by local people and State Authorities. Work is targeted for completion during 2010-11.
5.	Cheppad-Kayankulam (7.76 km)	45.19	8	Work was affected due to frequent interruption by local people. Work is targeted for completion during 2010-11.
6.	Cheppad-Haripad (5.28 km)	29.28	8	Work was slow due to frequent stoppage of earth moving vehicles by locals and failure of contracts. Work is targeted for completion during 2010-11.
7.	Ambalapuzha-Haripad (18.13 Km)	48.38	10	Requisition for 16 hectare of land has been submitted to State Government. No land is handed over.
8.	Ernakulam-Kumbalam (7.71 Km)	71.32	4	Preparation of estimate and land requirement has been taken up.

*Details of Electrification projects in progress in the state of Kerala*

Sl.No.	Name of the project	RKM in Kerala (RKM)	Cost in Crore	Target
1.	Ernakulam- Trivendrum including Trivendrum-Kanyakumari & Trichur-Guruvayur (429 RKM)	372	266.54	Entire section completed except Trivendrum-Kanyakumari which is targeted for completion by March 2011
2.	Shoranur- Mangalore-Perambur (328 RKM)	294	302.50	Work included in Railway Budget 2010-11 target: March, 2015

**Procurement of Anti-pilferage Devices**

669. SHRI PARTAP SINGH BAJWA:  
SHRI C. RAJENDRAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has asked the State run Oil Marketing companies to procure untested anti-pilferage devices to be fitted on cylinders;

(b) if so, the details thereof;

(c) whether the cost of the device is way too high;

(d) whether any steps are being taken to produce them at low cost; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Public Sector Oil Marketing Companies (OMCs) have invited global Expression of Interest for procurement of an Anti Pilferage Device to check the pilferage of subsidized LPG from domestic LPG cylinders. The purchase order has not yet been finalised.

*[Translation]*

#### Distribution of Fertilizers

670. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the existing system of distribution of fertilizers to various States in the country;

(b) whether the private sector is participating in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANTJENA): (a) Urea is the only fertilizer under partial movement, distribution and statutory price control of Government of India. It is imported for direct agriculture use on Government account through State Trading Enterprises (STEs) i.e. MMTC, STC and IPL. The gap between the assessed requirement and indigenous production of Urea is met through imports. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/ de-canalized since 1992 and are imported under Open General Licence (OGL). The companies import these fertilizers as per the requirement projected by Department of Agriculture & Cooperation. Government is paying subsidy on these fertilizers under Nutrient Based Subsidy policy. Union Government monitors availability of fertilizers at State level and State Governments are responsible for further distribution within the State.

The criteria for distribution of fertilizers to all the states of the country during Kharif and Rabi seasons is to ensure that the availability of fertilizers is adequate to meet the requirement as assessed by Department of Agriculture & Cooperation (DAC), Government of India. With the aim of ensuring availability of fertilizer vis-a-vis requirement through out the country, Department of Fertilizer is taking various policy initiatives, some of which are:

(i) Each state in consultation with the fertilizer suppliers is required to prepare monthly supply plan district wise within overall availability at state level for ensuring availability of fertilizers in all parts of the state;

(ii) The movement of fertilizers is being monitored throughout the country by an on-line web based monitoring system ([www.urvarak.co.in](http://www.urvarak.co.in)) also called as Fertiliser Monitoring System (FMS);

(iii) As per provisions contained in para 4 of FCO, 1985 - Every dealer, who makes or offers to make a retail sale of any fertilizer, shall prominently display in his place of business - a list of price or rates of such fertilizers fixed under Clause 3 of FCO and for the time being in force;

(iv) The state governments have been advised (i) to instruct the State Institutional agencies to coordinate with manufacturers and importers of fertilizers for streamlining the supplies (ii) to review the railway rake points in their states and take up the issues with the Railways for improvements, if any, required to ensure availability of fertilizers in every nook and corner of the State;

(v) Under the NBS, 20% of the decontrolled fertilizers produced/imported in India will now be in the movement control under the Essential Commodities Act 1955(ECA). Department of Fertilizers will regulate the movement of these fertilizers to bridge the supplies in under-served areas. The State governments should accordingly put in place administrative and monitoring mechanism to take advantage of the same. The supply plan would continue to be monitored as at present.

- (vi) Under NBS, Fertilizer companies are required to print Maximum Retail Price (MRP) along with applicable subsidy on the fertilizer bags clearly. Any sale above the printed net retail price will be punishable under the EC Act.; and
- (vii) All possible steps are taken by the Department of Fertilisers to match the availability of fertilizers with the assessed requirement.

(b) and (c) Yes, Madam. The annual installed capacity of Urea, DAP and NPK (complexes) fertilizers in private sector are given in the enclosed statement-I, II and III.

**Statement-I***Plant-wise Installed capacity of Urea in the country*

Sl. No.	Private Sector	Annual Installed Capacity
1	2	3
1	Gujarat State Fertilizers & Chemicals Ltd.(GSFC); Vadodara	370.6
2	Gujarat Narmada Valley Fertilizers Co. Ltd.(GNFC)-Bharuch	636.0
3	Kribhco Shyam Fertilizers Ltd. (KSFL): Shahjahanpur	864.6
4	Shriram Fertilizers & Chemicals (SFC)-Kota	379.0
5	Duncans Industries Ltd.(DIL)-Kanpur *	0.0
6	Zuari Industries Ltd.(ZIL):Zuari Nagar, Vasco, Goa	399.3
7	Southern Petrochemicals Industries Corporation (SPIC): Tuticorin	620.0
8	Manglore Chemicals & Fertilizers Ltd. (MCF) - Mangalore	380.0
9	Indo Gulf Fertilizers(IGF) - Jagdishpur	864.6
10	Nagarjuna Fertilizers and Chemicals Ltd.(NFCL): Kakinada-I	597.3

1	2	3
11	Nagarjuna Fertilizers and Chemicals Ltd.(NFCL): Kakinada-II	597.3
12	Chambal Fertilizers and Chemicals Ltd. (CFCL): Gadepan-I	864.6
13	Chambal Fertilizers and Chemicals Ltd.(CFCL): Gadepan-II	864.6
14	Tata Chemicals Ltd. (TCL): Babrala	864.6
Total		8302.5

\* production suspended

**Statement-II***Plant-wise Installed capacity of DAP*

Sl. No.	Private Sector	('000" MT)
1	Gujart State Fertilizers & Chemicals Ltd. (GSFC): Vadodara	165.0
2	Gujart State Fertilizers & Chemicals Ltd.(GSFC): Sikka -I	588.0
3	Gujart State Fertilizers & Chemicals Ltd.(GSFC): Sikka-II	396.0
4	Zuari Industries Ltd. (ZIL): Goa	330.0
5	South Petrochemicals Industries corporation (SPIC): Tuticorin	475.0
6	Manglore Chemicals & Fertilizers Ltd.(MCF): Mangalore	180.0
7	Tata Chemicals Ltd. (TCL) Haldia	675.0
8	Hindalco Industries Ltd. (HIL): Dahej	400.0
9	Coromandal International Fertilizers (CIL): Kakinada	670.0
10	Coromandal International Fertilizers (CIL): Vizag	0.0
11	Paradeep Phosphates Ltd.(PPL): Paradeep	720.0
Total (Private Sector):		4599.0



**Statement-III**

*Plant-wise Installed capacity of Complex Fertilizer in the country*

		('000' MT)
Name of Unit/Plant	Product Name	Annual Installed Capacity
1	2	3
<b>Private Sector:</b>		
Gujarat State Fertilizers & Chemicals Ltd.(GSFC): Vadodara	20:20 (Complex Grade Fertilizer)	0.0
Gujarat State Fertilizers & Chemicals Ltd. (GSFC):Sikka-I	12:32:16 (Complex Grade Fertilizer)	0.0
Gujarat State Fertilizers & Chemicals Ltd. (GSFC):Sikka-II	12:32:16 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
Gujarat Narmada Valley Fertilizers Co. Ltd. (GNFC)-Bharuch	20:20 (Complex Grade Fertilizer)	142.5
Zuari Industries Ltd. (ZIL): Zuari Nagar, Vasco, Goa	19:19:19 (Complex Grade Fertilizer)	240.0
	10:26:26 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
Southern Petrochemicals Industries Corporation (SPIC): Tuticorin	17:17:17 (Complex Grade Fertilizer)	0.0
	20:20 (Complex Grade Fertilizer)	0.0
Manglore Chemicals & Fertilizers Ltd.(MCF)-Mangalore	20:20 (Complex Grade Fertilizer)	0.0
Tata Chemicals Ltd.(TCL)-Haldia	28:28 (Complex Grade Fertilizer)	0.0
	14:35:14 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
	10:26:26 (Complex Grade Fertilizer)	0.0
	15:15:15 (Complex Grade Fertilizer)	0.0

1	2	3
Coromandal International Ltd.(CIL)-Vishakhapatnam	28:28 (Complex Grade Fertilizer)	200.0
	14:35:14 (Complex Grade Fertilizer)	200.0
	20:20 (Complex Grade Fertilizer)	200.0
	10:26:26 (Complex Grade Fertilizer)	0.0
Coromandal International Ltd.(CIL)-Ennore	16:20 (Complex Grade Fertilizer)	170.0
	20:20 (Complex Grade Fertilizer)	70.0
Coromandal International Ltd.(CIL):Kakinada	14:35:14 (Complex Grade Fertilizer)	0.0
	20:20 (Complex Grade Fertilizer)	0.0
	10:26:26 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
Hindalco Industries Ltd.:Dahej	20:20 (Complex Grade Fertilizer)	0.0
	10:26:26 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
Deepak Fertilizers & Petrochemicals Corporation Ltd.(DFPCL): Taloja	23:23 (Complex Grade Fertilizer)	230.0
Paradeep Phosphates Ltd.(PPL): Paradeep	20:20 (Complex Grade Fertilizer)	0.0
	16:20 (Complex Grade Fertilizer)	0.0
	14:35:14 (Complex Grade Fertilizer)	0.0
	28:28 (Complex Grade Fertilizer)	0.0
	12:32:16 (Complex Grade Fertilizer)	0.0
	10:26:26 (Complex Grade Fertilizer)	0.0
<b>Total</b>		<b>1452.5</b>

*[English]***Loan Waiver Scheme for Weavers**

671. SHRI THOL THIRUMAAVALAVAN: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has announced Loan Waiver Scheme on the lines of farmers for the benefit of handloom weaver/cooperative societies;

(b) if so, the details thereof and the amount of loan extended to handloom weavers extended through Co-operative Banks during last three years, year-wise and State-wise; and

(c) the other steps taken by the Government to reduce the hardship of handloom weavers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No Madam. However, the draft Revival, Reform and Restructuring package for the Handloom Sector, has been sent to Ministry of Finance for their approval. The proposal inter-alia include (i) Cleansing of the balance sheet of Apex and Primary Weavers Cooperative Societies with adequate fund support from Government; (ii) Waiver of overdue interest and overdue loans of Weavers/ PWCSs/ Apex Societies; and (iii) Financing the credit needs of handloom weavers/societies at 7% rate of interest with interest subvention to NABARD and banks from Government of India.'

(c) During the 11th Five Year Plan, Five schemes are under implementation for the development of Handloom Sector and welfare of Weavers, which are as follows:

- (i) Integrated Handlooms Development Scheme (IHDS)
- (ii) Marketing & Export Promotion Scheme (MEPS)
- (iii) Handloom Weavers Comprehensive Welfare Scheme
- (iv) Mill Gate Price Scheme (MGPS)
- (v) Diversified Handloom Development Scheme (DHDS).

*[Translation]***Patliputra Railway Station**

672. SHRI MANGANI LAL MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether due to non-availability of funds the work on underconstruction on Patliputra railway station, Patna-Sonpur rail cum road Mahasetu, Mungher Rail Mahasetu and Kashi rail Mahasetu under Eastern-Central Railways, Hazipur has come to a stand still;

(b) if so, the steps taken by the railway to ensure timely completion of these works; and

(c) the time by which said works is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) : No, Madam, the mentioned works are progressing as per availability of resources.

(c) The work of Kosi bridge is expected to be completed by 2012 and rail cum road bridges at Patna and Munger are expected to be completed during 2012-13.

**Fund Allocation for Training of Minority Women**

673. SHRI RADHE MOHAN SINGH:  
SHRI JAGDISH THAKOR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the special programmes being run for Muslim girls in various states particularly in Gujarat by the Governments;

(b) if so, the details thereof;

(c) the amount spent in Gujarat for the said purpose during last three years, district-wise and year-wise;

(d) the amount earmarked for current financial year;

(e) the funds allocated for the skill development and self employment oriented training to minority women during last two years state-wise; and

(f) the amount spent in Poorvanchal area of Uttar Pradesh out of the allocated funds?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (f) Under the Pre-matric, Post-matric and Merit-cum-means based scholarship schemes of the Central Government for the meritorious students of minority communities, 30 % of the scholarships are earmarked for minority girl students including Muslim girls. For students under these schemes, eligibility is based on securing 50% marks in previous final examination and parental income not exceeding a specified limit-Rs.1.00 lakh for pre matric, Rs. 2.00 lakh for post matric and Rs. 2.5 lakh for merit cum means. The detailed guidelines are available on the Ministry's website [www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in). Out of these three schemes, Gujarat is implementing only the Post-matric and Merit-cum-means based scholarship schemes. Besides, the Maulana Azad National Scholarship Scheme is being implemented by Maulana Azad Education Foundation exclusively for meritorious minority girl students. The financial and physical achievements of the Post-matric, Merit-cum-means based scholarship schemes and Maulana Azad National Scholarship scheme implemented in Gujarat during the last three years and in 2010-11 are

given in the enclosed statement-I. District wise financial figures are not maintained in the Ministry.

The Central Government has launched a scheme for Leadership Development of Minority women from 2010-11 with a provision of Rs 15 crore for leadership training of 56,850 women for implementation throughout the country including Gujarat and Uttar Pradesh. The Implementation of the scheme has not started.

Under the National Minorities Development and Finance Corporation (NMDFC), no special programmes are being run for Muslim girls. However, the NMDFC provides term loan to individuals, including women, through its State Channelising Agencies (SCAs) and micro-credit to the poorest of poor among the minorities organised into Self Help Groups (SHGs) throughout the country, including Gujarat. The details of state wise funds allocated for the skill development and self employment oriented training during last two years are given in the enclosed statement-II. These figures of allocation and expenditure are maintained State wise. During the financial year 2010-11, Rs. 22.50 lakhs have been disbursed for this programme in Uttar Pradesh.

**Statement-I**

*Post Matric scholarships figures for Gujarat*

Sl. No.	Year	No. of Scholarships released		Total amount released (in crore of Rupees)	% of female students
		Male	Female		
1.	2007-08	00.00	00.00	00.00	—
2.	2008-09	2912	2851	1.96	49.47
3.	2009-10	3985	3781	2.88	48.69
4.	2010-11	Nil	Nil	Nil	Nil

*Merit cum Means Scholarships' figures for Gujarat.*

Sl.No.	Year	Total number of Scholarships released	Total Amount disbursed (in Rupees)	Total number of female students
1.	2007-08	195	37,23,078	59
2.	2008-09	526	1,06,72,201	123
3.	2009-10	705	1,42,57,881	245
4.	2010-11 (upto 10.11.2010)	555	1,14,48,218	182

*Maulana Azad National Scholarship for meritorious girl students for Gujarat*

Year	Number of girls	Amount disbursed (Rupees in Lakh)
2007-08	147	17.64
2008-09	623	74.76
2009-10	709	85.08
2010-11	Nil	Nil

**Statement-II**

*National Minorities Development & Finance Corporation Funds allocated for the skill development trainings*

(Rs. in lakh)

Sl.No.	State	2008-09 Amount Allocated	2009-10 Amount Allocated
1	2	3	4
1	Andhra Pradesh	0.00	1.80
2	Assam	3.60	5.40
3	Bihar	5.40	7.20
4	Chandigarh	1.80	1.80
5	Chhatisgarh	1.80	1.80
6	Delhi	3.60	5.40
7	Gujarat	7.20	9.00
8	Himachal Pradesh	3.60	5.40
9	Haryana	3.60	7.20
10	Jammu & Kashmir	10.80	12.60
11	Jharkhand	3.15	1.80
12	Kerala	19.80	27.00
13	Karnataka	9.00	10.80

1	2	3	4
14	Maharashtra	10.80	14.40
15	Manipur	1.80	1.80
16	Madhya Pradesh	3.60	5.40
17	Mizoram	5.40	5.40
18	Nagaland	7.20	5.40
19	Orissa	108.00	1.80
20	Pondicherry	1.80	1.80
21	Punjab	7.20	9.00
22	Rajasthan	3.60	3.60
23	Tamilnadu	9.00	10.80
24	Tripura	3.60	3.60
25	Uttar Pradesh	10.80	14.40
26	Uttaranchal	3.60	3.60
27	West Bengal	28.80	39.60
Total		278.55	217.80

**Civil Aviation Projects**

674. SHRI GANESH SINGH:  
 SHRI IYARAJ SINGH:  
 SHRI OM PRAKASH YADAV:  
 SHRI S. PAKKIRAPPA:  
 RAJKUMARI RATNA SINGH:  
 SHRI C. SIVASAMI:  
 SHRI RAMSINH RATHWA:  
 SHRI SYED SHAHNAWAZ HUSSAIN:  
 SHRI E.G. SUGAVANAM:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the current status of various ongoing civil aviation projects in the country including in north-eastern region alongwith the allocations made and the amount spent so far, project-wise;

(b) whether Government proposes to set up more airports in the country;

(c) if so, the details thereof;

(d) the action plan prepared by the Government for the development of new domestic / International airports;

(e) whether Government also proposes to develop certain greenfield airports in the country especially in north-eastern region; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The details are given in the enclosed statement-I

(b) to (d) Yes, Madam. Government of India has formulated Greenfield Airport Policy for establishing new airport (domestic/international) in the country. The various Greenfield airports already accorded in-principle approval are as per the enclosed statement-II.

(e) and (f) Yes, Madam. New Greenfield Airport at Pakyong in Sikkim is being constructed by Airports Authority of India at cost of Rs.309.46 cores. New Greenfield airport at Itanagar in Arunachal Pradesh is also under various stages of approval.

**Statement-I**

*Status of Airports*

(Rs. in crores)

Name of the Airport	Project Work	AA&ES Amount	Allocated Fund 2010-11	Cumulative expenditure upto Sept. 2010	Status as on 30.09.2010	Remarks
1	2	3	4	5	6	7
<b>Northern Region</b>						
Chandigarh	Construction of New Terminal Building	75.00	6.80	43.34	87%	Work in Progress
Khajuraho	Construction of New Terminal Building;	60.00	10.00	17.70	14%	Work in Progress
Lucknow	Const. of New Integrated International Terminal Building.	129.38	39.25	76.91	77%	Work in Progress
Srinagar	Expansion and strengthening of Apron	30.00	15.80	21.80	89%	Work in Progress
Udaipur	Construction of apron i/c link taxiway (Ph-II)	7.76	4.00	2.91	60%	Work in Progress
<b>Eastern Region</b>						
Bhubaneswar	Construction of Terminal Building and associated works	145.54	10.00	9.72	10%	Work in Progress

1	2	3	4	5	6	7
Patna	Re-carpeting of runway, taxiway & apron and allied works at JPNI Airport, Patna	28.02	22.00	0.00	5%	Work in progress
Raipur	Construction of New Terminal Building	129.65	50.00	57.16	62%	Work in Progress
Ranchi	C/o new Integrated Passenger Terminal Building	137.79	45.00	25.83	50%	Work in Progress
	Resurfacing of Runway	15.07	5.00	13.83	99.60%	Work in Progress
<b>Western Region</b>						
Agatti	Strengthening of runway at Agatti Airport	11.69	10.00	7.24	80%	Work in progress
Bhopal	Construction of New Integrated Terminal Building	135.00	40.00	90.78	80%	Work In Progress
Goa	Construction of new International Terminal Building	330.00	24.00	0.68	6%	Work In Progress
Gondla	C/o 2 nos. addl. Hangers	8.00	4.00	9.66	98%	Work in progress
Indore	Construction of New Integrated Terminal Building	135.61	35.00	67.10	78%	Work In Progress
<b>Southern Region</b>						
Coimbatore	Expansion and Modification of Terminal Building	78.00	11.00	29.74	83%	Work In Progress
Rajamundry	C/o of new terminal building including car park	43.29	11.00	23.00	73%	Work in Progress
<b>North-East Region</b>						
Dibrugarh	Strengthening of existing runway and taxiway	20.71	9.70	15.19	65%	Work in Progress
Dimapur	Expansion of apron and c/o link taxiway	13.35	3.00	9.80	80%	Work in Progress
Guwahati	Filling of the newly acquired area for Intl. TB (Ph-I)	29.78	2.00	17.08	95%	Work in Progress
Imphal	Expansion of apron with link taxiway	13.28	7.00	1.09	30%	Work in Progress

1	2	3	4	5	6	7
Pakyong	Construction of new airport at Pakyong, Sikkim.(SH: Earth work in cutting and filling geogrid reinforced retaining wall, drainage system including box culvert, aerodrom pavement etc)	309.00	80.50	36.23	31%	Work in Progress

**Statement-II***Projects granted approval of the Central Government*

Sl.No.	Name of Airport	State	Remarks
1	2	3	4
1.	Mopa	Goa	In principle approval for new Greenfield airport has been given under PPP model by Government.
2.	Navi Mumbai International Airport	Maharashtra	In principle approval for new Greenfield airport has been given under PPP model by Government.
3.	Sindhudurg Airport	Maharashtra	In principle approval for new Greenfield airport has been granted by Government RFO/RFP documents are under preparation.
4.	Bijapur	Karnataka	In principle approval for New Greenfield airport has been granted by Government Standard operating procedure to be formalized between DGCA, AAI and Ministry of Defence regarding air space management for the airport at Bijapur in view of existing defence airfields at pune and Bidar. Land acquisition is under process.
5.	Gulbarga	Karnataka	In principle approval for New Greenfield airport has been granted by Government Standard operating procedure to be formalized between DGCA, AAI and Ministry of Defence regarding air space management for the airport at Gulbarga in view of existing defence airfields at pune and Bidar. The required land for the project has been acquired by the Government of karnataka.
6.	Hasan	Karnataka	In Principle approval for New Greenfield airport has been granted by Government. The required land has been handed over to the developer.



1	2	3	4
7.	Simoga	Karnataka	In Principle approval for New Greenfield airport has been granted by Government. The required land for the project has been acquired by the Government of Karnataka.
8.	Kannur	Kerala	In Principle approval for New Greenfield airport has been granted by Government. The project is to be implemented on Build Own and Operate (BOO) model.
9.	Durgapur	West Bengal	In principle approval accorded subject to certain condition.
10.	Dabra	Madhya Pradesh	In Principle approval of the project granted by central Government with condition that the airport operator provides necessary space and infrastructures for the operations of the central agencies like Custom, Security etc.
11.	Pakyong	Sikkim	The Greenfield Airport is being developed at the cost of Rs. 309 Crores. Work has been started from 10th Jan. 2009 & likely to be completed in Jan. 2012.
12.	Paladi Ramsinghpur	Rajasthan	In Principle approval accorded for setting up of airport on 15.02.2010 subject to certain conditions imposed by Ministry of Defence.
13.	Karaikal	Puducherry	Govt. of India has Granted Site Clearance for setting up of a Greenfield airport on the site covering areas of Ponbethy, puthakudy and Varichikudy Revenue Villages of Karaikal region in Puducherry for international operations.
14.	Kushinagar	Uttar Pradesh	In principle approval of the project granted by Central Govt. on 1.10.2010

**Smart Cards for Commuters  
in NCR**

675. SHRIMATI SEEMA UPADHYAY:  
SHRIMATI SUSHILA SAROJ:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have introduced smart cards for the commuters of local trains in the National Capital Region of Delhi;

(b) if so, the details thereof; and

(c) the details of impact of such scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) 123 smart cards have been issued for use on 25 Automatic Ticket Vending Machines (ATVMs) which have been made operational with effect from 20.09.2010 at 9 stations of Delhi area. 1222 Tickets have been generated using these smart cards till 07.11.2010.

### Development of Wakf Properties

676. SHRI REWATI RAMAN SINGH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the programme for development of WAKF properties, which was under the purview of Central WAKF Council has been merged now in National Minority Development Finance Corporation;

(b) if so, the details thereof;

(c) whether the Government proposes to spend the income generated from WAKF properties in coming years to be spent on other minorities by the National Minority Development Finance Corporation; and

(d) if so, the details thereof and the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Madam.

(b) Does not arise.

(c) and (d) To further strengthen the National Minorities Development and Finance Corporation (NMDFC) and suggest measures to increase the outreach of NMDFC, the proposal for restructuring of NMDFC, which, inter-alia, includes setting up of a National Waqf Development Agency, is currently under study by a Consultant.

[English]

### GPS Satellite System

677. SHRI BAIJAYANT PANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to launch a Global Positioning System (GPS) satellites in the Railways for fast dissemination of information for the travelling passengers;

(b) if so, the details thereof;

(c) the details where this system is proposed to be installed zone-wise; and

(d) the likely impact of such a system in the functioning of the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (d) Do not arise.

[Translation]

### Variation in Prices of Medicines

678. SHRIMATI DEEPA DASMUNSI:

SHRI G.M. SIDDESHWARA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether pharmaceutical companies are selling the medicines at different rates;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the difference in the rates has been found upto 59%;

(d) if so, whether the companies have earned more than rupees 1,400 crores as a result of this difference;

(e) if not, the facts in this regard;

(f) whether the Government has received spate of representations on variation of prices of medicines and also on Government order of 2004-05 to reduce prices; and

(g) if so, the action taken by the Government on such representations and the manner in which the Government proposes to remove variations in prices of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) Under the provisions of the Drugs (Prices Control) Order, 1995 (DPCO, 1995), prices of 74 bulk drugs, specified in its First Schedule, and the formulations containing any of these Scheduled drugs are controlled. National Pharmaceutical Pricing Authority (NPPA) / Government fixes or revises prices of Scheduled drugs/

formulations as per the provisions of the DPCO, 1995. No one can sell any Scheduled drug/formulation at a price higher than the price fixed by NPPA / Government.

There is no control on the launch price of medicines/drugs which are not covered under the Drugs (Prices Control) Order, 1995 i.e. non-Scheduled drugs. Therefore, there is bound to be price variation in selling prices of medicines of different brands of non-scheduled drugs/medicines. In respect of non-scheduled drugs/medicines, manufacturers fix the prices themselves without seeking approval of Government / NPPA. Such prices are normally fixed depending on various factors like the cost of bulk drugs used in the formulation, cost of excipients, cost of R&D, cost of utilities / packing material, sales promotion costs, trade margins, quality assurance cost, landed cost of imports etc.

As a part of price monitoring activity, NPPA regularly examines movement of prices of non-Scheduled formulations. The monthly reports of ORG IMS and the information furnished by individual manufacturers are utilized for the purpose of monitoring prices of non-Scheduled formulations. Wherever a price increase beyond 10% per annum (20% before 01.04.2007) is noticed, the manufacturer is asked to bring down the price voluntarily falling which, subject to prescribed conditions action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an on-going process.

Based on monitoring of prices of non-scheduled formulations, NPPA has fixed prices in case of 28 formulation packs under para 10(b) and companies have reduced price voluntarily in case of 65 formulation packs. Thus in all, prices of 93 packs of non-scheduled drugs have got reduced as a result of the intervention of NPPA.

(f) and (g) Government/NPPA receives representations on variation of prices of medicines and high trade margins from time to time. It is generally observed that pharmaceutical companies are providing high margins to the wholesalers and retailers for certain categories of non-scheduled medicines resulting in price increase and wide variation of prices for consumers.

For scheduled medicines, no company can sell medicine at a price higher than the price fixed by NPPA/ Government as prices of scheduled medicines are fixed taking into account a margin of 8% to the wholesaler and 16% to the retailer as per the provisions of DPCO, 1995.

For non-scheduled medicines, with the intervention of the Government, three industry associations, namely IDMA, OPPI and IPA have agreed that all higher trade margins, other than those as exist for scheduled packs (8% to 16% at wholesale and : retail level) and for non-scheduled packs (10% and 20% at wholesale and retail level) would be revised downwards to ensure that margins not exceeding 15% and 35% are extended to wholesalers and retailers respectively.

During the year 2006, with the intervention of Government, the Pharma Companies agreed to voluntarily reduce the prices of certain categories of 886 formulation packs with effect from batches manufactured from 2nd Oct. 2006 onwards. Out of the list of 886 packs, 97 packs were scheduled formulations and the rest were non-scheduled formulations. On further examination of the 97 packs of scheduled formulations, NPPA referred 39 cases of violation under Para 8 of DPCO, 1995 to the concerned State Drug Controllers for taking action for prosecution. In the remaining 58 cases, overcharging by companies under para 13 of DPCO 1995 was detected and demand notices for overcharged amount were issued to the companies who were found not complying with the notified ceiling price. So far, Rs. 38.42 lakhs have been recovered from the defaulting companies.

[English]

#### Menace of touts

679. SHRI NEERAJ SHEKHAR:  
SHRIMATI JAYAPRADA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have failed to curb the menace of touts who become more active during the festive season;

(b) if so, the reasons therefor and the further steps taken to curb this menace;

(c) the details of touts apprehended during the year 2010 till date, zone-wise;

(d) the details of action taken against them, zone-wise; and

(e) whether the Railways intend to enquire into the role of insiders/railway officials in such menace and take necessary steps to curb it more effectively?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) In order to curb the activities of touts and others anti-social elements, regular and preventive checks are conducted in and around railway reservation offices. Surveillance and monitoring at reservation offices is stepped up during the peak rush, periods. To bridge the gap between demand and supply, new trains and special trains are run and the carrying capacity of the existing trains is augmented. In addition, travelling public are educated through various media to desist from procuring tickets from unauthorized people.

(c) and (d) The number of touts apprehended during January, 2010 to September, 2010, zone-wise are given in the Statement attached. The touts so apprehended were taken up as per provisions of law.

(e) The activities of railway staff are monitored continuously at the reservation offices. Railway administration takes action under Discipline & Appeal Rules against the railway officials, if they are found indulging in malpractices.

#### **Statement**

*The zone-wise number of touts apprehended during January to September, 2010 are as under:*

Railway	Number of touts apprehended
1	2
Central	22
Eastern	54
East Central	56
East Coast	14

1	2
Northern	158
North Central	3
North Eastern	51
Northeast Frontier	9
North Western	23
Southern	1429
South Central	48
South Eastern	83
South East Central	7
South Western	8
Western	202
West Central	21
<b>Total</b>	<b>2188</b>

[Translation]

#### **Integrated Security System**

680. RAJKUMARI RATNA SINGH:  
SHRIMATI RAMA DEVI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the new Integrated Security System has become operational in the Railways;

(b) if so, the details thereof;

(c) the total amount spent on the said system so far; and

(d) the impact and effectiveness of the new system?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Detailed guidelines and specifications have been circulated to Zonal Railways for implementation of the Integrated Security System at 202 stations of the country. Tenders issued by

the Zonal Railways are at different stages of finalization. It is likely to become operational in near future.

(c) As the installation has not yet been completed in any zone so far, no amount has been spent on the said system. However a sum of rupees 58 crore has been made available in the Budget 2010-11 and the balance amount required in this financial year will be made available through re-appropriation.

(d) It provides for multi-layered screening and surveillance of passengers and baggage at station right from point of entry till boarding of train and exit from the station.

#### **Explosion on Railway route**

681. SHRIMATI MEENA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the naxalites had conducted an explosion on Samastipur - Muzaffarpur railway route during the Bandh called by Maoists on 13th - 14th September;

(b) if so, the details of loss of lives and property in these explosions; and

(c) the steps taken by the Railways to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 14.09.2010 at about 02.35 hrs. Left Wing Extremists exploded one bomb on Railway track at KM. No.66/5-6 between Siho and Dholi Railway stations in Samastipur-Muzaffarpur Section. Due to this explosion, one concrete sleeper got damaged and about 01 meter track got slightly bent. No casualty or injury was reported. Government Railway Police Muzaffarpur has registered a case vide Crime No. 61/10 dated 14.09.2010 under section 427/120-B Indian Penal Code, 3/4 Explosive Substance Act, 25 (1B) A/26/35 Arms Act, 17 Criminal Law Act and 150/151 the Railways Act in this regard.

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains is the statutory responsibility of the State Police, which they discharge

through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police. However, Railway Protection Force is deployed to effectively supplement the efforts of the State Governments to prevent such incidents.

The following measures are being taken by Railways:

(i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/ areas.

(ii) Ministry of Home Affairs, Govt, of India has issued directions to the State Government of Andhra Pradesh, Chhattishgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar, and West Bengal to make additional deployment of Civil Police, Government Railway Police (GRP) and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disasters.

(iii) Coordination meeting are held by the General Managers and Chief Security Commissioners/RPF at Zonal level and Divisional Railway Managers and Sr. Divisional Security Commissioner/RPF at Divisional level with the State Government and Districts Administrations respectively.

(iv) An Integrated Security System has been approved to strengthen surveillance mechanism over vulnerable Railway stations. In the first phase, it is being implemented at 202 such Railway stations.

[English]

#### **Angamali-Sabari railway line**

682. SHRI ANTO ANTONY:

SHRI K.P. DHANAPALAN:

SHRI P.T. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have given compensation to those people whose land has been acquired for the Angamali-Sabari railway line in Kerala alongwith amount spent so far on this railway line;

(b) if so, the details thereof;

(c) the status of Angamali-Sabari railway line in Kerala alongwith amount spent so far for on this railway line; and

(d) the time by which the said railway line is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. Compensation has already been given to the people whose land has been taken over by Railways, except the land cost of about 16 hectare of land in Mator & Vadakkumbagam villages of Alwaye Taluk (Ernakulam District).

(c) and (d) Angamali-Sabarimala new line project has been terminated at Azutha, short of Reserve Forest Area, due to objections from the Forest Department, Government of Kerala for passing the line through Reserve Forest Area. State Government had also recommended to stop this new line at Azutha. Land availability for the project is as yet incomplete and Estimate of the project is under examination.

Based on a Public Interest Litigation case against above project, the Hon'ble High Court of Kerala had delivered a judgement on 18.8.2009 whereby Ministry of Railways and Ministry of Environment & Forest have been directed to consider the representations from people of the area. Accordingly, representations received from the local people are also under examination.

Angamali-Sabarimala new line project has been delayed due to representations put forth by different sections of the local people against land acquisition & change of alignment for this project, which has resulted in exorbitant increase in cost of land required for the project.

An expenditure of Rs. 62.14 crore has been incurred on this project upto March, 2010.

Date for completion of this project will depend upon due clearance by State Government, availability of resources, etc.

#### **Airports without Licenses**

683. SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI D.B. CHANDRE GOWDA:  
SHRI NARANBHAI KACHHADIA:  
SHRI KAMLESH PASWAN:  
SHRI PRALHAD JOSHI:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI MADHU GOUD YASKHI:  
SHRI R. THAMARASELVAN:  
SHRI ARJUN CHARAN SETHI:  
SHRI S.R. JEYADURAI:  
SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:  
SHRI MILIND DEORA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a number of airports in the country are operating without obtaining licenses from the Directorate General of Civil Aviation (DGCA);

(b) if so, the details thereof;

(c) the reasons for the delay in accomplishing licensing procedure while Aircraft Rules as amended in 2004 made licensing mandatory for aerodromes;

(d) whether the Government has recently issued a notification serving all aerodromes to get a valid license from DGCA within a specified period to continue operation;

(e) if so, the details thereof; and

(f) the steps taken by DGCA to ensure operational safety and redressal of grievances in the event of any accident at the airports which are yet to be licensed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) In the year 2004, the Aircraft Act and Rules were amended to make it mandatory for all the airports in the country, to be licensed by the Directorate General of Civil Aviation irrespective of their ownership. However, in the same rule, a provision was made that the airports which were in existence prior to 2004 would be given a transition time to enable them to take the licenses. This transition time has been extended upto 30.06.2011, through a recent Government Notification.

Presently, 6 airports belonging to Airports Authority of India (AAI) where scheduled operations take place, possess a valid license. AAI has already submitted applications along with documents for 36 AAI airports to DGCA for grant of license and the licensing process is in advance stage. Applications for remaining 14 airports of AAI are in the process of submission.

(c) The documentation for license applications is a lengthy process and needs various documentations and compliance to provisions as per the revised parameters given by DGCA and therefore requires time to complete the process. However, the airports meet all the applicable norms for safe and secure operations as these airports are in operations for several years prior to the amendments necessitating licenses.

(d) and (e) Yes, Madam. Directorate General of Civil Aviation has issued a notification directing all aerodrome operators to get a valid license by 30.06.2011.

(f) Civil Aviation Safety Advisory Council (CASAC) with experts from Aviation Industry/Stakeholder has been set up in the DGCA to continue to address all the issues pertaining to operational Safety, oversight of Airlines, aerodromes, Air Navigation, and human factor etc.

Surveillance of aerodromes is being carried out as per the annual surveillance programme.

In addition inspection of the aerodromes is also carried out as and when some deficiency comes to the notice.

Following steps have been initiated to enhance the safety at the aerodromes with the aerodrome operators:

1. Provision of Runway End Safety Area 2. Ensure proper marking on runway 3. Proper maintenance of Basic

strip and ensuring Frangibility criteria 4. Periodic calibration of Nav aids 5. Maintenance of runway surface within appropriate Friction level 6. Removal of Obstructions and proper marking and lighting of permissible obstacles 7. Safety risk assessment in respect of non-compliances.

#### Rail Accidents

684. SHRI VISHWA MOHAN KUMAR:  
SHRI ANANTHA VANKATARAMI REDDY:  
SHRI NARANBHAI KACHHADIA:  
SHRI RAVINDER KUMAR PANDEY:  
YOGI ADITYA NATH:  
SHRI S. PAKKIRAPPA:  
DR. KIRODI LAL MEENA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of train accidents occurred during the year 2010 till date, location-wise;

(b) the details of the loss of lives and property in each case the with details of compensation given to the affected ones;

(c) the action taken against the officials found guilty as a result of inquiry for the accidents in each case for the last three years; till date;

(d) whether the instances of train accidents in the country are increasing;

(e) if so, the reasons therefor; and

(f) the effective steps taken by the railways to prevent recurrence of such accidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) During the current year, from January to October, 2010, 89 consequential train accidents took place on Indian Railways. Zone-wise and category-wise number of these accidents is as under:

Railway	Collision	Derailements	Manned Level Crossing	Fire	Miscellaneous	Total
1	2	3	4	5	6	7
Central	-	4	-	-	1	5
Eastern	1	3	-	-	-	4
East Central	-	10	-	-	-	10

1	2	3	4	5	6	7
Northern	-	11	1	-	-	12
North Eastern	-	5	-	-	-	5
Northeast Frontier	-	4	-	-	-	4
North Western	-	3	-	-	-	3
Southern	-	3	-	-	-	3
South Central	-	7	-	-	-	7
South Eastern	1	8	-	-	-	9
Western	1	1	-	-	-	2
East Coast	-	6	2	-	-	8
South Western	-	4	-	-	-	4
West Central	1	2	-	1	-	4
North Central	-	7	-	-	-	7
South East Central	-	1	-	-	-	1
Metro Kolkata	-	1	-	-	-	1
Total	4	80	3	1	1	89

Note: This does not include cases of trespassing at unmanned level crossings.

(b) 274 persons lost their lives in consequential train accidents during the current year from January to October 2010. Loss of railway property in these accidents has been estimated to Rs. 56.74 crore (approximately). An amount of Rs. 0.13 crore has been paid towards compensation and Rs. 12.31 crore towards ex-gratia to victims of consequential train accidents during January to October 2010.

(c) During 2007-08 to 2009-10 and the current year from April to June, 2010, major and minor penalties have been imposed upon 209 and 274 erring officials, respectively.

(d) No, Madam. The number of consequential train accidents has decreased from 129 in 2007-08 to 115 in 2008-09 and further to 100 in 2009-10.

(e) Does not arise.

(f) Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continuing basis by the Railways to enhance safety. These include timely replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of track, rolling stock, signaling and interlocking systems, safety drives, greater emphasis on training of officials and inspections at regular intervals to monitor and educate staff for observance of safe practices. Safety devices introduced to prevent accidents include provision of Anti-collision Device (ACD), Train Protection and Warning System (TPWS), Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS), LED Signals and Vigilance Control Device (VCD), etc.



### Increase in Import of Pesticides

685 SHRI SUBHASH BAPURAO WANKHEDE:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a continuous increase in the import of pesticides;

(b) if so, the reasons thereof;

(c) whether the domestic industry has suffered due to import of pesticides;

(d) if so, the steps taken by the Government to reduce the import of pesticides;

(e) whether the use of chemical pesticide has adversely affected the crop production in the country; and

(f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) No, Madam.

(b) to (d) Does not arise in view of (a) above.

(e) and (f) Chemical pesticides are registered under the Insecticides Act, 1968. If used as per the label claim, they do not pose any adverse effect. However, their abuse or misuse may lead to adverse effects. With a view to promote judicious use of Chemical pesticides, the Government of India has adopted Integrated Pest Management (IPM) approach for need based use of chemical pesticides to ensure sustainable system of crop protection and to maximize productivity with minimum possible adverse impact on the environment. Under IPM, training is imparted to the farmers, extension workers and master trainers for judicious use of the pesticides.

[Translation]

### Old Railway Bridges

686. SHRIMATI RAMA DEVI:

DR. SANJAY SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of railways bridges which have outlived their life span in the country, zone-wise;

(b) the number of bridges, out of the above, in dangerous conditions; and

(c) the steps taken/proposed to be taken by the Railways to rehabilitate/rebuild the bridges which have outlived their life span?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) There are no railway bridges which have outlived their life span. Suitability of railway bridges to carry railway traffic is decided on the basis of their physical condition and not on life span. Physical condition of each bridge is systematically monitored by designated field officials at various levels and bridges requiring rehabilitation/strengthening/rebuilding as considered necessary are identified. Based on such identification of bridges, allotment of funds is made annually to carry out their rehabilitation/strengthening/rebuilding, duly prioritizing the works as per requirement. Number of bridges on Indian Railways which have been rehabilitated/ rebuilt/ strengthened in last five years are as below:

Year	No. of bridges
2005-06	1431
2006-07	1114
2007-08	1208
2008-09	1388
2009-10	1294

During 2010-11, 1347 number of bridges have been planned for rehabilitation/strengthening/ rebuilding out of which, 491 bridges have already been rehabilitated/strengthened/rebuilt, upto September 2010.

### NTC Mills

687. SHRI NAVJOT SINGH SIDHU:

SHRI SAJJAN VERMA:

SHRI SONAWANE PRATAP NARAYANRAO:

Will the Minister of TEXTILES be pleased to state:

(a) the number of National Textile Corporation (NTC) mills which have been closed till date and whether said mills have sold their assets;

(b) if so, the details thereof;

(c) whether the outstanding dues of workers who were working in the said mills at the time of their closure have been fully paid out of the said sale proceeds;

(d) if not, the reasons therefor and the time by which the dues are likely to be paid;

(e) whether the Government also proposed to revive all the closed NTC mills in view of increasing demands; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) 77 unviable mills have been closed by the National Textile Corporation (NTC) under the revival scheme approved by the Board for Industrial and Financial Reconstruction (BIFR). The details of assets sold by the Company are given in the enclosed statement.

(c) and (d) All the eligible dues of the workers who were working in the mills at the time of their closure have been paid.

(e) and (f) No, Madam. There is no proposal to revive the mills which have been closed under the Industrial Disputes Act.

#### Statement

##### List of closed NTC Mills and details of assets sold as on 31.10.2010

Sl.No.	Name of the State/Mill	Land Sale Price (Rs. Crores)	Building Salvage Material Sale Price (Rs. Crores)	Obsolete Plant and Machinery Sale Price (Rs. Crores)
1	2	3	4	5
Andhra Pradesh				
1	Mysore Mills, Bangalore	80.05	3.34	
	Mysore Mills, (Bunglow No. 106)	37.01		
2	Natraj Mills, Nirmal (alongwith Building)	3.31	-	0.83
3	MSK Mills, Gulbarga	17.08	2.00	3.64
4	Netha Mills, Secunderabad	66.62	0.35	0.55
5	Adoni Mills, Adoni	-	0.39	1.04
6	Sree Yallama Cotton Mills	-		2.23
7	Ananthapur Cotton Mills	-		2.55
8	Azam Jahi Mills, Warranqal	51.19	3.81	3.76
Total		255.26	9.89	14.60
Punjab				
9	Kharar Textiles Mills, Kharar	1.05	-	0.17

1	2	3	4	5
10	Suraj Textile Mills	0.56	-	2.03
11	Edward Mills, Beawar	5.85	0.52	1.02
12	Dayal Bagh Spg. Mills	-	-	0.66
13	Bijaynagar Cotton Mills, Bijaynagar	1.95		0.27
14	Panipat Woollen Mills, Kharar	12.50	-	0.27
	Total	21.91	0.52	4.42
Gujarat				
15	Ahmadabad New Tex. Mills (land. Bldg. & P&M)	55.01	1.55	4.57
16	Rajkot Textile Mills Rajkot	18.20	0.61	1.34
17	Ahmadabad Jupiter, Ahmd.	61.67	1.43	5.35
18	Jehangir Mills, Ahmadabad	25.00	3.09	7.73
19	Rajnagar No.1, Ahmadabad	-	1.32	2.07
20	New Maneckchowk, Ahmd.	-	1.19	3.21
21	Mahalaxmi Mills Bhavnagar	-	1.45	2.85
22	Himadri Textile Mills Ahmd.	11.20	0.92	3.05
23	Petlad Textile, Petlad		0.84	2.77
24	Viramgam Textile Viramgam	4.50	1.17	2.35
	Total	175.58	13.57	35.29
Maharashtra				
25	Vidarbha Mills, Achalpur (Plot No1-2)	0.50	-	8.61
	Plot No. 6)	0.36	-	-
	Vidarbha Mills.south side mills gate	0.75	-	-
26	Model Mills, Nagpur	-	-	-
	Model Mills, (Plot No. 2)	0.36	-	-
	Model Mills, (Plot No. 3 plot of old labour chawls)	1.24	-	-
	Model Mills (Plot No. 1 Near ST Stand)	9.50	-	-
	Model Mills (plot with 5 Bungalow)	6.32	-	-

1	2	3	4	5
	Model Mills (old labour chawls)	5.84	-	-
	Model Mills (Land inside Road	164.22	-	-
	Model Mills (Staff Quarters)	8.56	-	-
	Model Mills (Chawals)	1.88	-	-
27	RSRG Mills, Akola (Plot No.3)	0.45	3.00	3.11
	Plot No. 1	0.25	-	-
	Plot No. 2	0.30	-	-
	RS RG (plot with Staff Quarter)	0.41	-	-
28	Indu Mills No. 2, Mumbai	Surrendered to BMC.	-	3.81
29	Indu Mills No. 3, Kalachowki, Mumbai	Surrendered to B.M.C	-	2.35
30	Jam Mills, Mumbai	-	-	6.41
31	Indu Mills No. 4, Mumbai	-	7.55	-
32	Sita Ram Mills, Mumbai	-	-	8.24
33-34	Kohinoor Mills No. 1 & 2, Mumbai	-	-	13.72
35	Kohinoor Mills No. 3, Mumbai	421.00	-	1.03
36	Indu Mills No. 6	-	-	8.17
37	Madhusudan Mills, Mumbai	32.85	-	11.71
38	Mumbai Textile Mills, Mumbai	702.22	-	3.81
	Mumbai Textile Mills (New Jack Printing Press)	17.50	-	-
39	Jupiter Textile Mills, Mumbai	276.60	-	7.02
40	Elphinstone Mills, Mumbai	442.03	-	5.46
	Elphinstone Mills, Mumbai (Chawls & six flats)	5.78	-	-
41	Bharat Mills, Mumbai	1505.00	-	5.90
42	New Hind Textile Mills	Surrendered to MHADA	-	11.70
43	Digvijay Mills, Mumbai	-	-	3.94
44	Podar Process, Mumbai	474 00	-	2.45
45	Finlay Mills	-	-	2.99
	<b>Total</b>	<b>4077.92</b>	<b>3.00</b>	<b>111.98</b>

1	2	3	4	5
<b>Madhya Pradesh</b>				
46	Indore Malwa, Indore	90.05	7.60	1570
47	Hira Mills Ujjain		2.86	3.76
48	Kalyanmal Mills Indore	0.60	1.97	3.68
	Kalyanmal Mills Indore (Godown No. 40)	0.13		
49	Swadeshi Mills, Indore	96.51	1.72	2.27
50	Bengal Nagpur Mills	-	2.02	5.03
	<b>Total</b>	<b>187.29</b>	<b>16.17</b>	<b>30.44</b>
<b>Tamil Nadu</b>				
51	Omparasakthi Mills, Coimbatore	4.50	0.28	1.16
52	Kalleswarar 'A' Mills (site No,2)	.054	1.44	0.94
53	Krishnaveni Mills, Coimbatore	5.20	0.25	0.78
54	Balamvarma Mills, Shencattah	1.72	-	2.81
55	Somasundaram Mills, Coimbatore	-	0.52	0.76
	<b>Total</b>	<b>11.96</b>	<b>2.49</b>	<b>6.45</b>
<b>Uttar Pradesh</b>				
56	Swadeshi Cotton Mills, Naini	3.20	-	-
57	Bijli Cotton Mills, Hathras	4.69	-	1.64
58	Swadeshi Cotton Mills, Kanpur (36 plots)	7.50	4.80	12.22
	Swadeshi Cotton Mills, Kanpur (14 plots)	4.44		
59	Lord Krishna Mills, Saharanpur	-	-	2.92
60	Atherton Mills, Kanpur	-	1.64	4.47
61	Luxmi Rattan Mills, Kanpur	-	2.87	6.67
62	New Victoria Mills, Kanpur	-	1.03	7.58
63	Muir Mills, Kanpur	-	4.38	6.66
64	Sree Vikram Mills, Lucknow	-	-	0.88
65	Raibareilley Textile Mills, Raibareilley	-	-	0.91
	<b>Total</b>	<b>19.83</b>	<b>14.72</b>	<b>43.95</b>

1	2	3	4	5
<b>West Bengal</b>				
66	Rampooria Textile Mills, Serampore	13.72	1.68	2.81
67	Bengal Luxmi Tex. Mills, Serampore	17.00	4.12	2.78
68	Bangashri Textile Mills, Sukhchar	61.12	1.29	1.13
69	Central Cotton Textile Mills, Belur	13.40	1.52	1.74
70	Shree Mahalaxmi Textile Mills, Palta	15.41	0.86	1.57
71	Bengal Fine Tex. Mills No.2 Kattaganj	-	0.63	0.42
72	Bengal Fine Tex Mills No.1 Konnagar	8.77	1.26	1.55
73	Manindra B.T. Tex. Mills.Cossimbazar	10.00	-	2.24
74	Jyoti Weaving Factory, Kolkata	13.31	0.63	0.68
	<b>Total</b>	<b>152.73</b>	<b>11.99</b>	<b>14.92</b>
<b>Assam</b>				
75	Associated Industries	-	-	1.61
	<b>Total</b>	<b>-</b>	<b>-</b>	<b>1.61</b>
<b>Bihar</b>				
76	Gaya Cotton Textile Mills, Gaya	9.21	1.62	1.25
77	Bihar Co-op. Spg & Wvg. Mills	-	-	1.12
	<b>Total</b>	<b>9.21</b>	<b>1.62</b>	<b>2.37</b>
<b>Grand Total</b>		<b>4911.69</b>	<b>74.09</b>	<b>270.04</b>

**Train Collision**

688. SHRIMATI JAYAPRADA:

SHRI RADHA MOHAN SINGH:

SHRI NEERAJ SHEKHAR:

SHRI VISHWA MOHAN KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of accidents on unmanned railway crossing in 2010, till date;

(b) whether Rajdhani Express had a collision at unmanned railway crossing of Katihar (Bihar) during October, 2010;

(c) if so, the number of casualties therein and details of compensation paid to the affected persons;

(d) whether there is a proposal of installing the system of automatic closing/opening of gate on such unmanned crossing; and

(e) if not, the effective steps taken by the Railways to minimize the case of accidents on unmanned crossing?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) In the current year from January to October, 2010, 41 unfortunate

Incidents at unmanned level crossings took place on Indian Railways.

(b) and (c) Yes, Madam. On 09.10.2010, while the train number 2435 Guwahati - New Delhi Rajdhani Express was on run between Dandkhora and Katihar stations of Katihar Division of Northeast Frontier Railway, one auto-rickshaw dashed against train engine at unmanned level crossing No. KM 5 resulting in loss of lives of 08 persons (all occupants of the auto-rickshaw).

No liability accrues to the Railways in case of dashing of road vehicles with trains at unmanned level crossings in which railway passengers are not involved. As an exception and as a humanitarian gesture, Ministry of Railways has ordered for payment of enhanced ex-gratia of Rs. 2 lakh to next of kin of each deceased person in this incident.

(d) No, Madam. There is no proposal of installing the system of automatic closing/opening of gate on the above unmanned level crossing No. KM 5. However, this unmanned level crossing has been sanctioned for manning during the current year 2010-11.

(e) Steps taken by the Railways to prevent such incidents at the unmanned level crossings include:

- (i) Ensuring availability of basic infrastructure at level crossings which include levelled road surface at crossings, proper road signs at the approaches including 'STOP' boards to warn the road users, speed breakers/rumble strips on the approach roads, whistle boards for the train drivers to whistle while approaching the level crossings and approach roads with proper gradient for safe movement of the road vehicle users negotiating the level crossings.
- (ii) Public awareness programmes and publicity campaigns undertaken regularly through various electronic and print media to educate the road users for observing safe practices while negotiating unmanned level crossings. State Governments have also been requested to undertake similar campaigns.
- (iii) Joint ambush checks with involvement of civil authorities to check the erring road users.

(iv) As a special measure, powers have been delegated to the Zonal Railways to sanction new works of road over bridges and under bridges (Limited/Normal Height Subways) costing upto Rs. 2.50 crores in each case.

(v) Manning of unmanned level crossings in a phased manner upon their qualifying the laid down criteria for manning. Criteria of manning has also been revised to make more number of unmanned level crossings eligible for manning. A policy decision has also been taken to increase the pace of manning on Indian Railways.

[English]

#### Investment by ONGC in Rajasthan oil fields

689. DR. CHARAN DAS MAHANT:  
SHRI AVTAR SINGH BHADANA:  
SHRI J.M. AARON RASHID:  
SHRI P. R. NATARAJAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is considering a proposal of Vedanta to acquire Cairn India Ltd.;

(b) if so, the details thereof;

(c) whether the Government is aware that Oil and Natural Gas Corporation has invested \$ 1.3 billion in Rajasthan oilfields owned by Cairn India which as reported to have recorded negative return;

(d) if so, whether the Government propose to take to safeguard the interest of ONGC in Vedanta-Cairn deal; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) Cairn Energy PLC informed Ministry of Petroleum & Natural Gas Vide letter 16.8.2010 about the proposed disposal of their 51% shareholding in Cairn India Limited (CIL) to Vedanta Resources PLC. This Ministry

advised Cairn Energy PLC and its Subsidiaries (operators) that they have to seek the prior consent of the Government for the proposed transfer as required under the provisions of the Production Sharing Contract. (PSC). Accordingly, certain subsidiaries of Cairn Energy PLC have applied vide letters dated 9.9.2010 seeking consent of the Government of India

(b) The transaction details as submitted by Cairn Energy PLC is enclosed as statement.

(c) The Block RJ-ON-90/1 is owned by the Government of India, wherein ONGC is the licensee and Cairn India Limited is the Contractor & Operator. The audited statements as on 31.3.2010 show a cumulative investment of about US\$ 2932.58 million (MM), out of which, ONGC and Cairn India Limited have invested US\$ 691.45 MM and US\$ 2214.13 MM, respectively.

(d) and (e) The matter is under examination and a decision would be taken by the Government on the basis of the PSC provisions.

### Statement

#### Transaction Details

- 1) Share Acquisition: The Vedanta Group have agreed to acquire from Cairn Energy PLC, through its wholly-owned subsidiary, Cairn UK Holdings Limited, equity shares of Cairn India being 51% of the equity share capital of CIL, as reduced by:
    - a) the number of equity shares of Cairn India validly tendered in the Open Offer (as defined below) up to a maximum of 11% of the equity share capital of Cairn India provided that the shares sold shall in no event be reduced below 40% of the equity share capital of Cairn India pursuant to the adjustment under this clause (a);
    - b) any transfer of equity shares of Cairn India by Cairn Energy PLC (other than the Sale Shares) for emergency funding reasons following severe financial difficulty prior to consummation of the sale and purchase of the equity shares in terms of the share purchase agreement;
- Provided that the aggregate of equity shares of Cairn India to be acquired pursuant to the Open Offer and the share purchase agreement shall not be less than 51% of the equity share capital of Cairn India.
- 1) Non-compete: In addition Vedanta Group will pay a non-compete fee to Cairn Energy PLC of Rs. 50 per Cairn India equity share. The non-compete fee will be paid in consideration for Cairn Energy PLC and its affiliates agreeing not to engage in the business of oil or gas extraction and/or transport or processing in India, Sri Lanka, Pakistan and Bhutan, or any other business which competes with the business of Cairn India and its subsidiaries, for a period of three years. If the non-compete fee and share purchase price were to be aggregated, Vedanta Group will, on closing, pay Rs. 405 for each Cairn India share it acquires.
  - 2) Open Offer: As a result of contracting to acquire in excess of 15 per cent of Cairn India's Issued share capital from Cairn Energy PLC Vedanta Group is required under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997) to make an open offer to shareholders of Cairn India (other than Cairn Energy) (the "Open Offer") for 20 % of the share capital of Cairn India.
  - 3) The Open Offer, at a price of Rs. 355 per share, has been jointly launched by Sesa Goa Limited ("SGL"), an Indian listed company and the Vedanta Group. SGL is a subsidiary of Vedanta Resources Plc. SGL is expected to make a strategic investment of 20% of Cairn India diluted; share capital. SGL expects to acquire the 20% through a combination of share purchases from Vedanta Group or Cairn Energy PLC, less the number of Cairn India shares acquired under the Open Offer.
  - 4) Put/Call Options: Cairn Energy PLC and Vedanta Group have also entered into reciprocal put and call arrangements in relation to a portion of the shares in Cairn India that will be retained by Cairn Energy PLC. The put and call obligations relate to such number of Cairn India shares from time to time as are equal to 51% of the fully diluted share capital of



Cairn India at closing of the transaction minus the aggregate of: (i) the number of Cairn India shares actually acquired by Vedanta Group from Cairn Energy PLC, (ii) the number of shares acquired under the exercise of any such options from time to time, and (iii) the number of shares in Cairn India sold by Cairn Energy PLC. The put and call options are exercisable in two tranches of up to 5% of the issued share capital of Cairn India at the time of exercise, commencing on 31 July 2012 and 31 July 2013 for a six month period each.

**Legislation for Complaint  
Against Judges**

690. SHRI J.M. AARON RASHID :  
SHRI AVTAR SINGH BHADANA:  
DR. CHARAN DAS MAHANT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is considering a proposal to introduce legislation to enquire into the complaints against Supreme Court and High Court judges;

(b) if so, salient feature of the proposed legislation;

(c) whether Government is also considering to incorporate in the proposed legislation that lays down judicial standards and requires the judges to declare their assets and liabilities; and

(d) if so, the details in this regard?

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) The Government has decided to introduce a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into individual complaints against the Judges of the Supreme Court and High Courts, enables declaration of assets and liabilities of Judges and lays down judicial standards to be followed by the Judges, in the current Session of the Parliament.

MADAM SPEAKER: The House stands adjourned to meet again 1200 hours.

11.03 hrs.

*The Lok Sabha then adjourned till  
Twelve of the Clock*

12.00 hrs.

*The Lok Sabha reassembled at  
Twelve of the Clock*

(MR. DEPUTY SPEAKER *in the Chair*)

*...(Interruptions)*

12.0 ¼ hrs.

*At this stage Shri Virendra Kumar and some other hon.  
Members came and stood on the floor near the Table.*

*...(Interruptions)*

12.0½ hrs.

*At this stage Shri Jagdambika Pal and some other hon.  
Members came and stood on the floor near the Table.*

*...(Interruptions)*

12.0¾ hrs.

**ANNOUNCEMENT BY THE DEPUTY SPEAKER**

**Cancellation of sitting of the House**

*[Translation]*

MR. DEPUTY SPEAKER: In the BAC meeting, a decision has been taken to cancel the sitting of the Lok Sabha scheduled for tomorrow on 12.11.2010.

*...(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER: The House stands adjourned to meet again on Monday, the 15th November, 2010 at 11 a.m.

12.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, 15 November, 2010.

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